Tuesday, May 4, 1976

LOK SABHA DEBATES

(Fifth Series)

Vol. LXI

[*May 3 to 17, 1976/Vaisakha 13 to 27, 1898 (Saka)*]

Sixteenth Session, 1976/1898 (Saka)

(Vol. LXI Contains Nos. 31—40)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

No. 32, *Tuesday, May* 4, 1976/ *Vaisakha* 14, 1898 (*Saka*)

	COLUMNS
Oral Answers to Questions:	
* Starred Questions Nos. 648, 664, 649, 650, 652, 656, 658 to 660	1—33
Written Answers to Questions:	
Starred Questions Nos. 651, 653, 655, 657, 661, 662 and 665 to 667	33—41
Unstarred Questions Nos 3204 to 3214, 3216 to 3296 and 3298 to 3305	41—118
Business of the House . .	119
Papers laid on the Table	119—21
Additional Emoluments (Compulsory Deposit) Amendment Bill—*Introduced*	121—30
Shri C. Subramaniam	121—26
Shri S. M. Banerjee .	122—26
Demands for Grants. 1976-77—	
Ministry of Agriculture and Irrigation	130—322
Dr. K. L. Rao	131—37
Prof Sher Singh	137—46
Shri D. N. Tiwary . . .	146—53
Shri Bhaljibhai Parmar	154—56
Shri Darbara Singh . .	156—63
Shri Bibhuti Mishra .	164—73
Shri Genda Singh	173—78
Shri Anant Prasad Dhusia	178—83
Shri Natwarlal Patel	183—87
Shri Mani Ram Godara .	187—94

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	Columns
Shri Ram Chandra Vikal	194—01
Shri Shahnawaz Khan	201—10
Shri Nawal Kishore Sinha	210—16
Shri M. Kathamuthu	216—21
Shri Sukhdeo Prasad Verma	221—27
Shri K. Suryanarayana	227—32
Shri Nathu Ram Ahirwar	232—37
Shri K. M. 'Madhukar'	237—42
Prof. Narain Chand Parashar	242—49
Shri D. D. Desai	249—53
Shri Shivaji Rao S. Deshmukh	253—61
Shri Narendra Singh Bisht	261—65
Shri Paripoornanand Painuli	265—71
Shrimati Sahodrabai Rai	271—74
Shri K. Lakkappa	274—79
Shri Dinesh Chandra Goswami	279—84
Shri Purushottam Kakodkar	284—88
Shri Pattabhi Rama Rao	288—92
Shri Rajdeo Singh	293—300
Shri Bhogendra Jha	300—05
Shri G. C. Dixit	305—10
Shri Hari Singh	310—15
Shri M. Ram Gopal Reddy	315—19
Shri C. K. Chandrappa 2	319—22

LOK SABHA

Tuesday May 4, 1976/Vaisakha 14, (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

MR. SPEAKER: Shri Shankerrao Savant.

SHRI SHANKERRAO SAVANT: Qn. No. 648.

SHRI VASANT SATHE: May I request that Qn. No. 664 which pertains to the same subject may also be taken up alongwith this?

MR. SPEAKER: Yes, they may be taken together.

Backward areas in Maharashtra from Railways view point

*648. SHRI SHANKERRAO SAVANT: Will the Minister of RAILWAYS be pleased to state:

(a) which areas in Maharashtra are considered to be backward from the point of view of Railways;

(b) what provision has been made for expenditure in these backward areas during the current year; and

(c) how is this amount expected to be spent?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). A statement is laid on the Table of the Sabha.

Statement

(a) The Ministry of Railways have not laid down any criterion for considering an area as backward for the construction of new rail links. The recommendations of the State Governments are considered for the construction of rail links in the backward areas

(b) and (c). Provision of funds is not made state-wise or area wise. However, survey or construction of the following projects falling partly or wholly in the State of Maharashtra has been approved.

S. No.	Name of the Project	Estimated cost. (Rs. in crores)	Outlay proposed in 1976-77. (Rs. in lakhs)	Remarks
1	2	3	4	5
1.	Construction of a B. G. rail link from Diva to Bassein .	12·75	350·0	Construction work in progres
2.	Construction of a new B. G. line from Wani to Chanaka	5·3	10·0	Construction work in progress.
3.	Conversion of Manmad-Parbhani-Purli-Vaijnath from M.G. section to B.G. . .	31·36	4·5	Consttruction approved.

1	2	3	4	5
4.	Construction of a new B. G. line from Apta to Mangalore	300·0	..	Survey in progress.
5.	Construction of a Branch line from Roha to Murud (Janjira) on Apta-Dasgaon Route .	5·0	..	Survey in progress.
6.	Conversion of Miraj-Latur N.G. section to B.G. .	49·74	..	Survey completed. Exports under examination.
7.	Conversion of Parbhani-Mudkhed-Adilabad M. G. to B.G. and its extension upto Ghugus.	Survey is being carried out at the cost of State Government.		Survey in progress.
8.	Construction of a new B. G. line from Wardha to Katol .	12·0	(—)·10	Survey report under finalisation.

Memorandum for Clearance of Konkan Rail Line

*664. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a memorandum from peoples' representatives from Maharashtra, Karnataka and Goa urging for early clearance of the Konkan Rail Line proposal;

(b) if so, the important facts thereof; and

(c) steps/decision taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). A statement is laid on the Table of the Sabha.

Statement

(a) and (b). Representations have been received from Members of Parliament, Public bodies and the State Governments of Maharashtra, Karnataka and Goa for the construction of Konkan Railway.

(c) Final Location Survey from Apta to Dasgaon portion of the Apta-Mangalore rail link, has been completed. Final Location Survey between Dasgaon and Ratnagiri including spot checks between Ratnagiri and Mangalore is in progress. A traffic survey and financial appraisal of Apta-Dasgaon rail link has been included in the Railways Budget for 1976-77 at an estimated cost of Rs. 85,000/-. The project will be considered for being taken up for construction after the proposed surveys and financial appraisal are completed and also subject to availability of funds.

SHRI SHANKERRAO SAVANT: The answer is really strange because the Government refuses to say which are the backward areas. Very often it has been admitted on the Floor of the House that Konkan and the entire coastal area is a backward region and I don't know why they are not prepared to accept the position.

Secondly, I should like to point out that several MPs have given a representation requesting the Government to start work on the Apta-Dasgaon section which is part of the Apta-Mangalore railway line. The final Location survey has also been completed, but there is no outlay for this construction of item No. 4 this year. Why should it be so? Why should they not start construction work on the Apta-Dasgaon section at least, if not on the Apta-Mangalore section?

SHRI BUTA SINGH: I fully share the anxiety expressed by the Hon. Member. His question is in two parts. He asked why we have not accepted some criteria for declaring an area as backward. The reply, as mentioned in the Statement, does not give the criteria that have have been laid down by the Railways because the Railways don't lay down any criteria by themselves. A request has to come either from the Planning Commission or the State Government concerned that 'this is a backward area kindly take up work for having a survey for taking up new railway lines'. This is how, in that context, we have said that the Railways do not themselves declare an area a backward area.

Regarding part (ii) of the question, I would say that: for conducting the survey of this particular section, Apta-Dasgaon Rs. 85,000 were earmarked and survey reports have become available. We are analysing those reports, and as and when resources are available, we will definitely take up that project.

SHRI SHANKERRAO SAVANT: This is a stereotyped reply that is being given for the last three years—not now, but for the last three years. When are you going to make funds available? For the entire Apta-Mangalore line, the Planning Commission may not be prepared to give so much of money. But so far as Apta-Dasgaon line is concerned, only Rs. 14 crores are required. You may request the Planning Commission to give Rs. 14 crores and take up this work. As a matter of fact, on this line, some work has been done by the State Government also and that is being washed away. This line is necessary in the national interest. Will you start work on this Apta-Dasgaon line at least this year, particulary in view of the fact that survey, etc have been completed many years back?

SHRI BUTA SINGH: No doubt, this work was taken up as a drought relief measure by the State Government, and the State Government, as soon as those conditions were not there, said, "Now we cannot do this from our side, the Railways have to treat this as a regular project". We approached the Planning Commission, but unfortunately it was not possible for the Planning Commission to allocate the funds that are required for the construction of this line. I agree with the hon. Member in what he has said. He should join us in persuading the Planning Commission.

SHRI VASANT SATHE: The first thing that I would like to know from the hon. Minister for Railways is this. —we are not wanting to stand on any local sentiments— do we consider this economically and nationally necessary that the coastline where there is no other communication facility should have a railway line— right from Goa to Karnataka? Once it is felt that it is economically a desirable thing, even to develop that region which has a remendous potential, why should we allow this to be delayed? How many more years should it take? Now the cost has gone up again. You had provided only Rs. 85.000 for the survey I do not know whether even the survey has been completed or not At least the Railways should have a complete survey done on their own For that, you do not need to go to the Planning Commission. You may have to go to the Planning Commission only for finances, and that also can be done in phases You do not need all the 14 crores of rupees, or whatever the amount may be, at once A railway line is not built in a day. If we are eager , then what is it that is stopping us from going ahead? You push the ball to the Planning Commission and the Planning Commission throws it back in your court. Where exactly do we stand? Be frank and tell us where the matter really stands

SHRI BUTA SINGH It is not correct to say that no survey has been done. Much of the thinking has gone into it. The survey was done With your permission, I will read this out. It has been revealed by the report that

the cost of construction of Apta-Dasgaon section, about 108 kms., excluding the cost of rolling stock, will be Rs. 13.90 crores; the Apta-Mangalore line, which is about 909 kms., was estimated to cost us about Rs. 300 crores. There is no lack of urgency on our part. With your permission I can say that, at one stage, the Prime Minister herself has spelled out in so many words that it is a very important and urgent project and that it should be taken up as early as we can. But, unfortunately, it boils down to this that funds are not available with us. We cannot proceed with this project simply because funds are not available. The Planning Commission is not coming in our way. They have their own priorities, and looking to the overall picture of the financial position of the country, it will be difficult for anybody to commit here that, by such and such a date, we will be able to do this

SHRI VASANT SATHE: I would like to know if any effort has been made by the Railway Ministry to consider the economic feasibility of this project. That means, you invest certain amount, you can take it either from the financial institutions absolutely as an economic proposition or even the world Bank and in how many years the amount can come back. Has the Railway Ministry considered this as an economic proposition?

THE MINISTER OF RAILWAYS (SHRI KAMLAPATI TRIPATHI): It is a suggestion for action. So far as funds are concerned, we must get the clearance of the Planning Commission for the scheme itself and the funds also. Unless that is done, how can we proceed?

SHRI VASANT SATHE: The scheme has been cleared.

SHRI BUTA SINGH: The idea has been cleared.

SHRI VASANT SATHE: Now there is a difference between the idea and the scheme. Have you placed the scheme before the Planning Commission for clearance?

SHRI KAMLAPATI TRIPATHI: Yes.

SHRI DINESH CHANDRA GOSWAMI: Though the question related to Maharashtra, the hon. Minister has made two general statements. Firstly that the Railways do not lay down the criteria for considering an area as backward, with which I have no quarrel. Secondly, he has stated that the provision of funds is not made statewise or area-wise. I hope, the hon. Minister will agree that for an overall economic development of the country, creation of infra-structure including taking railway lines to the backward areas is of imperative necessity. May I know, whether the Railways have any policy of linking up the backward regions with railway lines so that there can be economic development in that region. If not, what is the overall policy of the Railways regarding linking up of the backward regions and the industrially under-developed regions, or the Railways have no policy at all?

SHRI BUTA SINGH: As far as part (1) of the question is concerned, I need not repeat what I have already stated. With regard to the policy, the answer is: Yes, Sir. I would like to add that the real conceptual change was made in the year 1973-74 by the then hon. Railway Minister from the orthodox financial criteria for construction of new line in the backward areas and under-developed areas. Certain criteria were laid down and the policy spelt out in which the State Governments were expected to share certain portion of the expenditure. The criteria are:

(i) Exemption, full or partial from payment of dividend liability to the General Revenues during the period of construction and for a specified num-

ber of years after completion and opening to traffic.

(ii) Participation of State Governments or local authorities, in reducing the cost of construction by giving the land and labour content of construction free of cost,

(iii) Suitable adjustment upwards of fares and freight structure applicable to the newly constructed line which in common parlance is called inflation chargeable mileage', and

(iv) Levy of fares and freight on a discontinuous basis so as to be a set-off against telescopic structure of standard fares and freight.

This is a clear policy laid down by the Railway Ministry and there is no much time has been taken?

SHRI RAJA KULKARNI: The Railway Ministry need not lay down any new criteria for backward regions. It is quite clear that where the Government has allowed the industries to grow in rural areas or outside the metropalitan cities, the Railways have not developed These are automatically backward regions from the railways point of view, because the industries are allowed, but infra-structure facilities like railways are not allowed to grow. In view of this, will the hon. Minister explain why the work on the railway line which was sanctioned for Deva-Basi is not going according to the schedule and the funds have not been allowed for the current year? Similarly, what has happened to the Bombay Metropolitan Railway which was cater to the needs of rural areas outside Bombay and how far that project has made progress?

SHRI BUTA SINGH: The Diva-Bassein railway link is in progress and the uptodate progress is about 23 per cent of the project. A provision of Rs. 3.5 crores has been made in 1976-77 and the work is targeted for completion by March 1980.

SHRI RAJA KULKARNI: What about Bombay Metropolitan railway?

MR. SPEAKER: Is that also a backward area?

Next question—Mr. Samanta.

Demands of Publishers of Hindi Railway Time Table

*649. SHRI S. C. SAMANTA: Will the Minister of RAILWAYS be pleased to state:

(a) the demands of the publishers of the Railway Time Table in Hindi which are still pending;

(b) how long will it take for the Railway Administration to take decisions thereon; and

(c) whether publication of Hindi time table is likely to be discontinued?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). the matter is under active consideration of the Railway Administration and a decision is expected shortly.

(c) No Sir.

SHRI S. C. SAMANTA: May I know how many years back and by whom this matter was referred to the Railway administration and why so much time has been taken?

SHRI MOHD. SHAFI QURESHI: There is a private publishing firm by the name of All India Railway Time-Table Office. This is a firm in Varanasi. They have asked us to give them certain financial assistance and other facilities and the matter is being considered.

We are prepared to help them wherever it is needed and if they continue to publish this All India Hindi time-table, they are welcome to do so,

I might inform hon. Members that on the Zonal Railways, time-tables both in English and Hindi are published.

श्री डी० एन० तिवारी : आप यह मानेंगे कि रेलवे का व्यवहार केवल अंग्रेजी पढ़े हुए लोग ही नहीं करते, रीजनल भाषा वाले और हिन्दी वाले भी इस का व्यवहार करते हैं और अधिक संख्या में व्यवहार करते हैं। उन की सुविधा के लिए आप ने क्या उपाय रखा है कि उन को टाइम ठीक मालूम हो सके कि कब ट्रेन आती है, कब जाती है.।:

श्री मुहम्मद शफी कुरेशी : हिन्दी में भी हैं, रीजनल लैंग्वेजेज में भी है । सवाल आल इंडिया टाइम टेबल का है ।

श्री डी० एन० तिवारी : तो क्या हिन्दी वाले आल इंडिया टाइम टेबल का व्यवहार नहीं करते ?

अध्यक्ष महोदय : तिवारी जी, आप प्रश्न इधर पूछिए । उन से मत पूछिए ।

श्री डी० एन० तिवारी : मैं यह पूछ रहा हूं कि रीजनल टाइम टेबल तो आप हिन्दी में भी छापते हैं, लेकिन हिन्दी वाले भी आल इंडिया में ट्रैवेल करते हैं, वह नहीं है कि केवल अंग्रेजी वाले ही जाते हैं, वह भी जाते हैं और उन को भी जरूरत पड़ती है टाइम टेबल देखने की तो उन की सुविधा के लिए आप ने कौन से उपाय किए है ?

श्री मुहम्मद शफी कुरेशी : पहली बात तो यह है कि तमाम रेलवे जोन्स के टाइम टेबल अंग्रेजी में भी हैं और हिन्दी में भी हैं। आल इंडिया टाइम टेबल हिन्दी में छपता है और इस को वाराणसी की एक प्राइवेट पब्लिशिंग कम्पनी छापती है। अंग्रेजी में जो छपता है उस को रेलवे बोर्ड छापता है। इस फर्म ने अब यह कहा है कि उन को कागज कंट्रोल रेट पर नहीं मिलता और उन को कुछ सुविधा चाहिए ताकि वे अभी यह इसको चला सकें। वे चाहते हैं कि वे तमाम सुविधाएं उन को दी जायें।

श्री डी० एन० तिवारी : रेलवे बोर्ड छापता है अंग्रेजी में तो हिन्दी में क्यों नहीं छापता है ?

श्री मुहम्मद शफी कुरेशी : रेलवे पहले छाप रही थी, बाद में इस फर्म को यह काम दे दिया गया और वह अच्छा काम कर रहे हैं, इस को चला रहे हैं। यह नहीं कि रेलवे के टाइम टेबल का काम बन्द हुआ है। अब उन्होंने कुछ मजीद सुविधाएं मांगी हैं कि ये सुविधाएं हम को दी जायें।

श्री शंकर दयाल सिंह : अध्यक्ष महोदय सब से पहले तो में इस बात के लए आप को धन्यवाद देता हूं कि जब से आप अध्यक्ष पद पर आए हैं शायद पहली बार सप्लीमेंट्री का मौका मुझको मिला है।

अध्यक्ष महोदय : सब चीज रिकार्ड पर यहां है।

श्री शंकर दयाल सिंह : मुझे यह कहते हुए खुशी होती है कि जब से पंडित जी रेलवे मंत्री हुए केवल रेल का ही काम ठीक से नहीं चल रहा है बल्कि हिन्दी का भी काम रेलों में बहुत ठीक तरह से चल रहा है। लेकिन यह आश्चर्य की बात है कि अभी भी हिन्दी टाइम टेबल क्यों नहीं समय पर प्रकाशित हो सका। मैं सरकार से जानना चाहता हूं कि जैसे रेलवे स्वयं बहुत सारे प्रकाशन करती है, उस को मद्देनजर रखते हुए किसी प्राइवेट फर्म से टाइम टेबल छपने देने का औचित्य क्या है ? रेलवे स्वयं क्यों नहीं उसको प्रकाशित करती है ? इसके साथ ही मैं यह भी जानना चाहता हूं कि प्राइवेट फर्म ने जब से इस को छापा है तब से अब तक रेलवे

ने प्रति वर्ष कितना पैसा इसके छापने के लिए दिया है ?

श्री मुहम्मद शफी कुरेशी : छपाई देने का सवाल नहीं है । हम ने कुछ सहूलियतें और सुविधाएं उन को दी है जिस का वे लाभ उठा रहे हैं । लेकिन यह कि टाइम टेबल छपा ही नहीं शुरू से यह तो गलत बात है ।

श्री शंकर दयाल सिंह : मैं ने यह नहीं कहा । मैं ने कहा कि रेलवे खुद प्रकाशित क्यों नहीं करती ?

श्री मुहम्मद शफी कुरेशी : अब एक फर्म अच्छा काम कर रही है । उस की छपाई अच्छी है, कागज अच्छा है, सर्कुलेशन अच्छा है । अगर उस में कोई नुक्स पैदा होगा तो रेलवे को खुद छापने में कोई दिक्कत नहीं होगी । लेकिन जब एक अच्छा काम हो रहा है तो हम उस को क्यों बिगाड़े ?

श्री कमला मिश्र 'मधुकर' : मैं रेलवे मंत्रालय को इस बात के लिये धन्यवाद दूंगा कि उस के हिन्दी में काम पर ध्यान दिया है । लेकिन क्या इस बात की जरूरत नहीं है कि देश की राष्ट्रीय एकता में जहां हिन्दी में आप ने रेलवे टाइम टेबिल छापने की व्यवस्था की है, यह प्रशंसनीय काम है, वहीं पर अन्य राष्ट्रीय भाषाओं में भी टाइम टेबिल छपे और यह राष्ट्रीय एकता के क्रम में एक अच्छा कदम होगा ?

श्री मुहम्मद शफी कुरेशी : कुछ जगहों पर रीजनल लैंग्वेजेज में टाइम टेबिल छपा है । जहां जहां जरूरत महसूस होगी वहां पर छापने में कोई एतराज नहीं है ।

Decline in Sale of Petroleum Products

*650. SHRI RAJDEO SINGH: Will the Miniser of PETROLEUM be pleased to state:

(a) whether actual sale of Petroleum products was brought down from an estimated demand of 25 million tonnes to something like 21 million tonnes in 1974;

(b) if so, what was the annual demand in the years 1972 and 1973; and

(c) whether this fall in annual demand is due to increased price of petroleum products only or for some other factors also?

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): (a) and (b). Actual consumption of all petroleum products including refinery boiler fuels reduced to 23 million tonnes in 1974 against 23.7 million tonnes in 1973 and 22.6 million tonnes in 1972. Thus consumption in 1974 recorded a drop of 2. 8 per cent over consumption in 1973 against an increase in consumption of 4.7 per cent in 1973 over 1972 an 9.6 per cent in 1972 over the previous year.

(c) Besides increase in prices of petroleum products this drop in consumption was a result of several other measures taken to reduce consumption such as amphesis on switch-over to coal, increase in efficiency in the use of fuel, regulatory measures to discourage inessential consumption etc.

श्री राजदेव सिंह : अध्यक्ष महोदय, जब जब इम्पोर्टेड क्रूड का दाम बढ़ा है सरकार ने उस अवसर पर यहां के पैट्रोलियम प्रोडक्ट के दाम बढ़ाये हैं । और पैट्रोलियम प्रोडक्ट की बात मैं नहीं कहता, केवल पैट्रोल की बात करता हूं । दिल्ली में इस समय 1 लिटर पैट्रोल का दाम 3. 39 पैसे है । और क्रूड आयल वैल से और रिफ़ाइनरी होते हुए जब पैट्रोल पम्प तक आता है उस में

पैट्रोल पम्प के एजेन्ट का नफा शामिल होते हुए उस की कौस्ट 1.03 पैसे होती है और 2.36 पैसे सरकार का टैक्स है-- ऐक्साइज और सेन्ट्रल सेल्स टैक्स । इतना ज्यादा पैट्रोल का दाम बढा देने से हमारे देश में पैट्रोल पम्प के जो एजेन्ट्स हैं उन्होंने ज्यादातर किरोसिन आयल उस में मिलाया है । तो सरकार के पास आंकड़े हैं कि जितने पट्रोल पम्प है उन के कितने पैट्रोल डीलर्स पकड़े गये हैं किरोसिन आयल मिलाते हुए ?

श्री के० डी० मालवीय : किरोसिन तेल के मिश्रण के सम्बन्ध मे जरूर वितरण करने वाले पकडे गये हैं । मेरे पास उन की संख्या नही है क्यो कि यह प्रश्न इस मे नही उठता है । मैं माननीय सदस्य को आंकड़े पूछ कर दे दूगा । लेकिन यह बात भी सही है कि मोटर स्प्रिट के दाम और ऐक्साइज और सेल्स टैक्स वगैरह का इसपर बोझ है । और सदन को मालूम है कि यह तो हमेशा से परिपाटी चली आयी है कि इस पर टैक्सेशन का और ऐक्साइज का काफी बोझ रहता है । मगर मोटर स्प्रिट पर और इसलिये ज्यादा लगाया गया कि हम चाहते थे कि मोटर स्प्रिट की खपत कम हो क्यो कि जितनी खपत कम होगी उतना ही कम हम को क्रूड आयल बाहर से मगाना पड़ेगा और विदेशी मुद्रा की बचत होगी । इसलिये एक तो कुछ पौलिसी के कारण दाम बढे और दूसरे कुछ साधारण आमदनी का भी यह जरिया है दुनिया भर में । इसलिये ऐक्साइज वगैरह का बोझ इस पर जरूर ज्यादा पडता है ।

श्री राज देव सिंह : मंत्री जी ने बताया कि मोटर स्प्रिट का दाम इसलिये बढा दिया गया कि लोग उस का इस्तेमाल कम करें । बात ठीक है, कम इस्तेमाल भी हो रहा है, कंजम्पशन बहुत गिरा है । लेकिन इस के साथ साथ ऐक्सीडेंट्स की संख्या बढ रही है क्यों कि लोग पैट्रोल बचाने के लिये तेजी से मोटरें ले जाते है, खास कर वह जो पैट्रोल से ड्राइव होती हैं । दूसरे इस के कारण औटो इंडस्ट्री बहुत इफेक्टेड हुई है । मंत्री जी का या सरकार का यह मंशा है कि इस की खपत कम की जाय । तो क्या सरकार यह सोच रही है कि इस के दाम कम करके पैट्रोल को राशनिंग के जरिये कंट्रोल किया जाय ?

श्री के० डी० मालवीय : यह तो एक सुझाव है । मगर मैं माननीय सदस्य को कहना चाहता हूं कि हम सब की हमदर्दी है उन के साथ क्योंकि पैसा ज्यादा खर्च होता है मोटर स्प्रिट पर । और यदि समय आयेगा तो इस पर विचार भी किया जा सकता है । लेकिन अभी तो समय दिखाई पडता है कि नही आया है । मगर बराबर सरकार इस पर गौर किया करती है कि दाम को कहा कम किया जाय और कहां बढाया जाय । और मैं आशा करता हूं कि कुछ दिन तो ऐसे ही चलेगा और जैसे ही कोई नई स्थिति आयेगी, उस समय मैं सदन को जरूर बता दूंगा ।

श्री विभूति मिश्र : आजकल मंत्री जी का अखबार मे बड़ा नाम निकल रहा है कि समुद्र मे अच्छा तेल निकल रहा है । एक कूए से दूसरे कूए मे अच्छा और ज्यादा तेल निकलने की सम्भावना है । तो सारे देश के लोग और खास कर के गांवों के किसान आशा लगाये हैं । पैट्रोलियम प्रोडक्ट मे किरोसिन भी आता है । तो जैसा कृषि मंत्रालय ने निश्चित किया है देश के एक कोने से दूसरे कोने तक कंट्रोल की चीनी 2.15 पैसे के भाव से मिलेगी और फ्री सेल की चीनी और दाम पर मिलती है । तो गरीबों के हित को ध्यान मे रखते हुए और खास तौर से गांवों में जो मिट्टी का तेल जलाते हैं उन के लिये आप कोई राशनिंग करना चाहते हैं कि उन को निश्चित दाम पर मिले, और बड़े बड़े जो लोग है जो

पट्रोलियम प्रोडक्ट का इस्तेमाल करते हैं, जैसे दवाओं के लिये, हवाई जहाज और कारें चलाने में, उन पर आप दाम बढ़ायें और बाकी के स्तर पर किरोसिन का दाम ठीक करें और राज्य सरकारों को इस बारे में हिदायत करें कि गरीबों को तेल सस्ते दामों पर मिले ।

श्री के० डी० मालवीय : सरकार की यह नीति है कि किरासिन तेल गांवों में काफी मात्रा में मिले और जितने दाम कम कर सकते हैं उतने कम करें । हम बराबर मुख्य मंत्रियों को पत्र लिखा करते हैं अपने मंत्रालय से और उनसे आग्रह किया करते हैं कि जो दाम निर्धारित कर दिया जाता है केन्द्र से उस पर ज्यादा मुनाफा या और टैक्स न लगायें । अभाग्यवश सभी प्रदेशीय सरकारों का सहयोग इसमें उतना नहीं मिल पाया है जितना हमको आशा था । मैं आशा करता हूं कि वह इस प्रश्न पर विचार करेंगे और जो दाम निर्धारित कर दिया गया है उस के आसपास बेचेंगे ।

SHRI PRIYA RANJAN DAS MUNSI It is a fact that for the last 3 years in our country, the dealers and agents who deal with petroleum product i.e., fuel for the cars, are young graduates, science graduates and other engineers, who are dealing with these things independently. The profit commission of the dealers from 1954 to 1975 has been only 4 paise. They had to add some surcharge, which is under dispute with the MRTP commission. I would like to know whether the Minister will consider to balance their profits in a manner which can protect them and protect their livelihood will he increase it from 4 paise to something more so that the surcharge will not be charged on the consumers?

SHRI K. D. MALAVIYA: Here comes the case of an advocacy on behalf of the distributors to raise the incidence of commission. On the other hand, the hon. Member wants the price to be reduced. Both these things connot go like that. We have received some representation from West Bengal to this effect as has been indicated by the hon. Member.

I am having another review of the whole question how we can reduce the price of kerosene ultimately for the consumers and, at the same time, we can streamline the distribution mechanism with the co-operation of the State Government so that the element of profit may be reduced and the consumers may not be put to a loss.

SHRI INDRAJIT GUPTA: Can the hon. Minister give us any figures to corroborate or to contradict the allegation which is made that the reduction in the consumption of motor spirit is almost entirely confined to the owners of the private vehicles whereas, in the case of vehicles which are owned by the Government—ministerial cars or staff cars of various departments/ministries and companies—the offtake has remained what it was in spite of the heavy increase in prices so that, in fact, the actual burden by way of reduced consumption is to be borne almost entirely by the owners of private vehicles and not by those institutions which pay for the petrol out of their institutional funds or the Government funds?

SHRI K. D. MALAVIYA: I have not got the figures to indicate that. But, more or less, what the hon. Member says would be right. Looking to the workload on the institutions or public bodies which have to find out the expenditure on business or the administration, perhaps, they are not reducing the expenditure on motor spirit as they ought to. In spite of that, we have been trying to persuade them to reduce it.

Some quarters do report to us that there has been some marginal reduction in the consumption of motor spirit. But, we will take note of the suggestion made by the hon. Member while reviewing and collecting the

figures to see how much we can do in the matter.

SHRI INDRAJIT GUPTA: Has any economy been made in the use of petrol in Government departments/ministries?

SHRI K. D. MALAVIYA: As I said already, I have not got the figures at the matter.

Import of Chemicals

*652. SARDAR SWARN SINGH SOKHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of the chemicals imported from foreign countries and the amounts of foreign exchange spent thereon yearly;

(b) whether such chemicals can be produced indigenously; and

(c) if so, steps Government propose to take for their manufacture in India?

THE DEPUTY MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI C P MAJHI) (a) Chemicals valued at about Rs 721 crores were imported in 1974-75 Group-wise details of chemicals and value thereof are contained in the Monthly Statistics of Foreign Trade of India published by the Department of Commercial Intelligence and Statistics Calcutta.

(b) Most of these chemicals are being produced indigenously but have to be supplemented by imports to meet the gap between the demand and production. There are some chemicals which are not being produced indigenously and where the demand is met by imports. Efforts are being made to augment/develop production capacity for attaining self-sufficiency. Imports are also made in accordance with the Import Trade Control policy to boost exports.

(c) Government is fully aware of the need to provide the various inputs including the investments needed to bring about a balanced and integrated development of the chemicals industry. The specified measures being taken in this regard are detailed in the annual "Guidelines for Industries" published by the Government.

सरदार स्वर्ण सिंह सोखी : अध्यक्ष महोदय मिनिस्टर साहब ने इतना लम्बा जवाब दे दिया मगर उस जवाब में मेरे सवाल का जवाब नहीं आया है। मैं यह पूछना चाहता हूं कि जब उन्होंने यह बताया है कि कैमिकल्स की डिटेल्स मन्थली स्टेटिस्टिक्स आफ फारेन ट्रेड आफ इन्डिया में हैं जोकि डिपार्टमेंट आफ कमर्शियल एण्ड स्टेटिस्टिक्स, कलकत्ता द्वारा छापी जाती है और जो स्पेसीफिक मेजर्स इस बारे में लिये गये हैं वे "गाइडलाइंस फार इंडस्ट्रीज" में छपे हैं, तो इन का एक्सट्रेक्ट आपने इस में क्यों नहीं दिया है ? इस के बारे में आप हमें बताएं।

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI) Sir. we were under the impression that the hon'ble Member has put this question and naturally, therefore, be must be quite well-versed with the data which is publicly available. If the hon'ble Member wants...

सरदार स्वर्ण सिंह सोखी : अगर सारी बातों का मुझे पता होता तो मैं यह सवाल ही नहीं करता। सवाल कुछ है और जवाब कुछ है।

अब आप मेरे दूसरे सवाल का जवाब दे दीजिए। मेरा दूसरा सवाल यह है कि वे कौन कौन से कैमिकल्स हैं जोकि आप इंडीजिनसली प्रोड्यूस करते हैं लेकिन डिमांड और प्रोडक्शन के गैप को मीट करने के लिये आप इम्पोर्टस से सप्लीमेंट करते हैं और कौन कौन से स्पेसीफिक मैजर्स आपने लिए हैं, जोकि गाइडलाइंस में दिये हुए हैं ?

SHRI P. C. SETHI: The hon. Member has put a very valid question. In the year 1974 the import of chemicals which includes fertilisers was to the tune of Rs. 721 crores and out of this more than Rs. 425 crores were spent on the imports of manufactured fertilisers. The hon. Members might be aware that the price of fertiliser last year all over the world had doubled. It was touching Rs. 2,000 per ton. Now, fortunately the prices in the world market have crashed and, therefore, the import content as far as the fertilisers is concerned will be reduced.

Another way of reducing the import of fertilisers is that we proceed towards the goal of self-sufficiency in the field of fertilisers and in that direction we are doing our utmost to increase the production of fertilisers. I am glad to inform the House that this year's production target of nitrogenous fertilisers was 1.5 million tonnes and it is for the first time in the history of fertiliser industry that we have crossed the target one month ahead and we are hoping that as far as this year is concerned the production of nitrogenous fertilisers even in our country would be in the vicinity of 1.85 or 1.9 million tonnes. In this respect the Agriculture Ministry has put a consumption demand of 2.6 m. tonnes but our conservative estimate is that it will be 2.2 m. tonnes. So the gap is closing and experience shows that our estimate of demand has been more near to the fact than actually envisaged by the Agriculture Ministry.

As far as other imports are concerned, for example, drugs, in the year 1974-75 there were imports to the tune of Rs. 45.6 crores. Here we were matching because the export of drugs was to the tune of Rs. 43.12 crores. Actually the balance of trade as far as export and import of drugs is concerned, is hardly Rs. 2 crores. As far as other chemicals are concerned, certainly we are importing the pesticides.

Steps to tighten Audit Machinery

*656. SHRI B. V. NAIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the legal and administrative steps taken by the Government to tighten the machinery of audit and streamline the institution of Chartered Accountancy to make the private sector companies more accountable to public at large in view of huge advances by public sector financial institutions; and

(b) whether Government propose to set up a bureau of private sector enterprises on the lines of the bureau of public sector enterprises?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). A statement is laid on the Table of the House.

Statement

(a) By the Companies (Amendment) Act, 1974 two new sections, namely, Sections 224A and 619B have been inserted in the Companies Act, 1956. These sections require that in companies in which not less than 25 per cent of the subscribed share capital is held, whether singly or in any combination by public financial institutions as listed in the Act, the appointment or re-appointment of the auditor shall be made by a special resolution and where the shareholding of these institutions is not less than 51 per cent, the companies will be treated like government companies and appointment of auditor shall be made by Central Government.

As regards the streamlining of the Institute of Chartered Accountants, the working of the profession is constantly under review and in regard to the audit of the Balance Sheet and Profit and Loss Accounts, a notification under section 227(4A) of the Companies Act has recently been issued laying down the guidelines for detailed reporting by the auditors.

(b) No, Sir.

SHRI B. V. NAIK: Sir, may I know the number of the companies out of the voluminous number of companies in the private sector which fall within

the category in which the Government or its subsidiaries hold 25 per cent of the share capital and the number of companies where 51 per cent of the share capital is held by the Government or its subsidiaries and nationalised banks?

SHRI BEDABRATA BARUA: I am not sure if I can give the figures right now, in a short time. But the position is that now by this amendment of the Companies Act, a very large number of companies have been included because where the public financial institutions hold shares along with Government or other financial institutions to the extent of more than 51 per cent, they would be treated as government companies so far as audits are concerned. About holdings of the financial institutions in the companies, it is a fairly good number now. In regard to big companies like TISCO, ACC etc., which are some of the biggest companies in India, I can say offhand that shareholding by public financial institutions is much more than anything that we can think of. In the Associated Cement Companies, for example, the government public financial institutions hold 39 per cent while all the houses that control the company may not even have 2 per cent of the shares. The position is like that in TISCO also; I think it is much more than 25 per cent. So over the whole range of industries, so far as the big industries are concerned, the public financial institutions have come in in a big way. That is all I can say.

SHRI B. V. NAIK: The hon. Minister has said that he could not give the figures because of the short notice—he has given a long answer, which of course, is welcome—though 21 days' notice was given of this question. In reply to part (b) asking whether Government propose to set up a Bureau of private sector enterprises on the lines of the Bureau of Public Enterprises, a blank, negative 'No, Sir' answer has been given. In view of the fact that he does not have any figures even as to the number of institutions where you have share capitals of 25 and 51 per cent, in view of the absence of the most vital statistics and data, in order to make these companies more accountable to the public exchequer as well as to you, is it not necessary that Government think once again of filling in this gap regarding information by setting up such a Bureau?

SHRI BEDABRATA BARUA: Let me make it very clear that there is no gap in information. This Department has the information, but since the hon. member had not originally asked this question—his question was specially about audit—I was giving him the position in law. I do not have immediately in my hands the figures he had asked for.

Regarding a Bureau of Private Sector Enterprises, this is a new idea he has suggested Apparently the Bureau of Public Enterprises has got a specific function. It oversees the functioning of the public sector. The private sector is looked after by its own management and Government exercise a number of controls, through the administrative Ministries, auditors and other governmental institutions. So I do not think they can be brought on the same plane so that a Bureau of Private Sector Enterprises on the lines of the Bureau of Public Enterprises could be contemplated.

DR. RANEN SEN: In view of the fact that sometimes irregularities have been found out in the audited accounts of private companies which show that somehow or other the industrialists have been able to influence the auditors, and in view also of the fact that there has been a demand in this House by several members in the past for nationalisation of the whole audit system which would do away with corruption, malpractices or other irregularities, what is Government's reaction to this suggestion?

SHRI BEDABRATA BARUA: As I have stated in my answer, in most of the big companies of the private sec-

tor, Government have come in through the UTI or other institutions sponsored by Government and are holding shares in large numbers. In some companies, public sector financial institutions have shares of more than 50 per cent. There the appointment of auditors is made by Government. Where public financial institutions hold 25 per cent shares, their approval has to be obtained for the appointment of auditors. If they want to oppose, they can oppose, because then a special resolution with 75 per cent voting strength is required. So far as government companies are concerned, Government have got control. So far as other private sector companies are concerned, the Company Law Board issued an order in November last requiring auditors to go into certain specific matters regarding raw materials management, their loans, their deposits, provident fund etc. They have to specifically mention in the report. All those have to be looked into and they have to be personally satisfied that they are in order. This has been done in November and from this year onwards all those things will appear in the balance sheets and it will be available.

DR. RANEN SEN: I asked about nationalisation of audit.

SHRI BEDABRATA BARUA: There is no such proposal.

Accumulation of Fertilizers

*658. SHRI C. K. CHANDRAPPAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Fertilizer industry is faced with the problem of accumulation of stocks; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI C. P. MAJHI): (a) and (b). A statement is laid on the Table of the House.

Statement

The stock with manufacturers as on 1-4-1976 is estimated at 2.02 lakhs tonnes of nitrogen and 1.10 lakh tonnes of phosphate; this stock represents more than 5 weeks of production of nitrogen and 14 weeks of production of phosphate and is on the high side.

Accumulation of fertilizer stocks is mainly due to the high prices prevailing during 1975-76. Besides, April is the slack season for fertilizer offtake and the Kharif offtake is expected to gain momentum from May onwards.

Government have taken a series of measures to improve the offtake of fertilizers. These include:—

(i) Reduction in the duty on imported phosphoric acid from 30 per cent to 15 per cent with effect from 1st December, 1975;

(ii) Reduction in the excise duty on single superphosphates from 15 per cent to 7½ per cent with effect from 1st December, 1975;

(iii) Reduction in the price of muriate of potash (MOP) from Rs. 1085 to Rs. 900 per tonne with effect from 16th March, 1976;

(iv) Reduction in the price of phosphatic fertilizers to the extent to Rs. 1250/- per tonne of P_2O_5 with effect from 16th March, 1976;

(v) Reduction in the price of Urea by Rs. 100/- per tonne with effect from 16th March, 1976.

It is expected that these measures would help improve the off-take of fertilizers when the Kharif season starts.

SHRI C. K. CHANDRAPPAN: In the statement government had stated that there was accumulation of 2.02 lakh tonnes of nitrogen and 1.10 lakh tonnes of phosphate. They have also stated that it is due to high prices; due to high prices the offtake is less; that is what they say. You will remember that last year when there was a crisis

in the economic sphere, it was the shortage of fertiliser, that was the problem; this year when agricultural production is good, there is lack of purchase. The Government had listed five steps. What is the guarantee that those measures or concessions given by the government will really benefit the poor farmers and small peasants? It is a fact that there are middlemen who are selling those fertilisers to the poor peasants. I should like to know from the government whether they will organise or initiate measures to organise a distribution system by which the small peasant will get the benefit of the concessions which are offered by the government. May I know whether there will be planning so that the situation like this, one year there is shortage and another year there is no offtake of fertiliser, will be avoided?

SHRI C. P. MAJHI: This is a suggestion for action. As a matter of fact production this year has very much improved. Accumulation has taken place on account of high prices Government have taken measures to reduce accumulation; offtake has not been there because the agricultural season has not started, with the starting of the agricultural season offtake will certainly start picking up. Regarding profiteering by middlemen, we have fixed the price at the distribution level and prices are controlled by the government at the lowest level to see that the farmers are not exploited by middlemen.

SHRI C. K. CHANDRAPPAN: I think the hon. Minister has not really appreciated the point which I tried to bring to his notice. The government says that it is due to high prices that the offtake is low. Is it not a fact that the purchasing capacity of the peasant is low because of the crash in prices of agricultural products, he is not getting remunerative price for his products? Taking this into consideration, whether the Government will take some steps so that we will really be in a position to purchase the fertiliser which is one of the essential inputs for the development of agriculture?

SHRI P. C. SETHI: I would like to draw the attention of the Hon. Member to this fact that it is not in the case of all fertilisers that consumption went down. For example, in the case of nitrogenous fertilisers, in the year 1974-75, the consumption was 17.05 lakh tonnes this year, in 1975-76, inspite of the fact that before we had offered this concession the consumption of the nitrogenous fertiliser as compared to last year, had gone up to 21.48 lakh tonnes. Therefore, it would not be very correct to presume that the fertiliser consumption has gone down and the prices are prohibitive. Sir, it is true that as far as the agricultural produce is concerned, the price is packed. But we are not responsible for this. It is in the overall interest of the country, in order to save our economy and to make the agricultural produce available to the consumers whose number is much more, that the Government has adopted this policy. As compared to what the peasant has been getting since the last two or three years, at a particular price, it is true, the Hon'ble Member's contention is true, that the price of input has not been reduced equivalent to what he is getting and that is why there was some inhibition. But it was the inhibition particularly in the use of phosphatic fertilisers because phosphatic fertilisers consumption was low as compared to last year—in 1974-75, it was 4.71 lakh tonnes this year, in 1975-76, instead of the demand going up, the actual consumption was 4.66 lakh tonnes. That means about 0.5 lakh tonne was less. That is why we have now adopted these measures and as I have stated in my main reply there is a reduction of Rs. 1250 per tonne in price of Phosphatic Fertilizer. We are hoping—the season has started from May—that consumption of phosphatic and potassic fertilisers would definitely improve. As far as planning is concerned, now it is completely dovetailed and whatever inputs or the Agriculture Ministry's demand or whatever production is

there, there is a complete harmony between the various Ministries.

SHRI S. R. DAMANI: It is a matter of a great satisfaction that production of fertilisers has increased. There is no need to import fertiliser. May I know from the Hon'ble Minister what is the total production of fertiliser this year and what will be the production for the next three years?

MR. SPEAKER: No question on the production side. You can ask the question regarding accumulation. Your question is not relevant. That is a separate question.

SHRI PRIYA RANJAN DAS MUNSI: May I know from the Hon'ble Minister whether there is any Co-ordination Committee between the Ministry of Agriculture and the Department of Fertiliser including the representatives of various State Governments to decide and to assess the actual allocation to the various States and to fix up the quota and understand the need of the agricultural consumers as well as the farmers? If so whether it was apprehended at that stage that due to high price such accumulation will take place? If not, whether now it will be reviewed further?

SHRI P. C. SETHI: As the Hon'ble Member has pointed out, there is no Committee as such. The Agriculture Ministry comes with a particular figure of demand based on the recommendations of the various State Governments. Now while taking into consideration the irrigation, the availability electricity and the various other factors, the consumption is computed on the basis of the recommendations of these State Governments. Now, Sir, it is a fact that an imbalance has been created in the use of fertilisers. On account of very high prices of phosphatic and potassic fertilisers, the consumption of urea, ammonia nitrogenous....

MR. SPEAKER: You have already explained that.

SHRI P. C. SETHI: Therefore, the need was to reduce considerably the phosphatic fertiliser price because we wanted a balanced use of the fertiliser. The nitrogenous fertiliser gives good results. But if a balanced use between the nitrogenous, phosphatic and potassic fertilisers is not maintained, then ultimately the fertility of the soil is spoiled

बिना टिकट यात्री

*659. श्री कमला मिश्र 'मधुकर': क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य रेलवे के अधिकारियों ने हाल ही में एक पुस्तिका निकाली है जिसमे बिना टिकट यात्रियो का विश्लेषण किया गया है ;

(ख) क्या रेल प्रशासन का विचार इस विश्लेषण के आधार पर इस मनोवृद्धि को रोकने के लिये एक योजना बनाने का है , और

(ग) यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No, Sir.

(b) and (c) Do not arise.

श्री कमला मिश्र "मधुकर" . श्रीमन् मंत्री जी ने तो इंकार कर दिया है। अखबारों में यह बात निकल चुकी है।

अध्यक्ष महोदय : अखबार की बात छोड़िये। जब वे इंकार करते है तो उन्हें सच मानिए।

श्री कमला मिश्र "मधुकर' : मंत्री जी इवेड कर रहे है।

अध्यक्ष महोदय : अगर वे इवेड करते हैं तो कोई और रास्ता निकाला जायगा उसका।

श्री कमला मिश्र 'मधुकर' : क्या यह बात सही नहीं है कि यें जो टिकटलेस ट्रेवलर्स होते हैं, उनका अध्ययन किया गया है और यह देखा गया है कि इनमे 45 परसेंट तरुण होते हैं और दूसरे कुछ गरीब होते हैं जो बिना टिकट के जाते हैं। क्या इसके सम्बन्ध मे दूसरे मंत्रालयों से वार्ता की गयी है क्योंकि गरीबी का सवाल आपके मंत्रालय का नही है, दूसरे मंत्रालयों का है ? अगर नही की गयी है तो क्या अब की जायगी जिससे इस समस्या का हल हो सके और तरुणों मे इसका प्रचार करने के लिए कोई रास्ता अपनाया जा सके जिससे बिना टिकट यात्रा करने वाले तरुणों की संख्या कम की जा सके ?

श्री मुहम्मद शफी कुरेशी : सर, जुर्म के मामले में अमीरी, गरीबी क सवाल पैदा नही होता है। जो जुर्म करेगा, उसकी सजा वह पायेगा। इसका प्रचार करने की जरूरत नही है क्योंकि हरेक आदमी को मालूम है कि वह बिना टिकट गाड़ी मे सफर नही कर सकता है। अगर कोई जरूरत पड़ेगी तो हम इनको मदद दे देंगे कि जैसे लोगो को समझाया जाये।

Proposal by State of Karnataka for Supply of Cheap Power for Electrification

*660. SHRI K. MALLANNA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any proposal was sent by the State of Karnataka to the Railways to enter into a long term agreement with the Railways for supply of the cheap power for electrification of railway lines in the State, and

(b) if so, the reaction of the Central Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No, Sir.

(b) Does not arise.

SHRI K. MALLANNA: It is very unfortunate that the State Government has not sent any proposal of this kind to improve the railway lines in Karnataka. May I know whether the Central Government has taken any initiative to improve the railway lines in Karnataka?

SHRI BUTA SINGH: There was a meeting held between the Southern Railway, the Mysore State Electricity Board and the Mysore Government in which a general discussion took place to make available power for the proposed conversion to electric traction. It was a general discussion; no specific proposal was discussed.

SHRI K. MALLANNA. May I know whether the Karnataka Government has taken any initiative for the improvement of railway lines in Karnataka, especially conversion of MG to BG of the lines from Bangalore to Mysore, Hasan to Mangalore, Guntakkal to Bangalore and Hubli to Hospet?

SHRI BUTA SINGH In the Southern Railway, there was a proposal to electricity the Madras-Arakonam-Erode-Jolarpet-Bangalore sections. The major section of Jolarpet to Bangalore falls in Karnataka A project report and abstract estimate for electrification of this section is being prepared by the Southern Railway. When the proposal is finalised, we will take up the same with the State Government concerned.

SHRIMATI PARVATHI KRISHNAN: The Minister has referred to the Madras-Bangalore section, the foundation of which was laid four years ago. I would like to know, why so much delay is taking place for this project to be taken up? When electricity is available in Kerala and Karnataka and when the cost of transport of coal and price of diesel are very high, why is there so much delay in the electrification of railways in that area?

SHRI BUTA SINGH: Had it been only the question of availability of electricity, it would have been a different matter. But the cost of infrastructure in electrifying any particular section of the railways is so high that the Railways are not simply able to take up the project. Regarding Jalarpattai-Bangalore Section, it is not possible at this stage to indicate when it will be taken up for execution due to paucity of funds.

MR. SPEAKER: The Question Hours is over. Today, we have covered only a limited number of questions, just 8 because the questions were long and the answers were also long. If the questions and answers are precise, we will be able to cover many more questions.

WRITTEN ANSWERS TO QUESTIONS

Setting up of New Drug Plants

*651. SHRI S. A. MURUGANANTHAM: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the IDPL has a proposal under consideration to collaborate with the State Governments in setting up new drug plants;

(b) if so, the facts thereof;

(c) which are the new projects proposed to be taken up during the year 1976-77 by IDPL; and

(d) which are the plants proposed to be taken up for expansion during the same year?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Yes, Sir

The State Governments of Tamil Nadu, Karnataka, Madhya Pradesh, UP, West Bengal, Punjab, Himachal Pradesh, Orissa, Goa Daman & Diu, Assam, Meghalaya and Rajasthan have approached IDPL/Government for setting up drug plants in their respective States under Joint collaboration.

(c) Two new units, one for the production of Nicotinamide in Bihar and another for the production of various kinds of formulations in Haryana are proposed to be taken up.

(d) The expansion of Antibiotics Plant, Rishikesh which is under consideration of Government will be taken up during the year, if approved by the Government. In addition, IDPL are already implementing the expansion of SDP at Hyderabad involving an expenditure of Rs. 21.79 crores.

Import of Chemicals for Insecticides and Pesticides

*653. SHRI ARVIND M. PATEL:
SHRI VEKARIA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the main chemicals for insecticides and pesticides which are imported;

(b) the names of countries from whom these are being imported; and

(c) the procedure for their distribution to various States?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The main pesticidal chemicals (technical grade pesticides) which are presently imported and the countries from which they are imported, are as follows:—

Name of the item	Country from which imported
1 Carbaryl	U. S. A.
2 Endosulfan	West Germany, U. S. A.
3 Endrin	U. S. A.
4 Toxaphene	U. S. A.
5 D. D. T.	U. S. S. R., Poland and U. S. A.
6 Carbafuran	U. S. A.
7 Dalapon	U. S. A.
8 Paraquat	U. K.
9 Phorate	U. S. A.
10 Formothion	Switzerland
11 Monocrotophos	Switzerland
12 Hinosan	West Germany

(c) The position in regard to allocation of the imported pesticides to the various formulators is indicated below:—

(i) *D.D.T.*: Imports are effected through the State Trading Corporation of India and the quantities imported are made over to Hindustan Insecticides Limited for formulation and distribution to N.M.E.P.

(ii) *Carbaryl, Endosulfan and Toxaphene*: These being proprietary items, 50 per cent of the quantities imported are allowed to be kept by the companies who are licensed/or are subsidiaries etc., of the proprietary concerns abroad and the balance is made over to the formulators, nominated by the State Government.

(iii) *Endrin*: Imports are effected through S.T.C. and allocations are made either to the State Governments or to the agencies nominated by them.

(iv) *Other items*: Other pesticidal chemicals are imported, formulated and distributed as per current Import Trade Policy for actual users.

Construction of a Bridge on Hooghly-Bhagirathi

*655. SHRI TUNA ORAON: Will the Minister of RAILWAYS be pleased to state:

(a) whether any survey has been carried out for the construction of a bridge on the right bank of river Hooghly-Bhagirathi; and

(b) if so, the salient features of the survey and the total amount spent upto date?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes, Sir.

(b) The survey report has recommended a site near Kalyani for construction of a new bridge. No amount has so far been spent for the construction work.

Grant of Extension in Service to Non-Technical Employees of Danapur Division (Eastern Railway)

*657. SHRI RAMAVATAR SHASTRI: Will the Minister of RAILWAYS be pleosed to state:

(a) whether a number of non-technical employees on Danapur Division, Eastern Railway secured extensions beyond the age of 58 years; and

(b) if so, what action Government propose to take to safeguard the interests of employees who have been adversely affected by these extensions?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes, Sir.

(b) As the Railways are a very large organisation and extensions in service are given sparingly in specially deserving cases, the impact of extensions on the promotional prospects of staff is negligible.

Compensation paid to Consigners and Consignees

*661. SHRI R. P. DAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether about rupees 16 million are spent annually towards compensation to the consigners/consignees, which is almost equal to the amount earmarked for general development of the Railways for the current year; and

(b) the amount spent on this score during the years 1974-75 and 1975-76?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). The gross amount of compensation paid for loss of and damage to booked consignments was Rs. 14.65 crores in 1974-75 and about Rs. 15.25 crores in 1975-76. The expenditure incurred by the Railways on their Annual Plans for general development in these years was Rs. 346.68 crores and Rs. 378.14 crores respectively.

Authentic version of the Constitution in Regional Languages

*662. SHRI RAM PRAKASH:
SHRI SHANKAR DAYAL SINGH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of regional languages in which authentic version of the Constitution of India has been brought out so far; and

(b) whether amendments made upto 1975 are incorporated in these versions?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AN DCOMPANY AFFAIRS (DR. V A. SEYID MUHAMMAD): (a) and (b). The authentic version of the Constitution of India has not been published in any regional language. Parliamentary legislation will have to be enacted to provide for authorised translations of the Constitution in Hindi and the regional languages, before such authorised translations can be brought out.

Translations of the Constitution in the regional languages are, meanwhile in the process of preparation/publication. The Malayalam translation of the Constitution was published in October, 1974 and it includes all amendments to the Constitution made upto February, 1973, *i.e.*, including the 30th Amendment. The Kannada translation of the Constitution has been brought out in April, 1976 and it includes all amendments to the Constitution made upto August, 1975, *i.e.*, including the 39th Amendment.

Approvals issued to Indian Drug Units

*665. SHRI SOMCHAND SOLANKI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state how many Indian drug manufacturing units have been issued approvals for drug formulations in accordance with the recommendation of the Hathi Committee, since submission of its Report indicating particulars of their names, items and capacities?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): The report of the Committee on Drug & Pharmaceutical Industry was received by the Govt .on 6-4-1975. While a final decision has yet to be taken on the 'Report' as a whole, the Govt. have, however, accepted that the Indian Sector of Industry should be given a preferential treatment and licences for manufacture of formulation granted provided their ratio of bulk drug to formulation fall within the ratio of 1:10 Further that such Indian companies will have their manufacturing activity on indigenous and imported bulk drug in the ratio of 2:1. This later condition will enable the Govt. to discriminate between Indian parties only without giving any special benefit to the foreign companies.

Proposals received from Indian Drug Manufacturing Companies from 1-4-75 to 30-4-76 for the manufacture of Drug formulations number 36. The Govt. have already approved grant of Letter of Intent and Industrial Licence in 16 cases

A statement showing names and other details of approvals accorded for drug formulations is laid on the Table of the House. [*Placed in Library. See* No. LT-10772/76.]

Electronic System on Northern Railway

*666. SHRIMATI PARVATHI KRISHNAN:
SHRI PURUSHOTTAM KAKODKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Nothern Railway is planning to revolutionise its services by introduction of electronic mechanisms; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Electronic devices, like Automatic Warning System, Axle Counters and Microwave/V.H.F communication are being provided progressively to improve safety and efficiency in train operation.

Setting up of Drug Companies

*667 SHRI N K SANGHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state: state

(a) how many offers have been received from the multinationals and foreign drug companies for setting up drug units in India,

(b) whether Government have approved any one of them and if so, the nature of drugs they will be permitted to produce; and

(c) what steps have been taken to ensure that these companies restrict their imports for the manufacture of drugs to a lower level than the exports of drugs so that their operation in the country becomes economically beneficial to the nation?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Only one proposal from a multinational/foreign

unit viz. M/s. Nattermann (India) Private Ltd., Bombay to set up a new undertaking in the State of Karnataka under the above name to manufacture Senna Extract and other drugs extracts of Indian origin for 100 per cent export has been received, during the period from 1-1-75 todate. The proposal has been rejected and a representation from the party against the rejection is being examined.

(c) The operation of multinational and foreign companies having a foreign equity of more than 40 per cent are covered under section 29 of Foreign Exchange Regulation Act, 1973. Suitable guidelines are being worked out to deal with FERA cases of such companies.

Korba Fertilizer Project

3204. SHRI RANABAHADUR SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total cost of the Korba Fertilizer Project and what was the time-schedule for its completion;

(b) how much money has been spent on the project so far and how much is proposed to be spent during the year 1976-77;

(c) when is the project likely to be completed; and

(d) if the project has been delayed what are the reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The original estimated cost of the Project was Rs. 118.25 crores; revised cost estimates have, however, not yet been made. The Project was originally scheduled to go into commercial production by December, 1977.

(b) The estimated expenditure till the end of 1975-76 is Rs. 12 crores. During 1976-77, an expenditure of Rs. 5 crores is estimated.

(c) and (d). The implementation of the Project has had to be slowed down because of the resources constraint and a revised schedule for Project completion has not yet been fixed.

सोवियत संघ के कानून मन्त्री की यात्रा

3205. डा० लक्ष्मी नारायण पांडेय : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सोवियत संघ के कानून मंत्री ने हाल ही में भारत की यात्रा की थी ; और

(ख) यदि हां, तो उनकी यात्रा का क्या परिणाम निकला ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मन्त्री (डा० वी० ए० सईद मुहम्मद): (क) एक शिष्टमण्डल ने जिसमें सोवियत संघ के न्याय मंत्री श्री वी० आई० तेरेबिलोव मास्को के कुडानोव क्षेत्र के जनवादी न्यायालय की अध्यक्षा श्रीमती जी० पेरामोनोवा और इन्टरनेशनल जुरिडिकल कालिजियम के परामर्शदाता श्री एवगेनी कुलीशेव थे, 25 मार्च 1976 से 3 अप्रैल 1976 तक भारत का दौरा किया ।

(ख) यह शिष्टमण्डल 1974-76 के भारत-सोवियत सांस्कृतिक आदान-प्रदान कार्यक्रम के अनुसरण में विधिक संगठनों के कार्यकरण के अनुभव के आदान-प्रदान के लिए भारत आया था । इस शिष्ट मण्डल ने मंत्रियों, न्यायाधीशों, न्यायशास्त्रियों, वकीलों और भारत के विधि-निकायों के साथ विचार-विमर्श किया था ।

Full-fledged Division Status for Tinsukia

3206. SHRI NOORUL HUDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway authorities had assured to convert Tinsukia from a Traffic Division to a full-fledged Division years back; and

(b) the action proposed in that direction?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes; while divisionalising the Northeast Frontier Railway on 1-5-1969 a Transportation Division was decided to be set up at Tinsukhia in view of the comparatively smaller workload. It was, however, intended that this would be upgraded into a full-fledged Division when the workload thereon increases and justifies such a step.

(b) The workload obtaining on this Division continues to be small and as such upgradation of this Division into a full-fledged Division is not warranted at present.

Performance of Cochin Refinery

3207. Shri C. JANARDHANAN: Will the Minister of PETROLEUM be pleased to state:

(a) what is the present performance of the Cochin Refinery;

(b) whether Government have any proposal under consideration for further expansion of this Refinery; and

(c) if so, the broad features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) The crude throughout of Cochin Refineries Ltd. for the last three years is as follows:

	Million tonnes
1973	1·97
1974	2·35
1975	2·44

(b) No, Sir.

(c) Does not arise.

Enquiry into the affairs of Bata Company

3208. SHRI VAYALAR RAVI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission has enquired into the affairs of 'Bata' Company; and

(b) if so, the findings thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Yes, Sir. On an application made to it under section 10(a)(iii) read with section 37 of the M.R.T.P. Act, 1969, the MRTP Commission instituted an inquiry into certain Restrictive Trade Practices alleged to be indulged in by M/s. Bata India Limited.

(b) As a result of the inquiry, the Commission found that the company was indulging in the Restrictive Trade Practices of full line forcing, re-sale price maintenance and in the matter of the company's dealings with footwear manufacturers who produce footwear for re-sale by the company under its own brand name. In its order dated the 5th May, 1975, the Commission directed the modification of the relevant clause in the agreement entered

into by the company with its wholesalers etc. so as to make it clear, *inter-alia*, that a whole saler was free to order such variety of footwear as he considers appropriate and that he would not be compelled to buy any particular composition of footwear products offered by the Batas. The price List issued by the company would also indicate in future that the dealers are free to charge prices lower than the maximum prices shown in the price list. On the footwear itself, the words "price not to exceed Rs...." will be embossed.

In regard to the company's agreements/arrangements with footwear manufacturers, the Commission directed that the trade practices embodied in 10 out of the 18 clauses shall be discontinued forthwith while in respect of the remaining 8 clauses they were to be modified on the lines indicated by the Commission in its order.

Principals and Teaching Staff in Railway-run Education Institutes

3209. SHRI AMBESH: Will the Minister of RAILWAYS be pleased to state:

(a) names of the places where High Schools, Primary schools, Inter colleges, Degree colleges are being run by the Railways in the country, zone-wise;

(b) number of the Head Masters, Principals, Primary Teachers, T.G.Ts., P.G.Ts., Drawing teachers and other categories of teachers working in the above institutions, category-wise;

(c) number of the Schedule Castes, Scheduled Tribes in the above categories, category-wise; and

(d) whether the quota of the Scheduled Castes and Scheduled Tribes is not complete, if so, the action taken by the Railways in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No Degree college is being run by the Railways. However, Railways run three Junior/Inter colleges one each at Tundla, Mughalsarai and Secunderabad. Names of the places where High/Higher Secondary and Primary schools are being run by the Railways zone-wise is indicated in the Statements—I & II laid on the Table of the House. [*Placed in Library. See* No. LT-10773/76].

(b) to (d). Information is being collected and will be laid on the Table of the Sabha.

Production and consumption of Fertilizers by Public and Private Sectors

3210. SHRI SAMAR GUHA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) targets fixed for production of fertilisers by different public sector and private sector manufacturing units during the years 1973—75 and the extent of actual production made; and

(b) the target fixed for production during the year 1975—77 by the above units?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-10774/76].

(b) The target for 1975-76 and actual production achieved during the year is indicated in the statement referred to in reply to part (a) of the question As regards the year 1976-77, the plantwise production targets are yet to be finalised. The total production for the year is, however, currently estimated at 18.5 lakh tonnes of nitrogen and 4.5 lakh tonnes of P_2O_5

पश्चिम रेल में मीटर गेज लाइनों का बाडगेज लाइनों में बदला जाना

3211. श्री हुकम चन्द कछवाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने पश्चिम रेलवे में सभी मीटरगेज लाइनों को बाडगेज लाइनों में बदलने की कोई योजना बनाई है और यदि हां तो इस समय मीटर गेज लाइनों की लम्बाई कितनी है और उनको बदलने में कितना समय लगेगा ; और

(ख) क्या यातायात में भारी वृद्धि को देखते हुए इस कार्य को तेजी से करने की कोई योजना है और यदि हां, तो यह कार्य कब तक पूरा हो जायेगा?

रेल मन्त्रालय में उपमन्त्री (श्री बूटा सिंह) : (क) और (ख) : पश्चिम रेलवे पर मीटर आमान वाली लाइनों की कुल लम्बाई लगभग 6112 किलोमीटर है । इन सभी मीटर लाइनों को बड़ी लाइन में बदलने की कोई योजना नहीं बनाई गयी है क्योंकि इन पर भारी पूंजी का निवेश करना पड़ेगा । जिन लाइनों पर यातायात अपनी चरम सीमा पर पहुंच चुका है उनका आमान परिवर्तन उत्तरोत्तर किया जा रहा है । इस समय पश्चिम रेलवे पर 552 कि० मी० लम्बे वीरमगाम ओखा/पोरबन्दर मीटर लाइन खण्ड को बड़ी लाइन मे बदलने का काम प्रगति पर है । सम्पूर्ण परियोजना का काम पूरा करने की लक्ष्य तिथि निश्चित नहीं है और यह प्रतिवर्ष धन की उपलब्धता पर निर्भर करेगी ।

गांधीधाम-भुज और दिल्ली अहमदाबाद मीटर लाइन खंड के बडी लाइन में बदलाव के लिए सर्वेक्षण किये गये हैं और इन योजनाओं पर विचार किया जा रहा है । इन आमान परिवर्तन योजनाओं के बारे में कोई निर्णय धन की पर्याप्त उपलब्धता पर निर्भर करेगा ।

Conversion of Gooty-Bangalore and Gooty-Kallur lines into broad gauge lines

3212. SHRI P. ANTONY REDDI: Will the Minister of RAILWAYS be pleased to state:

(a) when will the conversion of metre gauge to broad gauge lines from Gooty to Bangalore be completed;

(b) whether any express train from Bombay to Bangalore is proposed to be run on that line; and

(c) whether the work of laying the broad gauge line from Gooty to Kallur has begun?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The project is expected to be completed by 1980 subject to timely availability of adequate funds.

(b) Introduction of any express train between Bombay-Bangalore can be considered only after the conversion of Guntakal-Bangalore MG line into BG has been completed.

(c) The work is expected to be started shortly.

Fertilizer Plant at Paradip

3213. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the prospect of Paradip Fertilizers during 6th Plan period; and

(b) has any progress been made in that direction other than the fact that it was accepted in principle?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The resource contraint due to which the imple-

mentation of this project has had to be held back still continues. The likely availability of gas in the Bay of Bengal area has, in the meantime, also necessitated a review of the feedstock to be adopted for this project in lieu of fuel oil, as envisaged originally. A clear picture in regard to resource position and availability of gas and the potential for its economic exploitation as fertilizer feedstock is expected to be available in a year or two. Further action would thereafter be processed in regard to this and other projects to be taken up as a part of the programme for the development of fertilizer capacity during the Sixth Plan period.

Non-gazetted Staff not allowed entry in certain offices of Southern Railway

3214. SHRI G. BHUVARAHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the offices of the Controller of Stores and the Dy. Chief Accounts Officer/Workshops and Stores/Parambur on the Southern Railway have remained closed on 3rd and 4th May, 1974 and whether no one, including the highest officers were able to gain entry into the offices on those days;

(b) whether the gazetted officers alone were permitted to sign their attendance in the General Manager's Office and were paid salary for those days;

(c) whether this facility was not extended to other non-gazetted staff and all of them were treated as absent and denied their wages for those days; and

(d) whether Government propose to consider their absence as duty and refund retrenched wages to them?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes, on account of intense picketing no one could gain entry into the two offices.

(b) The gazetted officers reported for duty at other places and attended to the work assigned to them.

(c) and (d). In common with other staff of the Southern Railway who did not attend office or report for duty on 3rd and 4th May, 1974, the staff of the two offices in question were treated as on strike on these two days. However, the request to treat the period as 'Leave Due' is under consideration.

Setting up of an Electro-Thermal Phosphoric Unit

3216. SHRI B. S. BHAURA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have a proposal under consideration to set up an electro-thermal phosphoric unit in the country with the techno-economic collaboration of the United States of America; and

(b) if so, the facts thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The information is being collected and will be laid on the Table of the House.

Progress in Electrification of Tracks

3217 SHRI M RAM GOPAL REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether progress in electrification of tracks is not to the desired extent; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). Yes. Due to financial constraints, limited

funds are being made available for electrification projects, which is affecting the progress of electrification of tracks.

उर्वरकों के वितरण के लिये डीलरों की नियुक्ति

3218. श्री मूलचन्द डागा : क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भारतीय उर्वरक निगम उर्वरक के वितरण के लिये छोटे-छोटे डीलर नियुक्त करती है, यदि हां, तो किस आधार पर और किन किन शर्तों पर,

(ख) 1973–74 मे नियुक्त किये गये डीलरो की राज्यवार संख्या क्या है,

(ग) उनमें से ऐसे डीलरों के नाम क्या हैं जिनके विरुद्ध भ्रष्टाचार के आरोप मे कोई कार्यवाही की गई है, और

(घ) उसका क्या परिणाम निकला ?

रसायन और उर्वरक मन्त्री (श्री पी० सी० सेठी) : (क) भारतीय उर्वरक निगम द्वारा सीधे और उद्यम सम्बन्धी विकास योजना के अधीन दोनों तरह के लघु डीलरों की नियुक्ति की जाती है। इस प्रकार की नियुक्ति तथा उसके गुणागुण, शर्तों को दर्शाने वाला एक विवरण पत्र संलग्न है।

(ख) से (घ). सूचना एकत्र की जा रही है और सभा पटल पर प्रस्तुत की जायेगी।

विवरण

लघु डीलरों की नियुक्ति के लिये गुणागुण/कार्यवाही

भारतीय उर्वरक निगम द्वारा विभिन्न इलाकों से अनुमानित आवश्यकता के अनुसार गैर-सरकारी डीलरों की नियुक्ति करने के लिये विज्ञापनों को स्थानीय समाचार पत्रों में दिया जाता है। उन विज्ञापनों के प्रत्युत्तर में मिले आवेदन पत्रों पर आवेदक की वित्तीय क्षमता, कृषि सम्बन्धी उत्पादों और उसके गत व्यवहार में तीन वर्ष की परीक्षा की न्यूनतम अवधि का उसका कार्य अनुभव और उसका गत व्यवहार के सम्बन्ध में अपने-अपने क्षेत्रीय कार्यालय में कार्रवाई की जाती है जिसमें विशेष रूप से दर्शाया जाता है उसने उर्वरक नियन्त्रण आदेश के उपबन्धों और वस्तु अधिनियम का क्या उल्लंघन किया था। जिन्हें ऊपर से उपयुक्त पाया जाता है। भारतीय उर्वरक निगम द्वारा स्थापित की गई समुचित रूप से गठित प्रवर समिति द्वारा उनका इन्टरव्यू लिया जाता है। प्रवर समिति द्वारा जो उम्मीदवार उचित दिखाई पड़ते हैं तब उन उम्मीदवारों के पूर्ववृत्तों को भारतीय उर्वरक निगम के प्रतिनिधि द्वारा प्रमाणित किया जाता है और यदि उन्हें सन्तोषजनक पाया जाता है तब उनको कारपोरेशन द्वारा डीलरशिप दी जाती है। उद्यम सम्बन्धी विकास योजना के अधीन नियुक्त किये जाने वाले डीलरों के मामलों में, भारतीय उर्वरक निगम राष्ट्रीय और स्थानीय समाचार पत्रों मे विज्ञापन दिये जाते हैं। इस श्रेणी के अन्तर्गत डीलरशिप के लिये विचार किये जाने उम्मीदवार को निम्नलिखित शर्तें पूरी करनी चाहिये।

उम्मीदवार को ग्रामीण पृष्ठभूमि के साथ अच्छा हो कृषि विज्ञान मे स्नातक होना चाहिये। उसे 30 वर्ष की उम्र से कम होना चाहिये।

उसे बेरोजगार होना चाहिये। जिस क्षेत्र के लिये उसने आवेदन पत्र दिया है उस क्षेत्र से उसका सम्बन्ध होना चाहिये।

विकलांग सैनिकों में से डीलरों की नियुक्ति तथा सशस्त्र सेना पुनर्वास महानिदेशक नई दिल्ली द्वारा की गई विशिष्ट सिफारिश पर की जाती है।

कोई सहकारी समिति अथवा इस प्रकार का संस्थान वित्तीय प्रबन्धों द्वारा

समर्थित उर्वरकों की सप्लाई का आदेश प्रस्तुत कर भारतीय निगम डीलर भी हो सकता है।

Fixation of prices of drugs distributed by IDPL

3219. SHRI K. S. CHAVDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) when and how the pooled prices of drugs distributed by IDPL were fixed;

(b) what is the profit made by I.D.P.L. on the distribution activity of imported bulk drugs during last three years and whether Government propose to do cost examination of all the prices of bulk drugs of IDPL;

(c) are the pooled prices fixed for drugs distributed by IDPL higher than indigenous prices; and

(d) if so, reasons thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a), (c) and (d). The pooled prices of imported drugs distributed through IDPL were first fixed in 1970 on the basis of weighted average prices taking into account the import of those bulk drugs and the indigenous production of I.D.P.L. The pooled prices were re-fixed in September, 1974 following upward revision of indigenous prices. A statement showing the indigenous prices and pooled prices of drugs which were under pooling arrangement in 1970 and subsequently, is laid on the Table of the House. [*Placed in Library. See* No. LT-10775/76]. Only in respect of two drugs, namely, Phenobarbitone and Sulphaguanidine, the pooled price was higher than the indigenous price on account of higher landed cost of imports of these two drugs and the quantity which was imported.

(b) IDPL do not maintain separate trading accounts for imported bulk drugs/drug intermediates being distributed by them. Moreover, the profitability has also to be viewed in the context of the system of pooled prices adopted for sale of imported and indigenous material by them so that the loss on the latter may be compensated by the profits on the former. The distribution of bulk drug is done by the Marketing Division of IDPL which is treated as a separate trading unit for this purpose. The profitability of Marketing Division in trading of these drugs during the initial years resulted in losses. However, during the last three years, the Marketing Division has made the following profits:—

1973-74 . . .	Rs. 93 Lakhs
1974-75 . . .	Rs. 265 Lakhs
1975-76 . . .	Rs. 55 Lakhs (provisional)

Memorandum from drug manufacturers' Association

3220. SHRI MANUBHAI N. PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have received any memorandum from various drug manufacturers' Associations in regard to the implementation of the Hathi Committee recommendations; and

(b) if so, the salient features thereof and Government's reaction to the suggestions contained in National sectors memoranda?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Yes, Sir, Various drug manufacturers' Associations have submitted memoranda on the recommendations made by the Hathi Committee for Government's consideration. One sector of the drug industry is of the view that pricing

policy should be dynamic to promote the growth of the industry, licensing and other constraints should be removed to enable fuller utilisation of the capacity of existing units, fuller use of technological skill and other capabilities available in the country, the abolition of brand names for drugs will aggrevate the problem of spurious and sub-standard drugs and all sectors should contribute to the growth of the economy and national development in their own way and that there should be no conflict between the sectors.

The Indian sector are of the view that while accepting the recommendation that the public sector should be given a prominent role in the development of drug industry, the Indian drug manufacturing units should be allowed to manufacture formulations without manufacturing connected bulk drugs, reduction of foreign equity to 40 per cent forthwith and 26 per cent progressively and general acceptance of various recommendations made by the Hathi Committee in regard to the encouragement to be given to Indian sector and thereby reduce the capability of foreign firms by curtailing their production to the approved capacity.

Government have already accepted the recommendation that a leadership role should be given to the public sector and that the Indian sector should be encouraged in the manufacture of drug and pharmaceuticals in the country The various other suggestions have been noted

Women gang in Delhi-Howrah Delux and Rajdhani Chair-car

3221 SHRI S N SINGH DEO: Will the Minister of RAILWAYS be pleased state:

(a) whether during the last three years a number of complaints have been received that a gang of women is operating in Delhi-Howrah Delux and Rajdhani Chair-car for stealing ornaments of women passengers

(b) if so, the nature of such complaints and the names of the persons found to be involved in this women gang so far; and

(c) the action taken upto date for the safe journey of the passengers?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). No specific complaint of theft of passengers' belongings by a gang of women operating in Delux/Rajdhani Express has been received. However, during August 1975, 4 ladies namely (i) Smt. Sita Dass w/o. Bimal Das, (ii) Smt. Muni Bala Dass w/o Satish Chander, (iii) Smt. Puspa Biswas w/o. Prohulla Biswas and (iv) Smt. Manu Rai w/o Manohar Rai were arrested by the Railway Police at New Delhi Station in suspicious circumstances During their interrogation, the arrested ladies confessed to have committed two cases, one involving theft of ornaments worth Rs 15,000/- of a lady who was boarding Rajdhani Express on 16-8-75, and the other of a wallet containing ornaments (diamonds) from another lady passenger who was passing through the exit-gate at New Delhi Station on 29-7-75

The entire stolen property of both these cases has been recovered and the cases have been challaned by the Police.

(c) Delhi-Howrah A C Delux train is being escorted by Government Railway Police Armed guard as well as Government Railway Police plain clothes staff

2. On arrival of Rajdhani Chair Car and Delux train at platforms of halting stations, Government Railway Police staff patrol the platforms and keep constant vigil to detect the criminals and other undesirable elements on the platforms and in the trains.

3. Sources are also deployed to collect intelligence about such elements and suitable preventive measures are taken by the Government Railway Police.

Oil drilling in Galsi and Bakultala

3222. SHRI H. N. MUKERJEE:
DR. RANEN SEN:

Will the Minister of PETROLEUM be pleased to state:

(a) when exactly Government propose to start drilling operation at Galsi;

(b) whether Oil and Natural Gas Commission has found oil and gas in Bakultala area of 24 Parganas in West Bengal; and

(c) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSWARI): (a) Drilling operations at Galsi are expected to be started by about Septemper, 1976

(b) and (c). No Sir, not so far.

Representation to connect Karwar Port by Railways

3223. SHRI P R. SHENOY: Will the Minister of RAILWAYS be pleased to state:

(a) whether a representation has been received to connect the Karwar Port in Karnataka to the Indian Railway system; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) A preliminary Engineering and Traffic Survey was carried out recently for a rail link from Hubli to Karwar. The examination of the survey reports has revealed that tihs line having length of 191.29 kms. will cost Rs. 34.8 crores and yield a return of 0.19 per cent by D.C.F. method. In view of the very low traffic prospects the project has been shelved at present

Persons arrested for stealing railway property in Sealdah Division

3224. SHRI SAKTI KUMAR SARKAR: Will the Minister of RAILWAYS be pleased to state

(a) the number of persons arrested during 1974-75 in Sealdah Division, for stealing Railway property;

(b) how many of them were arrested in 1972—74 also; and

(c) the steps taken and results achieved to save the Railway property from the miscreants in this Division?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) 429 & 525 persons were arrested in the Sealdah Division for stealing railway property during 1974 and 1975 respectively.

(b) 7 persons who were arrested in 1974-1975 were also arrested during the period 1972—74.

(c) The following steps have been taken to save railway property from the miscreants in the Sealdah Division:—

1. Most of the goods trains carrying valuable commodities like iron, cement, foodgrains, sugar etc. moving in block loads are escorted by armed RPF particularly during night.

2. Vulnerable sectors and black spots are being patrolled by armed RPF staff as far as possible.

3. CIB/RPF staff are making surprise raids and searches at criminal dens and receivers' godowns and shops.

4. Supervision by RPF officers tightened up.

5. RPF/Crime staff detailed in Mufty to effect red-handed arrest of Rly. criminals.

6. Close liaison is maintained with CID Police & Local GRP for rounding up criminals and for detention of known criminals under MISA. Till date 123 criminals/receivers of stolen Rly. property have been detained under MISA on the initiative of RPF.

As a result of the steps taken, some improvement in the incidence of crime in this Division is noticeable.

Shortfall in Class II, III and IV Employees

3225. SHRI S. M. SIDDAYYA: Will the Minister of RAILWAYS be pleased to refer to the reply given to Starred Question No. 266 on 27th January, 1976 regarding measures taken to recoup shortfall of SC/ST in Class I to IV and state:

(a) whether the shortfall in Class II, Class III and Class IV categories, both in direct recruitment and promotion has been made good by 21st March, 1976; and

(b) if so, the facts thereabout?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH). (a) and (b). Vacancies in Class II are normally filled by promotion of suitable Class III employees Reservation for Scheduled Castes and Scheduled Tribes in such promotions has been introduced with effect from 20-7-1974. There is, however, no carry-forward of reservations from year to year in the event of an adequate number of SC/ST candidates not being available in any particular year.

As a result of launching of special drive to make good the shortfall in Class III and Class IV the following recruitment/promotions have been made at the end of March, 1976:

	No. appointed	
	SC	ST
Class III		
Recruitment categories	1612	1114
Promotion categories	3513	2827
Class IV		
Recruitment categories	2703	5836
Promotion categories	1174	1477

Fertilizer Plants at Paradip and at Mathura

3226. SHRI ARJUN SETHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to reply given to the Starred Question No. 320 on 30th March, 1976 regarding assistance by World Bank to Public Sector Fertilizers Projects and state

(a) whether steps are being taken to change the original plan for Paradip and Mathura Fertilizer Projects keeping in view, the internal resource constraints, scarce foreign components required for the plants and favourable prospect of Oilfield in the Bay of Bengal;

(b) if so, the facts thereof; and

(c) the specific steps taken in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). Mathura and Paradip projects have not yet been taken up for implementation due to the resources constraint. Apart from the resource constraint. Apart from in our offshore regions have necessitated a review of the feedstock to be

adopted for these projects, which were originally planned with fuel oil as feedstock. A clear picture in regard to the nature and extent of the gas/light refactions, like naphtha likely to be available, as a result of these discoveries and the possibility of their use as a fertilizer feedstock is expected to emerge in a year or two. Further action would thereafter be processed in respect of these and other projects, which would be taken up as a part of the Sixth Plan programme for development of fertilizer capacity.

Review of Industrial Licences

3227. SHRI K. LAKKAPPA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have been urged to review industrial licences granted to foreign drug companies; and

(b) if so, the decision taken thereon?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The Committee on Drugs and Pharmaceutical Industry whose report was laid on the Table of the House on 3-5-1975 has made certain recommendations concerning the role of the public sector, the steps to be taken to encourage the Indian sector while granting industrial licences, the manner in which excess production of the foreign companies may be regularised, etc. The relevant data with regard to excess production in respect of production and in respect of foreign majority companies is being collected and compiled for taking appropriate action thereupon.

Train accidents during March and April, 1976

3228. DR. RANEN SEN: Will the Minister of RAILWAYS be pleased to state:

(a) how many train accidents took place in the months of March and April, 1976;

(b) how many people were killed as a result thereof;

(c) the total damage to railway property assessed;

(d) whether Government have set up an enquiry committee to look into the matter; and

(e) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) From 1-3-1976 to 20-4-1976 (upto which date information is available), 119 train accidents took place in the categories of collisions, derailments, trains running into road traffic at level crossings and fires in trains on the Indian Government Railways.

(b) 6 persons were killed.

(c) The cost of damage to railway property, such as rolling stock and permanent way, etc., has been estimated at approximately Rs. 25,05,100.

(d) and (e). An enquiry is held into each accident by railway officers or Additional Commissioners of Railway Safety who function independently under the Ministry of Tourism and Civil Aviation. According to the findings of the inquiries, the causes of these accidents are as under:—

(i) Failure of railway staff—43

(ii) Failure of persons other than railway staff—14

(iii) Failure of equipment—25

(iv) Accident —5

(v) Cause not yet finalised—32

Total 119

Study made by N.P.C. for economy in use of Diesel

3229. SHRI P. GANGA REDDY: Will the Minister of PETROLEUM be pleased to state:

(a) whether National Productivity Council had made a study to achieve economy in the consumption of diesel oil; and

(b) if so, the broad outlines of the study.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR REHMAN ANSARI): No such study was made recently by the National Productivity Council However. in 1966. a study was conducted by the Council in one of the State Road Transport Corporations.

(b) The study estimated the potentialities of reducing the diesel oil consumption from 27 litres/100 kilo metres run to 22 litres/100 kilo metres run on the following basis:—

(i) Analysis of the fleet with respect to various deficiencies versus diesel consumption;

(ii) Evaluation of norms of Diesel Consumption after actual experimentation;

(iii) Rescheduling of Bus Routes; and

(iv) Gearing up organisational procedures for more effective control.

Disposal of condemned old locomotives

3230. SHRI PRABODH CHANDRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have decided to do away with condemned old locomotives in the country; and

(b) if so, the mode of disposal proposed for them?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes. As per the extant instructions condemned locomotives are disposed of.

(b) The disposal is made through auction/tender sale.

Manufacture of Sodium Dichromate by Tatas

3231 SHRI DHAMANKAR: Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state:

(a) whether the manufacture of Sodium Dichromate is exclusively reserved for the Small Scale Sector;

(b) whether the Tatas are proposing to set up a large sized Sodium Dichromate Plant in Orissa in collaboration with a State Government Undertaking; and

(c) if so, whether permission has been granted to the Tatas for the purpose?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): Yes, Sir.

(b) and (c). The information is being collected and will be laid on the Table of the House.

British Assistance in Interpretation of Oil Exploration Data

3232. SHRI N. E. HORO: Will the Minister of PETROLEUM be pleased to state:

(a) whether the British Government has offered to depute some officials to provide technical assistance to India in the interpretation of Offshore oil exploration data; and

(b) if so, the decision of Indian Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI

ZIAUR REHAMAN ANSARI): (a) and (b). During the visit of Lord Balogh, the then Minister of State for Energy. U.K. to India in January 1975, matters of mutual interest concerning the oil situation were discussed. He offered to provide facilities for training Indian personnel in the U.K. as also to depute their experts to India for short periods for rendering technical assistance to India in oil exploration and production. Discussions have since been held nical assistance offere by the U.K. Department of Energy to identify the areas of mutual co-operation. Technical assistance offered by the U.K. Government would be utilised to the extent necessary at the appropriate time.

Motor Industry's plea for providing Petrol quota at reduced price

3233. SHRI R. S. PANDEY:
SHRI Y. ESWARA REDDY:

Will the Minister of PETROLEUM be pleased to state:

(a) whether motor car industry has urged Government to arrange minimum monthly quota of 100 litres of petrol per vehicle at a reduced rate; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) No such request from the motor car industry has been received in the Ministry of Petroleum. A somewhat similar request was, however, received last year from a Taximen's Association but the system of dual pricing for petrol has not been acceptable.

(b) Does not arise.

Complaints against Station Master and Parcel Clerk of Gondia

3234. SHRI SARJOO PANDEY: Will the Minister of RAILWAYS be pleased to state:

(a) whether D. S. and D. C. S. from Nagpur went to Gondia Railway Station to enquire into the complaints made against the Station Master and Parcel Clerk;

(b) whether they have submitted any report; and

(c) the steps being taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). No. However, Divisional Commercial Superintendent, Nagpur held a meeting on 9th December, 1975 with the vegetable merchants of Gondia to look into their grievances which broadly related to:

(i) Late delivery of parcels

(ii) Detention of parcels due to non-loading by certain trains and refusal by parcel staff to accept booking.

(iii) Request for transfer of existing station staff who are there for long.

The following decisions were taken:

(i) At the request of the merchants delivery of perishables at platforms had been stopped and transferred to parcel office. Some delay was unavoidable in the process of transfering the parcels from platforms to the parcel office, which is at a distance, before delivery could be granted. The question of reverting to the old system of giving platform delivery if majority of the merchants desire delivery on the platform itself is under the consideration of the Railway Administration.

(ii) As loading of parcels is necessarily to be done within the scheduled stoppage and availability of room in a particular train, all the parcels could not be loaded in a particular train.

Booking of parcels at Gondia is done from 8-00 hours to 12-00 hours and from 14 00 hours to 17.30 hours. As the hours of working are strictly observed, the request from the

merchants to accept booking beyond the closing hours could not be acceded to.

(iii) The system of periodical transfer is at present kept under abeyance. Nevertheless a new Station Master has since been posted at Gondia and arrangements have been made to keep a close watch on the working of the Parcel Office at Gondia.

Traffic on Jhanjharpur-Vachaspati Nagar Railway lines

3235. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to refer to the reply given to the Unstarred Question No 210 on 9th March, 1976 regarding opening of Jhanjharpur-Andhrathari section for traffic and state:

(a) whether Jhanjharpur-Vachaspati Nagar portion of the Jhanjharpur-Loukahabazar railway line has since been opened to traffic;

(b) if so, facts thereabout;

(c) what is the latest position with regard to the Vachaspati Nagar-Loukahabazar section of the line being completed and opened to traffic; and

(d) what is the latest position with regard to the already 'approved project' of the Sakri-Hasanpur line, the reply of the State Government and time-schedule for starting and completing the construction work?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). The work on section from Jhanjharpur to Vachaspati Nagar which is about half the length between Jhanjharpur and Laukaha bazar is practically complete and may be opened to traffic provided the State Government of Bihar pay the compensation to the owners of land whose land has been acquired for the project.

The work on the Vachaspati Nagar-Laukahabazar section is also held up as the State Government of Bihar have not taken any decision on the question of bearing the cost of land acquired for the purpose. Incidentally the project has made considerable progress and can be opened to traffic within a short period.

(d) Final reply from the Government of Bihar for bearing the cost of land and earthwork for Hasanpur-Sakri project is still awaited. Estimate can be sanctioned and schedule of construction can be drawn up after financial arrangements are accepted by the State Government.

Arrest of some officials of Assam Oil Company, Digboi

3236 SHRI NOORUL HUDA: Will the Minister of PETROLEUM be pleased to state:

(a) whether the General Manager, the Chief Marketing Manager and some other senior officials of the Assam Oil Company, Digboi, Assam were arrested under D.I.R. and put in jail in the month of August, 1975,

(b) if so, the reasons for such arrest; and

(c) whether the charges levelled against them have been investigated and results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) to (c). Three senior officials of Assam Oil Company *viz.* General Manager, Chief Marketing Manager and Technical Manager were arrested on 31st July, 1975 under Defence of India Rules for certain irregularities in the disposal of cement stock and were remanded in Dibrugarh Jail, but were subsequently released on 2nd August, 1975. Investigation of the charges against the individuals concerned has not yet been finalised.

Price of Imported Pesticide

3237. SHRI BISWANARAYAN SHASTRI:
SHRI KRISHNA CHANDRA PANDEY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it has been brought to the notice of the Government that a subsidiary of a foreign company is selling imported pesticides, after formulation at exorbitant price and earning more than 200 per cent profit thereby; and

(b) steps Government have taken or propose to take to bring down its price to benefit the farming community, particularly small and marginal farmers in the country?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) No, Sir.

(b) Does not arise.

Poor off-take of Nitrogen Fertiliser

*3238. SHRI VEKARIA:
SHRI KRISHNA CHANDRA PANDEY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether more than 1.5 lakh tonnes of Nitrogen Fertilizers are in stock with the fertilizer manufacturers due to poor off-take during the last three months; and

(b) if so, whether Government are lifting restrictions on free inter-State movement of fertilizers?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir. The stock of Nitrogen as on 1st April, 1976 was about 2.02 lakh tonnes of Nitrogen.

(b) No Sir, the present arrangements are useful in working out a co-ordinated plan for movement by rail of fertilizers in the different parts of the country.

Smuggling in sale and purchase of raw material by foreign drug firms

3239. SHRI SOMCHAND SOLANKI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have received complaints of smuggling activities indulged in by foreign drug manufacturing companies in our country involving unauthorised purchases and sales of raw materials;

(b) if so, particulars of such activities which came to light during the last three years and the companies involved; and

(c) what action Government propose to take against these firms and to check repetition of such unlawful activities?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). No instance of a foreign held pharmaceutical firm indulging in smuggling of basic raw material for which they were given licences and have been selling these as their own manufactured material has come to the notice of Government. Therefore, the question of taking any action does not arise.

Production of drugs by M/s. Abbot, Pfizers, Hoechst and Glaxo

3240. SHRI SOMCHAND SOLANKI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the particulars of actual bulk drug and formulation production and

their percentage of total turnover of drugs for the respective companies of M/s. Abbot, M/s. Pfizers, M/s. Hoechst and M/s. Glaxo, for the last three years;

(b) anticipated turnover of bulk drugs and formulations on implementation of all the projects for which these companies hold approvals;

(c) total outflow of foreign exchange for the last three years in respect of each of these companies on account of import of raw materials, repatriation of dividends etc.; and

(d) what measures Government propose to introduce to cut down the foreign exchange remittances by foreign drug manufacturing companies?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (d). Information is being collected and will be laid on the Table of the House.

Manufacture of Analgin Formulations

3241. SHRI SOMCHAND SOLANKI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether technology for manufacture of Analgin formulations is available indigenously,

(b) if so, what are the capacities allowed to foreign drug manufacturing units *vis-a-vis* Indian/public sector units; and

(c) whether raw materials in excess of approved capacities were being allowed to foreign firms, if so, the particulars thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) In the organised sector, in nearly all cases the capacities for manufacture of formulation like tablets, injections etc. based on Analgin, either singly or in combination with other bulk drugs, are indicated within overall approved capacities of the relevant category of formulations. Similarly no data about approved capacities either covered by Registration Certificates or in the small scale sector can be given.

(c) From the data of releases of Analgin made to various firms during the years 1972-73, 1973-74 and 1974-75, it is observed that only 5 companies in organised sector with more than 40 per cent foreign equity received supplies of Analgin. Particulars of these supplies are given in attached Statement I In the case of M/s Hoechst Pharmaceuticals Ltd., the requirements for Analgin comes to 32.65 tonnes p.a. However on the basis of the best of past two year's releases, their entitlement is 131 tonnes.

Till 1972-73 allocations of Analgin were made on the basis of the State Drugs Controllers recommendations. From 1973-74 the canalised bulk drugs, including Analgin, are released best of two years' releases or the quantity recommended by the State Drugs Controller whichever is less.

M/s. E. Merck have no approved capacity for any Analgin formulation. They have been found to be manufacturing a formulation Doloneurobion a combination of Analgin and Vitamins B1, B6 and B12 without an Industrial Licence. This irregularity is considered to be of a technical nature. As such action is in hand to regularise this activity and the party has already applied for this purpose.

Statement

(Figs. in Kgs.)

S. No.	Name of Company	Quantity of Analgin released during		
		1972-73	1973-74	1974-75
1	Anglo-French Drugs., Company	685	240	..
2	E. Merck (India) Ltd., Bombay	6170	500	8255
3	Geoffrey Manners & Co., Bombay	11505	8800	8100
4	Hoechst Pharmaceuticals, Bombay	120680	145450	150000
5	(i) Martin & Harris Ltd. Bombay	2030	200	200
	(ii) Martin & Harris Ltd., Calcutta .	2100	1250	..

Original investment by Foreign Firms and their present equity

3242. SHRI BHALJIBHAI PARMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what was the original investment by M/s. Glaxo, Pfizer, C. E. Fulford, Abbots, Geoffery Manners, Hoechst, Roche, Ciba, Sandoz, Cyanamide, Anglo French and ICICI and what is their present equity, firm-wise;

(b) what are the total sales by these firms during the last three years and which are the items over produced by them; and

(c) whether Government propose to take over these firms in the interest of development of Indian drug industry and giving a bigger role to public sector in this industry?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C SETHI): (a) and (b). Available data has been indicated in various Annexures to Chapter V of the Report of Committee on Drugs and Pharmaceuticals Industry; a copy of which was laid on the Table of the House on 8th May 1975.

(c) No such proposal is being considered at present.

गार्डों की "वर्किंग कण्डीशन्स" (सेवा-शर्तें)

3243. डा० लक्ष्मीनारायण पांडेय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) आल इण्डिया गार्ड्स (रेलवे) एसोसियेशन की पश्चिम रेलवे शाखा द्वारा गार्डों की "वर्किंग कण्डीशन्स" (सेवा-शर्तों) में किन-किन सुधारों की मांग की गई है; और

(ख) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है?

रेल मन्त्रालय में उपमन्त्री (श्री बूटा सिंह) : (क) आल इंडिया गार्ड्स कौंसिल की पश्चिम रेलवे शाखा से इस सम्बन्ध में कोई अभ्यावेदन प्राप्त नहीं हुआ है।

(ख) प्रश्न नहीं उठता।

जावरा, ढोडर तथा मंदसौर स्टेशनों पर माल गोदामों का विस्तार

3244. डा० लक्ष्मीनारायण पांडेय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पश्चिम रेलवे के रतलाम डिवीजन के जावरा, ढोडर तथा मंदसौर स्टेशनों पर माल गोदामों की पर्याप्त क्षमता न होने के कारण बुक किया हुआ माल प्राय:

माल गोदामों के बाहर पड़ा रहता है और वर्षा तथा गर्मी में क्षतिग्रस्त होता है;

(ख) यदि हां, तो क्या सम्बद्ध क्षेत्र के व्यापारियों तथा अन्य व्यक्तियों ने माल गोदाम के विस्तार की मांग की है; और

(ग) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है?

रेल मन्त्रालय में उपमन्त्री (श्री बूटा सिंह) : (क) जी नहीं।

(ख) जी नहीं।

(ग) प्रश्न नहीं उठता।

मतदान को अनिवार्य करने का प्रस्ताव

3245. डा० लक्ष्मीनारायण पांडेय : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मतदान की आयु 21 वर्ष से घटाकर 18 वर्ष करने के प्रस्ताव के साथ मतदान अनिवार्य करने का प्रस्ताव भी सरकार के विचाराधीन है; और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है?

विधि, न्याय और कम्पनी कार्य मन्त्रालय में राज्य मन्त्री (डा० वी०ए० सईद मुहम्मद): (क) जी नहीं।

(ख) प्रश्न ही नहीं उठता।

Railway Property stolen from Nagpur

3246. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway property worth about Rs. 2 lakhs has been stolen from Nagpur during the last one year;

(b) if so, facts thereof and action taken or proposed to be taken in the matter;

(c) the particulars of other important railway stations on Central Railway on which incidence of theft is significant; and

(d) special steps taken and result achieved in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No.

(b) Does not arise.

(c) Kalyan, Pune, Bhusawal, Itarsi, Ajni, Nagpur, Agra Cantt. and Jhansi.

(d) The following special steps have been taken in this regard:—

1. Hardened criminals and receivers of railway property have been detained under Maintenance of Internal Security Act.

2. RPF dog squads have been deployed to patrol vulnerable areas.

3. Intelligence about movement and activities of criminals is being collected by plain clothes staff and raids/prosecution are launched under RP (UP) Act

As a result of these steps, an improvement is noticeable in the incidence of crime on the Central Railway.

Increase in Railway Revenue due to sale of Tickets

3247. SHRI SAMAR GUHA: Will the Minister of RAILWAYS be pleased to state:

(a) over-all increase in Railway revenue due to increase in sale of tickets during the years 1973-75;

(b) break-up of the revenue earning for 1st class tickets (including air-conditioned first class) and other class tickets; and

(c) the expenditure made for improving the amenities for (i) 1st class, (ii) air-conditioned 1st class and (iii) other classes during the corresponding years?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) As compared to the year 1972-73, the sale of tickets during 1973-74 has remained at almost the same level, whereas during 1974-75 it has dropped. The earnings on account of sale of tickets have, however progressively increased from 1972-73 onwards due to upward revisions in fares and increased in lead.

(b) The necessary break-up of earnings is furnished below:

(In crores of Rupees)

Earnings	1972-73	1973-74	1974 75
From Ist class tickets including air-conditioned Ist class	30.9	37.1	45.3
From other classes	312.9	330.0	367.3

(c) Break-up of expenditure for providing amenities by class of passengers is not maintained. Total expenditure under the head "amenities for passengers and other Railway users" is as under:—

1972-73 . . .	Rs.	450 Lakhs
1973-74 . . .	Rs.	301 Lakhs
1974-75 . . .	Rs.	221 Lakhs

औषध फर्मों द्वारा कच्चे माल की बिक्री

3248. **श्री हुकम चन्द कछवाय** : क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कुछ विदेशी औषध निर्माण करने वाली फर्मों ने अपनी उत्पादन क्षमता से काफी कम उत्पादन किया और कच्चे माल को बाजार में दुगने मूल्यों पर बेचा,

(ख) यदि हां, तो उनके नाम क्या हैं और वर्ष 1972 से 1975 तक वर्षवार उन्हें कितना कच्चा माल सप्लाई किया गया तथा उसका मूल्य क्या है?

रसायन और उर्वरक मन्त्री (श्री पी० सी० सेठी) : (क) और (ख). ऐसा कोई मामला रसायन और उर्वरक मंत्री के ध्यान में नहीं आया है। तथापि अन्य सम्बन्धित प्राधिकारियों के परामर्श से स्थिति की जांच की जा रही है तथा सभा-पटल पर प्रस्तुत की जायेगी।

उज्जैन, रतलाम, इन्दौर और नागदा स्टेशनों पर गोदामों और बोगियों से माल की चोरी

3249. **श्री हुकम चन्द कछवाय** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या रतलाम डिवीजन के उज्जैन, इन्दौर और नागदा स्टेशनों से रेलवे गोदामों और बोगियों से माल की बड़ी मात्रा में चोरी होती है,

(ख) वर्ष 1972 से 1975 की अवधि के दौरान ऐसे कितने मामले पकड़े गये और इसके लिये कितने व्यक्तियों को सजा दी गई;

(ग) क्या रेलवे के वाचमैन जैसे कर्मचारी भी इन मामलों में शामिल पाये गये हैं, और

(घ) सरकार ने भविष्य में ऐसी चोरियों को रोकने के लिए क्या कार्यवाही की है?

रेल मन्त्रालय में उपमन्त्री (श्री बूटा सिंह) (क) और (ख). जी नहीं। 1972 से 1975 के दौरान चार वर्षों की अवधि में कुछ मात्रा में सामानों की चोरी के केवल सात मामलों का पता चला जिसके परिणाम-

रखकर 22 व्यक्तियों पर मुकदमें चलाये गये थे जिनमें से एक व्यक्ति दण्डित किया गया है और शेष पर मुकदमा चल रहा है।

(ग) 1974 में केवल एक मामले को छोड़कर जिसमें चार रेल कर्मचारियों और रेलवे सुरक्षा दल के एक रक्षक को गिरफ्तार किया गया था, ऐसे मामलों में किसी रेल कर्मचारी या रेलवे सुरक्षा दल के किसी कर्मचारी का हाथ नहीं पाया गया। इस सम्बन्ध में की गयी कुछ महत्वपूर्ण कार्रवाइयां निम्नांकित हैं:—

(1) मण्डल स्तर पर हर महीने और मुख्यालय स्तर पर हर दस दिन बाद चोरी और उठाईगीरी की घटनाओं का विश्लेषण किया जाता है और प्रभावित क्षेत्रों तथा खण्डों में सुरक्षा सम्बन्धी प्रबन्ध अधिक कड़े किये जाते हैं।

(2) रेलों पर होने वाले अपराधों और तत्सम्बन्धी मामलों पर विचार करने के लिए राज्य स्तर और प्रारम्भिक स्तर की समितियों की नियमित बैठकें होती हैं।

(3) राजकीय रेलवे पुलिस और जिला पुलिस के साथ घनिष्ट समन्वय और प्रभावकारी सम्पर्क रखा जाता है।

(4) अपराध आसूचना शाखा के कर्मचारियों द्वारा अपराध आसूचना का संग्रह और सादा वेशधारी मण्डल कर्मचारियों का प्रभावकारी उपयोग।

(5) राजकीय रेलवे पुलिस और जिला पुलिस के माध्यम से कुख्यात अपराधियों पर कड़ी निगाह रखना।

(6) सशस्त्र जवानों द्वारा पैदल गश्त और चोरी के शिकार यार्डों में सशस्त्र रेलवे सुरक्षा दल के पहरेदारों की तैनाती।

(7) चोरी का माल लेने वाले व्यक्तियों और आदतन जुर्म करने वालों को राज्य के पुलिस अधिकारियों के सहयोग से आंतरिक सुरक्षा अधिनियम और अन्य अधिनियमों के अधीन पकड़ने की कार्रवाई की जाती है।

मध्य प्रदेश उच्च न्यायालय का ग्वालियर, इन्दौर और जबलपुर बैंचों में न्यायाधीशों के रिक्त पद

3250. श्री हुकम चन्द कछवाय: क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) मध्य प्रदेश उच्च न्यायालय की ग्वालियर, इन्दौर और जबलपुर बैंचों में न्यायाधीशों के कितने पद रिक्त पड़े हैं;

(ख) प्रत्येक बैंच में उक्त पद कब से रिक्त पड़े हैं, और

(ग) सरकार द्वारा उन्हें भरने के लिए क्या कार्यवाही की जा रही है?

विधि, न्याय और कम्पनी कार्य मन्त्रालय में राज्य मन्त्री (डा० वी० ए० सईद मुहम्मद): (क) से (ग). मध्य प्रदेश उच्च न्यायालय में न्यायाधीशों की मंजूर की गई संख्या इस प्रकार है—20 स्थायी न्यायाधीश और तीन अतिरिक्त न्यायाधीश। ये पद सम्पूर्ण न्यायालय के लिये हैं और बैंचों के लिए न्यायाधीशों की कोई पृथक् संख्या नियत नहीं है। इस बात पर विचार करना उच्च न्यायालय के मुख्य न्यायाधिपति का काम है कि न्यायाधीशों की मंजूर की गई कुल संख्या में से बैंचों में कितने न्यायाधीश नियुक्त किये जायं। इस समय, स्थायी न्यायाधीशों के दो स्थान और अतिरिक्त न्यायाधीशों के दो स्थान रिक्त हैं। इन रिक्त स्थानों को राज्य के प्राधिकारियों और भारत के मुख्य न्यायाधिपति से परामर्श करके यथाशीघ्र भरने के प्रयास किये जा रहे हैं।

ग्वालियर से श्योपुर, शिवपुरी तथा भिंड जाने वाली रेलगाड़ियों को बन्द किया जाना

3254 श्री हुकम चन्द कछवाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि क्या मध्य रेलवे के झांसी डिवीजन ने ग्वालियर से श्योपुर, शिवपुरी तथा भिंड की छोटी लाइन पर चलने वाली सभी रेलगाड़ियां बन्द कर दी हैं ?

रेल मन्त्रालय में उपमन्त्री (श्री बूटा सिंह): ग्वालियर–शिवपुरी छोटी लाइन खंड को 1–8–75 से सभी प्रकार के यातायात के लिए बंद कर दिया गया है। लेकिन ग्वालियर–भिण्ड और ग्वालियर–शिवपुर कलां खंडों पर गाड़ियां चल रही हैं।

Representation for allotment of a seat in Rajya Sabha to North Cachar Hill District

3252. SHRI NOORUL HUDA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Mikir and North Cachar Hill Districts in Assam have jointly represented to the Central Government for allotment of a Rajya Sabha seat to the North Cachar Hill District; and

(b) the reaction of the Central Government to the representation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) No such representation has been received by the Government.

(b) Does not arise.

Increase of Chemical Production Unit

3253. SHRI SAMAR GUHA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of increase in large-scale chemicals production units in India during the years 1973—75,

(b) their break-up regarding (i) foreign companies, (ii) public sector companies and (iii) private companies; and

(c) the items of chemicals produced or likely to be produced by such companies?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C SETHI): (a) to (c). The information is being collected and will be laid on the Table of the Sabha

U.N.D.P. assistance for Bombay High Oil Field

3254 SHRI K. M. "MADHUKAR": Will the Minister of PETROLEUM be pleased to state:

(a) whether the United Nations Development Programme has agreed to extend its assistance for developing Bombay High oil field; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) Yes, Sir.

(b) UNDP as agreed to train ONGC personnel in the specialised aspects of off-shore oil field development and production and in drawing up a basic development plan for the field, which will include the construction of a mathematical model by means of which the technical and economic aspects of the numerous variable factors can be evaluated.

The UNDP assistance for this project will be $ 679,550.

Fundamental Duties of Citizens

3255 SHRI B V. NAIK
SHRI SAMAR GUHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether he advocated the inclusion of fundamental duties of citizens in our Constitution during his address to the All India Bar Council convention held at Delhi on 27th March, 1976; if so, what are those fundamental duties;

(b) whether these duties will be enforceable by law;

(c) whether such duties are found in the provisions of the Constitution of any democratic country and if so, the names of such countries; and

(d) when Government propose to give effect to his concept in the form of a constitutional amendment?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V A. SEYID MUHAMMAD): (a) The Minister of Law, Justice and Company Affairs had put forward this suggestion in the said Convention The fundamental duties, as envisaged, could broadly be on the following lines:—

(i) Obedience to the Constitution and Laws,

(ii) Duty to pay taxes,

(iii) Duty to respect the rights of fellow citizens, and

(iv) Obligation to discharge public duties and functions conscientiously and honestly.

(b) Yes, Sir

(c) Provisions containing duties and obligations of citizens are found in a number of Constitutions, like those of the U.S.S.R., Yugoslavia, Nepal, Czechoslovakia and Dominical Republic

(d) It is not possible to indicate with precision the time that may be taken to study the matter in detail and formulate concrete proposal for amendment of the Constitution

Appointment of Gas and Kerosene Agents

3256. SHRI SHANKERRAO SAVANT:
SHRI SHYAM SUNDER MOHAPATRA:

Will the Minister of PETROLEUM be pleased to state:

(a) whether any policy has been evolved regarding the appointment of agents and sub-agents for the distribution of Cooking gas and Kerosene; and

(b) if so, broad features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) The review of policy regarding award of dealerships of petroleum products by public sector oil companies has not yet been finalised.

(b) Does not arise in view of (a) above

Unmanned Railway Crossings in Maharashtra

3257 SHRI SHANKERRAO SAVANT: Will the Minister of RAILWAYS be pleased to state:

(a) the number of unmanned railway crossings in Maharashtra; and

(b) what precautions are taken to avoid accidents at these crossings?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) There were 1,278 'C' class unmanned level crossings as on 31st March, 1975 in Maharashtra State.

(b) In order to reduce the incidence of accidents at unmanned level crossings, various measures have been taken such as provision of 'Stop Boards' to warn the road users of unmanned level crossings ahead; provision of whistle boards enjoining upon the train drivers to whistle; periodical census of traffic to deter-

mine the need for manning of level crossings; educative campaigns among road users through leaflets, cinema slides, announcements on loud speakers, radio talks, personal contacts with drivers and transport associations; surprise checks at level crossings, etc. Most of the State Governments have legislated under the Motor Vehicle Rules to make it obligatory on the part of the drivers of motor vehicles to stop short of unmanned level crossings and only then cross the railway track with the conductor walking ahead. Checks are also conducted in co-ordination with police authorities to ensure rigid compliance with the Motor Vehicle Rules by the road users. All State Governments and Union Administrations have also been requested to strictly enforce the provisions of Motor Vehicle Rules; to inscribe the word "DANGER" on the top of road signs provided at the approaches to all level crossings.

Management patterns of Esso and Burmah Shell after take over

3258. SHRI SHANKERRAO SAVANT: Will the Minister of PETROLEUM be pleased to state:

(a) what is the difference between the management pattern of Esso and Burmah Shell after their take-over; and

(b) what was the expected return to the exchequer from each of them during the last year and what was the actual return?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI) (a) There is no basic difference between the management patterns of Hindustan Petroleum Corporation Limited (formerly ESSO) and Bharat Refineries Limited (formerly Burmah Shell). They are both managed by Boards of Directors in accordance with the guidelines for management of Public Sector Undertakings.

(b) As expected Hindustan Petroleum Corporation Limited which was formed in 1974, declared a dividend of 15 per cent on its equity capital of Rs. 10 crores in 1975. The Government's share of the dividend on 74 per cent of the equity capital referred to above, owned by the Government of India, came to Rs. 1.11 crores.

Bharat Refineries Limited (Burmah Shell) was taken over by the Government only with effect from 24th January, 1976 and therefore, no return was either expected or actually accrued to the exchequer from that company during 1975.

Rajdhani Express Trains

3259. SHRI SHANKERRAO SAVANT: Will the Minister of RAILWAYS be pleased to state:

(a) the profit earned/loss incurred on the Delhi-Bombay and Delhi-Calcutta Rajdhani Express trains during the last two years;

(b) whether similar trains are proposed to be put on the Delhi-Madras track and if so, when; and

(c) why are Delhi-Bombay and Delhi-Calcutta Rajdhani Express not run daily?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) (a) It is not customary to maintain expenditure on individual train However, as per recommendations of the Public Accounts Committee in their 195th Report (January, 1976) studies are in progress for working out the total cost of operating the Rajdhani Express trains for assessing their financial remunerativeness.

(b) No.

(c) For want of Special types of Coaches fit to run at 130 KMPH on Rajdhani Express it is not possible to raise their frequency at present.

Changes in Railway Time Table after Publication

3260. SHRI S. C. SAMANTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway administration make far reaching changes in the Railway Time-Table after its publication;

(b) whether he is aware that it causes great inconvenience to the travelling public in the absence of any fresh or amended issue of the Time-Table being available; and

(c) whether the publication of the Railway Time-Table after every six months is proposed to be resumed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). No However, mid-term changes have been made in the time-table consequent upon the introduction of new trains, dieselisation of trains or increase in the frequency of existing train services and these changes are given publicity through press notifications and station Notice Boards.

(c) Yes. It is now proposed to publish time-tables half-yearly commencing from May, 1976 issue.

Railway lines in Backward and Hilly areas

3261. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Annual Plan for 1976-77 envisages an outlay of Rs. 418 crore;

(b) whether it includes schemes for construction of Railway lines to promote the development of backward and hilly areas; and

(c) if so, the salient features of the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) Yes.

(c) With a view to making it financially possible for the Railway to construct new lines to promote the development of backward and hilly areas, a new policy was enunciated in the year 1973, the salient features of the scheme are as follows:

(i) Exemption, full or partial, from payment of dividend liability to the General Revenues during the period of construction and for a specified number of years after completion and opening to traffic;

(ii) Participation of State Governments or local authorities, in reducing the cost of construction by giving the land and labour content of construction free of cost,

(iii) Suitable adjustment upwards of fares and freight structure applicable to the newly constructed line which in common parlance is called 'inflation of chargeable mileage'; and

(iv) Levy of fares and freight on a discontinuous basis so as to be a set off against telescopic structure of standard fares and freight

Law Books in Hindi

3262. SHRI RAJDEO SINGH. Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether his Ministry is implementing a scheme which envisages production of law books in Hindi for use as text-books in the Universities and reference books for the practising lawyers in the Hindi-speaking States;

(b) whether for ensuring effective implementation of the scheme any

evaluation committee has been set up; and

(c) if so, the personnel of the committee?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHHAMAD): (a) Yes, Sir.

(b) An *ad hoc* Evaluation Committee has been set up with effect from the 25th July, 1975 for a period of one year or till a regular Evaluation Committee is constituted, whichever is earlier.

(c) The following persons are the members of the *ad hoc* Evaluation Committee.

1. Dr. (Shrimati) Shraddha Kumari .	. Reader, Faculty of Law, Lucknow University Lucknow.
2. Dr. G. C. Kasliwal . . .	. Professor, Faculty of Law, Udaipur University, Udaipur.
3. Dr. B. R. Chauhan . . .	. Professor and Head of Department of Law and Dean Faculty of Law, Himachal Pradesh University, Simla.
4. Shri B. K. Sharma, Member-Convener	. Secretary, Official Language (Legislative) Commission, New Delhi and ex-officio Secretary, Hindi Advisory Committee for the Ministry of Law.

Mangla Fertiliser factory in Mangalore

3263. SHRI RAJDEO SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Mangla fertiliser factory in Mangalore has gone into production;

(b) whether the factory has promoted a farm service to teach farmers how to use fertilisers economically thereby cutting the cost by 20 to 30 p.c.;

(c) whether by teaching the farmers and producing urea the said factory is saving foreign exchange; and

(d) if so, the amount of foreign exchange saved last year and whether the pattern of economic use would be introduced in other parts of the country?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Yes, Sir. The company has reported that they have established "Mangla Farm Service" to educate the farmers on better and efficient utilisation of fertilisers aimed at achieving higher yields, with reduced fertilizer application. The company in addition is promoting other scientific and profitable farming techniques as part of the "Mangla Farm Service".

(c) and (d). It is not possible to quantify precisely the saving in foreign exchange achieved through the efficient use of fertilizers. It is Government's policy to maximise farm production through, among other things, the efficient use of fertilizers.

Derailment of train on Jabbalpur-Allahabad route

3264. SARDAR SWARAN SINGH SOKHI Will the Minister of RAILWAYS be pleased to state:

(a) whether any train on Jabbalpur Allahabad route was derailed on 8th April, 1976 and traffic was affected for the whole day as a result thereof; and

(b) if so, the causes of derailment and steps Government propose to take in this regard for future?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). On 8-4-1976, while R 50 Up goods train was running between Chitahara and Khutaha stations on Satna-Allahabad

single line section of Central Railway, it collided with the part load of X/35 Down goods left in the section. This resulted in the derailment of one wagon of R 50 Up goods and 5 wagons of the parted load of X/35 Down goods. As a result, through traffic remained interrupted from 04.10 hours to 17.00 hours on 8-4-1976.

The cause of the accident is under investigation. Suitable action will be taken on receipt of the inquiry report.

Fire in 479 Up Passenger Train near Motipur

3265. SARDAR SWARAN SINGH SOKHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether 479 Up passenger train while approaching Motipur Railway Station of Muzaffarpur-Narkatiaganj section of the North-Eastern Railway caught fire on 8th April, 1976;

(b) whether many women passengers and children were seriously injured;

(c) whether any passenger died due to the fire; and

(d) if so, facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (d). At about 11.07 hours on 8-4-1976, while passenger train No. 479 Up was entering Motipur station, one lady passenger with a boy in her lap jumped out alongwith her daughter from a second class coach, marshalled fifth from the engine, as it had caught, fire. The father of the lady passenger and her elder son jumped out later on the platform. The lady passenger sustained grievous injuries and is reported to be progressing. Whereas her father and one child received simple injuries, the two other children escaped with trivial injuries like petty bruises etc. All other passengers alighted safely.

The affected coach was immediately detached and isolated. The train left Motipur without the coach after a detention of one hour and forty minutes.

Railway Officer in possession of huge Assets

3266. SARDAR SWARAN SINGH SOKHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether recently any Railway officer has been caught by Railway Vigilance at Madras possessing assets grossly disproportionate to his known sources of income;

(b) if so, the facts thereabout and the assets standing in his name; and

(c) the action Government propose to take against him?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). C.B.I. has conducted a search at the residence of a Railway officer in Madras and the investigation is in progress.

Conversion of Viramgam-Okha line into Broad Gauge

3267. SHRI ARVIND M. PATEL:
SHRI VEKARIA:

Will the Minister of RAILWAYS be pleased to state:

(a) what is the progress in regard to conversion of metre gauge line into broad gauge from Viramgam to Okha; and

(b) when will the work be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Over-all physical progress achieved on this conversion is about 40 per cent.

(b) In the first phase, the section from Viramgam to Rajkot (181 kms.) is expected to be opened to traffic by 31-3-1978, subject to the availability of adequate funds.

Target date for completion of the remaining portion of the line from Rajkot to Okha/Porbandar cannot be given at this stage as the extent of availability of funds in subsequent years is not known.

Companies manufacturing Antibiotics

3268. SHRI ARVIND M. PATEL:
SHRI VEKARIA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of companies which are manufacturing antibiotics;

(b) whether there is any foreign company which is manufacturng antibiotics; and

(c) if so, the items manufactured by it?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). Requisite data is given in Annexure I to Chapter II (pages 26 and 27) of the report of Committee on Drugs and Pharmaceuticals Industry a copy of which was laid on the Table of the House on 8-5-1975.

Change of name of Messrs Dumex

3269. SHRI BHALJIBHAI PARMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to reply given to Unstarred Question No. 1187 on 23-3-76 regarding existence of Dumex and Pfizer as two separate companies and state:

(a) whether Pfizer (India) was incorporated in India before the change of name of M/s Dumex and did the change in name also involve change of ownership;

(b) whether new incorporation of a foreign sector unit required permission of the Licensing Committee|Foreign Agreements Committee and if so, whether approval for change of Dumex's name to Pfizer was obtained from such an authority; and

(c) particulars of licences/approvals with items, capacities and conditions, originally issued to M/s. Dumex, and how the endorsement of licences was made in the name of Pfizer and when it was approved by the Licensing Committee?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI). (a) to (c). Information is being collected and will be laid on the Table of the House.

Notification issued on Drug Firms

3270. SHRI BHALJIBHAI PARMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state·

(a) whether Government have issued a notification No. L/11011/3/75-Ch. III on drug manufacturing firms;

(b) if so, what are the informations called for and how many foreign firms with more than 26 per cent foreign equity have furnished the information; and

(c) what are the main points of information received from 12 big firms of the foreign sector?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). A copy of letter No. L/11011/3/75-Ch.III alongwith its enclosure, is laid on the Table of the House. [*Placed in Library. See* No. LT-10776|76]. Data has not so far been received from all the units addressed. 29 drug firms with more than 26 per cent foreign equity have furnished the requisite information.

New Orders placed with Wagon Industry

3271. SHRI TUNA ORAON: Will the Minister of RAILWAYS be pleased to state:

(a) whether any new orders have been placed recently on the wagon industry for building wagons;

(b) if so, the particulars of the order placed unit-wise;

(c) whether most of the units did not supply wagons as per earlier orders;

(d) if so, the particulars of the wagon orders pending with these units upto date; and

(e) the action taken by his Ministry to get these orders cleared upto date?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) to (d). The requisite information is furnished in Statements 'A' and 'B' laid on the Table of the House [*Placed in Library. See* No LT-10777/76]

(e) The new wagon orders have been distributed among the ten active units in such a manner that the deliveries against backlog plus additional orders may be spread upto December, 1978. If the industry maintains the present trend of production they will be able to complete the orders by the said delivery schedule, subject to availability of funds.

Linking up BAK loop line of Howrah Division with Lalgola-Sealdah section

3272. SHRI TUNA ORAON: Will the Minister of RAILWAYS be pleased to state:

(a) whether any action has been taken for linking up the BAK loop line of Howrah Division of Eastern Railway on the right bank of the river Hooghly-Bhagirathi with Lalgola-Sealdah Section of the Sealdah Division; and

(b) if so, the salient features of the action taken so far in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). These two sections are already linked by bridges across the Hooghly on Naihati—Bandel and Dum Dum—Dankuni links. Adequate capacity is available on these bridges for the movement of anticipated traffic. The possibility of strengthening the Jubilee Bridge between Bandel and Naihati with a view to further improve its capacity is also being examined. A preliminary survey has also been carried out for construction of another bridge across Bhagirathi in future and a site near Kalyani has been considered most suitable.

Functioning of R.I.T.E.

3273. SHRI B. V NAIK: Will the Minister of RAILWAYS be pleased to state

(a) whether Rail India Technical and Economic Services Ltd has started functioning;

(b) if so, what are the tenders that it has been able to submit:

(c) the value of the projects being undertaken and locations thereof; and

(d) what would be the investment in foreign exchange in completing the project and the foreign exchange earnings therefrom and whether the proposed axle factory at Bangalore will save the foreign exchange component and if so how much?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) and (c). R.I.T.E.S. have, so far, submitted a total of 19 offers abroad and 4 in India out of which the follow-

ing Projects have been awarded to them —

Project/Location	Value
Preliminary feasibility-cum-cost study for a 325 Km long new line between Kerman and Shurgaz (Iran) .	16·3 million Rials (Rs. 21·45 lakhs)
Feasibility-cum-cost study together with economic study of 3 new lines in Syria	1·125 million Syrian Pounds (Rs 24·75 lakhs)
Preliminary Survey for a rail-cum-road bridge across Brahmaputra river in Assam.	Rs.25 lakhs

(d) Investment by RITES in foreign exchange for completing the projects and the net foreign exchange earnings are likely to be Rs 1 69 lakh and 21 70 lakhs respectively

The proposed Wheel & Axle Factory at Bangalore will save foreign exchange However, RITES are not concerned with this project During the year 1975-76 the landed cost of imports made of wheel-sets, wheels, tyres and axles has been to the extent of Rs. 35 crores The saving from year to year basis will depend upon the time span during which the Railways are able to set up the plant and achieve the installed capacity.

पूर्व रेलवे में कर्मचारियों और अधिकारियों की संख्या

3274 **श्री रामावतार शास्त्री :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या 1962 से अनुसचिवीय कर्मचारियों (मिनिस्ट्रीयल स्टाफ) की भर्ती पर प्रतिबन्ध लगा हुआ है तथा कर्मचारियो के स्थानांतरण, सेवा निवृत्ति अथवा मृत्यु के कारण रिक्त होने वाले स्थानों को भी भरने की अनुमति नही है;

(ख) क्या लाइन कर्मचारी, तकनीकी कर्मचारी और अधिकारियों जैसे अन्य कर्मचारियों की संख्या में वृद्धि करने पर कोई प्रतिबन्ध नहीं है, और

(ग) 1973, 1974 और 1975 में रेलवे में अनुसचिवीय कर्मचारियों, अन्य कर्मचारियों तथा अधिकारियो की संख्या वर्षवार कितनी-कितनी थी ?

रेल मंत्रालय मे उपमंत्री (श्री बूटा सिंह) : (क) लिपिक वर्गीय कर्मचारियों की भर्ती तथा लिपिक वर्गीय पदो के सृजन पर 1960 में प्रतिबन्ध लगाया गया था और तब से समय-समय पर अधिसूचित कुछ आशोधनों के अधीन अभी तक जारी है। 1969—70 से 1974—75 तक के वर्षों में 50 से 75 प्रतिशत तक की रिक्तियो पर नियुक्तिया करने की स्वीकृति दी गयी थी। इसके अतिरिक्त भर्ती नियमो में ऐसी व्यवस्था है कि रिक्तियो का कुछ भाग चौथी श्रेणी के अर्हता प्राप्त कर्मचारियो में से पदोन्नति द्वारा भरा जाये। अनुकम्पा के तौर पर रेल कर्मचारियो के आश्रितो की तथा उत्कृष्ट खिलाडियो की नियुक्तिया करने की भी स्वीकृति दी गयी थी। अत यह सही नही है कि विभिन्न रूपो में हुई क्षति के कारण हुई रिक्तियो को भरने की अनुमति नही दी गयी।

(ख) अनुदान न० 4 अर्थात् प्रशासन को प्रभारित होने वाले पदो के सृजन पर पूर्ण प्रतिबन्ध है।

अन्य राजस्व अनुदानो को प्रभारित होने वाले पदों का कुछ परिस्थितियो में सृजन किया जा सकता है, जैसे वे पद जो नयी योजना परिसम्पत्तियों के परिचालन और अथवा अनुरक्षण के लिए जरूरी हो।

(ग)

	1973	1974	1975
अधिकारी	991	1015	1053
लिपिक वर्गीय . . .	19495	19321	19481
गैर लिपिक वर्गीय . . .	183994	185677	181254

Decision on Kuttipuram-Trichur Railway Line

3275. SHRI C. K. CHANDRAPPAN: Will the Minister of RAILWAYS be pleased to refer to the reply given to Starred Question No. 203 on 23rd March, 1976 regarding survey report of Kuttipuram-Guruvayur rail link and state:

(a) for how long this survey report is under examination of Railway Board;

(b) how long will Government take to decide finally in favour of the construction of the railway line from Kuttipuram to Trichur via Guruvayur;

(c) whether the State Government of Kerala has agreed to supply slippers for this line; and

(d) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The survey report was received in January 1976 and has been under examination since then.

(b) The survey report is under examination, taking into account all the aspects involved. A decision regarding the construction of the line will be taken as soon as the examination of the report is completed, and would depend, among other factors, upon the availability of resources.

(c) No.

(d) Does not arise.

Special Benches of Supreme Court and High Courts to Dispose of Pending Cases

3276. SHRI C. K. CHANDRAPPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how long would it take to dispose of cases pending at present in the Supreme Court and High Courts;

(b) whether there is any proposal for setting up special benches of the Supreme Court and High Courts to dispose of pending cases; and

(c) how many cases are pending before various High Courts for more than 25 years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) It is not possible to indicate any specific time;

(b) No such proposal is under consideration.

(ç) Madras High Court	4	Figures as on 31-12-75
Patna High Court	2	
Bombay High Court		
M. P. High Court	1	
Calcutta High Court	22	
Allahabad High Court. . . .	13	as on 1-7-75

No such case is pending in other High Courts/Supreme Court.

Publication of Last Speech of the then Railway Minister

3277. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state whether speech of Shri L. N. Mishra, the then Railway Minister, inaugurating the broad gauge line extension from Samastipur to Muzaffarpur on 2nd January, 1975 is proposed to be publicised to the people?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) Wide publicity has already been given to the speech.

Permission Letters Issued to Foreign Drug Firms

3278. SHRI SOMCHAND SOLANKI Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

(a) how many permission letters were issued to foreign drug firms, indicating name of the company, particulars of Permission Letters, number, items, capacity and how much of these items are manufactured by them at present and what is the import content; and

(b) whether a Sub-Committee of the Hathi Committee had come to the conclusion that Permission Letters had flouted industries (D&R) Act, and COB Licences granted to foreign firms were detrimental to Indian sector units?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The detail of the permission letters issued to the foreign drug firms are given in Annexure II to Chapter V of the Report of the Committee on Drug & Pharmaceuticals Industry which was placed on the table of the House on 8-5-75. The Report of the sub-committee of Hathi Committee on Permission Letters/COB licences is given in Annexure VIII of Chapter V of the Report. Production data and import content in items covered by permission letter are not being maintained.

रेलवे बुक स्टालों में विदेशी कम्पनियों का एकाधिकार

3279 श्री के० एम० मधुकर : क्या रेल मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान आल इंडिया रेलवे बुक स्टाल यूनियन द्वारा की गई इस मांग की ओर दिलाया गया है कि बुक स्टालों में विदेशी कम्पनियों के एकाधिकार को समाप्त किया जाय, और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है और क्या कार्यवाही किये जाने का विचार है ?

रेल मन्त्रालय में उप मंत्री (श्री बूटा सिंह):

(क) जी नहीं।

(ख) प्रश्न नहीं उठता।

Sub-letting of Railway Vending Contracts

3280. SHRI N. K. SANGHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether often the railway vending contracts are not operated by the holders of such contracts but they are passed on to others on the basis of a monthly return;

(b) whether as a result of the above practice, the foodstuff served by the vendors at the railway platform is not of the quality as it should be; and

(c) whether periodic checks are conducted to ensure that such sub-letting of contracts is not done and if so, the result of such verification in different zones during 1974 and the action taken in case of the erring persons?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No.

(b) No.

(c) Yes. As a result of such checks, two contracts, one each on the Northern and South Central Railways were terminated during the year 1974.

Loading of Coal Wagons

3281. SHRI N K. SANGHI. Will the Minister of RAILWAYS be pleased to state:

(a) whether it has recently come to the notice of Government that coal wagons loaded for different consumers including railways and State-run power-houses go underweight;

(b) if so, the number of such cases noticed during 1975 and the extent of underweight therein; and

(c) the financial loss to the consumers in each case and what steps have been taken to ensure that the consumer gets the same quality for which he pays?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) Even though no such statistics are maintained on the railways on a regular basis, test weighments done on the Eastern Railway during the period April to December, 1975 showed that 19.7 per cent of the coal wagons weighed were found to be underloaded.

(c) The financial loss to the consumers in each case because of underweight is not known to the railways.

It is the responsibility of the coal-producing agencies to ensure that their customers get the right quality of coal for which they pay.

भारतीय तेल निगम द्वारा ऋण बट्टेखाते में डालना

3282. श्री मूल चन्द डागा : क्या पेट्रोलियम मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1969-70 से 1972-73 तक भारतीय तेल निगम ने 44.62 लाख रुपये की राशि को बट्टे-खाते में डाला था; और

(ख) यदि हां, तो इसके क्या कारण थे और इसके लिये दोषी पाये गये व्यक्ति का नाम क्या है और क्या उनको दण्ड दिया गया है?

पेट्रोलियम और रसायन मन्त्रालय में उप मन्त्री (श्री जियाउर्रहमान अंसारी) : (क) और (ख). जी हां। सरकारी उपक्रमों पर समिति की 73वीं रिपोर्ट (पांचवीं लोक सभा) (अध्याय 1, पैराग्राफ 23-24) में मामले पर कार्यवाही की गई है तथा समिति की सिफारिशों के अनुसार आवश्यक कार्यवाही की जा रही है।

1974-75 में कम्पनियों के विरुद्ध दायर किये गये मुकदमे

3283. श्री मूल चन्द डागा : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1974-75 में किन-किन कम्पनियों के विरुद्ध कम्पनी अधिनियम के अन्तर्गत न्यायालयों में मुकदमे दायर किये गये, और

(ख) उनमे से कितनी कम्पनियों को दण्डित किया गया तथा उन्हें क्या दण्ड दिया गया तथा कितने मुकदमों का फैसला हुआ ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में उप-मंत्री (श्री बेदव्रत बरुआ): (क) और (ख). सूचना एकत्र की जा रही है और सदन के पटल पर प्रस्तुत कर दी जायेगी।

दिल्ली-अहमदाबाद लाइन को बड़ी लाइन में बदलने का काम पांचवीं पंचवर्षीय योजना में पूरा करना

3284. श्री मूल चन्द डागा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) दिल्ली से अहमदाबाद तक मीटर-गेज रेल मार्ग को बडी लाइन मे बदलने की योजना कब से विचाराधीन है और वह कब लागू की जायेगी; और

(ख) क्या यह योजना पांचवी पंचवर्षीय योजना के दौरान पूरी कर दी जायेगी ?

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह) : (क) और (ख). दिल्ली-अहमदाबाद मीटर लाइन खण्ड को बड़ी लाइन में बदलने के लिए 1972-73 के दौरान किये गये इंजीनियरी और यातायात सर्वेक्षणों से यह ज्ञात हुआ है कि 925 किलोमीटर लम्बी इस परियोजना पर लगभग 108 करोड़ रुपये लागत आयेगी। चालू कामों और जिनके लिए पहले से ही वचन दिया गया है वैसे कामों को पूरा करने के लिए धन की अपर्याप्त उपलब्धता के कारण 5वीं योजना में इसे प्रारम्भ करना तब तक सम्भव नहीं हो सकेगा जब तक आमान परिवर्तन परियोजनाओं को शुरू करने के लिए धन की उपलब्धता में महत्वपूर्ण सुधार न हो।

Foreign Drug Companies Manufacturing Drugs on Loan Licence Arrangements

3285. SHRI K. S. CHAVDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the items which 100 per cent Foreign drug companies are getting manufactured on loan licence arrangements from other manufacturing units and whether any permission is required for such activity and if so, particulars of the permission obtained by these companies; and

(b) quantities of imported and canalised raw materials given to 100 per cent foreign companies during the last three years for their formulation activity covered under loan licence arrangements?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) As in March, 1972, there were 56 drug firms in organised sector who were getting some of their items manufactured on loan licence basis from other units. Out of these, 3 companies have 100 per cent foreign equity.

Loan licence arrangements are permissible under the provisions of Drugs and Cosmetics Act, 1940 and these help in the maximum utilisation of plant and machinery in the country

(b) Requisite information in respect of 3 companies mentioned above is being collected and will be laid on the Table of the House.

Imported Raw Materials given to Foreign Companies

3286. SHRI K. S. CHAVDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) names, quantities and value of imported and canalised raw materials granted to 100 per cent foreign companies during the last three years;

(b) foreign exchange earned by these companies by way of export of drug formulations and foreign exchange outgo in the form of dividends, royalties etc. during last three years and original and present equity of these companies, company-wise; and

(c) whether these companies have been given imported and canalised raw materials in excess of their approved capacities and through excess production they have increased profitability, built assets, created reserves and remitted dividends and if so, is there any proposal to restrict the quantity of imported and canalised raw materials as per their licensed capacities and if so, the facts thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). Information will be collected and laid on the Table of the House.

Application for Endorsement of capacities on Registration Certificates by Foreign Firms

3287. SHRI K. S. CHAVDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many foreign drug companies have applied for endorsement of capacities on their registration certificates on the basis of policy announced by Ministry of Industry and Civil Supplies and indicating their names, items and capacities applied for;

(b) whether many companies have applied for fuller utilisation but have introduced several formulations without approval of Government and are now showing them as being covered in Registration certificate; and

(c) how many such cases have come to Government's notice and whether Government propose to scrutinise foreign exchange outgo of these companies?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). 11 Foreign drug companies (with foreign equity exceeding 40 per cent) have so far applied for endorsement of capacities on their registration certificates. These application contain relevant data which help in determining the capacities that should be endorsed These cases are yet to be examined in detail and hence information called for in parts (b) & (c) of the question cannot be furnishd at this stage.

Formation of 100 per cent Foreign Drug Companies into Single Company

3288 SHRI K S. CHAVDA. Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state whether Government have taken any decisions on the proposals of 100 per cent foreign drug companies for formation of a single company of their associated companies and if so, the particulars thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): There are 10 drug companies with 100 per cent foreign equity. M/s. May & Baker Limited have applied to Reserve Bank of India to approve the amalgamation of their company with M/s. May and Baker (I) Pvt. Limited. It is understood that this application is still pending with Reserve Bank of India.

दिल्ली तथा नई दिल्ली में गाड़ियों का पहुंचना

3289. श्री शंकर दयाल सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी, 1976 से 31 जनवरी, 1976 तक देश के विभिन्न भागों से दिल्ली और नई दिल्ली स्टेशनों पर आने वाली गाड़ियों में से क्रमशः कितनी गाड़िया समय पर, कितनी गाड़ियां समय से पूर्व और कितनी गाड़ियां विलम्ब से पहुंची;

(ख) क्या अधिकांश गाड़ियां निर्धारित समय से पूर्व ही दिल्ली पहुच जाती हैं और उन्हें बाहरी सिगनल पर खड़ा रहना पड़ता है; और

(ग) यदि हां, तो क्या सरकार का विचार समय-सारणी में संशोधन करने का है ?

रेल मन्त्रालय में उप-मन्त्री (श्री बूटा सिंह) : (क) एक विवरण संलग्न है।

(ख) जी नहीं।

(ग) प्रश्न नही उठता, लेकिन गाड़ियों के यात्रा समय की समीक्षा हर छः महीने में समय सारिणी के संशोधन के समय पर की जाती है।

विवरण

जनवरी, 1976 मे दिल्ली/नयी दिल्ली स्टेशनों पर ठीक समय, समय से पहले और देर से पहुचने वाली गाडियों की संख्या विवरण मे दिखायी गयी है।

स्टेशन	आने वाली गाडियों की संख्या	ठीक समय पर	समय से पहले	देर से
दिल्ली .	2530	1949	83	498
नयी दिल्ली . .	2302	1675	435	192

गया-पटना रेलवे लाइन दुहरा करना

3290. श्री शंकर दयाल सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या गया-पटना रेलवे लाइन को दुहरा करने के लिये सरकार द्वारा कभी कोई सर्वेक्षण किया गया था,

(ख) यदि हां, तो तत्संबंधी मुख्य बातें क्या हैं और उस पर कुल कितना खर्च आयेगा; और

(ग) क्या सरकार आगामी वर्षों में इस लाइन पर कार्य आरम्भ करेगी ?

रेल मन्त्रालय में उप-मन्त्री (श्री बूटा सिंह) : (क) जी नही ।

(ख) प्रश्न नही उठता ।

(ग) यातायात की दृष्टि से इस लाइन को दोहरा करने की आवश्यकता नही समझी गयी इसलिए इसे दोहरा करने का कोई प्रस्ताव नही है।

Complaint regarding Government Officials who joined Drug Companies

3291. SHRI NANUBHAI N. PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have received complaints that several high officials of Government, Ministry of Chemicals have joined drug manufacturing concerns, after their retirement

from Government service; and their appointment in those firms was a sort of reward for showing them favours during the period they were in service;

(b) the names and other particulars like firms, salaries and perquisites of retired Government officials who have joined drug manufacturing companies during the last three years;

(c) whether the retired Government officials joined their new assignments with the approval of Government; and

(d) what action Government propose to take against these officers and the companies?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P C SETHI): (a) to (d). No complaints of this nature have been received in Min of C. & F. However, the employment of retired civil servants in private companies is governed by regulations under which such retired civil servants are required to obtain prior permission of Govt If they accept such employment within a period of two years from the date of retirement. The cases are considered by the appropriate cadre authorities Statistics of retired persons working in different companies are not being maintained.

New Formula regarding Manufacturing of Bulk Drugs

3292. SHRI NANUBHAI N. PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state.

(a) whether a new formula about parting with 66 per cent production of bulk drugs has been initiated for Indian firms, if so, the salient features thereof; and

(b) has this new formula not come as another hindrance in the way of progress of Indian drug manufacturing units?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) No; Sir.

(b) Does not arise.

Suggestions for Mid Sea Lightering of Crude at Cochin Refinery

3293. SHRI VAYALAR RAVI: Will the Minister of PETROLEUM be pleased to state:

(a) whether his Ministry made any suggestion of mid-sea lightering of crude at Cochin for the use of Cochin Refinery; and

(b) if so, what are the suggestions and how far is it feasible?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). Govt. have a proposal for an integrated crude lighterage programme on all India basis for the use of all refineries including Cochin Refineries Ltd. As the implementation of the proposal depends upon various factors, it may take some time before a final decision is taken in the matter.

Review of Uneconomic Railway Lines Survey Report

3294. SHRI SHYAM SUNDER MOHAPATRA Will the Minister of RAILWAYS be pleased to state whether it is proposed to review the Report of the Committee on uneconomic railway lines survey in the light of new data available during the period when the report was submitted and now?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): It is not proposed to review the Report of the Committee as such, but the performance and functioning of uneconomic railway lines is subjected to review from time to time.

Land for Howrah Sheakhala Railway Line

3295. SHRI S. N. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) whether West Bengal Government had agreed to provide land for Howrah-Sheakhala Railway Line;

(b) whether the land has been made available;

(c) the particulars of the work done upto the date on this line; and

(d) when will the work be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) Steps have been taken to acquire the land.

(c) Final Location Survey for the line has been completed and construction work will be taken up with the limited funds which are available after the land is acquired.

(d) The work is likely to be completed in about 3 years after its being started.

Remodelling of Sealdah Station

3296. SHRI S. N. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) whether Sealdah Station is being remodelled;

(b) if so, the work done upto date; and

(c) when will the work be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). The work of remodelling Sealdah Station was taken up in 1960-61, in three phases of which two phases involving yard remodelling and provision of route relay inter-locking cabin have already been completed. All the works in the third phase i.e. construction of RMS, Pay and Cash Office, raising and paving of platforms etc. have also been completed and brought into use except the work of construction of new station building which has been substantially completed.

(c) The entire work is likely to be completed during 1977-78.

Re-Constitution of National Railway Users Consultative Committee

3298. SHRI S. M. SIDDAYYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the National Railway Users Consultative Committee has been reconstituted; and

(b) if so, the names of its members?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) A statement giving the information is laid on the Table of the House [*Placed in Library. See* No. LT-10778/76.]

Complaints regarding overcharging of Drug Prices

3299. SHRI ARJUN SETHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any complaints have been received by Government that drugs are not easily available and are being sold to consumers by retailers at prices much higher than labelled by the manufacturers under one pretext or the other; and

(b) if so, whether Government propose to take steps so as to make the drugs available to the consumers at fixed prices?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). No complaints of acute or general shortage of drugs have been received. However, complaints of shortage of some individual preparations are received from the State Drug Controllers from time to time. In order to ensure adequate supply of drugs, periodical meetings are held in the Ministry to review the reports of shortages/availability. Whenever instances of shortages come

to the notice of the Government, the matter is taken up with the manufacturers concerned and they are advised to meet such requirements on an emergent basis

The prices of drugs are statutorily controlled under the Drug (Prices Control) Order, 1970 which, *inter alia*, provides that no retailer shall sell any formulation to a customer at a price exceeding the retail price of that formulation approved by the Central Government. The relevant provisions of the Drug (Prices Control) Order, 1970 have been amended by a notification dated the 7th March, 1975 to provide that no retailer shall sell any formulation to a customer at a price exceeding the retail price indicated in the list approved by the Central Government or the price displayed on the label of the container of the formulation whichever is less. These provisions have already come into effect from the 1st May, 1975.

Consequent to the increase in excise duty on certain patent or proprietary medicines, medicinal preparation containing alcohol, narcotics and narcotic drugs with effect from 16th March, 1976 the manufacturers have been allowed to revise the existing retail prices to the extent of additional alement of duty of excise levied by the concerned excise authorities Manufacturers have been asked to effectively ensure through their dealers, wholesalers or retailers that the new price is exhibited on the outer packings of medicines and medicinal preparations by affixing stickers indicating the new price as published in the revised price-list before the lots are actually released for sale to the consumers.

Acquisition of a New Drilling Ship for Bombay High

3300. SHRI RAM BHAGAT PASWAN: Will the Minister of PETROLEUM be pleased to state·

(a) whether Government propose to acquire one more new drilling ship for Bombay High; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) No, Sir.

(b) Does not arise.

Curb on Dividents of Foreign Drug Companies

3301. SHRI RAM BHAGAT PASWAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to put curb on dividends declared by foreign drugs companies in the country; and

(b) if so, the reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI) (a) and (b) The Companies (Temporary Restrictions on Dividends) Act, 1974 which was enacted from 6-7-74 for a period of 2 years is applicable *inter alia* to companies registered under the Companies Act, 1956. This Act was later amended in January 1975 enabling companies to declare dividends in excess of the restrictions placed in the aforesaid Act while payment of excess dividends could be made in two equal annual instalments with interest at the rate of 8% per annum The life of the Act was however not extended

Pact with Saudi Arabia for Import of Crude

3302. SHRI P. GANGA REDDY: Will the Minister of PETROLEUM be pleased to state·

(a) whether a pact with Saudi Arabia for the import of crude has recently been renewed;

(b) if so, the quantum of crude proposed to be imported from that country; and

(c) the mode of payment therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) to (c). A contract has been signed between Indian Oil Corporation and the PETROMIN of Saudi Arabia for the Supply of 1.1 million tonnes of crude oil during 1976. There is an accepted convention not to disclose the commercial terms on which Indian Oil Corporation makes its purchases from foreign countries.

Rail Track Defect Detection Device

3303. SHRI PROBODH CHANDRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether a rail track defect detection device has been developed; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes. Track Recording cars, Track Defect Measuring Trollies and Rail Flaw Detectors have been developed for use on the Indian Railways.

(b) Track Recording Cars, with electronic/mechanical devices, now being indigenously manufactured, are run periodically on the important routes of the Indian Railways to measure and record measurements of gauge, cross level, unevenness, twist, and alignment of the track, under vehicle loads Recently, Track Defect Measuring Trollies of simple design have been developed and are being tried on the Indian Railways, to assist the field staff to take measurements of track during routine inspections. Rail Flaw Detectors are being used to test rails, to detect defects which are not visible to the eye. These are now being developed indigenously by M/s. Electronics Corporation of India Limited, a public sector undertaking and a prototype equipment is under test.

Common Civil Code

3304. SHRI N. E. HORO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to enact a common civil code for all citizens in terms of the provisions of the Constitution;

(b) if so, the time by which it will be done; and

(c) whether there has been any opposition from any community in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) No, Sir.

(b) Does not arise.

(c) Yes. Sir.

Reorganisation of Indian Drugs and Pharmaceuticals Ltd.

3305. SHRI R. S. PANDEY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to reorganise the Indian Drugs and Pharmaceuticals Ltd.; and

(b) if so, the salient features thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Indian Drugs and Pharmaceuticals have submitted certain proposals for restructuring of capital conversion of short term loans into long term loans, grant of moratorium on loan repayment etc. These are still under examination.

12.00 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) I would like to make an announcement regarding the discussion on the Demands for Grants relating to the Ministry of Agriculture and Irrigation Normally the discussion should be over by 4 O'clock tomorrow Yesterday, only three speakers could speak From my party I have supplied a list of 32 Members today and I have got a supplementary list of 50 Members I have discussed this with the leaders of the Opposition who were there and it was agreed that we could sit upto 7 30 p m today

MR SPEAKER I think, it is the pleasure of the House that we may sit upto 7 30 today

---

12 02 hrs

PAPERS LAID ON THE TABLE

MR SPEAKER Now papers to be laid on the Table

Dr V A Seyid Muhammad

THE DEPUTY MINISTER IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI (BEDABRATA BARUA) He is not present May I have the permission to lay the papers on his behalf?

MR SPEAKER No

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISE RULES, AND DELHI SALES TAX ACT

THE MINISTER OF STATE INCHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G S R 583 publishd in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum.

(ii) G S R 584 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum

(iii) G S R 585 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum

(iv) G S R 586 published in Gazette of India dated the 24th April, 1976 together with an explanatory memorandum

[*Placed in Library* See No LT-10767/76]

(2) A copy of Notification No G S R 587, (Hindi and English versions) published in Gazette of India dated the 24th April 1976 issued under the Central Excise Rules, 1944 together with an explanatory memorandum [*Placed in Library* See No LT-10768/76]

(3) A copy of the Delhi Sales Tax (Third Amendment) Rules 1976 (Hindi and English versions) published in Notification No F 4/25/76-Fin (G) in Delhi Gazette dated the 24th April 1976, under section 72 of the Delhi Sales Tax Act, 1975 [*Placed in Library* See No LT-10769/76]

REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION AND TWO STATEMENTS

SHRI BEDABRATA BARUA I beg to lay on the Table—

(1) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969 —

(i) Report under section 22(3)(b) of the said Act in the case of M/s. Ballarpur Paper and

Straw Board Mills Limited, New Delhi and the Order dated the 28th February, 1976 of the Central Government thereon.

(ii) Report under section 22(3)(b) of the said Act in the case of M/s. Rallis India Limited, Bombay and the Order dated the 9th February, 1976 of the Central Government thereon.

(2) Two statements explaining the reasons for not laying simultaneously the Hindi versions of the Reports and Orders of the Government thereon mentioned above.

[*Placed in Library. See* No. LT-10770/76].

RAILWAYS RED. TARIFF (FOURTH AMENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table a copy of the Railways Red Tariff (Fourth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 601 in Gazette of India dated the 24th April, 1976, issued under section 47 of the Indian Railways Act, 1890 [*Placed in Library. See* No. LT-10771/76].

12.04 hrs.

ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT) AMENDMENT BILL*

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Sir, I beg to move for leave to introduce a Bill to amend the Additional Emoluments (Compulsory Deposit) Act, 1974.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend the Additional Emoluments (Compulsory Deposit) Act, 1974."

SHRI S. M. BANERJEE (Kanpur): Mr. Speaker, Sir, I rise to oppose the Additional Emoluments (Compulsory Deposit) Amendment Bill, 1976. If you kindly read the Statement of Objects and Reasons, it says:

"The Additional Emoluments (Compulsory Deposit) Act, 1974, is one of the legislative measures which was enacted with a view to protecting the real incomes of industrial workers and salaried employees who were worst hit by the rise in prices. It provided, amongst others, for the impounding of one-half of the increase in dearness allowance. The objective of arresting the price spiral has been substantially achieved ..."

"But the need for controlling the expansion in money supply to consolidate the gains towards stability continues. The Bill, therefore, proposes that the period for deductions of additional dearness allowance, which is due to cease on the 6th day of July, 1976, should be continued for one year more...."

And then it says:

"While the additional dearness allowance deducted upto June 1976 will be repaid in the manner provided in the Act, the deductions made from July 1976 will be repaid in five equal annual instalments by crediting each such instalment to the provident fund account of the employee."

We were told in this House that this measure was taken to arrest the prices and to contain the inflation which was prevailing in the country. The prices have no doubt not increased. In certain items, the prices have come down; (*Interruptions*) but since the month of April 1976, the prices of all the commodities have arisen. I would request the

*Published in Gazette of India Extraordinary, Part II, Section 2, dated the 4th May, 1976.

[Shri S. M. Banerjee]

hon. Minister Shri Subramaniam or Mrs. Sushila Rohtagi or anybody else to go to the market and purchase only the vegetables. I am not talking about anything else. Let them purchase only vegetables. The price of each vegetable has gone up. The price of 'Postman' has gone up from Rs. 16.50 to Rs. 17.85. The price of mustard oil which came down to Rs. 7.50 has gone up again; and it appears that there is a tendency for the price of every item to go up. Under these circumstances, the question whether we should impound the dearness allowance for another year, is a matter for the Government to think about. I say this only because of what had happened in this House recently. The MPs were unable to make both ends meet. So, Rs. 500/- were sanctioned to them; and here, the employees who want their full dearness allowance are not getting it. The cost of living index is being manipulated in such a way that there is no fear of any rise of dearness allowance in future. I am sure about it. The hon. Minister is sitting here; he promised before the Standing Committee of the JCM that it was under consideration. Mrs. Sushila Rohatgi, while replying to the Supplementary Demands had said that it was under consideration. There were two questions raised. The first was about the sixth instalment of dearness allowance to Central Government employees, and the second was about raising the emoluments of pensioners. Something has been done to the pensioners. But we do not know anything as to what has happened to the 6th instalment of the dearness allowance. Government says that it protects the salary of the wage-earners. I am not an economist; the hon. Minister is. He will bear me out that the real wages of the workers have fallen beyond expectations. There is a fall in real wages Any trade unionist will bear me out—whether belonging to my group or the other group—that the real wages of the working classes have gone down.

MR. SPEAKER: Is there any official survey or report about it, indicating as to how much have the real wages gone down?

SHRI S. M. BANERJEE: If you could kindly give me time, I will go to the Library and get the information.

MR. SPEAKER: Is there any report, about the real wages going down?

SHRI S. M. BANERJEE: Prices have gone up. It is an admitted fact.

MR. SPEAKER: When you say that the real wages have gone down, is it based on those reports? I am only asking whether it is your impression or it is an admitted fact.

SHRI S. M. BANERJEE: This was the impression of all the economists who were members of various commissions. They say that the real wages have come down. If you consider the consumer price index—and if you consider what the Reserve Bank have written—you will find that the real wages have gone down. Moreover, the purchasing capacity has gone down. One reason why the prices have fallen is to lack of purchasing capacity.

SHRI B. V. NAIK (Kanara): When prices go down, the real wages go up. You are making a mistake regarding money wages and real wages.

SHRI S. M. BANERJEE: That is an artificial thing. It is a jugglery of statistics.

I am not a statistician, nor an economist.

SHRI B. V. NAIK: It is a jugglery of the politician.

SHRI S. M. BANERJEE: According to all reports, wages have come down. 50 per cent of the workers are living below starvation level. This is the report of many commissions. At this time, are we to impound the dearness allowance further, when the Government knows that dearness allowance is not going to be increased any more? These employees are not going to get any more dearness allowance, unless their DA is merged with pay. Whatever dearness allowance they are getting at present, 50 per cent of it is being impounded; it is not for the future. So, I oppose it.

When this measures was brought for the first time, we accepted it in all sincerity and honesty. We explained to the Central Government employees and the other salaried people that they should tighten their belt in the interest of the country. Though we are in the opposition, we still explained to the workers in the JCM and the Standing Committee of the JCM that they should agree to the arrears being deposited in the provident fund and 50 per cent of the DA going to the compulsory deposit account. Now, when the stipulated period is over, instead of getting the sixth instalment, they are getting this Bill. So, I would request the hon. Minister to kindly withdraw the Bill..

We are not opposing it merely for the sake of opposition. We are supporting many things done by this Government. This measure is going to give a handle to the reactionary forces to tell the Government servants and the salaried people that the Government are trying to extract their pound of flesh from their employees. Let the hon Minister not forget that the Government employees and other salaried people are paying income-tax, because they cannot conceal their income On the other hand, those who have declared something, are safe, because they have declared some blackmoney, may be Rs. 2 lakhs or 3 lakhs They have got a certificate and nobody is going to touch them. But these Central Government employees and the salaried people are being to put to difficulty by this Bill.

So many assurances were given in this House, that this particular measure is going to be in force only for a limited period; I do not know what that particular period is. Let them say in this House that this measure is going to remain indefinitely. Then I can appreciate at least their honesty and sincerity. Let it not come in doses year by year. I oppose this because it is a breach of faith. It will not contain inflation. When they are not able to control the prices, if they say that there should be no dearness allowance, I am sorry I am unable to support that proposal. So, we oppose this lock, stock and barrel.

SHRI C. SUBRAMANIAM: Sir, I am sure you would not expect me to reply to all the points raised by the hon. Member. I appreciate his interest in the welfare of the working class. But I want to tell him that we are equally, if not more, interested in the welfare of not only the working class but the community as a whole. My humble judgment is, because of these various measures that have been taken, not only the workers have been benefited but the whole nation has been benefited. It is only from that point of view that we are extending this Bill for another year.

Regarding the various points that have been raised by the hon Member, they would be dealt with in detail when we take the Bill for consideration. So, I do not think there is any point in opposing the introduction of the Bill at this stage

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Additional Emoluments (Compulsory Deposit) Act, 1974."

The Lok Sabha Divided:

Division No. 4] **[12.18 hrs.**

Ayes

Agrawal, Shri Shrikrishna

Ahirwar, Shri Nathu Ram

Ambesh, Shri

Anand Singh, Shri

Arvind Netam, Shri

Awdhesh Chandra Singh, Shri

Azad, Shri Bhagwat Jha

Aziz Imam, Shri

Babunath Singh, Shri

Balakrishniah, Shri T.

Banerjee, Shrimati Mukul

Barua, Shri Bedabrata

Basumatari, Shri D.

Bhagat, Shri H. K. L.

Bhatia, Shri Raghunandan Lal
Bhattacharyyia, Shri Chapalendu
Bist, Shri Narendra Singh
Brahmanandji, Shri Swami
Brij Raj Singh-Kotah, Shri
Buta Singh, Shri
Chakleshwar Singh, Shri
Chandrika Prasad, Shri
Chaudhari, Shri Amarsinh
Chavan, Shri Yeshwantrao
Chellahami, Shri A. M.
Daga, Shri M. C.
Dalip Singh, Shri
Damani, Shri S. R.
Darbara Singh, Shri
Dasappa, Shri Tulsidas
Daschowdhury, Shri B. K
Deo, Shri S. N. Singh
Deshmukh, Shri Shivaji Rao S.
Dhamankar, Shri
Dharamgaj Singh, Shri
Dhusia, Shri Anant Prasad
Dixit, Shri G. C.
Dube, Shri J. P.
Dumada, Shri L. K
Dwivedi, Shri Nageshwar
Engti, Shri Biren
Gaekwad, Shri Fatesinghrao
Gill, Shri Mohinder Singh
Godara, Shri Mani Ram
Gomango, Shri Giridhar
Gowda, Shri Pampan
Hari Singh, Shri
Jadeja, Shri D P
Jamilurrahman, Shri Md.
Jitendra Prasad, Shri
Joshi, Shri Popatlal M.
Kader, Shri S. A.
Kailas, Dr.
Kakodkar, Shri Purushottam
Kamakshaiah, Shri D.
Kamala Prasad, Shri
Kamble, Shri T. D
Kaul, Shrimati Sheila
Kavde, Shri B. R
Kedar Nath Singh, Shri
Khadilkar, Shri R. K.
Kinder Lal, Shri
Kotoki, Shri Liladhar
Kulkarni, Shri Raja
Kureel, Shri B. N
Kushok Bakula, Shri
Lakkappa, Shri K.
Lambodar Baliyar, Shri
Mahajan, Shri Vikram
Mahajan, Shri Y. S.
Maharaj Singh, Shri
Majhi, Shri Gajadhar
Malaviya, Shri K. D
Malhotra, Shri Inder J.
Mallanna, Shri K.
Mallikarjun, Shri
Mandal, Shri Jagdish Narain
Manhar, Shri Bhagatram
Mishra, Shri Bibhuti
Mishra, Shri Jagannath
Munsi, Shri Priya Ranjan Das
Murmu, Shri Yogesh Chandra
Naik Shri B. V.
Negi, Shri Pratap Singh
Painuli, Shri Paripoornanand
Pandey, Shri Narsingh Narain
Pandey, Shri Sudhakar
Pandey, Shri Tarkeshwar
Pandit, Shri S T.
Pant, Shri K. C.
Parashar, Prof. Narain Chand
Paswan, Shri Ram Bhagat
Patel, Shri Arvind M
Patel, Shri Natwarlal
Patil, Shri C. A.
Patil, Shri Krishnarao
Patil, Shri S. B.
Patnaik, Shri Banamali
Pradhan, Shri Dhan Shah
Pradhani, Shri K.
Qureshi, Shri Mohd. Shafi

Raghu Ramaiah, Shri K.
Rai, Shri S. K.
Rai, Shrimati Sahodrabai
Rajdeo Singh, Shri
Ram Singh Bhai, Shri
Ram Surat Prasad, Shri
Ram Swarup, Shri
Ramshikar Prasad Singh, Shri
Ranabahadur Singh, Shri
Rao, Shrimati B. Radhabai A.
Rao, Shri Jagannath
Rao, Dr. K. L.
Rao, Shri M. S. Sanjeevi
Rao, Shri M. Satyanarayan
Rao, Shri P. Ankineedu Prasada
Rao, Shri Pattabhi Rama
Ravi, Shri Vayalar
Reddy, Shri P. Ganga
Reddy, Shri P. Narasimha
Reddy, Shri Sidram
Richhariya, Dr. Govind Das
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Samanta, Shri S. C.
Sangliana, Shri
Satpathy, Shri Devendra
Savant, Shri Shankerrao
Sethi, Shri Arjun
Shahnawaz Khan, Shri
Shambhu Nath, Shri
Shankar Dayal Singh, Shri
Shankaranand, Shri B.
Sharma, Shri A. P.
Sharma, Shri Madhoram
Shastri, Shri Sheopujan
Shenoy, Shri P. R.
Shinde, Shri Annasaheb P.
Shukla, Shri Vidya Charan
Siddayya, Shri S. M.
Sohan Lal, Shri T.
Sokhi, Sardar Swaran Singh
Subramaniam, Shri C.
Sudarsanam, Shri M.
Surendra Pal Singh, Shri
Suryanarayana, Shri K.
Tayyab Hussain, Shri
Tiwary, Shri D. N.
Tombi Singh, Shri N.
Tulsiram, Shri V.
Verma, Shri Sukhdeo Prasad
Vikal, Shri Ram Chandra
Yadav, Shri Karan Singh

NOES

Banerjee, Shri S. M.
Bhattacharyya, Shri S. P.
Chandrappan, Shri C. K.
Chatterjee, Shri Somnath
Chaudhary, Shri Ishwar
Deshpande, Shrimati Roza
Gupta, Shri Indrajit
Kathamuthu, Shri M.
Krishnan, Shrimati Parvathi
Mehta, Shri P. M.
Muruganantham, Shri S. A.
Parmar, Shri Bhaljibhai
Patel, Kumari Maniben
Reddy, Shri B. N.
Saha, Shri Ajit Kumar
Sen, Dr. Ranen

MR. SPEAKER: The result of the division is: *Ayes*—154, *Noes*—16.

The motion was adopted.

SHRI C. SUBRAMANIAM: I introduce† the Bill.

12.20 hrs.

DEMANDS FOR GRANTS, 1976-77—*contd.*

MINISTRY OF AGRICULTURE AND IRRIGATION—*contd.*

MR. SPEAKER: The House will now take up further discussion and voting the Demands for Grants under the control of the Ministry of Agriculture and Irrigation. I think there are a large number of speakers. I propose to give ten minutes to each of the

†Introduced with the recommendations of the President.

[Mr. Speaker]

speakers. I would request the hon. Members to confine their remarks to ten minutes.

DR. K. L. RAO (Vijayawada): Mr. Speaker, Sir, I was mentioning yesterday that the balance between food production and the requirement of the nation has been achieved this year. This balance is due to two factors. One factor is checking the growth of population and the other factor is compensating for the vagaries of monsoons. We have also submitted that the growth of population can be taken care of by our normal irrigation programme at the moment, that is to say, by having additional one million hectares every year. As far as the other factor is concerned, we have got to plan for, that is to say, to compensate for the vagaries of monsoons. In some areas, we get good rainfall and good produce from the land and in other areas, we do not get them. The deficiency is of the order of an average of four million tonnes a year.

Therefore, we have got to take up a programme called "The monsoon compensation programme", that is to say, we must take steps to produce food immediately and in an accelerated manner in three to four years. This can be done by taking up areas where there is plenty of water, both on the surface and underground, where the cost of works is very low, where the lands are fertile, where there is already some work done and where there is no difficulty in carrying out the above

If you examine the whole country you will find that the areas which are best suited for this programme will be the areas to the north of the Ganga in the State of U.P. Here, we have got many rivers. There they have got plenty of rainfall especially in the monsoon months, excellent underground water and the cost of the projects is less. Whereas in the rest of the country, it is something like Rs. 2500 per acre, cost of the project in Uttar Pradesh in these areas will be around Rs. 1000 per acre. Also, you will find a number of works already constructed partly. For example, a barrage is already there in most of the cases. Therefore, if we take up a package programme in these areas, we can easily produce the necessary amount of foodgrains to meet the requirement. For example, compare the production of rice in Tamil Nadu and U.P. In Tamil Nadu, the land under rice is 2.8 million hectares and the food produced is 5.5 million tonnes, that is to say, one hectare produces two tonnes, whereas in Uttar Pradesh, the cultivated land under rice is 4.5 million hectares and it produces 3.8 million tonnes, that is to say, one hectare produces less than one tonne

As I submitted, these require a careful study. Tamil Nadu with less land is able to produce more food than U.P. with a larger amount of land under cultivation of rice. The reason is that the percentage of irrigation under rice in U P is 16 whereas in Tamil Nadu, it is 90 per cent. So, we should see immediately all that is required in U.P. If you introduce irrigation in this area, you will be able to produce 4 to 5 million tonnes of rice immediately to wipe out the deficiency due to the vagaries of monsoons.

These are extremely valuable points which have got to be examined and I hope the hon Minister will study in depth and take necessary steps also. As I said, the cost comes to very much less; it is Rs. 400-500 crores in four years. Therefore, it is very important that we should take up a special monsoon compensation programme with the result that all the shortages that occur in bad years can be made up by production in U P. Some people may say, this will bring an extra assistance to U.P. It is not. It is a national effort. Instead of borrowing and spending money in foreign exchange for importing foodgrains—as in the last few years, we have been importing foodgrains at the rate of Rs. 300 crores a year—instead of doing that, it is much better to grow foodgrains in India itself.

Social justice can be achieved by adjusting the normal irrigation programme. We have got a large number of drought areas. We should make sufficient provision of irrigation in those areas. For example, there is a stretch of drought areas along the river Ganga. There are drought areas, like, Palamu, Rewa, Mirzapur, Shohabad, Gaya and so on. We should take up the irrigation projects in those drought areas under the normal irrigation programme. The diversion of Tilaya waters to Gaya district will completely eliminate the chronic drought conditions there. It is hanging fire for a number of years. It is surprising that the diversion of 1/4 million acre ft. in a river of 10 million acres ft. is giving the trouble. It seems, a lot of discussion is going on which is not necessary. It should be done. The normal irrigation programme should include all the drought areas. What I suggest is that in addition to normal programme we should have a monsoon compensation programme, as I said earlier, separately in order to produce in three or four years 4-5 million tonnes which will wipe out the effect of vagaries of monsoons. Once you do that, you need not import foodgrains from outside.

In India, we have got a large population. It is the second largest country in the world. We have got an obligation to the world. We should watch food production in the next 20 years. At the end of the Century, it is stated, the population of the world will become double. What happens to food production then? One has got to watch it. We have got a special responsibility because we have a large population to support. It is being suggested that there should be a global programme. Now, countries like Venezuela and Nigeria which are oil-producing countries and rich countries are not producing foodgrains and they are only importing from outside. At the same time, they have got a good supply of river waters and a good soil. I had been there two months back. There is a river called Orinoco which is as large as the Ganga and the Brahamaputra combined. They have not cultivated even one acre of land in the valley of that river. They are importing foodgrains because they have got plenty of oil and they have become very rich. That is wrong. That policy must be changed. The countries which have got water resources and good soil must produce their own food so that at the end of the next 20 years, at the end of the Century, the position in the matter of food production is stablished to be able to meet the growing population of the world.

There are some countries like Arab countries where water and good soil, are scarce. Those countries have to depend upon the surplus foodgrains of other countries. But the countries which have got a good supply of river waters and good soil must produce their own food. That is very important. India comes under that category. It has got good water potential and good soil. Therefore, it should be possible for India to become self-sufficient in foodgrains at the end of the Century to meet the needs of the population at that time. That is the responsibility we should be able to take. I hope, the hon. Minister of Agriculture and Irrigation will take this stand in the F.A.O. Conference discussions that we will be able to do that provided the rest of the world also does it.

Now, I would like to make a few suggestions very briefly to the hon. Minister. Minor irrigation is in the agriculture sector. It should be shifted to irrigation sector. The idea of bringing irrigation to agriculture is to have a coordinated action to provide irrigation facilities. Minor irrigation means tapping water from underground and that involves a large number of technical and highly complicated machinery and so on which, in course of time, are being improved. Therefore, I submit, minor irrigation should be shifted from agriculture sector to irrigation sector covering right from the big projects to very small ones as well.

Then, our financial constraints have been more rigorous because we have

[Dr. K. L. Rao]

taken up projects which are hanging on for more than 20 years. For example the Gandak Project is a very good one: it is an extremely good one and if that is not successful, nothing would be successful in this country. It is in an area where there is fertile groundwater and there is the excellent river Gandak where a barrage is also constructed, but we are not getting the fruits thereof yet.

Similarly, the same thing applies to Kosi. That means that we should request the concerned State Governments and probably take action ourselves in the matter to see that the projects for which a considerable amount of money has been given and spent give benefits early in the interests of the nation, because we are more interested in the nation becoming self-sufficient as early as possible—because we cannot drain away our resources, whatever little we have, year after year. In these respects I think the Centre and the hon. Minister will have to keep a watch on the various projects.

Likewise, I don't know why the Rajasthan Canal has been hanging on for years and years. I am glad to note that the Hon. Minister has, this year, allotted an extra amount of money for some of these projects and is also seeing to it that these projects are completed. Hereafter, our policy should be that no project in this country should take more than 10 years. We should plan our financial adjustment and the project itself should be so adjusted that no project goes beyond ten years. If any project which will have extensive benefits is likely to spill over ten years, it should be taken up in the second stage, but the first stage should be complete in itself, both as regards expenditure and its benefits to the nation.

Then, we are thinking of collecting betterment levy. In some places we did it and in many projects we did not succeed. I don't know whether Central legislation will give an impetus to see that this betterment levy is collected at least for five to ten years.

Then, again, our designs and our constructions, particularly the canal systems, have not improved. They have been following old rules where a lot of safety factors are involved; and really the structures need not be so massive. In this respect, new theories are coming up—for example, reinforced concrete. This is a method wherein the concrete which we will have to put in now the structures will be much less than what we do in at the moment. These new techniques will have to be incorporated and the Engineers should be requested to achieve economy to the extent possible.

Another point I wish to make is that the Engineers who adopt new innovations should not be punished if any mishap occurs. Of course, mishaps should not occur, but when you want a man to go out of the usual way and adopt some new methods by which we can achieve economy, he has to be supported. Why I am saying this is because it is very usual in our country to go on troubling the Engineers for every little thing. I know that in the case of the Matatila dam for a very simple occurrence they harassed the Engineers and there was a Committee going into it for a long time. I submit that this policy should go and the Engineers should be given a sufficient amount of encouragement. We have the best Engineers in this country, especially in the field of Irrigation. If only we give them sufficient encouragement and protection I am sure they will achieve enormous economy. What I am interested in is to see that the project cost is less than what it is. Irrigation per acre, which was costing about Rs. 250 before is to-day costing about Rs. 2500/- in many cases except in particularly favourable areas like U.P. and Bihar. What I am submitting is that there must be every encouragement for Engineers and sufficient protection also.

Finally, in this country we have got human resources and we value this very much. But in actual practice, we

are not using that human resource we are employing many contractors and so on with the result that the cost is going up and the work is going slow etc. I submit that, in this respect, we must observe what is being done in other countries, particularly China, where the human resources have been very well exploited and very well used. I happened to be there when I saw 13 lakhs of people working They have got some intermediate technology—that is to say, it is not regular machines like draglines and so on, but they have wheel-barrows etc. In China nobody carries earth on the head. In our country we carry soil on the head and this is a very inefficient method of doing it. We should conduct time and motion studies to increase the efficiency of our working, and introduce new methods and easier methods of handling In that case, we can really use our human resources to the best advantage of the country In this country also I have seen this in the construction of he Kosi embankment. In the beginning there was a lot of enthusiasm among the people and they went voluntarily to those areas where there used to be tigers and where the land was very inhospitable, the work was started on a voluntary basis and they did very well, but later on, some complications set in and the voluntary work collapsed. We should not be afraid of failures Failure is the stepping-stone for success I would submit that there must be methods to utilise the human resources, maybe, on a regular basis For every Indian, there may be compulsory service for six months to one year, there is nothing wrong We should thing over this problem and see how to utilise the human resources.

Finally, I would submit, that if strong foundations in the matter of food and energy are truly land, then we have a great future, and our succeeding generations will feel happy and be proud of us.

प्रो० शेर सिंह (झज्जर) : अध्यक्ष महोदय, कृषि हमारे देश का सबसे बड़ा उद्योग है। वास्तव में यह प्राथमिक उद्योग है, प्राइमरी इंडस्ट्री है। बहुत से देश इसको इसी नाम से पुकारते हैं। लेकिन हमारे देश मे अभी हमने कृषि को उद्योग के रूप मे मान्यता नही दी है। जितने हमारे पिछले प्लांज थे उनमे बहुत थोड़ा पैसा इस पर हमने लगाया, जितना लगाना चाहिये था उसकी तुलना मे बहुत कम लगाया। इस में शक नही है कि जो नई योजनाए बनती जा रही हैं उन मे इस पर इंवेस्टमेंट बढ़ रहा है। लेकिन अभी भी हम इसका एक उद्योग मान कर नही चल रहे हैं।

चालीस करोड़ से ऊपर लोगों का रोजगार और उनका निर्वाह कृषि के ऊपर चलता हैं। बहुत छोटे छोटे किसान है जो इस उद्योग मे लगे हुये है। जिनको सीमान्त या मार्जिनल किसान कहा जाता है उनकी सख्या पचास प्रतिशत से भी अधिक है लेकिन उनके पास जमीन नौ परसेंट से भी कम है। उनके पास साधन भी नही है। इन्वेस्टमेंट के बिना खेती नही हो सकती है। लोगों का जो विचार था कि खेती बिना पूजी के हो सकती है वह गलत है। उनको सहायता हम कुछ दे नही पाते है। छोटे और सीमान्त किसानों को न कोआपरेटिव ढ़ग से खेती करने को हमने सुविधा दी है और न उसके लिये उनको हमने प्रोत्साहित किया है। इस दिशा मे बहुत बडे कदम हमारे नही उठे है। पिछले महीने मै समाचारपत्रों मे पढ रहा था कि वेस्ट बगाल में बहुत से लोग जो सीमान्त किसान है वे मजदूर बन गये है, एग्रिकल्चरल लबर बन गये हैं। खेती के लिये उनके पास साधन नही है, प्रोत्साहन उनको मिलता नहीं है, जो इन्वेस्टमेंट चाहिये, वह पैसा उनको उपलब्ध होता नहीं है, इसलिये वे मजदूर बनना पसन्द करते है, उससे उनका गुजारा अच्छा चल सकता है। इससे जो अग्रिकल्चरल लेबर्स हैं उसमे बहुत ज्यादा भीड़ हो जाती हैं। आप देखे कि जो प्राजक्ट है एस० एफ० डी० ए०, एम० एफ० ए० एल, छोटे किसानों, सीमान्त

[प्रो० शेर सिंह]

किसानों और एग्रिकल्चरल लेबर के लिये उसमें जितना पैसा रखा है उनकी संख्या आपने चाहे बढा दी है लेकिन फिर भी हिसाब लगा कर आप देखें तो आपको पता चलेगा कि पांच साल में अगर एक किसान को एक बार भी मदद दी जाये तो जितने किसान आपने उसके अन्दर आइडेंटिफाइ किये हैं, उनमें से केवल बीस परसेंट को ही मदद दे पायेंगे और अस्सी परसेंट किसान ऐसे रह जायेंगे जिनको कुछ भी नही दे पायेंगे। कारण यह है कि पैसा बहुत थोड़ा है। छोटे किसानों को संख्या बहुत ज्यादा है, सबसे बडी है, उसको हम दे नही पा रहे हैं। बड़े किसान कुछ पैसा ज्यादा ले जाते हैं बैंकों से भी और कोआपरेटिव बैंक्स से भी। लेकिन अब उनके ऊपर टैक्सों का बोझ बहुत भारी है। शायद कृषि मंत्री ने पिछले दिनों पढा हो, पंजाब मे किसी आदमी ने थोड़ी सी जाच की है और वह इस नतीजे पर पहुंचा है कि जो 18 एकड का किसान है, उनको जो डायरेक्ट और इन्डायरेक्ट टैक्स देने पड़ते हैं वह सब मिलाकर उनकी आमदनी का 50 प्रतिशत टैक्सों में चला जाता है। हम इसका अन्दाजा नही लेते हैं, यहां बैठकर कहते हैं कि खेती वाले लोगों को छोड़कर रखा है, उन पर टैक्स नहीं है।

कृषि और सिंचाई मंत्री श्री जगजीवन राम) : वह कौनसे टैक्स हैं ?

प्रो० शेर सिंह : मैंने डिटेल नही पढा है। लेकिन पंजाब में एक व्यक्ति ने जाच की है और उसके मुताबिक किसान की आमदनी का 50 प्रतिशत डायरेक्ट और इन्डायरेक्ट टैक्सों में चला जाता है। वह ट्रैक्टर खरीदता है, तो टैक्स देता है, दूसरे साधन खरीदता है तो टैक्स देता है, इस प्रकार से जितने खर्च करता है उन पर टैक्स देता है। इसका नतीजा यह हो रहा है कि किसान के पास कैपिटल फार्मेशन नहीं हो पाता है।

श्री जगजीवन राम : बहुतों के पास इतना रुपया है कि वह समझ नहीं पाते हैं कि रुपये का क्या करें।

प्रो० शेर सिंह : बहुत थोड़े लोग ऐसे हैं। किसान सादे ढंग से रहते हैं और गांव में खर्च करने के साधन भी नहीं हैं। लेकिन किसान के पास कैपिटल फार्मेशन नहीं हो पाता है।

किसान जो पैदा करता है, उसका पूरा मूल्य उसे नहीं मिल पाता और जो छोटा किसान होता है, उसको तो सबसे ही सस्ता अपना अनाज बेचना पड़ता है। बड़े किसान तो थोडा रोक भी लेते हैं। लेकिन जितनी कीमत किसान को अपने माल की मिलनी चाहिये, वह उसको नही मिलती है।

अभी भी हमारे देश में मिडिल-मैन इकनामी है। आप कपास की बात को ले सकते हैं। किसान को 250 रुपये क्विंटल बेचनी पड़ी और अब 400 रुपये क्विंटल बिक रही है। मिडिल मैन इकनामी हमारे देश में चल रही है, किसान को अपनी पैदा की पूरी कीमत नही मिल पाती है।

जो कास्ट आफ प्रोडक्शन की बात चलती है, इस बारे में सरकार ने कदम उठाये हैं, यह ठीक बात है। सरकार मेजर क्राप्स के बारे में यूनिवर्सिटीज के जरिये जांच करा रही है कि कितनी प्रोडक्शन की लागत होती है। जितनी गहराई से कास्ट आफ प्रोडक्शन की जांच होनी चाहिये वह नही होती है। इस मामले में 3, 4 साल बीतने के बाद भी हम किसी नतीजे पर नही पहुंच पाये हैं। कास्ट आफ प्रोडक्शन के मामले में इसको ज्यादा देने की जरूरत है और किसान को उसकी कीमत ठीक देने की जरूरत है, जिससे उसके पास कैपिटल फार्मेशन हो।

इंडस्ट्रीज के लिये कैपीटल फ़ार्मेशन की बात आप करते हैं उसी प्रकार खेती के लिये भी ध्यान देना चाहिये ।

एग्रीकल्चर के इन्पुट्स के बारे में अभी डा० राव बोल रहे थे । सिचाई के द्वारा जितना अधिक पानी हम किसान को दे सके, वह ज्यादा उत्पादन कर सकता है । और चीजों की कमी चाहे हो, लेकिन अगर पानी उसको मिल जाये, चाहे बारिश का मिले या किसी और तरीके से मिले तो किसान पैदावार कर लेता है । इस तरफ भी ध्यान देने की जरूरत है ।

पांचवे प्लान मे 6 2 मिलियन हैक्टर जमीन को पानी देने का टारगेट रखा गया था । अब दो साल गुजर गये हैं और तीसरा साल गुजर रहा है, लेकिन मेरे ख्याल मे अभी तक हम 40 प्रतिशत पानी नही दे पाये हैं । उससे बहुत कम रह गये हैं । आगे भी मुझे कोई आशा नही बधती है । मैंने जो रिपोर्ट देखी है, उसमे 1974-75 में माइनर इरिगेशन पर 111 करोड रुपये खर्च हुये हैं और 1975-76 मे 105 करोड रुपये का प्रोविजन किया गया था । पांचवी पचवर्षीय योजना मे पब्लिक सैक्टर मे 772 करोड रुपया रखा गया था । तो यह 28 प्रतिशत दो साल मे हुआ, एक साल मे 14 परसेंट हुआ । मेरे ख्याल से पाच साल मे हम 70 प्रतिशत तक पहुंच जायेंगे, बहुत किया 75,80 प्रतिशत तक पहुच जायेंगे । लेकिन जितना हमको इन्वेस्टमेंट करना चाहिये, वह हम नही कर पायेंगे ।

दूसरी बात—कमांड एरिया डेवलपमेंट का जो हमारा कार्यक्रम चल रहा है उसमें भी जो फिफ्थ प्लान का सट्रल सेक्टर का एलाकेशन है वह 120 करोड रखा है और इनको दो वर्षों में 75-76 में 16 करोड़ और 76-77 में 19 करोड़ रखें । 35 करोड़ दोनों सालों का बनता है । उसमें भी हमारी स्पीड अभी तेज नहीं है, वह ज्यादा तेज होनी चाहिये ।

जो हमारी बड़ी बड़ी नदियां हैं उनके विवाद थे । उनको इन दिनों में रिजल्व किया है । उसके लिये कृषि मंत्री महोदय को मैं बधाई देना चाहता हूं क्योंकि उन्होंने जो इतने दिनों से डिस्प्यूट्स चल रहे थे उनमें से कुछ को तो हल कर दिया है । लेकिन मैं एक बात नहीं समझ पाया कि वह कौन से सिद्धान्त हैं जिनको सामने रख कर हम यह करते हैं । जैसे हरयाना और पजाब के बीच व्यास और रावी के पानी का फैसला आया कि 7.2 मिलियन एकड फुट सारा जो पानी था उसमें से .2 मिलियन एकड़ फुट दिल्ली को दे दिया और बाकी का आधा आधा 3.5 मिलियन एकड फुट पजाब को और इतना ही हरयाना को मिल गया । अब इसका आधार क्या है यह मैं नही समझ सका । क्योंकि पजाब को इस समय भी पानी बहुत अधिक मिल रहा है, दुगुने से ज्यादा मिल रहा है, उसके बाद भी उसको पानी देना था तो हरयाना के साथ न्याय होना चाहिये था । समाजवादी हम है तो अन्तर हमको मिटाना चाहिये ।

श्री जगजीवन राम : यह तो आपको कहना ही था । और दूसरा आप कहेंगे क्या ?

प्रो० शेर सिंह : उस अन्तर को दूर करना चाहिये । मैं बाबू जी से निवेदन करूं कि पजाब ने 1965 में एक कमेटी इसके लिये बनाई थी । मैंने आपके पास पत्र भी लिखा । प्रधान मंत्री को लिखा, 1 फरवरी को वह पत्र आपके पास पहुचा होगा, उसमें मैंने लिखा था . . . (व्यवधान) यू० पी० के पास पानी की कमी नहीं है । आप इस्तेमाल ही नहीं करते हैं । यू० पी० के पास बहुत पानी है ।

[प्रो शेर सिंह]

मैं यह कह रहा था कि 1965 में लैण्ड एण्ड वाटर यूज पर एक कमेटी बनाई गई थी। उस कमेटी ने इस बात की जांच की कि कौन सी जमीन में कौन सी फसल पैदा हो सकती है, कितना पानी उसमें चाहिये, साइंटिफिकली यह सब देख कर वह इस नतीजे पर पहुंचे कि 65 प्रतिशत कम से कम रावी और ब्यास का पानी हरयाना को मिलना चाहिये। हरयाना डेवलपमेंट कमेटी बैठी, उसने हिसाब लगाया कि कितना ग्राउन्ड वाटर हरयाना में अवेलेबल है, कितना पंजाब में है कितना सरफेस वाटर है कितना किस का मिल रहा है, बराबर बराबर बांटे तो 90 परसेंट मिलना चाहिये था। 90 और 65 के बीच में कहीं होना चाहिये था। 50 परसेंट तो नहीं होना चाहिये था। इसका आधार कुछ समझ में नहीं आया। मैं चाहूंगा कि कृषि मंत्री महोदय चाहें तो इसका स्पष्टीकरण करें कि किस आधार पर आधा आधा किया।

मैं हरयाने में पानी के बारे में कह रहा था। कैसे हम इतना प्रचार करते हैं और हमारे प्रचार का नतीजा यह हुआ है कि हरयाना को आधा आधा पानी मिला है। प्रचार यह होता है कि हरयाना में ऐग्रीकल्चर का डेवलपमेंट बहुत ज्यादा हो गया है। लेकिन आप एकानामिक सर्वे की रिपोर्ट देखें जो गवर्नमेंट अभी अभी प्रकाशित की, उसके पृष्ठ 64 पर दिया है कि कितने अन्न का उत्पादन हरयाना में हुआ। 1970-71 में उत्पादन वहां पर 47 लाख 51 हजार टन हुआ। 71-72 में 45 लाख 45 हजार टन हो गया। उससे कम हो गया। 72-73 में 40 लाख 77 हजार टन हो गया और 73-74 में घट कर 38 लाख 35 हजार टन रह गया। 74-75 में 33 लाख 40 हजार टन हो गया। यह इकोनामिक सर्वे की रिपोर्ट में है। पांच सालों में हरयाना के अन्दर कृषि की पैदावार 30 प्रतिशत कम हो गई। जहां 1970-71 में 47 लाख 51 हजार टन थी वहां 74-75 में 33 लाख 40 हजार टन हो गई। उसके कारण कई हो सकते हैं। बिजली ठीक समय पर नहीं मिली। पानी का ठीक उपयोग नहीं किया। उसको थोड़ा थोड़ा करके फैला दिया। किसान की तो कमी नहीं है। मगर पानी किसान को कम मिला और पानी कम मिलने के भी कारण हैं। जैसे भाखड़ा का पानी आता है।

जब रिआर्गेनाइजेशन हुआ था, और जो रिआर्गेनाइजेशन ऐक्ट बना था उसके मुताबिक फैसला था कि जितने भी हेड वर्क्स हैं रोपड़ का हैडवर्क, फिरोजपुर हैडवर्क या हरी के हैडवर्क हैं उनका कंट्रोल भाखड़ा मैनेजमेंट बोर्ड के पास रहेगा। आज इतने साल हो गये, दस साल होने को आ रहे हैं, दस साल में भी वे पंजाब से कंट्रोल नहीं पाये। आज पंजाब के हाथ में कंट्रोल है। जितना चाहे पानी दें। आप देखें कि इसमें हरयाना में 30 प्रतिशत पैदावार कम हो गई और पंजाब में इन्हीं सालों में पैदावार 74 लाख टन से बढ़ कर 83 लाख टन हो गई जब कि साथ लगते इलाके हैं, किसानों में भी अन्तर नहीं काम करने में, लेकिन पानी का कितना अन्तर है कि वहां 74 लाख से 83 लाख टन पैदावार हो गई और हरयाना में 47 लाख टन से 33 लाख रह गई। ढाई गुना ज्यादा हो गई पंजाब में और एरिया देखें तो पंजाब का हरियाणा की तुलना में दस पन्द्रह प्रतिशत से ज्यादा नहीं है। यह अन्तर इसलिये हुआ कि पानी हरयाना को कम मिलता है। इसलिये मैं चाहूंगा कि इन बातों की तरफ ध्यान दिया जाय। अब तो शायद आप बदल न सकें, चाहिये तो उसे बदलना लेकिन जो फैसला किया गया, उसमें दोष जरूर रह गया, इन बातों की तरफ उस समय ध्यान नहीं दिया गया। यह प्रचार तो हुआ कि हरियाणा का बहुत डेवलपमेंट हो गया है, इससे भी

बहुत नुकसान पहुंचा और इसीलिये शायद यह फैसला हुआ कि इनको आधा दे दो, अगर इन फिगर्स की तरफ आप उस वक्त देख लेते तो स्थिति स्पष्ट हो जाती, हरियाणा में पांच सालों में पैदावार गिरी है, जब कि पंजाब में बढ़ी है, क्योंकि हरियाणा में पानी की कमी थी।

कुछ बातें मैं रूरल एम्प्लाईमेंट के सम्बन्ध में कहना चाहता हूं। हमारे देश में देहातों में बहुत बड़ी बेरोजगारी है, करोड़ों लोग बेकार बैठे हैं। इनको रोजगार देने के यदि कोई रास्ते हो सकते हैं—तो वे हैं—खेती के जरिये, एनिमल हस्बेंड्री के जरिये, कुटीर उद्योग लगा कर। एनिमल हस्बेन्ड्री में जितना काम होना चाहिये था, उतना नहीं हुआ पांच साला योजना में 700 करोड़ रुपये इसके लिये रखे गये थे, लेकिन दो सालों में बहुत कम खर्च हुआ . . .

श्री जगजीवन राम : भैंस के स्थान पर अब गाय जाने लगी हैं।

प्रो० शेर सिंह : यह तो अच्छा ही है परन्तु फिर भी जितना होना चाहिये, उतना नहीं हुआ है।

फारेस्ट भी ऐसी चीज है, जिससे लोगों को काम मिल सकता है। जहां फारेस्ट हैं, उन इलाकों में आदिवासी लोग बसते हैं—फोरेस्ट लगा कर उनको काफी काम दिया जा सकता है। लेकिन आज भी लाखों एकड़ जमीन देश में ऐसी पड़ी हुई है जो फारेस्ट के नीचे आती है, लेकिन वहां एक भी पेड़ नहीं है, ट्री-लैस फोरेस्ट्स हैं। स्टेट्स कहती हैं कि उनके पास पैसा नहीं है, कहां से पेड़ लगायें। इसलिये मेरा अनुरोध है कि उनको साधन दें ताकि पेड़ लगाये जा सकें और उनके द्वारा हमारे लोगों को रोजगार मिल सके।

वनों में टौंगिया कल्टीवेशन का काम होना चाहिये, जिसमें पेड़ों की कतार लगा कर बीच में खेती की जाती है। इससे भी लोगों को बहुत लाभ पहुंच सकता है। बहुत से ऐसे फारेस्ट्स भी हैं जहां पेड़ लगे हैं, लेकिन एप्रोचेबिल नहीं हैं, सड़कें नहीं हैं, वहां से लाने के साधन नहीं हैं, जिससे फारेस्ट-वेल्थ बरबाद हो रही है। मेरा आपसे यही अनुरोध है कि इन चीजों की तरफ ध्यान दीजिये जिससे कि लोगों को काम मिल सके और हमारे देहातों की बेरोजगारी दूर हो सके।

श्री डी० एन० तिवारी (गोपालगंज) : अध्यक्ष जी, सबसे पहले मैं कृषि मंत्री जी और कृषि मंत्रालय को बधाई देना चाहता हूं—उन्होंने डेफिसिट से सरप्लस की ओर देश को ले जाने का प्रयत्न किया है और करीब-करीब आत्म-निर्भरता आ ही गई है, बहुत जल्दी सरप्लस भी होगा और हम बाहर से मंगाने के स्थान पर एक्सपोर्ट कर सकेंगे। साथ ही मैं इसलिये भी धन्यवाद देना चाहता हूं कि हमारे देश में जो रिवर डिस्प्यूट्स चल रहे थे, बहुत अर्से से उन पर कोई फैसला नहीं हो रहा था, इन्होंने उनको समाप्त किया है, एक वर्ष के दौरान इस समस्या का काफी हल हुआ है, कुछ परमानेन्ट हुआ है, कुछ टेम्पोरेरी हुआ है, लेकिन फिर भी उनके पानी का उपयोग होने लगा है, देश का काम चलने लगा है।

यहां मैं एक बात कहना चाहता हूं—माननीय कृषि मंत्री जी जब पिछले दिनों गोपालगंज गये थे तो उनको वहां पर बहुत सी कम्प्लेन्ट्स मिली थी—गण्डक नहर का जितना फायदा नहीं हो रहा है, उससे कहीं ज्यादा हानि हो रही है। सीपेज के कारण, नहर के कई स्थानों पर इन-कम्प्लीट होने के कारण वहां के हरे-भरे इलाकों में पानी फैल रहा है, वहां साइफन नहीं है, पानी निकलने का रास्ता नहीं है .

श्री जगजीवन राम : इसके डेवलपमेंट के लिये पैसे का इन्तजाम कर दिया है।

श्री डी० एन० तिवारी : लेकिन काम नहीं हुआ है—इस तरफ शीघ्र ध्यान जाना चाहिये।

हर तरफ आपकी सफलता की चर्चा हो रही है, लेकिन मैं इस मौके पर आपके दो डिपार्टमेंट्स की तरफ आपका ध्यान खींचना चाहता हूं। एक है—फारेस्ट्री, जिसके बारे में मैं बाद में बतलाऊंगा, दूसरा है—रिसर्च। गत साल जब मैं इस मंत्रालय की बजट मांगों पर बोल रहा था, तब मैंने आई० सी० ए० आर० के सम्बन्ध में कुछ बातें कहीं थीं और यह कहा था कि भविष्य में भी आत्महत्याओं की सम्भावना है। श्री शिण्डे साहब ने उस समय मेरा मखौल उड़ाया था और कहा था कि आप सम्भावना कहते हैं। उसके बाद एक आदमी ने आत्महत्या की है कारण जो भी रहा हो। जब मैंने कुछ विवरण दिया। उस पर मुझे माननीय शाहनवाजखां ने बड़ी डाट बतायी और मेरी स्पीच को दुर्भाग्यपूर्ण कहा। मैंने सब प्रूफ दिया था, कोटेशन दिये थे, लेकिन उन्होंने उनको उसी क्वार्टर में भेज दिया जिनके विरुद्ध था और वहीं से जवाब आया। उन्होंने मुझे वह कोटेशन्स लौटाने को भी कहा था लेकिन मुझे लौटाये नहीं। उसमें बहुत सा प्रूफ था। जब शाह ने आत्म हत्या की थी तो उस समय पत्र में कुछ कारणों का उल्लेख किया था। उन्होंने कहा था कि आई० सी० ए० आर० के कई वैज्ञानिक झूठे डाटा छाप कर बड़े बड़े पुरस्कार और पद ले रहे हैं। यह लोग नीचे के वैज्ञानिकों को अपने समर्थन में गलत डाटा छापने के लिये बाध्य करते हैं। और जो वैज्ञानिक ऐसा नहीं करते हैं उन्हें तरह तरह की यातनायें दी जाती हैं। डा० शाह के इन आरोप के समर्थन में मैंने पिछले साल कहा था कि जो आई० सी० ए० आर० के वर्तमान सबसे ऊंचे पद पर अधिकारी हैं डी० जी०, उन्होंने जानबूझ कर झूठा वैज्ञानिक डाटा छाप कर यह दावा किया था कि उनके द्वारा विकसित गेहूं की किस्म "शर्बती सोनोरा" में लाईसीन की मात्रा दूध के बराबर है। इस दावे से उन्हें मैगसेसे अवार्ड भी मिला और डी० जी० का पद भी मिला। बड़ी भूमिका इस डाटा ने निभाई थी उनको डी० जी० का पद दिलाने में। अपने उत्तर में श्री शाह नवाज खां ने कहा कि यह दुर्भाग्यपूर्ण है और इस मामले की कमेटी ने छानबीन की है और इन सब मामलों को झूठा साबित किया। मुझे दुःख हुआ यह सुन कर, मेरे बाद ही वह बोले थे इसलिये मैं उसका प्रतिवाद नहीं कर सकता था। इसलिये मैं गजेन्द्रगडकर कमेटी की रिपोर्ट को दो, तीन बार पढ़ा और देखा कि कहां क्या है। उसके कुछ उद्धरण मैं आप के सामने रख रहा हूं जिनसे आप समझ जाएइगा कि मेरा दावा ठीक था या माननीय शाहनवाज खां ने जो कहा था वह ठीक था।

कमेटी ने अपनी रिपोर्ट के पेज 93 पर लिखा है कि :

"The claim that Sharbati Soncra has high lysine content is not substantiated"

रिपोर्ट के पेज 53 पर लिखा है :

"The lysine content of Sharbati Sonora could not be as high as that of milk."

यह सिद्ध करने के लिये कि श्री स्वामीनाथन ने जानबूझ कर झूठा वैज्ञानिक डाटा छापा है, कमेटी ने रिपोर्ट के पेज 52 पर लिखा है कि :

"After the claim was made that the lysine content of Sharbati Sonora

is higher than that of Sonora 64, various laboratories in the world repeated this analysis. The CYMMAT in Mexico which is the international maize and wheat improvment centre grew this wheat in Mexico and found that it did not have higher lysine content as compared to Sonora, 64. This fact was brought to notice of Indian agricultural scientists at the All-India Wheat Workshop held at Indore in 1969. It was then resolved in this meeting that the lysine content should be verified in the National Institute of Nutrition, Hyderabad and Nutrition Research Laboratory, Mysore. It is very surprising and indeed regrettable that no wheat of this variety was sent during the past 3 years to these laboratories for analysis."

हर तरह से काम होता है ।

12.58 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

इस उद्धरण से बिल्कुल साफ हो जाता है कि श्री शाहनवाज खां से शायद जो कहा गया वही उन्होंने यहां कहा और तथ्य को जानने की उन्होंने कोशिश नहीं की ।

1971 में आई० ए० आर० आई० के कुछ वैज्ञानिकों ने इस बात को जाहिर करने का प्रयास किया था कि श्री स्वामीनाथन झूठा वैज्ञानिक दावा कर रहे हैं । उस समय उन्होंने आई० ए० आर० आई० के सभा भवन में एक बड़ी सभा में कहा था

Let dogs bark, the caravan will pass.

और उन लोगों को तरह तरह की सजायें दी । और जो उनके समर्थन में आये उनकी पदोन्नति भी हुई, हैड आफ दी डिपार्टमेंट भी बनाये गये । आप गजेन्द्रगडकर कमेटी की रिपोर्ट के पेजेज 41—48 में पढ़ लें । मैं उदाहरण नहीं दूंगा क्योंकि उसमें समय लग जाएगा । मुझे इसमें सन्देह नहीं है कि इस भ्रष्टाचार के वातावरण को देख कर डा० शाह ने आत्म-हत्या की थी । आई० सी० ए० आर० में फैले भय और असन्तोष के बारे में रिपोर्ट के पेज नं० 10 पर लिखा है :

"At the IARI, some of us met cross-sections of scientists, junior, mid-senior and senior, and we found to our great regret that, in the mind of most of them, there was a sense of disappointment, dissatisfaction, frustration and even fear."

इसके बाद 77 पन्ने में रिपोर्ट में क्या लिखा हुआ है, वह आप देखें । इसमें लिखा है

"(i) The Head of the Division does not give facilities for work He favours those who work for him

(ii) There is no academic atmosphere as there is no free discussion on research projects and results obtained.

(iii) Senior scientists insert their names in research papers even though they do not do the actual work."

13 00 hrs.

इसके बाद कमेटी ने यह लिखा है

"We feel that most of these complaints are genuine and they should be remedied."

यह रिपोर्ट है । हमने असंगत बात कही है या श्री शाहनवाजखां ने इस हाउस को मिसलीड किया है या गलत बातें कहीं थीं, यह आप देखें । फिर डा० शाह का उल्लेख करते हुये कमेटी ने पेज नं० 41 पर लिखा है :

"Persons not qualified in a particular discipline are appointed in that discipline."

MR. DEPUTY-SPEAKER: In view of the large number of speakers, I think....

श्री डी० एन० तिवारी : मैं किसी और ग्रान्ट पर नहीं बोला हू, इसलिए मुझे आप और समय दीजिए ।

MR DEPUTY-SPEAKER: Please listen to what I am saying.

SHRI D. N TIWARY Since the time-limit has been extended, please allow me five more minutes.

MR DEPUTY-SPEAKER: Kindly follow what I am saying. In view of the large number of speakers, I think it was announced that each Member of the Congress Party should be given ten minutes. This is what I wanted to say.

SHRI D. N TIWARY: I have got it and, therefore, I am requesting you .

श्री विभूति मिश्र (मोतीहारी): आप के संविधान मे लिखा हुआ है कि सोशल जस्टिस की जाएगी लेकिन जिन लोगो ने सारे जनरल बजट मे नही भाषण दिया उनको भी आप 10 मिनट दे रहे है और जो 10 बार बोले हैं उनको भी 10 मिनट दे रहे है । आप चेयर पर बैठे हुये है, इसलिये न्याय कीजिये । जो सदस्य एक बार भी बोल रहे है उनको ज्यादा समय दीजिए ।

MR DEPUTY-SPEAKER: My sense of social justice says that since there are 32 speakers from the Congress Party and the Minister for Parliamentary Affairs has promised some more, all those Members should get a chance. Anyway, let him continue It is not my pleasure to fight with Members I am doing a difficult job. I just want you to appreciate that Please continue.

श्री डी० एन० तिवारी इस तरह से लोगों को भ्रम मे डाला जाता है । कमेटी ने 3-54 पेज पर जो लिखा है, वह मै आपके सामने पढ़ कर सुनाता हू ।

"While the inquiry was in progress leading newspapers of the Capital and the All India Radio reported about some multiple cropping patterns developed in the IARI which could provide jobs for 17.5 million people."

"This information also appeared in September 1, 1972 issue of '*Nature*' a journal published from London. The data given are not based on any extensive experimental work carried on in the country. The data have been taken from experiments carried out only in IARI. Hence such an announcement on the radio and in newspapers based on insufficient data only gives false hopes to the people of the country."

जब पूछा गया तो उन्होने कहा—

"Such things are intended to provoke discussion."

यही जवाब है । श्री स्वामिनाथन ने गलत वैज्ञानिक दावे करके बड़े बड़े पुरस्कार और पद प्राप्त किये यह प्रश्न नही है । परन्तु प्रश्न यह है कि इसमे फैले इस वैज्ञानिक भ्रष्टाचार को कैसे समाप्त किया जाय । उनके अधीनस्थ जो साइन्टिस्ट है, उनमे जो निराशा फैली है उसको कम करने का क्या उपाय है ? जो यह निराशा आ गई है उससे आत्म हत्या की बात तक आ जाती है । इसको आप कैसे दूर करेगे ? प० जवाहर लाल नेहरू के समय मे भी इस तरह का एक मामला आया था । इंडियन वेटरनरी इन्स्टीट्यूट, आइजननगर के उस समय के डाइरेक्टर डा० पाण्डे पर गलत वैज्ञानिक डाटा छापने का आरोप था । जब पंडित जी को इस बात का पता चला तो डा० पांडे को अपने पद से हटना पडा । मै प्रधान मंत्री और कृषि मंत्री से अनुरोध करता हू कि इस मामले में भी वैसा ही कदम उठा कर आई० सी० ए०आर० के वैज्ञानिकों को राहत दें । इस बारे मे भी मैं एक उदाहरण देता हूं । यह जो 1972-73 की रिपोर्ट आयी है, उसके पेज एक पर लिखा है।—देखिये कैसे भ्रम फैलाया जाता है, कैसे बात को छिपाया जाता है ।

"The ICAR Inquiry Committee was set up by the Government of India in June, 1972, under the Chairmanship of Dr. P. B. Gajendragadkar.

retired Chief Justice of India. The terms of reference prescribed for the Inquiry Committee included the following:

जो हत्या कर दी गयी, मर्डर का कारण क्या था, उसक नही दिया गया। केवल दो बातें लिखी ग हैं :

(i) To review the recruitment and personnel policies of the Indian Council of Agricultural Research, its Institutes and Centres and to suggest measures for their improvement

(ii) To consider other relevant matters which, in the opinion of the Committee would help it to make effective recommendations."

मुख्य प्रश्न को हीं गोल कर दिया गया।

मैं आपको बताऊं साइन्टिस्ट्स को चिट्ठी लिखी जाती है कि तुम्हारा डाटा गलत है। जब वह लिखता है कि हमको बतलाइये कि कहा क्या गलत है। दो-दो तीन-तीन रिमाइन्डर देता है लेकिन उसका कोई जवाब नही मिलता। यह बता दीजिये ऐसी हालत में सांइटिस्ट कैसे काम करेगा ?

कुछ मैं फोरेस्ट्री के बारे में कहना चाहता हूं। फोरेस्ट डिपार्टमेंट आपके यहा भी है और स्टेट्स में भी है। लेकिन आप ट्रेनिंग देते हैं, आप बहाली करते है, उसके लिये आपको देखना चाहिये कि किस स्टेट में कमी है, किस मे नही है। खास कर बिहार में फोरेस्ट आफिसर्स की बहुत कमी है। वहां से कई बार गवर्नमेंट ने लिखा कि हमारे यहां आफिसर्स भेजिये, लेकिन नही भेजे गये। दूसरे प्रान्तों में भेजते हैं लेकिन वहा ध्यान दिलाने पर भी ऐसा नही किया जाता है। मैं आपसे कहूंगा कि बिहार में जो उसकी कमी है उसको देखिये और उसकी पूर्ति कीजिये।

SHRI BHALJIBHAI PARMAR (Dohad): Mr. Deputy-Speaker, Sir, I am glad that I am given the opportunity to speak on the Demands on Grants of the *Ministry of* Agriculture and Irrigation. In the report, the year 1975-76 has been characterised by easy availability of foodgrains and steady decline in their prices. The total production of foodgrains during the year 1975-76 may be expected to be around the target of 114 million tonnes fixed for this year. This is a rosy picture for our advance in agriculture. We thus expect to be self-sufficient on the food front. But still we are depending on imports of foodgrains During 1975, the total import of foodgrains into India amounted to 74.7 lakh tonnes as against 48.74 lakh tonnes in 1974 and 36.14 lakh tonnes in 1973. I think this is also due to the population explosion in our country for which Dr. Karan Singh, the Health and Family Planning Minister, has decided to come to the rescue of the Department of food by introducing vigorous steps in family planning. This will also help to a large extent in decreasing our food imports in future.

In my State of Gujarat, the food position during this year seems to be very easy as Gujarat has reached the target of 50,000 tonnes of wheat this year. Gujarat is also trying to procure 1,00,000 tonnes of wheat this year. The agricultural crop production for the rabi and kharif crops is estimated to be 47 lakh tonnes. This is, so to say, the highest record of good crop in Gujarat. The State of Gujarat is now under President's rule. The Government of Gujarat should see that the prices of daily necessities do not increase and that the price of groundnut should be maintained properly by keeping stocks in the State and not allowing the same to be moved out. The agriculturists of Gujarat should be allowed to keep 25 quintals of corn of one kind and not 10 quintals as is fixed by the State Government.

The landless people should be given title deeds at an early date after

[Shri Bhaljibhai Parmar]

granting them lands for cultivation. There should not be delay in the same as delay will deny them the opportunity of cultivating the land during the coming kharif season.

The prices of different foodstuffs sold in hotels and restaurants must be decreased as the prices of food commodities are going down and there is a downward trend.

Inter-State water disputes must be solved seriously as most of the rivers in India are inter-State in character. The Ministry should continue to settle the water disputes amicably by negotiations through the good offices of the Centre, leading to fruitful results. I appreciate the view taken by the Union Minister of Agriculture and Irrigation and the representatives of the four States of Madhya Pradesh, Maharashtra, Rajasthan and Gujarat pending the decision of the Tribunal, in allowing Gujarat to go ahead with the construction of the Karjan, Heran, Rami and Subhi projects

In Gujarat, there are drinking water difficulties in 950 villages. Most of them are in the Saurashtra region and some are in the Broach district. It is estimated that 3,200 tubewells are required to be constructed which would require a loan of Rs. 38 crores. The Central Government should help by giving special grants to the State for this purpose The Government of Gujarat intend to proceed with the Panam river dam, command areas, check dams irrigation tanks etc. Priority should be given for the construction of *Kotar* bunding etc., specially in tribal areas for preservation of water and irrigation purposes.

Due publicity should be given to the drought prone areas programmes. The strategy is to improve the economy of these areas through a package of *infra-structural* and *farm development* activities with the objective of optimal utilisation of land in accordance with the human and livestock resources of the areas concerned.

Nutrition programmes would have a better impact on health of rural masses. We have to pay heed to the health of the rural masses, as also urban areas. So I say that nutrition programmes must be well organised in the rural areas so that poor people could take advantage of it, especially the tribal people who are backward economically. They do not get jobs or regular employment. They are moving from place to place and so their problems should be attended to by the government.

श्री दरबारा सिंह (होशियारपुर) : डिप्टी स्पीकर साहब, यह एक बहुत ही अहमियत वाला मजमून है और हमारी जितनी अर्थ-व्यवस्था है, इक्तसादियत इसी पर डिपैंड करती है कि हम एग्रीकल्चर को कितना बढ़ावा दे सकते हैं। हमें इस बात का पता है कि पिछले सालों में इस पर काफी बोझ रहा है और काफी मुश्किलात से गुजरना पड़ा है।

दो साल में हमें पानी भी कम मिला, बरसात कम हुई बिजली नही मिली, बिजली एरैटिक रही, सब कुछ हुआ, हमारी पैदावार कम हुई। लेकिन यह खुशी की बात है कि पोलिटिकल तौर पर यह भारम्भ हुआ कि स्ट्राइक्स कम हुई, स्टैबिलिटी आई, और साथ ही एग्रीकल्चर में हमारा बढ़ावा हुआ। इसमें दो राय नही हैं। हमने इस बढ़ावे में देखा है कि हमारा एग्रीकल्चर आगे बढ़ा है। इसके लिये सरकार मुबारकबाद की मुस्तहक है।

इसके साथ साथ यह दो साल का जो ड्राट रहा, इसमें यह शिकायतें होती रही कि यह ड्राट यहां पर नही हुआ, वहां पर नहीं हुआ। हमने देखा कि तमाम मुल्कों ने, जो सोशलिस्ट मुल्क हैं, उन्होंने भी हमारी सपोर्ट करने के लिये अनाज बाहर से लिया है। हम अनाज बाहर से इसलिये लेते रहे कि हमारे यहां लोगों का पेट भरने के लिये

जो कमी थी, वह कमी पूरी होनी चाहिये। इसका टारगेट 114 मिलियन टन है। मेरा यह ख्याल है कि जिस स्पीड से यह काम चल रहा है, उससे सारे टारगेट पूरे होंगे।

सवाल यह है कि अगर यह टारगेट पूरे हो जाय तो फिर हमें क्या करना चाहिये। हमारी सिचुएशन अब बैटर हुई है, हमें बाहर से कम अनाज मंगाना पड़ा। जो रुपया हम अनाज मंगाने में फारेन-एक्सचेंज पर खर्च करते रहे हैं वह अब हमें प्रोडक्शन और बढ़ाने पर खर्च करना चाहिये, जिससे पैदावार और बढ़ सके ताकि हमें कहीं से भी अनाज बाहर से न मंगाना पड़े। यह हमारी बेसिक बात है। इसकी तरफ ध्यान देने की जरूरत है। सरकार ने सब बातों पर ध्यान दिया है। यह ठीक है कि रुपया कम मिला है, ज्यादा मिलना चाहिये। कुछ नुकायस मौजूद हैं जो और समय में ठीक हो सकते हैं। लेकिन यह बात गलत है कि कोई यह कहे कि हमने तरक्की नही की है।

एक बात मैं यह कहना चाहता हूं कि इस वक्त फूड सिचुएशन के हिसाब से जितनी प्रोक्योरमेंट हमें करनी है, चावल के बारे में जो हमारे टारगेट थे, उससे हम आगे बढ़े हैं। मेरा ख्याल यह है कि यह और ज्यादा हो जायेगी। इसी तरह से गेहूं के भी टारगेट पूरे होंगे।

सवाल यह है कि जो स्टोरेज कैपेसिटी है वह 7 मिलियन टन से ज्यादा नहीं है। बफर स्टाक बनाये रखने हैं और वह उस वक्त के लिये बनाये रखने हैं जब कि हमारे ऊपर आफत हो। अगर बंगला देश हमारे ऊपर आये, हम तो वार से दूर भागते हैं, लेकिन अगर वह आया तो उसके लिये तैयार भी हैं। तैयारी के लिये सबसे बड़ी चीज है कि आप उस वक्त पर लोगों को फूडग्रेन्स दे सकते हैं या नहीं? मैं यह कह रहा था कि हम उससे दूर रहना चाहते हैं। अगर हम पर आये तो उस के लिए तैयार भी हैं। लेकिन उस के लिए सब से जरूरी चीज यह है कि आप फूड लोगों को दे सकते हैं या नहीं ऐसे वक्त पर जब कि हमारे ऊपर आफत हो। तो उसके लिये बफर स्टाक होना चाहिये 15 मिलियन टन का। 15 मिलियन टन के लिये आपके पास स्टोरेज कैपेसिटी होनी चाहिये। जो आप अन्दर रखते हैं वह तो बिल्कुल ठीक है, अन्दर रेट्स भी कम आयेंगे और आपके लास की परसेंटेज कम होती जाएगी। लेकिन जो बाहर अनाज पड़ा रहेगा उसको म्वायश्चर पकड़ता है। यह बात सही है कि आपके पास स्टोरेज कैपेसिटी बहुत कम है। वह जहां से भी मिलती है डिफेंस की या और दूसरी तीसरी जगहों की वह सब भी आप ले लें तो भी आपकी स्टोरेज कैपेसिटी कम पड़ती है। आपके पास कम से कम 15 मिलियन टन की कैपेसिटी स्टोरेज की होनी चाहिये। तब हम गेहूं और चावल के लिये सेफ्टी आपका काम तसल्लीबख्श समझ सकते हैं। इस से कम की कैपेसिटी में हमें शक है कि किसी वक्त हम पर नागहानी आफत आये तो उसके लिये हम शायद तैयार न हो पायें। तो कम से कम 15 मिलियन टन के लिये इंतजाम करना चाहिये।

ह्वीट प्रोडक्शन आपकी आगे गई है, इसमें कोई शक नहीं है। यह क्यों हुआ है? मैं राव साहब से बिल्कुल इत्तफाक करता हूं कि सब से पहले माइनर इर्रीगेशन की तरफ हमें ध्यान देना चाहिए क्योंकि इससे हम फौरी रिजल्ट्स ले सकते हैं और इस पर जितना भी ज्यादा पैसा खर्च किया जा सके जितना भी वर्ल्ड बैंक से लेकर हम खर्च कर सकें वह करना चाहिए। मेजर इर्रीगेशन, और मीडियम इर्रीगेशन के साथ मिला कर माइनर इर्रीगेशन को लिया जाय तो उसका कोई अच्छा रिजल्ट हमें दिखाई नहीं देता। इसलिए अच्छा है कि ज्यादा से ज्यादा रुपया आप इसके लिए लगाए। मैं साफ कहता हूं कि यू०पी० और बिहार में पानी इतना नजदीक है कि 25 फुट, 30 फुट पर आप पानी निकाल सकते हैं।

[श्री दरबारा सिंह]

वहां का जो अंडर ग्राउन्ड वाटर है, सरफेस वाटर है उस सब का इंतजाम करें तो इस में कोई शक नहीं है कि हमारी पैदावार बहुत ज्यादा बढ़ सकती है और हमें अनाज का एक दाना भी बाहर से मंगाने की जरूरत नहीं पड़ सकती है। मेरी ऐसी राय है कि जैसे उन्होंने टार्गेट्स आइन्दा के लिए रखे हैं और उससे भी आगे कहा है कि हम इससे भी ज्यादा पैदा करेंगे तो इससे तो हम और भी ज्यादा उत्साहित हुए हैं कि हमें अनाज ज्यादा मिल सकेगा।

नेशनल ऐग्रीकल्चुरल कमीशन ने कुछ सिफारिशें की है। बहुत बड़ी पुस्तक उन्होंने दी है। मार्केट के लिए, प्राइसेज के लिए और सारी चीजों के लिए बहुत लम्बे चौड़े डिटेल में सिफारिशें उन्होंने दी हैं। मैं उसमें जाना नहीं चाहता क्योंकि वक्त कम है। लेकिन मैं यह कहना चाहता हूं कि उनके ऊपर बहुत नजदीक से ध्यान देकर उनको अमल में लाने की कोशिश कीजिये। उसमें ऐसी रेकमेंडेशन्स हैं जिनको मानने से हमें बहुत सारी सहूलियतें हो सकती हैं।

एक काम बहुत अच्छा किया है उसके लिए जितनी भी तारीफ की जाय वह कम है, वह यह कि वाटर डिस्प्यूट्स जो बढ़ रहे थे उनको कम किया है और उनको तय किया है। *यह इमर्जेंसी की वजह से तय हो रहे हैं वरना* ये डिस्प्यूट्स कितने सालों से पड़े हुए थे। कई मिनिस्ट्री में बहुत बड़ी तादाद में ये पड़े थे। 50 से 150 हो गये वह बढ़ कर। लेकिन अब आपस में मिल कर ये तय हो रहे हैं। मैं एक बात यह मानता हूं कि कोई स्टेट हिन्दुस्तान से बाहर नहीं है। हमारी प्राबलम कहीं की भी हो, आसाम की हो, पंजाब की हो, हरियाणा की हो, वेस्ट बंगाल की हो, वह हमारी प्राबलम्स हैं, हमारी नेशनल प्राबलम्स हैं। किसी के बाप दादा का न कोई दरिया है न उसका पानी है न और कुछ है। इसलिए मैं कहता हूं कि पानी का ईक्विटेबल डिस्ट्रीब्यूशन फार प्रोडक्शन परपजेज होगा तो उसका लाभ होगा। वरना मेरा है, हमारा है, मेरा पानी है ये सारी चीजें कह कर हम ने ये सारे झगड़े कायम किये जिसके नतीजे के तौर पर राव साहब जानते हैं कि पिछली कैपेसिटी हमारी जितनी हो सकती थी उसको कान्स्ट्रक्ट करने के लिए अब उससे चार गुना और दस गुना पैसा ज्यादा लग रहा है। अगर इनके फैसले पहले हो जाते तो पैसे भी कम लगते, इर्रीगेशन भी बढ़ता और अनाज का तसल्लीबख्श इतजाम हो सकता था। तो मैं कहता हूं कि जितनी जल्दी आप ने फैसले किये हैं वह आपको मुबारक, लेकिन बाकी जो हैं उनका भी जल्दी से जल्दी फैसला करना चाहिए चाहे वह नर्मदा का हो या और किसी का हो। आप के वक्त का ध्यान रख कर मैं तेज बोल रहा हूं।

एमर्जेंसी की वजह से हमारे अन्दर डिसिप्लिन आई। काम पर लोग लगे। प्राइसेज कम हैं जो बहुत बढ़ गई थीं। इन्फ्लेशन आलमोस्ट रिमूव हो गया। ये सारी चीजें हुईं। फैक्ट्रियां भी काम करने लगीं। जमीन और मशीन पर लोग काम करने लगे के हमने अपने बजट में भी इस बात को कहा है—हमने इन्फलेशन पर एटैक किया है, देश को एक नई आउटलुक दी है, 20 प्वाइन्ट प्रोग्राम के लिये 31 6 परसेन्ट ज्यादा एलोकेशन दी है और इस बात की कोशिश की है कि ज्यादा ग्रोथ हो। अगर हम इस सैक्टर के बारे में भी इसी तरह से सोचें, एग्रीकल्चर के साथ भी इसी तरह का ट्रीटमेंट करें, तो मुझे यकीन है कि आप की जो भी प्राइसेज बढ़ी हुई हैं, वे सब नीचे आ जायेंगी। यह बात तो आप सब जानते हैं कि फूडग्रेन्ज की प्राइसेज 100 फीसदी गिर गई हैं नीचे आ गई हैं, जिस चीज के दाम 80 रुपये थे, मैं ग्राम और बारले के बारे में कह रहा हूं—आज उस को 65 रुपये की सपोर्ट प्राइस पर एक ही लेवल पर आप रख रहे हैं, ताकि इसके नीचे कीमत न गिरे। अब आप दूसरी तरफ देखिये—अगर किसान कोई छोटी मशीन लेने जाता है तो उसको

डबल पैसा देना पड़ता है, उनके दाम 5 परसेन्ट भी नहीं गिरे हैं। मैं चाहता हूं कि इन चीजों की पैदावार इतनी बढ़ जाय, फिनिश्ड गुड्स का इतना ग्रोथ हो जाय कि किसान को उनका मुनासिब दाम देना पड़े और उसको अपने गुजारे के लिये, अपने परिवार का पेट भरने के लिये कुछ बच सके। आज बेलैन्स्ड इकानामी नहीं है, बैलेन्स्ड इकानामी लाने के लिये जरूरी है कि उसकी तमाम जरूरत की चीजों के दाम भी गिरें। अगर इन चीजों का ग्रोथ देश में बढ़ जाय मार्केट में ग्लट आ जाय तो खेती करने वालों को चीजें मुनासिब दामों पर मिलने लगेंगी। इससे किसान को ही नहीं, दूसरे कन्ज्यूमर्स को भी फायदा होगा।

आपने 105 रुपये दाम मुकर्रर किये हैं—ठीक है, मुझे कोई शिकायत नहीं है आप इस भाव पर अनाज लीजिये, लेकिन उसका माल खुद उठाइये। आज भी यह शिकायत आ रही है कि जब हमारा अनाज मार्केट में जाता है, तो उसके माल को रिजैक्ट किया जाता है, उसको दुकानदारों के पास जाने के लिये मजबूर किया जाता है। उसके माल की खरीद का सही बन्दोबस्त कीजिये आप एफ० सी० आई० की मारफत माल खरीदिये, लेकिन जब तक आप खरीद का पूरा इन्तजाम अपने हाथ में नहीं लेंगे, काम नहीं चलेगा। यह अच्छी बात है कुछ राज्य सरकारों ने अपने सिविल सप्लाइज डिपार्टमेंट की मारफत इस काम को करने की कोशिश की है—मेरे कहने का सिर्फ यही मकसद है कि किसान को अनाज बेचने में दिक्कत नहीं आनी चाहिये।

एक बात जरूर कहना चाहता हूं—आप के हैण्डलिंग चार्जेज कम होने चाहियें, आप इसको जितना कम कर सकें, उतना अच्छा

श्री जगजीवन राम : आप बतलाइये—कहां-कहां कम किया जा सकता है, उस पर विचार करेंगे।

श्री दरबारा सिंह : मुझे कुछ ज्यादा वक्त दिया जाये तो बतला सकता हूं।

श्री जगजीवन राम : आप लिख कर भेज दीजिये।

श्री दरबारा सिंह : मैं लिख कर जरूर भेजूंगा। दूसरी बात—आज जितना वेस्टेज हो रहा है, उसको रोकने की कोशिश होनी चाहिये। मैं आप से यह भी अर्ज कर दूं—अनाज के मामले में मार्केट में बहुत जल्दी ग्लट आने वाला है। मैं पंजाब और हरियाणा की बात नहीं करता हूं, वेस्ट बंगाल की भी तारीफ करनी पड़ेगी, उन्होंने भी अपने यहां गेहूं पैदा किया है। आसाम ने भी गेहूं पैदा करना शुरू कर दिया है। इसी तरह दूसरे राज्यों में भी जहां पहले चावल होता था, वहां गेहूं पैदा होने लगा है।. . .डिप्टी स्पीकर साहब, इस सारे सेशन में मेरी जबानबन्दी रही है—मुझे थोड़े से वक्त की सहूलियत और दीजिये—कुछ शब्द मैं लैंड रिफार्म्ज के बारे में कहना चाहता हूं। यहां कहा गया है कि 3.5 लाख हैक्टेअर्स जमीन अवैलेबिल हुई है, जिसमें से 1.6 लाख हैक्टेअर्स का पजेशन दिया जा चुका है—लेकिन मैं ऐसा नहीं मानता। मुझे इस में फिगर-वर्क का मेनिपुलेशन नजर आता है। अगर वाकई दे दी है, तो मुझे खुशी होगी, लेकिन आप लैंडलेस को कितनी जमीन दे रहे हैं—आधा एकड़, एक एकड़, डेढ़ एकड़—इससे क्या होगा, यह इकानामिक नहीं है। आप खुद कहते हैं कि 17 एकड़ जमीन भी अनइकानामिक यूनिट है, तो जिस को एक एकड़, डेढ़ एकड़ जमीन दी है तो वह क्या करेगा, बैंक भी उसको कोई पैसा नहीं देगा क्योंकि आधा एकड़ जमीन वाला ग्योरिटी कहां से लायेगा। इसलिये मैं कहता हूं कि स्माल फार्मर्स के लिये इन्तजाम करना निहायत जरूरी है। जितने रूरल बैंक्स हैं वह कौन कौन सी जगह खुले हैं और क्या उनसे लोगों को कर्जा मिल रहा है? नहीं। इनका लोग फायदा नहीं उठा सके हैं, और अभी तक

[श्री दरबारा सिंह]

आपने कोई आल्टरनेटिव इन्तजाम नहीं किया जिसकी वजह से मनी लैंडर अभी भी गरीब किसानों को फ्लीस कर रहा है। खुले नहीं बल्कि चुपके से। इसलिये नेशनल बैंक्स को आप हिदायत कीजिये और उनका प्रोसीजर जो कि अभी बहुत कम्बरसम है, उनको आसान कीजिये ताकि गरीब किसान को आसानी से कर्ज मिल सके। अभी हालत यह है कि 100 रु० का कर्ज लेने के लिये उसको 100 रुपये का पेमेन्ट करना पड़ता है। जमीन इतनी नहीं है कि उसको बाटकर आप हरिजनों का मामला हल कर सकें। आप सब को नहीं बाट सकते क्योंकि जमीन इतनी नहीं है जिस का सब मे बंटवारा हो सके। फिर भी जो भी बंटवारा आप जमीन का करना चाहते हैं वह ऐसा जिसको एक एकड़ जमीन किसी को दें।

इसके साथ-साथ जो लोग खाली हैं, अनएम्प्लायड हैं उन की ऐस्योर्ड इंकम के के लिए आप ऐग्रीकल्चर इन्डस्ट्रीज का कम्प्लैक्स खोलिये जिससे लोगों को काम मिल सके और कम से कम 100, 150 रु० उनसे मिल सके।

आप ने बहुत से मसलों का फैसला किया, थीन डैम का भी फैसला कीजिये ताकि लोगों को पानी मिले। जितनी जल्दी हो उस डैम को पूरा कीजिये वरना कौस्ट बढ़ती ही जायेगी। जितनी कौस्ट पहले आती, अब उस पर दुगनी, तिगुनी कोस्ट आयेगी। इसलिए आप उसको जल्दी क्लीयर कीजिये ताकि राजस्थान, पंजाब और हरियाणा के लोगों को पानी मिले। अगर आप यह काम कर पाये तो आपका बहुत ही अहसान होगा इन स्टेट्स पर, जिन को पानी मिलना है। और इससे हमारा उत्पादन बढ़ेगा। समय कम है, तसल्ली तो नहीं हुई। मजबूरन अपनी बात मुझे खत्म करनी पड़ रही है।

इन अल्फाज के साथ मैं इन मांगों का समर्थन करता हूं।

श्री विभूति मिश्र (मोतीहारी): उपाध्यक्ष जी, मैं कृषि मंत्रालय की अनुदानों का समर्थन करता हूं। हमारे कृषि मंत्री जी ने जिस दिन मंत्रिपद का भार लिया उसी दिन दिल्ली में बारिश हुई। इस से मालूम हुआ कि भगवान भी चाहता है कि कृषि मंत्री सफलीभूत हों, और वह हुए भी क्योंकि इस साल 114 मिलियन टन अन्न पैदा हुआ। इस मंत्रालय में जितने मंत्री हैं सब खेतिहर है, इसलिए खेतिहर की हालत इन को जरूर सोचनी चाहिए कि क्या है। एक तो मैं कहूंगा कि जमीन को राष्ट्रीय सम्पत्ति समझा जाय। उस को किसी व्यक्ति की सम्पत्ति न समझा जाय। पानी की जगह जमीन अगर राष्ट्रीय सम्पत्ति हो जाएगी तो चूंकि जमीन पर ही पानी है इसलिए वह भी राष्ट्रीय सम्पत्ति हो जायेगी।

श्री जगजीवन राम: यह तो बहुत रिवो-ल्यूशनरी आइडिया है।

श्री विभूति मिश्र: कृषि केन्द्रीय सबजैक्ट होना चाहिए। लेकिन मैं ने सुना है कि यह कनकरेंट सबजेक्ट होने जा रहा है। मैं ने ए० आई० सी० सी० में प्रस्ताव रखा था कि शिक्षा और कृषि को केन्द्रीय सबजैक्ट बनाया जाए। लेकिन अगर कृषि को कानकरेंट बनाया जा रहा है तो इस से बहुत ही समस्यायें हल हो जायगी।

मैं ने रूस और अमरीका की किताबें पढ़ी। वहां पर कृषि के सामान की कीमत के बारे में और चीजों का लेखा लगाते हैं और तब कृषि की चीजों का दाम तय करते हैं। मंत्री जी खुद खेतिहर हैं, इन के लिए कोई ग्रेटर प्राइस कमीशन कायम होना चाहिए ताकि किसानों के साथ न्याय हो सके। लेकिन जो कीमत फिक्स की जाती हैं, उस से किसानों के साथ न्याय नहीं होता है। और चीजों की कीमतें तो ज्यादा होती हैं लेकिन किसान की उपज की कीमत उस को कम मिलती है

अभी मेरे जिले में 90 रुपए क्वींटल गेहूं बिक रहा है। दो चार दिन पहले सुना था कि चम्पारन में 105 रुपए क्वींटल गेहूं का भाव है लेकिन उस के बाद फिर 90 रुपए पर चला आया है। मंत्री जी वहां की बीमारी को जानते हैं। अब हम जिस से कहें और क्या कहें। मंत्री जी जिस मंत्रालय में भी गये हैं बड़ा अच्छा काम किया है। एक दफा में शुगरकेन की प्राइस के बारे में इन के दफ्तर में गया। वहां पर उन लोगों ने कहा कि इस के बारे में तो मंत्री जी बताएंगे। मैं मंत्री जी के पास गया और उन्होंने हिसाब लगा कर बताया कि इतनी प्राइस होनी चाहिए। उन्होंने शुगर के बारे में जो फारमूला लगाया है, वह कारगर रहा है कि और उस से शुगर की प्रोडक्शन भी बढ़ी है। इसलिए मैं यह कहना चाहता हूं कि कोई इन्टेग्रेटेड प्राइस कमीशन हो, जोकि किसानों के साथ न्याय कर सके। किसान बड़ा परिश्रम कर के चीज उगाता है। इसलिए उस को उस के कृषि उत्पादन का वाजिब मूल्य मिलना चाहिए।

एक चीज मैं गंडक के बारे में कहना चाहता हूं। गंडक नहर निकली, यह खुशी की बात है। पहले जब हमारे गांव में सूखा पड़ता था तो गरीब व्यक्ति को भीख मांगने की जगह भी नहीं मिलती थी, पर गंडक से काफी फायदा हुआ है। लेकिन गंडक में एक खराबी है और वह यह है कि इस की कैनाल पक्की नहीं है और वह हर साल टूट जाती है। दूसरी बात यह है कि उस में सीपेज बहुत ज्यादा होता है और सीपेज से पानी आसपास की जमीनों में चला जाता है। इसलिए इस सीपेज को बन्द किया जाए। सीपेज की वजह से वाटर लॉगिंग भी हो जाता है और उस को भी बन्द किया जाए। मैं मंत्री जी से आग्रह करूंगा कि इधर दो तीन साल से आप चम्पारण नहीं गये हैं। गंडक चम्पारण में है चाहे उस का पानी सारन में जाए और चाहे उत्तर प्रदेश में जाए लेकिन बैराज चम्पारण जिले में है। इसलिए मैं मंत्री जी से कहूंगा कि वे चल कर वहां देखें कि हमारी क्या कठिनाइयां हैं। अगर वे उन को देख लेंगे तो हमारी कठिनाइयां दूर हो जाएंगी।

अभी एक रिपोर्ट निकली है कि 3 रुपए 25 पैसे एवरेज एकड़ रेन्ट है लेकिन जो नई बन्दोबस्ती हुई है, उस में 8 रुपए, 10 रुपए और 15 रुपए फी बीघा हुआ है। पहले यह था कि एक रुपए पर 20 पैसे रोड सेस, 40 पैसे शिक्षा सेस और 40 पैसे स्वास्थ्य सेस था लेकिन जब एक का दो हो गया है, 2 हैक्टेयर से 4 हैक्टेयर तक 50 फीसदी बढ़ गया है यानी पहले 20 पैसे रोड सेस था तो अब 30 पैसा हो गया, शिक्षा सेस 40 से 60 पैसा हो गया और स्वास्थ्य सेस 40 से 60 पैसे हो गया है। इस तरह से 4 हैक्टेयर के ऊपर 100 फीसदी मालगुजारी बढ़ा दी गई है। इस का नतीजा यह है कि जो 8 रुपए रेन्ट देता था वह 24 रुपया हो गया है और 15 रुपए टैक्स जो देता था वह 34 रुपया हो गया है। गरमा में 37.50 रुपये प्रति एकड पानी का चार्ज है, अगहनी में 25 रुपए और रबी में 21 रुपए एकड़ है। इस तरह से किसान का खर्च बहुत ज्यादा बढ़ गया है।

मंत्री जी खुद जानते हैं कि फर्टिलाइजर्स का दाम कितना है और कृषि में जो खर्च आता है वह कितना होता है और किसान को उस की पैदावार का कितना मिलना है। मंत्री जी खुद खेतिहर किसान हैं। वे अपने आदमियों से पूछे कि कितनी खर्च खेती में आता है और उस में कितना फायदा होता है। इन सब बातों को देख कर मैं यह चाहूंगा कि एक इन्टेग्रेटेड प्राइस कमीशन बनाया जाए और किसानों के साथ न्याय किया जाए।

एक बात यह है कि होमस्टेड लैंड जो है., बसगित की जो लैंड है, जो कि लोगों को दी जा रही है, पहले उस पर कोई रेन्ट नहीं लिया जाता था और कोई लगान नहीं

[श्री विभूति मिश्र]

लगता था लेकिन आज वह जमीन जो हरिजनों को दी जा रही है, उस पर सरकार लगान ले रही है। अंग्रेज उस पर कोई लगान नही लेते थे और मैं वह मुफत थी। इस तरह से ब्रिटिशर्स इस मामले में प्रोग्रेसिव थे लेकिन आज सरकार कहती है कि हम प्रोग्रसिव है तो वह ऐसी जमीन पर क्यों लगान लेती है। आप पुराने रिकार्डस देख ले। उस में आप को वह जमीन बेलगान मिलेगी। इसलिये मेरा ऐसा ख्याल है कि होमस्टेड लैंड पर आप को लगान नही लगाना चाहिये और जैसे कि ब्रिटिश डेज मे वह मुफत थी, वैसी ही रहनी चाहिये।

आगे मुझे यह कहना है कि लैंड रिफार्म्स की बात कही जाती है। हमारे मुख्य मंत्री जी ने कह दिया है कि 15 एकड़ सीलिंग का जो है उस मे बटाईदारी नहीं होगी। मेरा कहना यह है कि यह जबानी नही होगा। इस के लिये आप कानून बनाइये। इस के अलावा मैं यह कहना चाहता हू कि लैंड रिकाड्स का जहा तक सम्बन्ध है बिहार राज्य मे बैतिया का रिकार्ड सब से अच्छा था और बिहार गवर्नमेंट के किसी भी महकमे का इतना अच्छा रिकार्ड नही है।

मैं मंत्री महोदय से कहता हू कि रिकार्ड ठीक रखने के लिये या तो सेन्ट्रल गवर्नमेंट कुछ करे या स्टेट गवर्नमेंट कुछ करे। कहते है कि यह तो स्टेट सबजेक्ट है इस मे सेंटर क्या करेगा। लेकिन मैं आप से कहता हू कि रिकार्ड किसी तरह से भी हो, ठीक होना चाहिये ताकि पता चले कि कौन जमीन किस की है और कौन सी जमीन किस के हाथ में है। इसको लेकर मेरे जिले मे रोज हंगामा होता है। एक जगह खून हो गया, छह आदमी मर गये। पुलिस इसका फायदा उठा रही है। लेकिन रिकार्ड ठीक नही किया जाता है। किसी के नाम से रसीद कट गयी, फिर कुछ दिनों के बाद दूसरे आदमी के नाम से रसीद कट गयी। हालांकि यह स्टेट सबजेक्ट है लेकिन इस सब हगामे को दूर करने के लिये आप कुछ कर सकते हैं तो करे।

कर्जा बद हो गया है। किसानों के पास जेवर होता है गरीब किसान है, सिडयूल्ड कास्ट्स हैं, उस के पास जो जेवर होता है वे चार रुपये का जेवर एक रुपये मे गिरवी रखते है। अब वह रुपया लौटाने की शक्ति नही हुई तो वह जेवर गया। इस के लिए आप रूरल बैंक्स की कोई व्यवस्था करें और उन की हालत को देख कर करें। रूरल बैंक इन गरीब किसानों की हालत को देखें और मदद करे।

अब मे इम्पोंटेंट बात है कि मोतीहारी मे शुगर केन रिसर्च सेन्टर मे बेगलोर से लोग आते है। उन को वहा तबियत नही लगती है। मै मंत्री जी से कहूंगा कि मोतीहारी शुगर फेक्टरी के पास काफी जमीन है और उन्होंने हाईकोर्ट मे मुकदमा कर रखा है। अगर उस जमीन को लेकर उसी रिसर्च सेन्टर के जिम्मे कर दे तो बडा उपकार हो जायेगा। बिहार मे जितना गन्ना पैदा होता है उस का आधा गन्ना चम्पारण जिले मे होता है। पहले जो मोतीहारी फैक्टरी के मालिक थे उन की जमीन यह हो गयी है। अगर उस जमीन को सरकार ले ले तो बडा उपकार होगा। वह जमीन लेकर सरकार रिसर्च सेन्टर को दे दे। इस से वहा पर जो गन्ना पैदा होगा उस से हम लोगों को फायदा होगा।

अगर ऐसा मंत्री जी करें तो बड़ा अच्छा होगा।

इसी तरह कमान्ड एरिया डवलपमेंट का है। गण्डक कमान्ड एरिये के अफसर के आज तक दर्शन नही हुए। पता नही आप क्या कमान एरिया का डवलपमेंट करना चाहते है, कब मीटिंग करना चाहते हैं उसका दर्शन मुझे अभी तक नही नही हो सका। जो पालियामेंट के मेम्बर हैं, कम से कम उन्हे तो इस के बारे मे पता हो और उनकी तो कठिनाई कमान्ड आफिसर सुने कि क्या कठिनाई है।

मेरे जिले में जंगल कट रहे हैं। जगल कटने की रोकथाम होनी चाहिये। इसकी रोकथाम के लिये किसी मीटिंग मे प्रधान मंत्री जी ने भी अभी कहा है कि वन सम्पदा को, जगलों को तेजी से न काटा जाये। जगल तेजी मे न कटे इस को केन्द्रीय सरकार रोक सकती है। अगर केन्द्रीय सरकार एमर्जेन्सी के जमाने मे इस बारे मे कुछ नही कर सकी तो आगे करना मुश्किल होगा। जगल कटने का नतीजा होता है कि सीधे पानी नेपाल और हिमालय पहाड से आता है और सारा उत्तर बिहार बह जाता है। इस लिये जगल को न काटा जाए। इस के लिये केन्द्रीय सरकार को कुछ इनजाम करना चाहिये। जब तक केन्द्रीय सरकार कुछ नही करेगी तब तक कुछ नही होगा।

मंत्री जी से एक बात मै सीलिंग ला के बारे में कहना चाहता हू। बिहार के सीलिंग ला को एन्फोर्स कीजिये। यह सही बात है कि जमीन की सीलिंग के कानून को एन्फोर्स करने मे कुछ दिक्कते हैं। आपने यह काम एम० एल० ए० और कुछ ऐसे आदमियों को दे दिया है, उस से यह कैसे होगा। सभापति जी एक अफसर डिस्ट्रिक्ट लेवल पर हो, एक अफसर सूबा लेवल पर हो। अब ब्लाक का रिकार्ड मौजूद है। उस रिकार्ड को देख कर के अगर वहा पर एक आदमी, दो आदमी का केस है, उस केस का फैसला खुद करें, उस की अपील पटना मे हो जाये। इस तरह वह मामला खत्म हो जाये। लेकिन यह एम० एल० ए० के जिम्मे लगा दिया है, इस मे तो जमीन निकलेगी नही। बिहार गवर्नमेंट के हुकमनामे के डर से डिस्ट्रिक्ट मजिस्ट्रेट अब कुछ नही कहना है, पहले तो वह भी तरजीह देता था। अगर यह भूमि सुधार के बारे मे सीलिंग ला को इम्पोज करना है तो चीफ मिनिस्टर्स कान्फ्रेन्स मे तय हुआ था, चीफ मिनिस्टर्स लोगों को सेन्टर से राय लेनी चाहिये कि उसको कैसे जल्दी से जल्दी जिला लेवल पर, सूबा लेवल पर पूरा करे। इसका जल्दी से जल्दी निबटारा हो जाय, निबटारा होने मे दिक्कत हो रही है।

मैं चीफ मिनिस्टर से मिला था। मैंने उनको कहा था कि हमारे पास रिकार्ड नहीं है। इस के बिना हम एम पी गावों मे कैसे पता लगा सकते है। आप हमें रिकार्ड दिलाये। उन्होंने कहा कि प्रखड लेवेल पर जो कमेटी बनने जा रही है। वहा आप लोगों को रिकार्ड मिलेगा। मैंने डी एम से कहा कि रिकार्ड दिया जाये। उन्होंने कहा कि एक-एक आदमी का रिकार्ड चालीस-चालीस पेज का है, कहा इसको साइक्लोस्टाइल करायें, कहा छपवायें,। अब मैं आप से कहना चाहता हूं कि जब हमारे पास रिकार्ड ही नही है तो कहा हम लोग जाच के लिये जाएं।

[श्री विभूति मिश्र]

एक-एक आदमी की दस-दस जगह जमीन है, कई आदमियों के नाम पर उस ने रखी हुई है कुछ नामी हैं कुछ बेनामी हैं। पचास बातें हैं। मैं चाहता हूं कि यदि हम लोगों को रिकार्ड मिले तो हम लोग गाव-गाव में जा कर तहकीकात कर सकते हैं, पूछ सकते हैं जब हम को रिकार्ड ही नहीं मिलता है, रिकार्ड उन लोगों के पास रहता है तो हम क्या कर सकते हैं। इस वास्ते सरकार की तरफ से ऐसी व्यवस्था की जानी चाहिये हम लोगों को रिकार्ड मिले ताकि हम एम एल ए और एम पी कारगार ढग से काम कर सकें।

शूगर फैक्ट्रीज के पास किसानों का बकाया अब भी बहुत ज्यादा है। किसानों को उन का बकाया मिलना चाहिये। मैं चाहता हू कि इस ओर भी सरकार थोड़ा जोर लगाये। इसमे पोजिशन बड़ी एनामलस है। केन्द्रीय सरकार तो दाम फिक्स करती है। और कहती है कि स्टेट गवर्नमेंट दाम दिलायेगी। लेकिन यह हो नही पा रहा है। इस एमरजेंसी मे इसके बारे में कुछ सुधार हो सके तो बहुत अच्छा होगा। इस सबंध मे केन्द्रीय सरकार की भी कुछ जवाबदेही होनी चाहिये। अगर शूगर फैक्ट्री किसानों को बकाया राशि नहीं देती है तो केन्द्रीय सरकार उस शूगर फैक्टरी को जब्त कर ले या उन लोगों को जेल भेज दे या जो भी कार्यवाही उस को करना है करे लेकिन किसानों का बकाया नहीं रहना चाहिये।

जूट का प्रोडक्शन गिरता जा रहा है। इसका कारण यह है कि जूट का दाम ठीक नहीं मिलता है। अब होता है यह कि जूट तो कृषि मंत्रालय पैदा करता है, लेकिन इसके बारे में जवाबदेही कामर्स मिनिस्ट्री की होती है, जो कीमतों की जवाबदेही है वह कामर्स मिनिस्ट्री की है जूट भी पूरी तरह से कृषि मंत्रालय के अधीन रहना चाहिये ताकि कृषि मंत्री को पता चल सके कि जूट की किसानों को क्या कीमत मिल रही है, कितना पैदा किया जा रहा है। मैं जानता हूं कि हमारे यहा पर जूट की खेती गिरती जा रही है। कृषि मंत्री जी कैबिनेट मंत्री हैं और एक वरिष्ठ मंत्री भी हैं। मैं प्रार्थना करता हूं कि वह जूट को कृषि मंत्रालय में ले आएं ताकि किसानों का भला हो सके।

अब मैं माइनर इरिगेशन के बारे में थोड़ा सा निवेदन करना चाहता हूं। गडक कमांड एरिया से जहा ऊंची जमीन है वहां हम लोग चाहते हैं कि ट्यूबवैल लगा कर पानी पहुंचाया जाए। इसके बारे मे कुछ तय भी हुआ था। ऊंची जमीन जहां है उसके बारे मे कुछ सहूलियत देने की बात तय भी हुई है। जब इसके बारे मे हम लोग बिहार सरकार को कहते हैं तो वह कहती है कि फन्ड्ज नही है। सैंटर को कहते हैं तो यहा से जवाब मिलता है कि उनको पैसा हमने दे दिया है। इसी झगड़े मे हम लोग पिस रहे हैं। अब इस तरह की जो दिक्कतें हैं इनका क्या हल है। कांस्टीट्यूशन जरूर बन गया है और उस मे स्टेट्स को आटोनोमी दे दी गई है। लेकिन आज परिस्थिति ऐसी हो गई है कि अगर यूनिटरी फार्म आफ गवर्नमेंट हो जाए तो उस मे कोई एतराज वाली बात नही हो सकती है। हिन्दुस्तान की सुरक्षा के लिए यह बहुत आवश्यक है। इससे काम भी तेजी से हो सकेगा। यह जो फैड्र स्ट्रक्चर है इस में स्टेट गवर्नमेंट्स से कहते हैं तो वे कहती हैं कि सैंटर से कहो और सैंटर को कहते हैं तो वह कहता है कि स्टेट गवर्नमेंट को कहो। वोटर स्टेट और सैंटर के लिए समान है, वह एम एल ए को

और एस पी को भी वोट देता है। हमारे पास वह आता है तो हम भी उसको सन्तुष्ट नहीं कर सकते हैं। हम लोगों की कठिनाई को आप समझें। मैं चाहता हूं कि सेंटर को कुछ ऐसा इंतजाम भी करना चाहिये। ताकि हम लोगों की जो बात है वह स्टेट तक पहुंचाई जा सके, उसकी सुनवाई हो सके। अगर ऐसा नहीं होता है तो मैं समझता हूं कि परिस्थितियां हिन्दुस्तान में ऐसी पैदा हो गई है कि आपको यूनिटरी फार्म आफ गवर्नमेंट यहां स्थापित करनी चाहिये। प्रधान मंत्री ने कहा है कि देश को बड़ा खतरा है उसकी सुरक्षा को बहुत खतरा उपस्थित हो गया है। इस खतरे से भी बचा जा सकता है यदि फैडरल स्ट्रक्चर को हटा कर यूनिटरी फार्म आफ गवर्नमेंट स्थापित की जाए। मैं अपने दिल से यह बात कह रहा हूं और बिना किसी प्रकार के भय या डर के कह रहा हूं। मैं समझता हूं कि जब तक आप हिन्दुस्तान में यूनिटरी फार्म आफ गवर्नमेंट नहीं बनायेंगे हिन्दुस्तान ताकतवर नहीं बन सकेगा और हिन्दुस्तान के सिर पर खतरा बना रहेगा।

इन शब्दों के साथ मैं इस मंत्रालय के खर्च की मांगों का समर्थन करता हूं।

श्री गेंदा सिंह (पडरौना) माननीय उपाध्यक्ष महोदय, बाबूजी जा रहे हैं, मैं ऐसा सोचता हूं कि थोड़ी देर बैठकर मेरी भी बात उनको सुन लेनी चाहिये।

श्री जगजीवन राम . अब गेंदा सिंह जी की बात मैं कैसे टालूं. मैं बैठ जाता हूं।

श्री गेंदा सिंह : मैं अपने को धन्य मानता हूं क्योंकि मैं यह जानता हूं कि मेरी बात आप सुन लेंगे तो उसका कोई न कोई परिणाम होगा। मैं अपनी बात जल्दी-जल्दी कहूंगा।

पशुधन सम्बन्धी बात जरा ढीली पड़ती जा रही है। पशुधन के लिये जो जोश-खरोश और काम करने का तरीका आज से 10 बरस पहले था वह जरा ढीला पड़ गया है। यहां तक कि कुछ पशुओं की तरफ हमारा विशेष ध्यान है, यह ध्यान छोटे पशुओं की तरफ है। बकरी एक पशु है, जितने लोग मांसाहारी हैं, वह सब बकरी खाते हैं, लेकिन बकरी की हिफाजत करने की तरफ ध्यान बहुत कम है। अच्छी बकरियां हो सकें, इसके लिये कुछ बंदोबस्त करना चाहिये। कई नस्ल बकरियों की ऐसी होती है जिनको हम जल्द से जल्द बदल सकते हैं। बकरी जल्दी नस्ल बदलने वाला जानवर है।

इसी तरह मैं समझता हूं कि गोबर की बात ढीली पड़ रही है। मैं भी यह कहता हूं कि गोबर गैस प्लान्ट की बात बहुत होती है, लेकिन उसको जरा और तेज किया जाये। इसमें कुछ जान लाई जाये।

जिस तरह से स्टेट गवर्नमेंट पशुओं के लिये चिकित्सालय इत्यादि खोलकर कुछ काम करती है, उसी तरह से सैंट्रल गवर्नमेंट को भी पशुओं के मामले में वैसी ही तरक्की करने के उपाय करने चाहिये जैसे कि खेती के मामले में तरक्की हुई है।

मैं बाबूजी से यह कहना चाहता हूं कि गांव के कर्जे के बारे में भी खासतौर से ध्यान देने की जरूरत है। गांवों में कर्जा कागज पर नहीं है, मुकदमे में नहीं है और अदालत में नहीं है। हम लोग सवर्ण हैं, जोरदार हैं, हम लोगों का कर्जा बिना कागज पत्र के है और हम उसे वसूल करते हैं। आज भी हम देखते हैं कि हमारे यहां जिले में ऐसे छोटे-छोटे किसान हैं जिनको आप माफ करना चाहते हैं, लेकिन उनकी जमीन रहन है। जमीन को रहन रखकर वे लोग छोड़ते नहीं हैं, किसान मारा-मारा फिर रहा है उसकी न कानून मदद करता है, न

[श्री गेंदा सिंह]

नेता मदद करते हैं और न हम मदद करते हैं। इसलिये यह कर्ज का मामला संगीन है।

कानून बनते जा रहे हैं, लेकिन खेतिहर मजदूर की मजदूरी कानून के मुताबिक कहां मिलती है। जब उससे मजदूरी का काम लेते हैं तो उसको मजदूरी पूरी मिलनी चाहिये। इसलिये खेती की मजदूरी और खेत के गरीब किसान के कर्ज की बात तो और गहराई के साथ देखना चाहिये। इस तरह से देखने से काम नही चलेगा।

एक बात की तरफ मैं ध्यान दिलाना चाहूंगा। कम्यूनिटी डेवलपमेंट संगठन में किसी वक्त कुछ जान थी। आज बड़ा भारी संगठन है लेकिन वह जान नही है जो पहले थी। अब धीरे-धीरे कुछ सरकार की मशीनरी जैसी होती है उस तरह की मशीनरी यह भी बनता जा रहा है। इस को कैसे पुनर्जीवित करें यह बाबू जी स्वयं जान सकते हैं, किसी तरह से इस को पुनर्जीवित करना चाहिए, इस के पुराने संस्कारों को जगाना चाहिए और इस के बी०डी०ओ०, ए०डी०ओ० गांव के कामदार, सुपरवाइजर सब का ऐसा करना चाहिए कि कुछ रेवेन्यू और पुलिस के रंग से ज्यादा अच्छा रंग इन का हो।

एक बात और ध्यान देने की है। एक कमेटी में हम लोग बैठे थे। यह बनी है जो वालंट्री आर्गेनाइजेशंस बनाते हैं सारे भारत में उस के संबंध में। उस को केंद्र से दो अरब रुपये के करीब प्रति वर्ष दे देते हैं काम करने के लिए। उन दो अरब को इस्तेमाल करने वाली जितनी संस्थाएं हैं, मुझे भी देखने का मौका मिला, उसमें एक भी संस्था ऐसी नही है जो, पशु-सुधार किसान सुधार, गरीब सुधार का काम या भीख मांगने वालों को रोजी देने का काम करती हो। ये सारे काम कहीं कुछ भी नहीं हैं। अब यह बड़े-बड़े लोगों की, बिरला जी की है, टाटा साहब की है, ये सारे लोग करोड़ करोड़ रुपया, लाख-लाख रुपया चन्दा लेते हैं। लेकिन जिम्मेदारी कोई नही है। एक सेलेक्ट कमेटी बैठी है उन के लिए। इस बात की तरफ बाबू जी का ध्यान जरूर जाना चाहिए। पूरा-पूरा नाम मुझे ध्यान में नही आ रहा है। वालंट्री आर्गेनाइजेशंस हैं सब जो सरकार से चन्दे लेकर के उन को चलाती है।

एक बाढ़ की बात मैं अवश्य निवेदन करना चाहता हूं। हम सब बाढ़ में पहले से दबे पड़े हुए थे। लेकिन एक युग आया जगजीवन बाबू का, राजेन्द्र बाबू का और पंडित गोविंद बल्लभ पंत का जिन्होंने हमें बाढ़ से बचाने के लिए एक अमोघ अस्त्र दिया। वह थी गंडक नहर की स्कीम। दो अरब रुपया सरकार ने खर्च कर दिया। अभी विभूति मिश्र जी कह रहे थे कि उसका बड़ा भारी काम हुआ है लेकिन शायद बस बीस पचास करोड़ रुपये और लगने के बाद वह हमारे कल्याण का रास्ता बन जायेगा। आज जो उसका पानी हमारे गांवों में, उनके खेतों में और उन जगहों में पहुंचता है जहां कभी नही पहुंचता था उसको काबू में लाने का काम सरकार को छोड़ कर दूसरा कोई नही कर सकता। यह काम जरा ताकत लगा कर करने से ही चलेगा।

कमांड एरिया डवेलेपमेंट के लिए जितना धन आप देते हैं वह कम है। उसके पास आदमी की ताकत कम है, हर चीज की कमी है। थोड़ा सा ध्यान उस पर रखने की आवश्यकता है ताकि कमांड एरिया में भी वही बात न होने लगे जो और जगह होती है। फिर उससे हमारा कल्याण हो सकता है।

मैंने इसीलिए बाबू जी को रोका कि यह बात कोई दूसरा सुन करके हमारी तकलीफ रफा नहीं कर सकता है। शूगर की अभी किसी ने चर्चा की।

शुगर केन के बारे में अभी किसी ने चर्चा की--हमारे माननीय मंत्री जी बहुत दयालु हैं, वे अपनी दयालुता के कारण शुगर मिल मालिकों के खिलाफ कुछ भी कहना नहीं चाहते, लेकिन सवाल यह है कि शुगर केन पैदा करने वाले सारे हिन्दुस्तान में हैं, फिर क्या कारण है कि बिहार और यू० पी० में ही शुगर-केन पैदा करने वाले सफर कर रहे हैं। श्रीमन् आप जरा देखिये--हमारे यहां सन 1931 में ये कारखाने लगे थे। और आज 1976 है, इन 45 वर्षों में उन्होंने कितनी सम्पत्ति उन मिलों से पैदा की, पैदा ही नहीं की, बल्कि लूटी, कितने कन्ज्यूमर्स को लूटा कितने लेबर को लूटा, इतना सब कुछ होने के बाद आज भी वे मालिक बने हुए हैं।

श्रीमन् एक कमीशन बैठा था--उस कमीशन के चेयरमैन हमारे भाग्य से एक ऐसे व्यक्ति थे जो हमारी तकलीफों को जानते थे, लेकिन दुर्भाग्य की बात यह हुई कि उन की मृत्यु हो गई। उन के बाद जो दूसरे चेयरमैन आये, मैं उन के बारे में क्या कहूं--ठीक ही थे। लाला श्रीराम के डिक्टेशन पर उन्होंने रिपोर्ट लिखी। इस रिपोर्ट के पहले एक इन्टरिम रिपोर्ट भी आई थी, इस रिपोर्ट में जो सर्व सम्मत बातें थी, उन को भी नहीं माना गया। सरकार ने क्यों नहीं माना, बाबू जी का ध्यान उस ओर क्यों नहीं गया मैं क्या कहूं। मैं श्रीमन् बाबू जी से कुछ नहीं कहना, सिर्फ इतना ही कहना चाहता हूं आज हिन्दुस्तान का किसान आप की तरफ बड़ी आशा लगाये देख रहा है, अगर इन मिलों को अपने हाथ में यदि नहीं लेना चाहते है तो मत लें, लेकिन इन किसानों को अपने हाथ में लीजिये। किसान पहले गुड़ बनाता था, खण्डसारी बनाता था, उस की सारी रोजी छिन गई है। आज उत्तर प्रदेश के पूर्वी जिले और बिहार का किसान किस हालत में है--आप स्वयं जानते हैं, मैं आप से क्या बयान करूं। मैं आप से पूछता हूं कि आज यू० पी० और बिहार के किसान की हालत हिन्दुस्तान के दूसरे राज्यों के किसानों के मुकाबले क्यों खराब है, वह आज क्यों पिछड़ा हुआ है--इस का एक ही कारण है कि इन प्राइवेट शुगर इण्डस्ट्रीवालों ने उस को लूट लिया, लूट कर बरबाद कर दिया, यही वजह है कि हमारे किसान की हालत आज इतनी गिर गई है।

अन्त में मैं सिर्फ इतना ही कहना चाहता हूं, आप से अपील करना चहता हूं--हम लोग तो कुछ नहीं कर सकते, लेकिन बाबू जी, आप जो हैं, सब जानते हैं। आप गांधी जी के उन लोगों में से रहे हैं, जो उन के दाहिने हाथ थे, आप के चारों सहयोगी--शाहनवाज खां, शिन्दे साहब, केदारनाथ सिंह और श्री पटेल--बेचारों ऐसे आदमी हैं जो हमेशा किसान के हित की बात सोचेंगे। मैं आप सब से अपील करता हूं--आज किसान बहुत बेजार हो कर आप सब की तरफ देख रहा है, कृपा कर आप उस का उद्धार कीजिये।

श्री अनन्त प्रसाद धूसिया (बस्ती) : उपाध्यक्ष महोदय, मैं कृषि बजट की अनुदानों का समर्थन करता हूं। कृषि मंत्री जी तो चले गये, लेकिन मैं बाबू जी के विषय में इतना कहना चाहता हूं कि वह एक प्रगतिशील, बुद्धिमान तथा एक अच्छे प्रशासक और बड़ी सूझबूझ के आदमी रहे है। मुझे पूरा विश्वास है कि कृषि मंत्रालय के विषय में उन को बहुत अधिक जानकारी है। जैसे कृषि, भूमि, भूमि वितरण, सिंचाई और फसलों में लगने वाली बीमारियों तथा कृषि में काम आने वाली सभी मशीनों के विषय में उन्हें सक्षम ज्ञान है। इन तथ्यों के आधार पर मैं कह सकता हूं कि बाबू जी कृषि मंत्रालय के काम को बहुत आसानी और सफलता के साथ कर लेंगे। वर्तमान समय में जो खाद्य संकट पूरे संसार के अधिकांश भाग में है, और हमारे देश में भी है, मुझे पूरी आशा है कि बाबू जी उस को अच्छे ढंग से दूर कर सकेंगे।

महोदय, मुझे भूमि के विषय में कुछ कहना है, और वह यह कि इस समय 36 करोड़

[श्री भतंत प्रसाद धूसिया]

30 लाख हैक्टर भूमि पूरे भारतवर्ष में है। पथरीली और पहाड़ी भूमि को छोड़ कर 18 करोड़ 70 लाख हैक्टर भूमि इसलिये बेकार पड़ी हुई है कि उसमें नमक फैलने से, बाढ़ के न रोकने से और क्षरण की वजह से रोका नहीं जा सका है। इतने बड़े भूखंड को बेकार छोड़ दिया गया है जो एक बहुत गम्भीर समस्या है। साइंस और टैक्नौलाजी के युग में अगर इतना बड़ा भूखंड छोड़ दिया जाय और वहां के आदमी गरीब रहें और भूखे इसलिये हैं कि उन को जमीन नहीं मिल रही है, खेती करने के लिए नहीं मिल रही है। यह एक खेद की बात है। अगर इन भूखंड को साइंस और टेक्नौलाजी की सहायता से उपयोगी बना लिया जाय तो यहां की पैदावार दुगनी, तिगुनी हो जायगी और इस से खाद्य समस्या ही नहीं हल होगी बल्कि यहां की गरीबी और जो देहातों और शहरों मे बेकारी है वह भी खत्म हो जायगी।

इतना ही नहीं हमारे पड़ोसी देश जापान के बारे मे थोड़ा सा रेफरेंस दे रहा हूं। जापान में किसी किस्म की भूमि क्यों न हो, इतनी महंगी हो गई है और उस का महत्व इतना अधिक हो गया है कि वहां की सरकार एक-एक इन्च भूमि को उपयोगी बना रही है और पैदावार के लिये उस पर जोर दे रही है। परन्तु हमारे यहां इतने बड़े भूखंड पर ध्यान नहीं दिया जा रहा है बल्कि हम खड़े तमाशा देख रहे हैं यह कितनी गंभीर बात है।

थोड़ा सा मैं अब भूमि वितरण के बारे में कहना चाहता हूं। हमारे देश में भूमि वितरण व्यवस्था बादशाह अकबर के जमाने से और ईस्ट इंडिया कम्पनी के जमाने से आज तक थोड़े से फेर बदल के साथ वैसी की वैसी चली ही आ रही है। वर्तमान समय में और आज भी 60 परसेंट जोती जाने वाली जमीन का 10 परसेन्ट भाग उन लोगों के पास है जिन्हें राजा, महाराजा, बड़े जमींदार और बड़े किसान कहा जाता है। 35 परसेन्ट जमीन उन 30 परसेन्ट किसानों के पास है जिन्हें किसान कहा जा रहा है। मैं बड़े दुख के साथ यह कह रहा हूं कि 60 परसेन्ट जो भूमिहीन मजदूर और मर्जोनल फारमर्स हैं, उन के पास सिर्फ 5 परसेन्ट जमीन है। इस चीज को देखते हुए मैं गवर्नमेंट से जानना चाहता हूं कि नेपाल को छोड़ कर संसार मे कौन सा ऐसा देश है जहां पर जमीन के डिस्ट्रिब्यूशन में इतनी डिस्पेरिटी है। माननीय मंत्री जी इस बारे मे हमें बताएं।

महोदय, स्वतन्त्रता के बाद जमींदारी एबोलीशन जब हुआ, तो यह कहा गया था कि सीलिंग लगाने के बाद जो जमीन बचेगी, वह किसानों और मजदूरों के पास चली जाएगी। इसके साथ-साथ भूदान आन्दोलन के सिलसिले में भी संबपाल सेन का जो एक वाक्या है लैंड टू दि टीलर, उस को दोहराया, लेकिन आज तक असली मायनों में जो जमीन जोतते

वाले हैं उनको जमीन नहीं मिली ।

श्री वीरेन्द्र सिंह राव (महेन्द्रगढ़) : आप ने भूदान में कितनी जमीन दी है ।

श्री अनन्त प्रसाद धूसिया : मैंने नहीं दी है क्योंकि मेरे पास जमीन इतनी नहीं है । इसी कारण से इस देश में गरीब और गरीब हो गया और अमीर और अमीर हो गया जैसे कि हमारे राजा साहब यहां बैठे हुए हैं । हमारे यहां भूमि शोषण का सब से बड़ा मूलाधार रहा है और यही कारण है कि इस का प्रभाव पैदावार पर पड़ा है । मेरा ऐसा ख्याल है कि जब तक जमीन का ठीक वितरण होगा नहीं, तब तक गरीबी नही जाएगी । मेरे कहने का मतलब यह है कि सब से निर्धन व्यक्ति को विकास का केन्द्र माना जाए और इस की प्रगति को विकास का पैमाना माना जाए । जो हमारे देश मे अनाज पैदा करने वाले किसान है, वे भूखे हैं और निढ़ाल हैं । इसलिए मेरा निवेदन यह है कि अगर जमीन को बाटा जाए तो गांव में बेकारी, झगड़े, मुकदमें और कत्ल आदि को निगाह में रख कर बाटा जाए ।

महोदय, एक बात और मैं कह दूं और वह यह है कि सन् 1970 में कांग्रेस ने एक प्रस्ताव पास किया था कि खाली जमीन भूमिहीनों को दी जाए लेकिन 1970 के बाद इन बड़े जमींदारों ने, बड़े बड़े राजाओं ने और बड़े काश्तकारों ने जमीन की ऐसी लूट मचाई जैसे कि आंधी के आम । इसके साथ साथ लोगों ने अफसरान और जमीन के मालिकों से मिल कर के जमीन को खूब बटोरा और इकट्ठा किया । इस के बाद इन्होंने चोरी से जमीन को बटोरने की हर प्रकार कोशिश की । जमीन की चोरी में हमारा देश संसार में सब से आगे है । इन लोगों की चोरी को अगर आप को देखना है तो आप नैनीताल, लखीमपुर खेरी, जो उत्तर प्रदेश में है, में आ कर देखेंगे तो आप को सारा किस्सा मालूम हो जाएगा । महोदय यद्यपि यू० पी० सरकार ने इस बारे में एक रिपोर्ट भी छपवायी थी और उस रिपोर्ट को देखने से मालूम पड़ा कि इस जमीन के कानून में कितने छिद्र हैं, और कितने सुराख हैं । मेरी समझ मे नही आता कि इन जमीन चोरों और ये जो आपके अफसरान हैं, एग्रीकल्चरल विभाग मे उन पर मीमा का यह कानून आप क्यों नहीं लागू करते । इन अफसरों के ऊपर मीसा का यह कानून पहले लागू करें ।

महोदय, जमीन का राष्ट्रीयकरण और सामूहिक खेती, मेरे ख्याल में असल मायने में यह समाजवाद का पहला अंग है । अगर आपको गरीबों को रोजी-रोटी का हक देना है, हिन्दुस्तान में गरीबी मिटानी है, गरीबों के जुल्मों और तसद्दुद को कम करना है तो इस पर ठोस काम किया जा सकता है ।

सिचाई के बारे मे दो सफल लफज कह कर मैं खत्म कर रहा हूं । इसमें कोई शक नही कि हीराकुंड, भाखड़ा, नागार्जुन सागर, राणाप्रताप सागर आदि बडी-बड़ी योजनाओं को पूरा किया गया और इससे 16 करोड़ एकड़ भूमि की सिचाई हुई । इसके अलावा नदी और तालाब से भी सिंचाई होती है । लेकिन मे आपको बताना चाहता हूं कि मानसून के समय भारत वर्ष के पांच प्रान्तों में—उत्तरप्रदेश, बिहार, उड़ीसा, पश्चिम बंगाल और असम में—इतनी भीषण बाढ आती है जिस से 73 जिले प्रभावित होते हैं और इससे इतना नुक्सान होता है जितना कि युद्ध में भी नहीं होता है । बाढ की इस विनाशलीला के बाद बाढ का यह पानी

[श्री अनंत प्रसाद धूसिया]

बिल्कुल बेकार जाता है, उसका कोई इस्तेमाल नहीं होता है। इसके बारे मे अभी तक कुछ नहीं किया गया है। इसके बारे मे अभी तक कोई कार्यवाही नहीं हो पायी है।

महोदय, आखिर मे मेरा निवेदन है कि इन सारी नदियो के पानी को आप नेशनेलाइज कीजिए और ये सेन्ट्रल गवर्नमेंट के अण्डर मे हो। इनको प्रान्तीय सरकारो से निकाला जाय। इससे अनेको झगड़े खत्म हो जायेंगे और इसके साथ-साथ बहुत से मसले हल हो जायेंगे। जहा पानी की जरूरत है, वहा पानी जायेगा, जहा जरूरत नहीं है, वहा नहीं जायेगा।

श्री नटवरलाल पटेल (मेहमाना): उपाध्यक्ष महोदय, कृषि मत्रालय की तरफ से सदन मे जो मागे पेश की गयी हैं, उनका समर्थन करने के लिए मैं उपस्थित हुआ हू। हमारे देश मे करीब 80 प्रतिशत लोग देहातो मे रहते हैं। मेरे ख्याल से जो देहातो मे रहते हैं वे सभी खेती के धधे मे लगे हुए है। इससे आगे जाकर मैं कह सकता हू कि हमारे देश मे 80 प्रतिशत लोग अपना गुजर खेती के धधे से करते है। सही बात तो यह है कि खेती हमारे देश मे एक बडी इण्डस्ट्री है। अगर हम खेती को इण्डस्ट्री समझ कर उसका ख्याल नहीं करेंगे तो मैं समझता हू कि खेती का विकास जिस ढग से हम करना चाहते हैं उस ढग से नहीं कर पायेंगे। खेती के धधे मे क्या-क्या कठिनाइया हैं यह मुझे अधिक आपको बताने की जरूरत नहीं है। गुजरात जसे राज्य मे जो किसान हैं उनको वर्षा पर निर्भर रहना पडता है। कभी वर्षा होती है और कभी नहीं होती है। जब नहीं होती है तो गुजरात मे सूखे की परिस्थिति पैदा हो जाती है। कभी-कभी बारिश बहुत अधिक हो जाती है तो बाढ़ आ जाती है और फसल बरबाद हो जाती हैं। किसान चाहे किसी भी राज्य के हों उनको बड़ी दिक्कतो मे से होकर गुजरना पडता है। सच्चाई तो यह है कि गुजरात जैसे राज्यों मे सिंचाई की व्यवस्था को बढ़ाया जाना चाहिये, उस मे वृद्धि की जानी चाहिय। इससे किसानो को केवल वर्षा पर निर्भर रहना नहीं पडेगा।

आप कहेगे कि जब भी मैं बोलता हूं तो बार-बार क्यो नर्मदा को याद करता हू। इसलिए उसको याद करता हू कि उससे न केवल गुजरात, महाराष्ट्र, राजस्थान और मध्य प्रदेश का फायदा होगा बल्कि यह सारे देश के लिए फायदे की योजना है, यह सारे देश की प्राजक्ट है। अगर इसको दस साल पहले पूरा कर दिया गया होता तो गुजरात, मध्य प्रदेश जसे प्रान्तो मे गरीब किसानो को सूखे की स्थिति पैदा होने से बचाया जा सकता था और कभी-कभी बाढ़ा से भी बचाया जा सकता था। मैं इस प्राजेक्ट के बारे मे अधिक कुछ नहीं कहना चाहूगा क्योंकि सारा मामला ट्रिब्यूनल के सामने है। गुजरात का हीयरिंग पूरा हो गया है, मध्य प्रदेश का कुछ चल रहा है, ऐसी मुझे जानकारी मिली है। 1976 के अन्त तक मुझे उम्मीद है कि ट्रिब्यूनल अपनी रिपोर्ट दे देगा और यह सवाल हल हो जाएगा।

इस साल देश मे फसल बहुत अच्छी हुई है। गेहू की फसल बहुत अच्छी हुई है। सरकार की तरफ से यह घोषणा की गई है कि 105 रुपये प्रति क्विंटल के हिसाब से वह प्रोक्योरमेंट करेगी और इसकी एक व्यापक योजना बना ली गई है। मैं सरकार को इसके लिए धन्यवाद देता हूं। अगर यह योजना आपने नहीं बनाई होती तो जिन किसानो ने

गेहूं पैदा किया है उनकी हालत क्या हुई होती इस का वर्णन शब्दों में नही किया जा सकता है। हमारे देश के इतिहास में पहली बार सरकार ने घोषित किया है और यह कदम भी उठाया है कि चाहे हमारे पास स्टाक करने के लिए गोदाम हों या न हो, स्टोरेज कपेसेटी हो या न हो हम देश के किसी भी कोने में इस भाव जो भी किसान बेचना चाहेगा गेहूं उसको खरीद लेंगे, इस भाव पर जो भी किसान बेचना चाहे सरकार को बेच सकता है। इस घोषणा के लिए आप बधाई के पात्र हैं। यह बहुत ही बढ़िया कदम आपने उठाया है। इसका मैं स्वागत करता हूं। सही बात तो यह है कि जब प्रोक्योरमेंट प्राइस आप तय करते हैं तो यह तय करने वाले कौन हैं? मैं समझता हूं कि प्राइस कमीशन मे बैठने वाले इन भावों को तय करते हैं। मैं यह मान लेता हूं कि उस कमीशन मे बैठने वाले लोग बुद्धि वाले होते हैं, इन्टेलीजेंट लोग उसमे बैठते हैं लेकिन मुझे बड़े दुख के साथ कहना पड़ता है कि जो प्राइस कमीशन आपने बनाया है, उसकी कमेटी में जब तक आप किसान के रिप्रजेंटेटिव को नही रखेंगे तब तक यह सवाल हल होने वाला नही है।

जब आप किसी चीज का भाव तय करते हैं जैसे आपने 105 रुपये पर-क्विंटल का भाव तय किया, तो मैं प्राइस कमीशन में बैठने वालों से यह पूछना चाहता हू कि जब वह भाव तय करते हैं तो क्या कभी उन्होंने यह सोचा है कि पंजाब में या कहो और जो हमारे फार्मर्स हैं वह कैनाल के पानी से गेहूं की फसल पैदा करते हैं, और हमारे गुजरात व महाराष्ट्र में किसान कुओं, ट्यूबवैल से पानी निकालते हैं और उससे सिंचाई कर के पैदावार करते हैं और दोनों की कास्ट प्राइस में फर्क होता है। मैं समझता हूं कि जो फसल ट्यूबवैल के पानी से होती है, उसकी कास्ट प्राइस ज्यादा आती है और जो फसल कैनाल के पानी से होती है, उसकी कास्ट प्राइस कम आती है। जब आप भाव तय करते हैं तो दोनों के लिए एक ही भाव तय करते हैं, तो यह तरीका ठीक नही है, इसको आपको सोचना चाहिए।

इन्पुट्स के लिये किसान को फर्टिलाइजर की जरूरत पड़ती है। फर्टिलाइजर के भाव में जो कमी हुई है, उसका मैं स्वागत करता हू। मैं यह नही कहता कि फर्टिलाइजर की कीमत में जो घाटा किया गया है, उससे किसान को फायदा नहीं हुआ। जो कीमत घटायी गई है वह ठीक किया गया है। मगर गुजरात में यूरिया का ज्यादा उपयोग होता है। वहा 50 प्रतिशत यूरिया इस्तेमाल किया जाता है। हम सोचते थे कि यूरिया के भाव में 600 से 800 का घाटा किया जायेगा लेकिन एनाउन्समेंट पर पता चला कि उसमें सिर्फ 100 रुपये का घाटा किया गया है। इससे काम चलने वाला नही है। अगर आप खेती को और किसान को मजबूत करना चाहते हैं, देश की इकनामी को मजबूत करना चाहते हैं, तो खाद के भाव में कन्सीडरेबल कमी, घाटा आपको करना होगा।

जब भी खाद के भाव में घाटा आता है तो उसकी मुसीबत किस पर गिरती है? उसकी मुसीबत को-आपरेटिव, सहकारी संस्थाओं पर गिरती है। क्योंकि ये संस्थाएं खाद के वितरण का काम करती हैं। जब खाद की कीमत में घाटा आता है, तो सहकारी संस्थाओं के पास जो फर्टिलाइजर पड़ा होता है, उसमें उनको घाटा हो जाता है। गवर्नमेंट से जो फर्टिलाइजर मिलता है, उससे तो घाटा नही होता लेकिन इंडीजिनस मैन्युफैक्चरर्स से जो खाद मिलता है, उसमें

[श्री नटवार लाल पटेल]

घाटा पड़ जाता है। हमारे यहां तो लोग कमीशन का ही धंधा करते हैं। तो यह जो रिडक्शन होता है भाव में, इससे जो रकम का नुकसान होता है वह नहीं मिलती है। यह देश के लिए एक बड़ी समस्या है। अगर आप फर्टिलाइजर का वितरण का धंधा सहकारी संस्थाओं के जरिये से कराना चाहते हैं तो आपको उनको बचाना होगा। अगर यह कदम सोचकर नहीं उठायेंगे तो देश की सहकारी संस्थाएं बन्द हो जायेंगी, खत्म हो जायेंगी।

इतना कह कर मैं अपना प्रवचन समाप्त करता हूं और उपाध्यक्ष महोदय आपने जो मुझे 2, 3 मिनट का ज्यादा समय दिया है, उसके लिये मैं आपका धन्यवाद करता हूं।

श्री मनी राम बागड़ी (हिसार) : उपाध्यक्ष महोदय, ऐग्रीकल्चर की डिमांड को सपोर्ट करने के लिए मैं खड़ा हुआ हूं। इस को हम देखते हैं तो ऐसा लगता है कि हमारे देश का जो बजट है उस का चौथाई हिस्सा हम ऐग्रीकल्चर की डिमांड पर खर्च करते हैं। चौथाई हिस्सा देश के बजट का जब हम ऐग्रीकल्चर पर खर्च करते हैं तो उससे ऐसा लगता है कि इस देश में ऐग्रीकल्चर को बहुत अहमियत दी जाती है और किसान को बहुत अहमियत दी जाती है। लेकिन सारा साइंटम वाइज ऐग्रीकल्चर पर कितना खर्च होता है किसान के लिए कितना खर्च होता है और किसान की भावना को रखते हुए कितना खर्च होता है इस चीज को देखें तो मुझे ऐसा महसूस होता है कि किसान के लिए भावना इस में दिखाई नहीं देती। यह ठीक है यह कहा जा सकता है कि खाद के अन्दर बहुत ज्यादा भाव था, उस को कम किया गया, इतने डेम और इतनी नहरें बनाई गईं पेस्टीसाइड्स के लिए, बीज के लिए, ट्यूबवेल्स की बिजली के लिए साधन हमने जुटाए। लेकिन मैं यह कहूं कि सारी चीजें किसान के रूप को ले कर की गई हैं या इस को इंडस्ट्री के रूप में ले कर की गई हैं। बिजली, पेस्टिसाइड्स, खाद और इस तरह के जितने भी साधन जो एग्रीकल्चर की प्रोडक्शन के लिए जरूरी होते हैं उन सारे साधनों को जुटाने की बात अगर सोची जाये तो उस के अन्दर सब से पहला फैक्टर यह सामने आता है कि एग्रीकल्चर प्रोडक्शन वह प्रोडक्शन है जिस के कारण इस देश के अन्दर दूसरी इंडस्ट्रीज चलती है वरना नहीं चल सकती हैं। इसलिए उस फैक्टर को सामने रख कर एग्रीकल्चर को बढ़ाने का सिर्फ एक मुद्दा और मंशा यह है कि एग्रीकल्चर प्रोडक्शन से देश की दूसरी इंडस्ट्रीज चलें वरना किसान को कितना फायदा हुआ है, कैसे हुआ है इस की भावना मैं देखता हूं कि कई सालों से नहीं है। यह ठीक है कि 105 रुपया गवर्नमेंट ने कीमत मुकर्रर की है गेहूं के लिए। लेकिन यह किसान के लिए नहीं की है। देश के लोगों के पेट में अनाज देने के लिए इस की नीति बनाई गई है। वरना किसान के खेत के अंदर चना पैदा होता है, जो पैदा होता है, शुगरकेन पैदा होती है। इस सब को किस वक्त लेना चाहिए और कैसे लेना चाहिए इस का कंसिडरेशन कभी नहीं किया गया।

कमीशन के अन्दर हमारे जो भी मेम्बर बैठते हैं जैसा कि और माननीय सदस्यों ने कहा कीमतों को मुकर्रर करते समय क्या क्राइटीरिया हो, क्या फैक्टर्स उस के अंदर काम करते है इन चीजों को कभी भी उन्होंने सामने नहीं रखा।

अभी प्रो० शेर सिंह ने कहा कि पंजाब के अन्दर रिसर्च करने वालों ने यह निकाला कि 18 एकड़ तक जिस के पास जमीन है उस किसान को 50 प्रतिशत भी उस की

इनकम नहीं बचती । मैं 18 एकड़ की बात नहीं करता । मैं यह कहना हूं कि जैसा पिछले दिनों राजकमीशन ने कहा था कि एग्रीकल्चर प्रोडक्शन पर इनकम टैक्स लगाया जाये, उस चीज को ले कर कहता हूं कि इनकम टैक्स लगाने के लिए जो मुद्दे सोचे जाते हैं इंडस्ट्री के अन्दर, ट्रेड के अन्दर और बिजनेस के अन्दर, उन मुद्दों को सामने रखें कि क्या हम इनपुट्स उस में खर्च करते हैं, क्या उस के अन्दर और खर्च आता है, और यह सारा खर्च करने के बाद देखा जाए कि कितनी इनकम बचती है । इन सारी चीजों को ले कर कोई देखे कि खेत में पैदा करते के ऊपर कितना खर्च होना है और कितनी उस से इनकम आती है । मगर जैसी कि बार बार स हाउस के अन्दर बात आती रही है इकसान की कीमन लगाने में कभी भी इन फक्टर्स को सामने नही रखा गया । किसान की कीमत लगाने की बात किसान को फायदा पहुंचाने की भावना से कभी भी नहीं की गई । जब किसान के यहा पदावार आती है तो उस की पैदावार की कीमत सरकार तय करती है, कहा जाता है कि नेशनल इन्टरेस्ट को ध्यान में रख कर उस को तय किया जाता है—यह ठीक है कि नेशनल इन्टरेस्ट देखा जाना चाहिये, किसान का नैशनल इन्टरेस्ट देखा जाये, इण्डस्ट्रीयलिस्ट का नैशनल इन्टरेस्ट देखा जाए और ऐसी स्थिति पैदा की जाये जिस से सब को सही मजदूरी मिल सके । लेकिन आज एक दूसरी चीज भी पैदा हो रही है, जगह जगह रिच-फार्मिस्ट का जिक्र आने लगा है । अभी जब प्रोफेसर शेर सिंह जी भाषण कर रहे थे तो उन्होंने भी कहा कि किसानों के पास इतना पैसा आ गया है कि वह नहीं जानता कि उस को कहां खर्च करें । मैं इस बात को दूसरे ढंग से सोचता हूं—मान लीजिए, किसान के पास इतना पैसा आ गया है कि वह सोच नहीं पा रहा है कि उस को कहां खर्च करे, लेकिन एक बात आप सब जानते हैं—आज 'बाउन ट्रैक्टर' की कीमत 92 हजार रुपये है, किसान उस को खरीदता है—क्यों? अगर कोई बनिया हो, ट्रेडर हो तो वह उस रुपये को किसी और काम में लगाता, लेकिन इतनी ज्यादा कीमत, बढी हुई कीमत उस ट्रैक्टर की नहीं देता, किसान बेचारा सीधा है वह खर्च कर देता है । उस के पास इसके सिवा और कोई धन्धा नहीं है ।

इसी तरह से आप गेहूं को लीजिये आप 105 रुपये भाव मुकर्रर कीजिये, 107 रुपये कीजिये, 124 रुपये कीजिये, कुछ भी मुकर्रर कीजिये, उस ने तो सिर्फ वही काम करना है, किसान दूसरा काम नहीं कर सकता । आप चने को लीजिये—शिण्डे साहब आ गये हैं—ये कहने लगे कि इसका भाव 90 रु० क्विटंल मुकर्रर कर दें । मैंने कहा—कोई क्राईटेरिया होना चाहिये । आप 90 रु० का भाव मुकर्रिर करने की बात कहते हैं जरा पिछले दस साल का रिकार्ड निकाल कर देखिये चना 90 रु० बिका, 210 रु० बिका इस से ज्यादा दामों पर भी बिका । एक और बात यहां कहनी जरूरी है—चने की फसल ऐसी होती है कि उस की खान भी हर तरफ होती है, देश के हर हिस्से में लोग इस को किसी न किसी रूप में खाते है, क्योंकि आज पैदावार ज्यादा हो गई है, इसलिये आप की निगाह में उस की कोई कीमत नहीं रही है । अगर सरकार किसान की जरूरत के वक्त मदद नहीं कर सकती, तो मैं कैसे मानूं कि सरकार की भावना किसान के हक में है ।

आप काटन को लीजिये—पिछले दिनों यहां पर कामर्स मिनिस्टर साहब ने कहा है कि हम 212 रुपये सपोर्ट

[श्री मनी राम बागड़ी]

प्राइस मुकर्रिर करते हैं, अगर भाव इसके नीचे गिरेगा, तो सरकार मार्किट में आ कर काटन को खरीद लेगी। हमारे बहुत से लोग जो काटन के बारे में काफी एक्सपीरियन्स रखते हैं — खास कर श्री डी० डी० देसाई साहब ने उस वक्त यहां पर कहा—वर्ल्ड मार्केट में काटन की कमी है, 4 मिलीयन बेल्ज की कमी है, हमें इस बात को ध्यान में रख कर भाव मुकर्रिर करना चाहिये। क्या हमारी कामर्स मिनिस्ट्री इस बात को नहीं जानती कि वर्ल्ड मार्केट में जिस चीज की कमी होती है, उस का असर हम पर भी पड़ता है। उन्होंने 212 रु० कीमत मुकर्रिर की, जब माल किसान की खेती से निकल कर मण्डी में पहुंचा उसकी कीमत 260 रु० क्विटंल हो गई, पंजाब और हरियाणा की मण्डियों में इस भाव में बिका, आज उसी काटन की कीमत 400 रु० क्विटंल है और ऐसा पिछले दो तीन महीनों के अन्दर हुआ, फरवरी, मार्च और अप्रैल के अन्दर हुआ। कीमत के दुगना होने का फायदा किसान को नहीं मिला। हमारी सरकार ने भी नहीं सोचा कि काटन की कीमत इतनी बढ़ सकती है। अब कामर्स मिनिस्टर साहब ने बयान दिया है कि जिन व्यापारियों ने काटन दबा रखी है, अगर वे बाहर नहीं निकालेंगे तो छापे मारे जायेंगे।

मैं यही अर्ज करना चाहता हूं कि जिस भावना को लेकर आप चल रहे हैं कि हमें किसानों की मदद करनी है— किसान और एग्रीकल्चर के दो रूप होते हैं। एग्रीकल्चर का परपज है— सारे देश के लिये अनाज पैदा करना, सारे देश की इण्डस्ट्रीज के लिये कच्चा माल पैदा करना—इस भावना से काम किया जाय कि किसान को उस की मेहनत का सही फल मिले, किसान के पास दूसरा कोई धन्धा नहीं है। वह इस धन्धे को छोड़ नहीं सकता। और किसान को तो उसे पैदा करना ही है क्योंकि वह छोड़ कर उस को जा नहीं सकता है। मेरे कहने का मतलब यह है कि सारे देश के अन्दर जब हम कहते हैं कि किसान देश की रीढ़ की हड्डी है और किसान अगर कमजोर होगा तो देश कमजोर होगा, इस बात को हम मानते आये हैं, इस चीज को ले कर अगर हम यह बात देखें, किसान का कंसीडरेशन एग्रीकल्चर को लेकर करें और किसान की भावना को इस ढंग से ले कि हमें उस की मदद करनी है तो पैदावार ज्यादा हो सकती है।

मैं कुछ आंकड़े आप के सामने रखना चाहता हूं। मुझे ताज्जुब होता है एक चीज को देख कर अगर हम सारी समीक्षा या बजट को पढ़े, उस में खाद, बिजली, पेस्टीसाइड, सीड्स, का जिक्र आता है लेकिन इस के अन्दर ट्रैक्टर का कहीं भी नाम नहीं आया है। ट्रैक्टर और इम्प्लीमेंटस खेती की पैदावार बढ़ाने के लिये बहुत जरूरी है और हम कहते भी हैं कि खेती के लिये इन सब चीजों का होना जरूरी है। लेकिन इतना सब होने हुए भी ट्रैक्टर का कहीं भी जिक्र नहीं आया। कुछ सदस्यों ने कहा कि स्टील, कोयले का भाव कम हुआ है, मिलों में प्रोडक्शन बहुत बढ़ गया, लेकिन इन चीज के बावजूद ट्रैक्टर और एग्रीकल्चरल इम्प्लीमेंटस की कीमत में एक पैसा भी कम नहीं हुआ। कार की कीमत कम हो जाती है, एयर कंडीशनर की कीमतों में कमी हो गई रेफ्रीजरेटर की कीमत कम हो गई, टी० वी० की कम हो गई, लेकिन ट्रैक्टर की कीमत एक पैसा भी कम नहीं हुई। और क्योंकि यह किसान की यूटीलिटी की चीज है इस लिये इसका सरकार से कोई मतलब नहीं है।

आप देखें कि हिन्दुस्तान में 1975 में 32,463 ट्रैक्टर बने, जब कि 1972 में 18,283 बने, 1973 में 28,609 बने, 1974 में 29,002 बने इसका मतलब यह है कि देश के अन्दर ट्रैक्टर की मांग बराबर बढ़ती रही है। और जब कि टार्गेट था, जो लाइसेंस दिये गये, वह 1,02,000 ट्रैक्टर बनाने के लिये दिये गये। लेकिन कीमतों का आप हिसाब ले तो पायेंगे कि ट्रैक्टरों की कीमत बराबर बढ़ती गई।

मेसे फर्गुसन की कीमत 1973 में 28,930 रु० थी जो 1976 में बढ़कर 43,497 हो गई। हिन्दुस्तान 50 की 1973 में कीमत 39,155 थी जो आज 1976 में 53,170 रु० हो गई। इंटरनेशनल हिन्द की कीमत 1973 में 32,560 थी जो 1976 में बढ़कर 47,650 हो गई। स्वराज जून 74 की कीमत 1973 में 27,720 रु० थी, जो कि 1976 में 37,516 रु० हो गई। जेटर 2511 की 1973 में कीमत थी 26 650 रु० और 1976 में बढ़कर 35,910 रु० हो गई इसी तरह से एसकोर्ट 335 की कीमत 1973 में 28,930 रु० थी, जो 1976 में बढ़कर 40,153 रु० हो गई। फोर्ड 3000 की 1973 में कीमत थी 39,155 रु० और 1976 में हो गई 51,241 रु०।

जैसा कि मैंने अभी कहा कि लोग यह कहते हैं कि किसान यों सोचता है कि पैसा कहा खर्च करें, यह गलत बात है। आज तो किसान के ट्रैक्टर की कीमत इतनी बढ़ गई है कि सीलिंग के मुताबिक जो जमीन छोड़ी गई है, उस से भी ज्यादा ट्रैक्टर की कीमत है और आज किसान के लिये यह कहा जाता है कि उस के पास इतना पैसा है कि वह सोचता है कि कहां उस को खर्च करे। आज वह 92 हजार रुपये अपने ट्रैक्टर आदि में लगा देता है और उस उस का सही सही रिटर्न नहीं मिलता है। अगर वह 92 हजार रुपये कैनाट प्लेस में दुकान में लगाये तो काफी पैसा कमा सकता है।

इतना कहते हुए मैं उम्मीद करता हूं कि ट्रैक्टर जिस में कोई सोने के पुर्जे नहीं लगे है बल्कि लोहे और स्टील के ही पुर्जे लगे हैं और वे इसी देश के कारखाने में बने है, की कीमतों में भी कमी की आयेगी क्यों कि कारों और दूसरी चीजों की कीमतों में कमी आई है।

श्री रामचन्द्र विकल (बागपत) : उपाध्यक्ष जी, मैं आप का आभार मानता हूं कि इस महत्वपूर्ण ग्रान्ट पर मुझे बोलने का मौका दिया है।

पेशतर इसके कि मैं कुछ कहूं, मैं एक छोटी सी कहानी सुनाना चाहता हूं और वह किसान के बारे में जो धारणा बना ली गई है उस के बारे में है। मथुरा जिले में कोई अपनी ससुराल मे चला गया। वहा पर उस की सालियों ने कहा कि चलो जीजा जी हम यमुना जी मे स्नान करलें। वह सबको ले कर यमुना जी में स्नान करने चला जाता है। मजाक मजाक में उसकी सारी सालिया जीजा जी पर स्वार हो गई और जीजा जी यमुना जी में डूब गये और वे बहुत देर तक उस पर बैठी रही यहा तक कि उसके प्राण पखेरू उड गये। बाद मे जब वे निकले तो उन का मुह खुला हुआ था और दात चमक रहे थे। मरे हुए जीजा जी को देख कर सालियों ने कहा कि देखो, जीजा जी हंस रहे है और दात निकाल रहे है। यही बात आज किसान पर भी लागू होती है। उस की आर्थिक हालत आज बहुत खराब है और दिन रात वह अपना पसीना बहाता है लेकिन फिर भी वह अपने बच्चों को अच्छी तालीम नही

[श्री रामचन्द्र विकल]

दे सकता । इस पर भी आज यह धारणा बनी हुई है हमारे अर्थशास्त्रियों में और हमारे राज नेताओं में कि यह किसान मरा हुआ भी हंस रहा है । मैं समझता हूं कि यह कहानी बदलनी होगी । जब हम इस किसान को अन्नदाता कहते हैं और अन्नदाता ही नहीं यह दूसरे माइनों में प्राणदाता है क्यों कि यह सिर्फ अन्न ही नहीं इस देश में वस्त्र पैदा करता है, घी दूध पैदा करता है, शूगर पैदा करता है, चमड़ा पैदा करता है और जवान पैदा करता है । मैं तो यहां तक कहूंगा कि प्राणों की रक्षा करने वाले किसान को अगर भगवान के बाद किसी का दर्जा है तो वह दर्जा उसका है । इसलिए किसान के बारे में अगर सही तौर पर न सोचा जाए, तो यह ठीक बात नहीं होगी ।

दूसरी बात, उपाध्यक्ष महोदय, मैं यह कहना चाहता हू कि आज गेहूं का दाम सरकार ने 105 रुपये तय किया है । इसमें कोई दो राय नहीं हैं कि आज के समय में यह दाम सही है लेकिन सवाल यह है कि यह दाम उस को नहीं मिल रहा है । मेरे पास ऐसी अनेको दरख्वास्तें आई है जिनमें कहा गया है कि यह दाम उन को नही मिल रहा और मैं भी अभी अभी मेरठ, बुलन्दशहर और मुजफ्फर नगर घूम कर आया हूं और वहा पर 105 प्रति क्वींटल दाम नही मिल रहा है । हो यह रहा है कि रिजेक्ट कर के गेंहूं लोटा दिया जाता है और इस तरह से लोग मिल गये हैं कि उसी लोटाएगे ये गेहूं को 105 पये में फिर बेच देते हैं । किसानों का गेहू रिजेक्ट कर दिया जाता है और अफसरों के साथ कुछ लोग मिले हुए हैं और वे फिर उसी गेहूं को 105 पये में बेच देते हैं ।. इस तरह की बड़ी भारी शिकायत है। पिछली दफा 30 फीसदी जौ माना गया था और अबकी दफा 6 फीसदी और 1 फीसदी माना गया है और उसी रेशो मे दाम दिये जा रहे हैं । इसलिए मेरा आप से निवेदन है कि किसान को 105 रुपये प्रति क्वींटल जरूर दिलवाया जाए ।

दूसरी मेरी शिकायत यह है कि आज आपातकालीन स्थिति में सब पर अंकुश लगा हुआ है लेकिन फिर भी फसल के बाद क्यों उन चीजों के दाम बढ़ जाते हैं चाहे वह आलू हो, चाहे कपास हो, चाहे गुड़ हो और चाहे शूगर हो या कोई और दूसरी चीज हो । जब इन चीजों के दाम बढ़ जाते है तो इस का असर उपभोक्ता पर पड़ता है और पैदा करने वाले किसान को इस से कोई फायदा नहीं होता है बल्कि बीच के जो व्यापारी है वे आज भी उतना ही मुनाफा उठा रहे है जितना अपातकालीन स्थिति से पहले उठाते थे । इस को सख्ती से देखना चाहिए ।

तीसरी चीज मैं यह कहना चाहता हूं कि आज किसानों को आर्थिक कठिनाइयो का सामना करना पड रहा है और इस के बारे में आप को आकडे मिल सकते हैं । आप कहीं से आंकडे ले ले, सरकार के पास बहुत से साधन है इस को जानने के लिए कि आज पम्पिंग सेट, ट्रान्सफार्मर या कोई भी दूसरी छोटी सी भी किसान द्वारा नही खरीदी जा रही है ट्रेक्टर की बात तो दूसरी है क्योंकि उस की कीमत बहुत ज्यादा है । आप चाहे फैक्टरी वालों से पूछ लीजिए या फर्मों मे पूछ लीजिए आज किसान छोटी छोटी मशीनरी भी नही खरीद रहा है । यह देश के हक में नही है और इससे देश की पैदावार गिरेगी । किसानों को खरीद के लिये जो कुछ साधन चाहिए उसके पास वे न होने की वजह से उसने खरीद बंद कर दी है । किसान की आर्थिक हालत जो इस समय है उसमें वह यह सामग्री खरीद नहीं पा रहा है । इससे देश को हानि होगी और मैं समझता हू कि शायद यह राष्ट्रीय हानि होगी । इस पर हमको गंभीरता से सोचना चाहिए ।

दूसरे हमें यह देखना चाहिए कि किसान पर डायरेक्ट और इंडायरेक्ट टैक्सिज का कितना बोझा है ? इसके सही आंकड़े निकाले जायें । इन दिनों कितने टैक्स बढ़ा दिए गए हैं । चाहे बिजली की दर

हो, सिंचाई की दर हो, लगान हो, विकास कर हो, किसान पर इन दिनों इन सब का बोझ पड़ रहा है। उसको कुछ बचत होती है या नहीं यह हमें देखना चाहिए। टेक्स के अलावा आपात्कालीन स्थिति में भी किसान रिश्वत का शिकार है। यह रिश्वत भी उसके घर से जाती है। चाहे थाना हो, चाहे ब्लाक आफिस हो, चाहे बिजली का दफ्तर हो, चाहे गन्ना सोसायटी हो, टेक्स के अलावा उस पर रिश्वत का बोझा भी है। इसको हमें साफ तौर पर सोचना चाहिए। इतनी मेहनत करने के बाद भी किसान इन सब के बोझ के नीचे दबा है। किसान की हालत के बारे में सही आंकड़े नही है। हमारे अर्थशास्त्री व्यावहारिक अर्थशास्त्री नहीं है। वे पता नहीं कहां से पढ़ कर, हिसाब लगा कर आंकडे दे देते है और हम उन्हीं आंकडों को लेकर देते है। इससे हमको मुगालता रहता है कि देश के किसान की हालत सुधर रही है।

उपाध्यक्ष महोदय, मैं कुछ मोटे-मोटे सुझाव देना चाहता हूं। 71–72 में विदेशों से अन्न की खरीद कम हुई, अब खरीद बढ़ रही है। किसान हम से पूछता है कि बाहर से अन्न मंगाने पर इसका दाम हम क्या देते है। इसका हमारे पास कोई उत्तर नहीं है। इसके बारे में हमको सोचना चाहिए कि विदेशों को अन्न का हम ज्यादा दाम दें और जो अपने देश में पैदा हो रहा है, उसका कम दाम दें। इसमें क्या तुक है, यह हमको बताया जाय।

अभी वन-सम्पदा की बड़ी भारी चर्चा हुई। मैं इस राय का हूं कि अगर सचमुच में हमें देश की पैदावार बढ़ानी है तो हमें कुछ बातों पर तेजी से अमल करना होगा। नदियों के किनारे, सड़कों के किनारे, जहां भी फौरेस्ट की जमीन खाली हो, वहां में तेजी से वन लगाने चाहिएं। नहरों के किनारे वन लगाना चाहिए, और जहां कहीं भी हों हमें ज्यादा से ज्यादा वन लगाने चाहिएं, । इससे हमारी सम्पत्ति बढ़ेगी, वर्षा होगी और बहुत से काम होंगे।

फसलों के और पशुओं के बीमे के बारे में मैंने खोज की है। सन् 52 से लेकर आज तक राज्य सभा में और लोक सभा में बहुत आश्वासन दिए गए लेकिन यह काम अभी तक नहीं हो पाया है। अब वक्त आ गया है कि इसे हम चालू करें। दैवी आपदाओं से किसान सबसे ज्यादा ग्रस्त है। बाढ़ आये, मवेशियों की बीमारी आये, फसलों की बीमारी आये, वर्षा आये, हवा चले, इन सभी दैवी आपदाओं से किसान ग्रस्त है। नौकरी वालों का तो इससे वास्ता ही क्या है? लिहाजा फसलों और पशुओं के बीमे के जितने भी आश्वासन दिए गए हैं? उन पर हमारी सरकार अमल करना जल्दी शुरु कर दे।

इसमें कोई दो राय नहीं है कि पानी का विवाद हल किया गया उसका लाभ भी हुआ। लेकिन राज्यों के जो सीमा विवाद है, उनको हल अभी तक नही किया जा सका है। नतीजा यह है कि हरयाणा दिल्ली, उत्तर प्रदेश में अलीगढ़ से लेकर सहारनपुर, मुजफ्फरनगर, बुलन्दशहर, मेरठ में हजारों एकड़ जमीन ऐसी है जो या तो बोई नहीं जा रही है, बोई जा रही है तो काटी नहीं जा रही, काटी जाती है तो उठाई नहीं जाती। इसलिए राज्यों के सीमा विवाद बहुत तेजी से हल होने चाहिएं। राज्यों के सीमा विवाद भी पैदावार बढ़ाने में बाधक सिद्ध हो रहे हैं और इनको भी आपको तेजी से हल कर देना चाहिए।

गन्ने की धनराशि गरीब किसानों की मिल मालिकों की तरफ बकाया पड़ी हुई है। मिल मालिक खाली शूगर फैक्ट्री

[श्री रामचन्द्र विकल]

ही चलाते हों ऐसी बात नही है। और भी उद्योग धंधे ये चलाते हैं। उत्तर प्रदेश और बिहार की बात मैं जानता हूं। वहां पर करोड़ों रुपए की बकाया राशि किसानों की मिल मालिको की तरफ पडी हुई है। इस पर कभी भी कोई सूद भी नही लगता है। मैं चाहता हूँ कि सरकार विशेष कदम उठाए और किसानों की बकाया राशि उनको दिलाने की व्यवस्था करे।

शहर हमारे बढ़ रहे है, योजनाये भी हमारी चल रही है। लेकिन इस मे यह ध्यान रखा जाए कि कृषि योग्य भूमि अनावश्यक अर्जित न की जाए। देखा गया है कि जब यह भूमि ले ली जाती है तो दस दस और बारह बारह साल तक वह खाली पडी रहती है, उसका कोई उपयोग नही होता है। इस वजह से भी देश की पैदावार मे कमी आती। किसानों को उजाड आप रहे है और वड़े शहर बना रहे है। किसान की आर्थिक अवस्था सुधर नही रही है। किसी भी हालत मे जब तक बहुत ही आवश्यक न हो आप उपजाऊ भूमि का अर्जित न करे, उसका अधिग्रहण न करे। गैर उपजाऊ भूमि देश मे काफी है। वहा हम अपनी योजनाओ को चला सकते है और उस भूमि को आप ले सकते है। ऐसा बहुत सी जगहों पर किया भी गया है।

मंडी समितियों मे भी भूमि अनावश्यक ली जा रही है। बहुत से प्रात है जहां उसकी जरूरत नही है। खरीद के सैंटर गांवों में बनते चले जा रहे हैं। लेकिन आप सौ सौ और डेढ़ डेढ़ सौ एकड़ जमीन ले कर मंडी समितिया बना रहे हैं। उसका क्या उपयोग होगा मालूम नहीं पड़ता है। इस ओर भी आप का ध्यान जाना चाहिए। साथ ही मंडी समितियों में बहुत सा रुपया किसानों का जमा है। मैं चाहता हूं कि किसान के लाभ के लिए उसी क्षेत्र में यह रुपया सड़कों के निर्माण पर खर्च किया जाये।

मैं यह भी चाहता हूं कि जब भी कोई जमीन ली जाए, उसका अधिग्रहण किया जाए, फसल कटने के बाद ली जाए। कभी कभी ऐसा देखने मे आया है कि फसल खडी होती है और उसको ले लिया जाता है फिर चाहे कागजों पर ही धरी हो और लेने के बाद जमीन खाली पडी रहे। इतना तो आप कर ही सकते है जब फसल कट जाए उसके बाद आप ले। कच्ची फसल को गिरा दें यह कभी नही होना चाहिए।

कल श्री नाथू राम मिर्धा जी कह रहे थे कि उनकी जो रिपोर्ट है वह बहुत लम्बी चौडी रिपोर्ट है, एक आदमी उसको यहा तक ला भी नही सकता है। जितने दिन मे रिपोर्ट तैयार हुई है कही ऐसा न हो कि उतने ही दिन इसको अमल मे लाने में लग जाए। अगर ऐसा हुआ तो इसका बोझा उलटे किसान पर ही पडेगा। उस पर अमल भी जल्दी होना चाहिए। कमिशन ने दो तीन हजार सिफारिशे की है। हमे पता नही है कि क्या सिफारिशे है। इस रिपोर्ट को हाउस मे पेश होना चाहिए ताकि इस पर हम बहस कर सके और आगे के लिए सुझाव दे सके।

[SHRI BHAGWAT JHA AZAD *in the Chair*

एक माननीय सदस्य हो गई है।

श्री रामचन्द्र विकल : हो गई है तो उस पर एक रोज बहस हो जाए।

किसान देश की अर्थ व्यवस्था की रीढ़ है। किसान के सहारे पर देश टिका हुआ है। चाहे लोग कितना ही कहे किसान आज भी अपने साथ में बेसिहुर मजदूर को ही नही बल्कि पशु पक्षियों को भी खिलाता है। किसान से बड़ा समाजवादी देश में आज कोई

दूसरा नहीं है। पशु पक्षियों को भी यह खिलाने वाला है सारी समाज को खिलाने वाला है। इस वास्ते उस किसान के बारे में हमें हर दृष्टि से सोचना चाहिए। यह राष्ट्र हित में होगा, किमान के हित में होगा। किसान का हित राष्ट्रीय हित है।

इन शब्दों के साथ मैं प्रापको धन्यवाद देता हूं और इन मागो का समर्थन करता हूं।

15 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): Sir, it is very gratifying to observe that the working of the Ministry of Agriculture and Irrigation has been appreciated. The ministry has been functioning under the very able and mature guidancoe of Babuji. It is a happy augury for the country that we have attained self-sufficiency and we are loking forward to building up a sizeable buffer stock. The present trends in the country are that we shall as early as possible bring prosperity to the millions of our people. That prosperity cannot be separated from the prosperity of the farmers—small and marginal—and agricultural labourers who form about 80 per cent of our population who live in villages. It is but right that large number of hon. Members including Sardar Darbara Singh could have referred to the schemes that are operating in the country for the development of small and marginal farmers. These schemes are aimed at bringing about prosperity among our small and marginal farmers and agricultural labourers. The main emphasis is on increasing food production and on improving their lot. During the Fifth Five Year Plan, a sum of Rs. 200 crores has been set aside for the development of 160 small farmers development agencies and the main thrust would be on development of minor irrigation to promote crop husbandry programme. A large number of hon. Members have very correctly emphasised the need for development of minor irrigation. Sir, we hope, during these five years, these minor irrigation schemes would be in operation and we hope to bring over five million hectares of land under minor irrigation. That is the main emphasis of the small farmers development agencies.

Sir, we have so far identified 75 lakh small and marginal farmers and agricultural labourers. These persons are eligible to benefit from the small farmers development agency schemes. These schemes contain an element of subsidy. For instance, a small farmer or a marginal farmer wishes to have a tubewell and the tubewell costs about Rs. 10,000. 25 per cent in the case of small farmer and 33 per cent in the case of marginal farmer, would be given as subsidy to him. Similarly, we are giving milch cattles to agricultural labourers and marginal farmers. There again an element of subsidy of 33.1 3 per cent is given. I have visited some areas and found that these schemes are very popular and the people are taking full advantage of them.

The House would be glad to learn that so far 2.87 lakh people have taken advantage of the minor irrigation schemes; 1.53 lakh people have benefited from the dairy industry; 10,000 have benefited from the poultry projects; 23 lakhs of people have benefited from improved agricultural scheme and so far, we have succeeded in disbursing Rs. 110 crores as term loans among small and marginal farmers and agricultural labourers. Similarly, my hon. friend Shri Parmar and others spoke about the importance of developing drought prone areas which have scanty rainfall. People in those areas are rather economically backward and, therefore, we have selected 74 projects or districts in those drought prone areas and schemes are functioning there. In these projects also, we are laying emphasis on improving minor irrigation, dry land levelopment, cattle /sheep development, poultry and dairy afforestation etc. Sericulture, in certain areas, has proved highly popular and successful; and small and marginal farmers are taking to it. I have seen one farmer in the

[Shri Shahnawaz Khan]

Kolar region having one acre of land; and he is making as much as Rs. 15,000 by the sale of mulberry leaves to other farmers or agricultural labourers who are growing silk-worm. It is highly popular; and we have helped such small farmers to improve their irrigation. In the drought-prone areas we are also getting assistance from the International Development Agency (I.D.A.); and $85 million will be given to us by the World Bank for six projects in Anantapur in A.P., Bijapur in Karnataka, Ahmednagar, Sholapur in Maharashtra, Jodhpur and Nagaur in Rajasthan. These are all special projects in these areas, apart from the other schemes that I have spoken about, 74 in all.

We then have the tribal people. You are so much interested in them, Sir, and you are so much linked with the tribal population. Those tribal people are also receiving very special attention of the Government. We have 8 pilot projects for the development of the selected, sensitive backward tribal belts; and in each project, we will be spending Rs. 1.50 to Rs. 2 crores in helping them to improve their agriculture, to improve their animal husbandry, horticulture and fisheries—all these pilot projects are being operated for the tribal areas. I am glad to say that the tribals are reacting very favourably and cooperating with us in improving their lot. We are trying to ensure that the other people who were so far exploiting the tribals are prevented from doing so and from encroaching on the land of the tribals.

We then have got the hill areas; right from Kashmir to Ledo in Assam, there are hill areas; and these areas are inhabited by very hardy and hard-working people; and it is essential that they should not be ignored. For the development of these hill areas, we have taken up 3 pilot projects, one of them is in Tehri Garhwal, the other is in Manipur and yet another is in Tehri-Garhwal. These are the 3 projects in which we are carrying out very special experiments. We are laying special emphasis on stabilizing agriculture and to discourage 'jhoom' cultivation. Huge areas of forest lands are burnt out every year; and every year, a new field is created by the burning of jungles and forests; and next year, the 'Jhoomias' move to some other place; this is leading to irrepairable damage to our forests and is doing a lot of harm. We have established an agricultural research complex in the eastern region with its headquarters at Shillong and with branches in each of the States in the eastern region. Mizoram, Meghalaya Nagaland, all these areas are covered. There we are carrying out very interesting experiments to find out whether we can stabilise agriculture in those areas and whether we can find out a way by which the tribal people would take to established agriculture, rather than shifting cultivation, and we expect we will suucceed in this work.

Shri D. N. Tiwary is not unfortunately present here. He made allegations against one of our top-most scientists in the country, a person who is renowned all over the world and one who is respected for his knowledge. I have tried to explain the situation earlier during the Question Hour and during short duration discussions in the House. Apparently, Shri Tiwary has not for given either him or me.

श्री सरजू पांडे (गाजीपुर) : सभापति जी, मैं एक सवाल पूछना चाहता हूं—मंत्री महोदय अभी जिन के बारे में कह रहे थे—बड़े वर्ल्ड रिनाउण्ड साइन्टिस्ट हैं, क्या उनके बारे में गजेन्द्र गडकर कमीशन ने कुछ लिखा है ? दो आत्म हत्याओं के बाद गजेन्द्र गडकर कमीशन बैठा था, मुझे बतलाइये उस ने क्या लिखा था ?

श्री शाहनवाज खां : आप गजेन्द्र गडकर कमेटी की बात कह रहे हैं—गजेन्द्र गडकर कमेटी ने जो लिखा है, वह मैं पढ़ कर सुनाता हूं—

The Inquiry Committee appointed by the Government of India to review the recruitment and other procedures in the Indian Council of Agricultural Research went into this problem carefully and arrived at the following conclusions:

"It is obvious that the protein content of wheat, as probably of other cereals, is highly variable, depending upon the soil, climatic conditions and also the fertilizer use, and variation is well-reflected in the published results. However, in spite of the variation, *Sharbati Sonara* seems to be clearly superior to Sanora—64 and Kalyan Sona in respect of protein content."

So, the allegation has ben completely belied by the finding of Inquiry Committee.

श्री सरजू पांडे : [यह क्या हुआ ? क्या बात पूछी थी, क्या जवाब मिला ? ये बिल्कुल दूसरी बात कह रहे हैं । गजेन्द्र गडकर कमीशन नें आत्म हत्या के बाद क्या कहा है, वह बतलाइये ?

श्री शाहनवाज खां : मैं तिवारी जी की बात का जवाब दे रहा था

I quite agree with my hon. friends that no useful purpose would be served by continuing this controversy. This article was published in a British journal known as *New Scientist* by one Mr Henlon. In his article of November 7, 1974, he said: "Top Food Scientist publishes false data". He based his statement on an F.A.O. officer, Dr E. Bennett, who said that all claims relating to *Sharbati Sonara* had been demonstrated to be false One of the leading British scientists, Sir Joseph Hutchinson, F.R.S., and some scientific journals strongly objected to this article as unethical, and said:

"This allegation was based on racialism. A scientist from the first world cannot tolerate seeing a scientist from the third world coming up to the same level."

This view has been upheld by our revered Prime Minister, during her recent speech, when she said:

"India and Indian science must be prepared for more onslaughts. Attempts will be made to discredit leading figures in our science as they are being made to denigrate leading figures in our politics."

SHRI D. N. TIWARY: I want to know what reply you have got to the report of Gajendragadkar who said that *this has not* been *proved by* various laboratories here also. It had to be sent to laboratories, it was never sent. Why?

SHRI SHAHNAWAZ KHAN: Unfortunately, you were not here. I read the finding of the Enquiry Committee.

SHRI D. N. TIWARY: I have seen the report.

SHRI SHAHNAWAZ KHAN: I am also reading from the same report. The Central Varieties Release Committee, a *committee consisting* of leading scientists of the country, has also upheld this claim that the protein content of *Sharbati Sonara* is superior to other varieties I would not like to take more time of the House on this.

I would like to enlighten the House on the excellent research that has been carried out by our scientists. They have done excellent work on rice in evolving blast—resistant varieties and brown plant hopper resistant varities. Also, in wheat, which has been affected by rust in a very serious manner, we have succeeded in evolving rust-resistant varieties of wheat. Also, our Ministry of Health were very keen on developing a plant, a tuber known as Dios corea. This creeper has a tuber growing underneath which is used for family planning, and our Institute has now evolved very useful varieties, and we will be able to meet the requirements of the country in this drug.

SHRI S. M. BANERJEE (Kanpur): He says it is for a family planning. How will it be used?

SHRI SHAHNAWAZ KHAN: A chemical diosogenin is extracted from the tuber and used in the manufacture of a contraceptive pill.

Shri D. D. Desai is an expert on oilseeds, and he has been insisting that some improvement in groundnut should be made. He is aware that we have evolved a variety of bunch type groundnut which has a period of dormancy, and that has a great effect from the agricultural point of view.

Some people also said that we should take advantage of research and varieties which are available in other parts of the world. We fully appreciate that view and are always ready to take help from others

We have also evolved a new variety of hybrid cotton. There are five varieties of cotton such as Suvin, Sujata, Hybrid 4, Varalaxmi and MCU5. Our varieties have become so popular that I am happy to inform you that even our friends from Pakistan would like to import and we would like to cooperate with them

In the matter of cattle breeding, we have also made good progress As Babuji was saying today, hybrid cow is replaced by buffalo, I hope if the hon. Members find some time to visit Karnal and Pusa Institutes, they will come to know that we have cows which are producing as much as 38 litres of milk per day. We milk them four times a day. As far as buffalos are concerned, some research has been done on them Now, we have started a progeny testing of buffalos and the House would be happy to know that other countries want our buffalos. We had a delegation from Iraq and they wanted to import a large number of Indian buffalos. Other countries like Bulgaria have also taken buffalos and particularly the Murrah variety is in great demand.

As far as sheep is concerned, we are also carrying on a lot of experiments on sheep breeding. Recently the House is aware that for the first time in their history the Soviet Union exported 250 Karakul sheep outside the Soviet territory. This is the first time that this sheep has ever been exporteed. The House would be happy to know that we had 200 females and 50 males and they have given lambs. 150 sheep have given birth to 161 lambs. They are multiplying very fast in the desert of Bikaner. We are improving both the quality of wool as well as mutton from our sheep (*Interruptions.*) There we are going in for artificial insemination. This country has a tremendous scope for development of fishery. We have our Fishery Research Institute at Barrackpore Recently I was there and I was happy to see that in sunderbans and in those areas, they had proved that it was possible to produce nine tons of fish per hectare in a year. There is a tremendous scope for development of fishery particularly in the eastern region where there is plenty of water There this fish breeding is profitable and it grows very very fast. There is one particular type of fish called "Grass Carp". We have imported that from China and that fish, given proper living conditions, grows to a size of 5 Kg in one year. There is tremendous scope and our scientists have evolved new methods known as induced fish breeding. Pitutary gland extraction given as injection to the fish induces fish to lay large number of eggs. This way it is possible to multiply fish seed hundreds of times. We are encouraging our small marginal farmers, the State Governments and the cooperatives, also the cooperatives of ex-soldiers, to come forward and take part in the development of fishery, cattle breeding, and, we hope, our countrymen will take full advantage of this.

About sugar, I would just like to say a few words...

SHRI M. RAM GOPAL REDDY (Nizamabad): The production has gone down.

SHRI SHAHNAWAZ KHAN: Yes, I admit, due to adverse factors, the production has gone down this year. As against 48 lakh tonnes of production last year, we feel, the production this year may only be about 43 lakh tonnes. This is due to various conditions connected with weather, heavy rainfall and water-logging in certain areas. Although the area under cane was more, the actual supply to sugar mills was less. We feel that much more sugarcane was diverted to crushers this year than in previous years. The position is that we are hoping to achieve a capacity of 70 lakh tonnes for licensing by the end of the Fifth Plan. That is our target.

Now, 259 sugar mills are installed in the country out of which 103 are in the cooperative sector. Then, out of all the licences issued 96 new factories are at different stages of implementation. Almost all States have applied and obtained licences. We hope that with this new policy of encouragement and concessions which have been allowed, the new factories will come up in the shortest possible time. Maharashtra has stll to implement licence for 22 sugar mills; Andhra Pradesh—20 sugar mills; U.P.—23 sugar milols; Tamil Nadu—8; Karnataka—8; Gujara—6; Haryana—2; Madhya Pradesh—1; Assam—4; Pondicherry—1 and Manipur—1. The total is 96 mills. We hope, when these mills come up, we will attain the target that we have fixed for the Fifth Plan.

The House will be glad to know that this year the position of payment of cane dues to farmers is very much better than what it was last year. I am grateful to the State Governments which have taken strong steps to ensure that farmers get their dues in time. They have enacted legislation. Not only they have enacted legislation but they have given effect to it. One of the leading sugar mill owners in Uttar Pradesh who had defaulted in paying sugarcane dues to farmers is now in jail. The State Governments are taking strong measures and they have enacted legislation to ensure that if any sugarcane payment is delayed, they will have to pay interest ranging from 12—15 per cent. I hope, this will have the desired effect.

श्री सरजू पांडे : शूगर मिल के नेशनेलाइ-जेशन के बारे में क्या हो रहा है ?

श्री शाहनवाज खां : मैं उम्मीद करता हूं कि जो मेरे सीनियर कोलीग हैं, बाबू जी, वे नेशनेलाइजेशन की पालिसी के बारे में आपको जरूर बतायेंगे लेकिन मैं इतना कह सकता हू कि हमारी पार्टी शूगरमिल के नेशनलाइजेशन के लिए कमिटिड है । लेकिन यह किस वक्त हो, इसके लिए हमारे पास जराये है या नहीं, यह सोचने की बात है । हम प्रोडक्शन के ऊपर ज्यादा जोर दे रहे है । अभी हम ऐसे कदम नहीं उठाना चाहते हैं जिससे एक्सपोर्ट पर असर पड़े । सिर्फ यही मसला हमारे सामने है जो काबिले गोर है ।

श्री नवल किशोर सिंह (मुजफ्फरपुर) : इस मंत्रालय की मांगों का समर्थन करते हुए मुझे वह वक्त याद आता है जब 1974 में ये मांगें पेश हुई थी तो मैंने कहा था कि यह बहुत बडी बात हुई है कि बाबू जगजीवन राम जी ने इस मंत्रालय का भार सम्भाला है । मुझे इस बात की खुशी है कि मेरी भविष्यवाणी सही निकली है । तब से लगातार खाद्यान्नों की पैदावार में वृद्धि होती गई है । उस समय सारा देश खाद्यान्नों तथा कृषि पदार्थों के उत्पादन के प्रश्न को लेकर चिन्तित था । उसके बाद से इस स्थिति मे सुधार होता गया है और सारे देश मे एक प्रकार की शान्ति और निश्चिन्तता आती चली गई है । लेकिन अभी हमें बहुत दूर जाना है अब भी हम विदेशों

[श्री नवल किशोर सिंह]

से खाद्यान्न मंगाने के लिए बाध्य हो रहे हैं। आज भी हमारे लोगों को 22 आउंस के हिसाब से खाना नहीं मिल पा रहा है। हमारी आबादी भी परिवार नियोजन कार्यक्रम तेजी से लागू किए जाने के बावजूद बढ़ रही है। आंकड़ों के अनुसार इस शताब्दी के अन्त तक हमारी आबादी लगभग 93 करोड़ हो जाएगी यानी अगले 25 साल के बाद। तब हमें 23 करोड़ टन खाद्यान्न की जरूरत होगी। करीब साढ़े ग्यारह करोड़ टन का हम उत्पादन इस साल कर सके हैं जिस पर देश में और सदन में भी बड़ी खुशी प्रकट की जा रही है।

मेरा कहना यह है कि कृषि का प्राण है सिंचाई। अगर हम इसका प्रबन्ध कर दें तो हमारे देश की भूमि में इतनी शक्ति है कि वह 93 करोड़ की आबादी को भी खिला सकें। सारे संसार में लगभग 200 मिलियन हैक्टर में सिंचाई का प्रबन्ध है जिस में से 45 मिलियन हैक्टर अकेले हिन्दुस्तान में है यानी पांचवां हिस्सा हिन्दुस्तान में है। हमारे देश मे लगभग 107 मिलियन हैक्टर जमीन की सिंचाई हो सकती है। सिंचाई के साधन उपलब्ध होने के बावजूद भी प्रति एकड़ उपज हमारे देश की काफी कम है। सिंचाई सब जगह पहुंची नहीं है। सिंचाई व्यवस्था के साथ साथ और जो दूसरे उपादान होने चाहिये वे भी कृषकों के पास हम पहुंचा नहीं सके हैं। एक सलाह मैं सरकार को देना चाहता हूं हालांकि इसको देते हुए मुझे हिचक हो रही है क्योंकि यह कार्य राज्य सरकारों के अन्तर्गत आता है। इस विषय में भारत सरकार के लिए बहुत ज्यादा दूर तक कुछ कार्रवाई करना खास कर सख्त कार्रवाई करना सम्भव नहीं हो सकेगा। लेकिन मैं कहना चाहता हूं कि हित इस में होगा कि सरकार यह जाने कि जो 45 मिलियन हैक्टर सिंचाई का आंकड़ा है वह सही आंकड़ा है या नहीं। इसकी एक ही परीक्षा है। परीक्षा यह है कि वाटर रेट्स उतने सरकार को मिल रहे हैं या नहीं मिल रहे हैं। अगर निजी क्षेत्र में कोई सिंचाई का प्रबन्ध है तो उसके सम्बन्ध में मुझे कुछ नहीं कहना है। लेकिन सरकार क्षेत्र में जितने सिंचाई : साधन है उनके वाटर रेट्स अगर सरकार को मिल रहे हैं तब यह माना चाहिये कि सिंचाई की क्षमता का समुचित उपयोग हो रहा है। मैं उत्सुक हूं यह जानने को कि कुछ ऐसी पक्की जानकारी भारत सरकार के पास है या नहीं है।

मैं यह जानना चाहता हूं कि राज्य सरकारों में जो यह एक प्रवृत्ति है कि जितना रुपया उनके पास होता है, वह उसको बहुत सी छोटी-छोटी योजनाओं में लगा देती है, और किसी भी योजना को समय पर पूरा नही कर पाती है, इसको रोकने के लिये भारत सरकार के पास कौन से उपाय हैं ?

मुझे इस बार की रिपोर्ट मे यह देखकर खुशी हुई है कि जिस मानिटरिंग की चर्चा हम हमेशा इस सदन में करते रहे हैं, वह मानिटरिंग सिस्टम इस वर्ष से लागू किया गया हैं, यानी परियोजना के स्तर पर, राज्य के स्तर पर और फिर केन्द्र के स्तर पर। लेकिन मानिटरिंग सिस्टम ठीक से काम करे, इसको भी देखते रहना बहुत जरूरी होगा।

सिंचाई का जो एक सबसे लोकप्रिय साधन है, वह है माइनर इरिगेशन, विशेषतः नलकूप से सिंचाई। इसके लिए बड़े, लघु और सीमान्त किसानों के लिये अनेक सुविधाएं हैं इसकी चर्चा अभी मंत्री जी कर रहे थे। खासकर लघु और सीमान्त किसानों के क्षेत्र में इस के लिए अनेक सुविधाएं की गई हैं। मैं भारत सरकार से यह अनुरोध करूंगा कि उसको इसका कुछ मूल्यांकन करना

चाहिये । ये दोनों योजनाएं चार साल से चली आ रही हैं । आपको याद होगा कि जब हम लोग यहां चुनकर आये थे, उस समय भी यह योजनाएं बताई गई थीं । इन 4 वर्षों में 86-87 से अब 160 हुई हैं, इसमें क्या प्रगति हुई है, इसका मूल्यांकन भारत सरकार ने कराया है या नहीं ? मैं नहीं समझता कि कराया गया है, लेकिन इसका मूल्यांकन कराया जाना चाहिये ।

एक बात मैं कृषि के सम्बन्ध में और कहना चाहता हूं, जो कि बहुत जरूरी है । मि० डैविड कूपर, इंटरनेशनल डैवलपमैंट एजेन्सी के अध्यक्ष हैं । उन्होंने हाल के एक भाषण मे कहा है कि भारत खाद्यान्न के मामले में स्वावलम्बी होने के द्वार पर पहुंच चुका है । अगर 1.5 मिलियन हैक्टर में सिंचाई का और इंतजाम कर लिया जाये तो वर्षा और मौसम पर उसको निर्भर नही रहना पड़ेगा । यह बड़ी खुशी की बात है कि हमारा देश स्वावलम्बी हो जाये और हमें वर्षा तथा मौसम पर निर्भर न रहना पड़े । इससे जबर्दस्त बड़ी क्रांति देश मे क्या हो सकती है ।

खासकर माइनर इरिगेशन और नलकूपों के सम्बन्ध में सदन को यह जानने की दिलचस्पी होगी कि सचमुच उसकी क्षमता का पूरा उपयोग हो रहा है या नहीं ? मैंने देखा है कि राज्य में नलकूप बने हैं लेकिन बरसों तक उसकी नालियां नहीं बनीं । आधे मील दूर पर खेतों में पानी देने के लिये 20 खेतों में से पानी होकर बह रहा है, कोई प्लानिंग नहीं है फार्मिंग की, जिससे पानी का उपयोग ठीक होता चला जाये । मैंने सुझाव दिया था कि हर ट्यूबवैल एक कमांड एरिया होना चाहिये और इस तरह की चीज लाई जाये ताकि खेती ठीक हो । जल का समुचित उपयोग हो । "इरिगेशन वाटर इज ए कास्टली कामोडिटी एवरी व्हेयर इन दी वर्ल्ड" । हमारे देश में जितनी इसकी बर्बादी होती है, उतनी मेरे ख्याल में कम ही देशों में होती होगी ।

इस सम्बन्ध में मैं एक बात माननीय मंत्री जी से जानना चाहता हूं कि क्या यह सही है कि 5 हार्स पावर के जो पंपिंग सैट होते है, उनकी मैन्युफैक्चरिंग कास्ट 2900 होती है और किसानों को यह 5500 रुपये में मिलता है । जितने लैंड डैवलपमैंट के बैंक होते हैं, वह 5500 रुपये कर्ज के उसके लिये देते हैं । कमर्शियल बैंक भी यही देते हैं । इस बात को हमारे किसान भाई समझते नहीं हैं । अगर हमारा कृषि मंत्रालय इसको जानने की कोशिश करे तो यह खुशी की बात होगी ।

मैंने कृषि मंत्रालय को रिपोर्ट देखी हैं। उसमें मुझे यह देखकर बड़ा उत्साह हुआ कि कृषि विज्ञान केन्द्र स्थापित करने का विचार किया गया है । ऐसा कृषि विज्ञान केन्द्रों की 50 की सीमा शायद रखी है लेकिन इसमें जितना कृषि के संबन्ध में वैज्ञानिक प्रशिक्षण होगा वह यह नोजवानों को देंगे ।

मैं अनुरोध करता हूं कि हमारे देश में कृषि विज्ञान केन्द्र अधिक से अधिक संख्या में खोले जाने चाहिएं, क्योंकि हमारे गांवों में बहुत बड़ी संख्या में ऐसे नौजवान हैं, जो सिंचाई उपलब्ध होने पर खेती का काम करना चाहते हैं और इसलिए उनको सुविधा के लिए उन को कृषि का शास्त्रीय ज्ञान देना अत्यावश्यक है ।

सभापति महोदय, आप के क्षेत्र में कमांड एरिया है और मेरे क्षेत्र में भी बहुत दिनों से कमांड एरिया है । मैं चाहता हूं कि उनके कार्य का मूल्यांकन किया जाये । ऊपर से लेकर नीचे तक एक बहुत बड़ी फौज इन कमांड एरियाज में बैठी हुई है । ऊपर तीन हजार

[श्री नवल किशोर सिंह]

रुपये तक पाने वाले अफसर हैं, और नीचे भी कई प्रकार के कर्मचारी हैं। लेकिन प्रश्न यह है कि क्या कमांड एरिया का उद्देश्य पूरा हो रहा है या नहीं। बहुत लोगों को शक है कि वहां कुछ नहीं हो रहा है—कम से कम कुछ दिखाई नहीं पड़ रहा है। इसलिए इस बारे में जांच करनी चाहिए।

हम भूमिहीनों को भूमि दे रहे हैं, लेकिन हमारे पास जो भूमि उपलब्ध है, और जिस प्रकार की भूमि उपलब्ध है, भूमिहीनों का काम उससे नहीं चलेगा। मैं चाहता हूं कि सरकार इस विषय पर विचार करे कि क्या हम नेगोशिएटिड प्राइस पर भूमि खरीद कर भूमिहीनों को नहीं दे सकते है। गुन्नार मिर्डल ने अपनी किताब दि चैलेंज आफ़ वर्ल्ड पावर्टी में साफ लिखा है कि अगर भारत भूमिहीनों के पुनर्वास के लिए जमीन ख़रीदने का निश्चय करे, तो इसमें अन्तर्राष्ट्रीय सगठनों से मदद मिल सकती है। जिस तरह जमींदारियां समाप्त करने के लिए जमीदारों को उनकी जमीनों के लिए बाँड्ज दिये गये थे, उसी तरह भूमिहीनों के लिए भूमि प्राप्त करने के लिए बांड्ज देकर भूमि को खरीदा जा सकता है। इस समय सरकार को भूमि लेने के सम्बन्ध में जो प्रतिरोध का सामना करना पड़ता है, भूमि को ख़रीदने से वह नहीं करना पड़ेगा।

अन्त में मैं एक ऐसे विषय के बारे में कुछ कहना चाहता हूं, जिस में, सभापति महोदय, आप की भी दिलचस्पी होगी। जहां सारे देश की नदियों के अन्तर्राज्यीय विवादों को हल किया जा रहा है, वहां बिहार और वैस्ट बंगाल के बीच में स्वर्ण रेखा और अजय नदियों के सम्बन्ध में जो विवाद है, शायद उसको छोटा समझ कर टाला जा रहा है। सन्थाल परगना और भागलपुर जिलों की जनता चाहती है कि इस विवाद को शीघ्र ही हल किया जाये, ताकि इन नदियों की सिंचाई की क्षमता का उपयोग किया जा सके।

*SHRI M. KATHAMUTHU (Nagapattinam): Mr. Chairman, Sir, on account of paucity of time I would confine my remarks only to two or three essential issues concerning the Ministry of Agriculture. I would like to stress the importance of land reforms in the agricultural policy of our Government I need not say that the issue of land reforms is under the administrative control of the Ministry of Agriculture. In the Annual Report of this Ministry it is stated: "the land reform constitutes an important aspect of the programme for overall transformation of the rural society The national policy of tenancy reforms aims at uniformity within the broad framework of conferment of ownership rights on the tenants" As I stated at the outset, the imperative necessity of land reforms in the scheme of things has been recognised in the Annual Report The 20-point economic programme also lays great importance on land reforms. When we see that the same degree of importance to land reforms is not given in actual practice, in the process of implementing this national agricultural policy, we are constrained to feel that only a sense of complacency has been exhibited in the Annual Report by the Government. The gap between widening.

My hon. friend, Shri Sarju Pande, pointed out yesterday that in Uttar Pradesh *pattas* have been given to the landless, but they have not got the physical possession of the land The actual ownership of land has not yet been vested on the landless in many States. I am sorry to say that the existing land laws also do not provide for the conferment of ownership of land to the cultivating tenants. In Bihar,

*The original speech was delivered in Tamil.

Tamil Nadu and some other States there is no law at all for enforcing conferment of ownership. In Andhra Pradesh, Haryana and Rajasthan, there is a law envisaging that the cultivating tenants can purchase the land. For me this seems to be an Utopian dream. Will it ever be possible for the landless to purchase land? As has already been done in Kerala, where the law for conferring the ownership of land to the landless has been effectively implemented, the Central Government should persuade other States to enact such a legislation forthwith Unless this is done immediately, no significant progress can be made in land reforms.

Sir, another disturbing feature is that lands can be resumed for personal cultivation, the inevitable consequence of which is forcible eviction of the tenants. In Assam, Andhra Pradesh, West Bengal and in some other States, the landlords can resume the land for personal cultivation. Only recently the Tamil Nadu has banned, the resumption of land for personal cultivation. Yet, I can quote instances galore of the eviction taking place even in Tamil Nadu and other States If the cultivating tenants are evicted unceremoniously in this fashion, how are we going to confer upon them the ownership of land? The Tamil Nadu Indebted Agriculturists (Temporary Relief) Ordinance Number 2 of 1976 was proclaimed after the dissolution of the Tamil Nadu Legislative Assembly and the imposition of President's rule. For the *fasali* upto June 30, 1975 this relief should be there. Since there is no provision in the Act, we expect more evictions to take place. On the one hand the tenants are being evicted and on the other we talk about conferment of ownership. I demand that a ban should be imposed throughout the country prohibiting the resumption of land for personal cultivation. It should also be ensured that the policy of conferring ownership of land to the tenants is uniformly implemented throughout the country.

According to the national guidelines, the tenants are to hand over annually to the landowners one-fifth or one-fourth of the produce towards rent. I am sorry that this is also not being implemented uniformly throughout the country. In Andhra Pradesh, Haryana, Punjab, and Tamil Nadu, more than their entitled share is extracted by the landowners. When the national guidelines are being flouted in this manner, I suggest that the Government at the Centre should take effective steps for the implementation of national guidelines in respect of giving protection to the cultivating tenants.

Sir, land records and proper registration constitute the basis for any kind of land reforms. In many States even today proper registration is not being done and the land records are not being maintained at all. When the question of incorporating the Tamil Nadu Land Ceiling Act in the 9th Schedule of the Constitution is being debated, no steps have been taken to ensure that this Act is in consonance with the national guidelines. The Annual Report of the Ministry does not refer to any action taken in the matter of amending all the State Land Ceiling Laws to be in conformity with the national guidelines. The foremost duty of the Central Government, in particular the Ministry of Agriculture, is uniform implementation of national guidelines by the States.

It is high time that some attention is paid to vast areas of land belonging to religious trusts and other trusts. In Tamil Nadu alone 4.5 lakh acres of land belong to the religious trusts. It will be just an eye-wash if we talk of land reforms without touching the land belonging to the religious trusts and other trusts. In fact, the Government will not get enough surplus land for distribution if they do not do something about the land belonging to the religious trusts and other trusts Similarly, I have to point out that *binami* transactions continue merrily. I am afraid that probably it has gone beyond control. The Government must forthwith come with a heavy hand on

[Shri M. Kathamuthu]

such *binami* transactions. The Ministry of Agriculture should look into these aspects if land reforms are to become a resounding success in our country. Sir, in the matter of land reforms, the cooperation of the people is a must and in order to ensure it the Government must formulate proposals for setting up peoples' committees throughout the country.

Sir, I have to point out that the farmers are not getting remunerative prices either for commercial crops or for foodgrains. You know that modern scientific agriculture demands greater use of chemical fertilisers even at forbidding prices. Though the Government have recently reduced the prices of chemical fertilisers, it is not so much as to permit the purse of the farmers. A viable approach has to be adopted in regard to fixation of remunerative prices for the agricultural products. The arguments that high prices for foodgrains would have adverse effect, the consumer price of foodgrains would go up, the inflationary tendencies would get further fillip etc. do not hold much water under the present circumstances. By portraying such a frightening picture, the just demands of the farmers for remunerative prices cannot be neglected. It must be borne in mind that agriculture, like any other industry, is also an economic activity.

I would like to say that the procurement of foodgrains varies from State to State. It should be uniform throughout the country. There is no meaning in declaring support prices where monopoly purchases are resorted, and where the farmers cannot sell their produce anywhere. Upto January 30, 1976 there was one procurement price in Tamil Nadu. After the dismissal of the Tamil Nadu D.M.K. Ministry and after the dissolution of the Assembly, it was declared that the procurement would be stopped. After agitation by the people, support price was announced. In this process the small farmers have suffered seriously. Instead of support price, remunerative procurement price should be announced. The methodology of the Agricultural Prices Commission fixing prices requires modification and in fact a thorough review should be undertaken in this matter. This is essential if the Government want to end the unseemly controversy between the urban and rural areas.

The hon. Minister this afternoon stated that the sugarcane production this would be just about 43 lakh tonnes as compared to 48 lakh tonnes last year. He also stated that this seems to be inexplicable when more area has been brought under sugarcane cultivation. If that is so, where has the sugarcane gone? I have to point out that in northern States more area has been brought under sugarcane cultivation. In southern States the production of sugarcane has come down, mainly because of unremunerative prices to the producers In fact, in Tamil Nadu, the price given to sugarcane is very much less. Naturally the sugarcane cultivators have left sugarcane cultivation. The same position obtains in cotton and chilly The sugarcane price varies from State to State. The Central Government must bestow their personal attention in this important matter concerning the vital economic activity of the nation.

Though the minimum wages to the agricultural labour have been announced, they have not got the benefit yet I understand there is interference from Police in many places. I demand that the Ministry of Agriculture should look into this matter seriously and sincerely.

In conclusion, I would remind this House that the hon. Finance Minister himself stated in his budget speech that the credit facilities being extended by the financial institutions have so far been availed of by the big farmers. In the Annual Report of the Ministry of Agriculture a reference has been made to this fact. The institutionalised

credit being given now is not sufficient for the small farmers. The Government must ensure that the small farmers get adequate credit facilities at the appropriate time.

With these words I conclude my speech.

श्री सुखदेव प्रसाद वर्मा (नवादा) : सभापति महोदय, मैं कृषि मन्त्रालय की मांगों का समर्थन करते हुए, अन्य माननीय सदस्यों की भांति मैं भी परम आदरणीय कृषि मन्त्री—बाबूजी तथा उनके मन्त्रालय के अन्य सहयोगी राज्य मन्त्री एवं उपमन्त्री महानुभावों को बधाई देता हूं, जिन्होंने, इस मंत्रालय में आने से पूर्व देश में खाद्यान्न के मामले में जो अनिश्चितता की स्थिति चल रही थी उस स्थिति को बदल दिया । आज सारे देश में यद्यपि कृषि से सम्बन्धित लोग 80 प्रतिशत हैं, जिनमें किसान, खेतिहर मजदूर आदि शामिल हैं, लेकिन कृषि का असर इस देश की तमाम 60 करोड़ जनता पर पड़ता है और सभी कृषि पर ही आश्रित हैं । सब के दिलों से आज यह चिन्ता निकल गई है कि अब खाने को नहीं मिलेगा । लोगों के अन्दर जो जमाखोरी की प्रवृत्ति पैदा हो गई थी, वह प्रवृत्ति अब प्राय: समाप्त हो गई है । बीस सूत्री आर्थिक कार्यक्रम के अन्तर्गत देश के किसान-मजदूरों में एक ऐसा विश्वास पैदा हो गया है कि अब इस समस्या का निश्चित रूप से समाधान होने वाला है और इस विश्वास की भावना को जगाने की जिम्मेदारी हमारे कृषि मन्त्रालय पर तो है ही विशेषरूप से प्रधानमन्त्री की है । हमारे सीमान्त किसानों में, लघु किसानों में, खेतिहर मजदूरों में यह भावना जाग गई है कि मेरे लिये एक बहुत बड़ा क्रान्तिकारी परिवर्तन इस देश के अन्दर होने वाला है, परम आदरणीय बाबूजी के नेतृत्व में मेरा कल्याण होने वाला है । आज सचमुच यह जो आशा जगी है, वह गलत नहीं है । सभापति महोदय आप का भी गांवों से गहरा सम्बन्ध रहा है, अन्य माननीय सदस्यों का भी गहरा सम्बन्ध है, हमारा कार्यक्रम एक बड़ा क्रान्तिकारी कार्यक्रम है, इसमें कोई सन्देह नही है, अगर इस का क्रियान्वयन सही ढंग से हो तो सचमुच इस देश का कायाकल्प आर्थिक क्षेत्र में हो सकता है । लेकिन एक बात आज मैं स्पष्ट कहना चाहता हूं—चाहे वह भूमि सीमा की बात हो, वितरण की बात हो, न्यूनतम मजदूरी की बात हो या सीमान्त किसानों के आर्थिक विकास की बात हो, इसमें जो सहयोग देश की राजनीतिक संस्थाओं से और सरकारी अधिकारियों से मिलना चाहिये, वह नही मिल पा रहा है । आज इस मंत्रालय से सम्बन्धित अधिकारियों को देखना होगा कि जिस कार्यक्रम को हम तेजी से लागू करना चाहते हैं और कुछ मामलों में तो हमने 30 जून तक की सीमा रेखा खींच दी है, मैं समझता हूं कि अभी तक की जो कार्यवाही है इसकी चर्चा बहुत हुई है लेकिन जमीन पर उतारने के लिये जो कारगर कदम होना चाहिये उसमें कमी है. और मुझे सन्देह है कि 30 जून तक हम उसको पूरा कर पायेंगे कि नहीं । सभापति जी, सीलिंग से जितनी जमीन प्राप्त होगी उसमें कुछ वैधानिक अड़चनें हैं । बिहार में आपने देखा होगा कि आर्डिनेंस के जरिये अपील की अवधि में कम करने की चेष्टा की गई है । अपील के समय को कम किया गया है । फिर भी बहुत सी अन्य कानूनी अड़चनें हैं । नासी और बेनामी जमीनों की जो हालत है उसको देखते हुए मुझे सन्देह है कि सरकार अधिक जमीन प्राप्त कर सकेगी । इसका कारण यह है कि सरकार अगर डाल डाल चलने की चेष्टा करती है, तो हमारे ऐसे भूमिवान जो कुत्ते और बिल्लियों के नाम से जमीन को ट्रांसफर किये हुए हैं, वह पत्ते पत्ते चलने वाले हैं । इसका पता लगाने के लिये कारगर कदम की जरूरत है । बिहार के अन्दर अभी भी कई लाख एकड़ जमीन ऐसी है जिस पर खेती होती है और जो गैरमजरूआ मालिक और गैरमजरूआ

[श्री सुखदेव प्रसाद वर्मा]

ग्राम के नाम से है, जिस को भूमिवान पुराने जमींदारों के फर्जी हुक्मनामा लेकर ग्रपनी जमीन के साथ मिला कर खेती कर रहे हैं। पुराने सर्वे (रेकार्ड ग्राफ़ राइट) रेकर्ड में गैरमजरुग्रा मालिक ग्रौर गैरमजरुग्रा ग्राम जो जमीन दर्ज है उस जमीन को हम ग्रासानी से ले सकते हैं। जब हम ग्रावश्यकता के ग्रनुसार संविधान में परिवर्तन कर सकते हैं, सीलिंग ऐक्ट में फालतू जमीन लेने के लिये नियम कानून बना सकते हैं, तो पुराने रेकार्ड ग्राफ़ राइट में दर्ज गैरमजरुग्रा ग्राम ग्रौर गैर-मजरुग्रा मालिक जमीन को भी लेने के लिये कानून बना कर ले सकते हैं ग्रौर उसे भूमिहीनों के बीच में बांट सकते हैं जिससे उन्हें खेती योग्य लाखों एकड़ जमीन मिल सकती है। ग्रौर उसके बाद जो नामी ग्रौर बेनामी जमीन है उसको निकलवा कर बटवायें।

सभापति महोदय, इस सदन में चर्चा हुई कि किसानों के उत्पादन के मूल्य बहुत गिरते जा रहे हैं, उनकी हालत दयनीय है। यह बात सच है कि कृषि के मूल्य, खाद्यान्न के मूल्य में गिरावट ग्रायी है ग्रौर इससे किसानों को तकलीफ़ है। ऐसा क्यों है? क्योंकि ग्रौद्योगिक वस्तुग्रों के मूल्य में ग्रौर कृषि के मूल्य में सन्तुलन नहीं है। ग्राप कृषि उत्पादित चीज़ों के मूल्य में वृद्धि न करें लेकिन इतना जरूर कर सकते हैं जिस ग्रनुपात में कृषि वस्तुग्रों का मूल्य घटा है उसी ग्रनुपात में ग्रावश्यक वस्तुएं, जिनकी किसान को खेती का उत्पादन करने में ग्रावश्यकता रहती है, दिलाने की ग्राप को व्यवस्था करनी चाहिये। ग्रगर ग्राप ऐसा नहीं करेंगे तो मूल्य गिरने से देश में निश्चितता की स्थिति जो ग्रायी है इसका उस पर कुप्रभाव पड़ सकता है।

एक बात समझ में नहीं ग्राती कि जो किसानों की वकालत करते हैं, मैं भी किसान हूं, एक तरफ़ कहते हैं कि किसान की स्थिति दयनीय होती जा रही है, उत्पादन पर ग्रसर पड़ रहा है। लेकिन मैं ग्रपने मित्रों से जानना चाहता हूं कि जिस गांव में किसान रहते हैं उसी गांव में खेतिहर मजदूर भी रहते हैं जिनका सम्बन्ध खेती से है। खेती में तीन तरह के लोग हैं। एक ऐसे व्यक्ति हैं जिनके पास खेती है लेकिन खुद खेती नहीं करते हैं। एक ऐसे व्यक्ति हैं जिन के पास जमीन है ग्रौर स्वयं खेती करते हैं, ग्रौर एक ऐसे व्यक्ति हैं जिनके पास जमीन नहीं है, लेकिन खेती करते हैं। लेकिन ऐसे जो लोग जिन के पास जमीन नहीं है ग्रौर ऐसे छोटे किसान जो खुद खेती करते हैं, पहले खेतिहर मजदूर की हालत को सुधारने के लिये ग्रापने कुछ किया है? क्या कोई किसान परिवार ग्राज ऐसा है जिसका पूरा परिवार एक ही फूस की टूटी झोंपड़ी में रहता है। ऐसा परिवार ग्राप को खेतिहर मजदूर का ही मिलेगा। उस की इस ग्रवस्था को दूर करने के लिये ग्रापने ग्राज तक क्या किया है? यह सवाल मैं उनसे पूछता हूं जो किसानों की वकालत करते हैं। ग्राज खेतिहर मजदूर की मेहनत पर वह ग्रपना जीवन व्यतीत करते हैं। ग्राज ऐसे लोगों की तरफ़ ध्यान नहीं गया है। जब मूल्यों में थोड़ी सी कमी ग्राई है तो लोग चिल्लाने लगे हैं कि हमारा बड़ा नुकसान हो रहा है। वह खेतिहर मजदूर जो बाप-दादा से लेकर ग्राज तक ग्रपना खून पसीना बहा कर किसान को खिलाता है ग्रौर एक छोटी सी झोंपड़ी में रहता है ग्रौर एक ही कोठरी में बेटा, बेटी, दामाद, मां-बाप सभी रहते हैं, सोते हैं ग्रौर जिसमें मात्र एक बोझ फूस की छावन रहती है ग्रौर जिसकी स्थिति ग्राज एक गरीब से गरीब किसान से भी खराब है, ग्राज ग्रावश्यकता इस बात की है कि उसको भी कुछ राहत मिले। ग्राज जिस स्थिति में एक किसान रहता है, उसको चाहिए कि उसी स्थिति में मजदूर को रखने की व्यवस्था करे। ग्राज यह तो कहा जाता है कि किसान के साथ ज्यादती होती है लेकिन दुःख के साथ कहना पड़ता है कि ग्राज उस खेतिहर मजदूर के बारे में कोई ग्रावाज नहीं

उठ रही है । मैं समझता हूं कि इस सदन के माननीय सदस्यों को चाहे वे किसान वर्ग के हों, चाहे व्यापारी वर्ग के हों या चाहे और किसी वर्ग के हों, उनको इस तरफ भी ध्यान देना चाहिए ।

प्रधान मन्त्री जी के बीस-सूत्री आर्थिक कार्यक्रम के लागू होने से इन आपातकालीन स्थिति में, ऐसे लोगों के दिलों में जिनका जीवन समाप्त हो रहा था, निराशा आशा में परिवर्तित हो गई है लेकिन आज आवश्यकता इस बात की है कि जो वास्तविक की जमीन उन को दी गई है, जिस का पर्चा उन्हें दिया गया है और जिनके कारण उन पर भूमिवानों की लाठी घूम रही है, वह जमीन उनके कब्जे में आए । आज उस पर उनका कब्जा नहीं हो रहा है और अफसरशाही और पुलिस इन गरीबों को दफा 107 में परेशान कर रही है । हालांकि यह विषय राज्यों का है लेकिन नीति तो भारत सरकार ने निर्धारित की है और इसलिए मैं समझता हूं कि इस तरह के कदम उठाने चाहिएं कि मजदूरों को, जिन को वह जमीन मिली है, पुलिस अफसर दफा 107 में परेशान न करे । मेरा कहना तो यह है कि दफा 107 उसके ऊपर चलनी चाहिए जो कि मजदूरों को जमीन नहीं लेने देना है न कि उन मजदूरों पर । बिहार में दफा 107 पुलिस के द्वारा खेतिहर मजदूरों पर सरकार द्वारा निर्धारित मजदूरी मांगने के लिये चलाया जा रहा है । पुलिस भूमिवान के मेल में आकर खेतिहर मजदूरों को परेशान कर रही है । दफा 107 तो न्यूनतम मजदूरी नहीं देने वालों पर चलना चाहिये न कि खेतिहर मजदूरों पर । मैं अभी गांवों में घूम कर आया हूं और मुझे पता चला है कि वहां पर मजदूरों पर बहुत जुल्म ढाया जा रहा है । मेरा निवेदन यह है कि इस तरफ़ मन्त्री जी का ध्यान जाना चाहिए ।

अब मैं मन्त्री जी का ध्यान सिंचाई की ओर ले जाना चाहता हूं । सभी माननीय सदस्यों ने कहा है कि खेती के लिए सिंचाई का पानी सबसे जरूरी चीज है । पानी मिल जाए और दूसरे साधन न मिलें, तो वह भी किसान खाने लायक पैदा कर सकता है । अभी हमारे राज्य मन्त्री श्री शाह नवाज खां ने कमान्ड एरिया, ड्राउट प्रोन एरिया स्कीम तथा सीमांत एवं लघु किसान विकास स्कीमों के बारे में बताया । मैं उनका ध्यान बिहार के चार सुखाड़ क्षेत्रों की तरफ़ ले जाना चाहता हूं । ये हैं जमुई, नवादा, भभुआ और पलामू । वहां पर दो वर्षों से स्टेट ट्यूबवेल्स का काम बन्द है क्योंकि भारत सरकार ने पैसा नहीं दिया है । इसलिए मेरा कहना यह है कि भारत सरकार को जो उस काम के लिए पैसा देना है, वह शीघ्र दे । भभुआ हमारे बाबूजी का क्षेत्र है । उसके लिए भी आपने पैसा नहीं दिया है और वहां पर विकास का कार्य बन्द है । हमारे नवल किशोर सिन्हा जी ने नलकूपों के बारे में काफ़ी चर्चा की है और मैं उनसे सहमत हूं । राजकीय नलकूप का चैनल शीघ्र बनवाया जाय । नहीं तो क्षमता के अनुसार सिंचाई नहीं हो सकेगी ।

एक बात मैं और कहना चाहता हूं । यह बात नहीं है कि जल विवाद को तो आपने हल कर दिया है लेकिन बहुत से माननीय सदस्यों ने नदियों के जल को राष्ट्रीय सम्पत्ति मानने की मांग की है । राष्ट्रीय सम्पत्ति होनी चाहिये । इस सन्दर्भ में मैं एक उदाहरण देना चाहता हूं और मैं श्री के० एल० राव जी को बधाई देना चाहता हूं कि उन्होंने तिलैया डाइवर्शन स्कीम की चर्चा अभी की है । दो साल से वह भारत सरकार में इसलिए पड़ी हुई है कि बंगाल सरकार और बिहार सरकार की सहमति प्राप्त करनी है । यह स्कीम सुखाड़ क्षेत्रों के लिए है, जैसे कि गया और नवादा जिले, और इसके बारे में फैसला जल्दी होना चाहिए तथा शीघ्र इस उपयोगी लाभदायक स्कीम में काम आरम्भ कर देना चाहिए ।

[श्री सुखदेव प्रसाद वर्मा]

इसके अलावा सकरी रिजरवायर और मुहाने रिजरवायर का मामला भी बिहार सरकार से आकर भारत सरकार में पड़ा हुआ है। ये सभी स्कीमें गया, नवादा जिला सुखाड़ इलाकों के लिए हैं और इनकी स्वीकृति युद्ध स्तर पर होनी चाहिए ताकि वहा के लोगों को सिंचाई की सुविधाए मिल सके। अन्न के मामले में हम स्वावलम्बी होना चाहते हैं तो इस बढती हुई आबादी को रोकने की चेष्टा की जाय। इसका एक उपाय यह है कि हम अपना उत्पादन बढ़ाये। उत्पादन बढ़ाने के लिए सिंचाई के साधन आवश्यक हैं। सकरी रिजरवायर और मुहाने रिजरवायर का सम्बन्ध मेरे क्षेत्र से है। इस ओर मैं मानीय मन्त्री जी का ध्यान आकर्षित करना चाहता हूं कि बिहार के उपरोक्त दोनों योजनाओं को जो नवादा एव गया जिलों के सुखाड़ क्षेत्र की हैं, शीघ्र स्वीकृति देकर पचम पचवर्षीय योजना के अन्दर पूरा कराने की व्यवस्था करे।

SHRI K. SURYANARAYANA (Eluru): Mr. Chairman, Sir, I was very glad to hear that sufficient funds have been provided for agricultural development, particularly on the irrigation side. The Andhra Government had requested several times for the completion of the Nagarjunasagar Project. It was originally estimated to cost Rs 91.12 crores; now the figure is expected to be Rs. 312.47 crores. Work on the project was inaugurated by Pandit Jawaharlal Nehru in 1955. It started in 1965 but thereafter the allocations came down sharply. From Rs. 20 crore in 1965-66 it came down to Rs. 5.3 crores in 1973-74.

Work on the Nagarjunasagar Dam having been completed, water is now available to irrigate the full ayacut of 21.54 lakh acres. The canal excavation has however been partly completed upto mile 66/3 and block 12 on the right side. A total of 10.71 lakh acres has been covered with irrigation facilities. The expeditious execution of canal works to cover the balance of 11 lakh acres depends on the availability of increased funds. But for lack of funds we cannot complete it now. The Government of Andhra Pradesh has appealed to the centre several times for funds. It is not Andhra Pradesh or Guntur or the Krishna district only which is concerned with this. This should be treated as a national project just as Bhakra-Nangal or Damodar Valley project or Neyveli. Agriculture is the only industry of Andhra Pradesh. We have no other industry. Government are prepared to spend crores and crores on importing foodgrains but Government are not considering the investment of a few crores here which will produce food for the entire country, not only for Andhra Pradesh.

Concrete proposals were sent to the Government of India in February 1975 for sanction of additional financial assistance, if necessary by securing foreign aid, as the additional investment on the project by the Centre would result in tremendous economic advantage to the country. Now I heard that the Government have sanctioned only Rs 3.5 crores for Nagarjunasagar and Rs 1 5 crores for Pochampad; the additional benefits as a result of which would come to 5,000 hectares in the case of Nagarjunasagar and 10,000 hectares in the case of Pochampad.

We always say that the farmer is the backbone of the economy of the country that the farming industry is the basic and key industry of the country. But this is the fate of projects which have a direct bearing on agriculture and farming. The Minister has not given a proper answer.

As regards sugarcane, the basic question is about the cane price. That is the only industry owned by the farmers now Unless the cane price is fixed satisfactorily, the farmers will suffer This question has been raised many times for two or three years. There is no reply as to on what basis they have

fixed the price. Several time, we have discussed the matter with the concerned officers in the Agriculture Ministry. Generally, they have agreed on the calculations, but nothing actually happened.

Recently, fortunately or unfortunately, we have constructed one Cooperative Sugar factory at Bhimadola in my constituency. Now the loss has gone up. We constructed the factory within a cost of Rs. 3 crores (*Interruption*).

SHRI ANNASAHEB P. SHINDE: Very unfortunate.

SHRI K. SURYANARAYANA: Because we have not pushed up the price we have not colluded with the manufacturers, whereas in the same year, for the same capacity with the same machinery Government have invested Rs. 4½ crores. The incentive is not there to my factory.

AN. HON. MEMBER: Sampath Committee.

SHRI K. SURYANARAYANA: We do not consider the Sampath Committee. I am asking Shri Shinde and Shri Jagjivan Ram, not Sampath. They are responsible to us. Sampath is only a calculator. Government has to consider all these things; after all Secretary will give only the figures. I do not want to blame only the officers. Things are going on like this. Unless the cane grower is assured of a reasonable price, there will be difficulty and hardship. There have been several changes in pricing policy of sugar industry. On what basis? Why? In 1963-64 it was Rs. 4.69 to Rs. 6.46 per quintal. I have no time to quote all the figures; in 1970-71 it was Rs. 7.37 to Rs. 9.22 and later on it was from Rs. 8.52 to Rs. 12.80. How can we go on like this? Our factory managing director is a deputy collector, not a private man; we have borrowed several lakhs of rupees as loans from the Industrial Finance Corporation; the State and the Central Governments are standing surety for 50:50; we have invested about Rs. 71 lakhs and the Andhra Government through the NCI, Rs. 65 lakhs. The managing director cannot face the general body. There is loss. For what reasons? Not due to malpractices. The whole thing is controlled by the government. It is the first new factory which, in the first year crushed 70,000 tonnes. It is the policy. That is the difficulty. This year the farmers have gone to private factories and khandsari manufacturers in the district. Who can pay more in time. This factory is losing. Last year the fiscal loss was Rupees five lakhs and depreciation loss was Rs. 25 lakhs; total Rs. 30 lakhs; this year Rs. 32.83 lakhs. The managing director, a deputy collector, is unable to face it: he wants to go on leave or transfer. What is this government doing? Mr. Shahnawaz Khan is sympathising with us but could not do anything. I appeal to the Cabinet through Mr. Shinde and other Ministers. I have approached the Prime Minister and Shri Jagjivan Ram about how the things are happening like this Is it happening because it is a co-operative? The position will be different if it is a private factory. I am now prepared to declare the co-operative factory to be a private or public factory. Government also may join. How can we manage like this? We have got our own methods to manage those things if it is private. The question is whether it should be nationalised or should there be partial decontrol or control. How can we maintain 35 per cent free sale? I have got the figures. The government has calculated on the price for free sale which is Rs. 319.7 in Punjab, Rs. 325 in Haryana. In Andhra they say it is Rs. 315 for free sale Sugar. I understand from the managing director that they have sold only at Rs. 275 in my factory. The government officers have gone on the basis of presumption only. It is cutting the throat of the farmer now. They say that the growers are getting a share of the profits from the free sale. How many factories in U.P., Bihar, or other states gave the share of their profits to the cane suppliers of free sale? What is the amount? What does each factory in India get from the

[Shri K. Suryanarayana]

free sale proceeds? What is the recovery? In my state also a fifteen year old factory shows recovery at Rs. 8.5 or Rs. 9. There is no check on the factory. The Government only depend on their figures.

Coming to irrigation, the Godavary barrage in Andhra Pradesh was constructed in 1847—1853 by one Mr. Cotton agent of the British East India Company. Because he constructed it, he was called back; during those days they did not allow to develop our country. The Godavari anicut at Dowlaiswaram in East Godavari and West Godavari Districts was constructed in the years 1847 to 1853 to serve the area of 4 lakh acres. By 1936, the ayacut under the system rose to 10 lakh acres. The anicut is more than a century old. The structures of the anicut were adjudged as being beyond the scope of renovation. So on the recommendations of an Expert Committee the construction of a new Barrage to protect the existing ayacut to save the 10 lakh acres had been considered. In view of the importance and urgency of the work, the International Development Agency was requested for financial assistance.

Now, in my own village, Polunuru, I have asked the small farmers to contribute towards share capital of sugar co-operative factory and they have agreed to do so. There are about 10 Harijans and 10 or 15 small farmers in the village. These small farmers took loan from the banks and the co-operative societies. They also took taccavi loan from the Government. These small farmers own one to two acres of land. Due to failure of monsoon, these farmers are not able to repay the loans taken from the Government, Commercial Banks and the Co-operative societies. Their property is being attached. Their land is being attached. The produce, that is, paddy, grown in the small lands is being attached. The paddy procured from the farmers is sold to the neighbouring villagers. The Food Corporation of India will add Rs. 30.0 per bag of paddy thus procured from these farmers and sell it in the neighbouring areas. In my district, that is, West Godavari, the delta areas comprise three taluks and the interior dry areas consist of five taluks. The farmers living in the dry areas will generally go to the delta areas during the transplantation and harvesting periods in the season. These people will work in the delta areas, in the fields. But, unfortunately the paddy produced by these people is not sold to them at a reasonable price. The Food Corporation of India sells the very same paddy produced by them at a higher price.

Another point is that there is no moratorium for the loans given by the co-operative banks and the commercial banks. Unless moratorium is declared in the case of loans taken by the small farmers owning one or two acres of land—because there was crop failure—these small farmers cannot survive.

MR. CHAIRMAN: Mr Suryanarayana, it is not my duty to ring the bell off and on. Your time is over. Please sit down.

श्री नाथू राम अहिरवार । दस दस मिनट कांग्रेस के माननीय सदस्यों को मिलेंगे । नौ मिनट पूरे होने पर मैं घंटी बजा दूंगा । और माननीय सदस्य दस मिनट पूरे होने के बाद समय न ले ।

श्री नाथू राम अहिरवार (टीकमगढ़) : अभी तक तो पन्द्रह मिनट दे रहे थे ।

सभापति महोदय : सचेतक ने सलाह यह दी है इस वास्ते मैं असमर्थ हूं ।

श्री नाथू राम अहिरवार : कृषि विभाग की तथा सिंचाई विभाग की मांगों का समर्थन करते हुए मैं कृषि मन्त्री महोदय तथा उनके सहयोगियों और कृषि विभाग और सिंचाई विभाग के सभी अधिकारियों को बधाई देता हूं कि देश में एक साल पहले जो

चिन्ता व्याप्त थी खाद्यान्नों के बारे में वह दूर हुई है और हम स्वावलम्बी होने की दिशा में आगे बढ़े हैं। खाद्यान्नों के जो भाव घटे हैं उससे जो गांव में काम करने वाले मजदूर हैं और जो शहरों में काम करने वाले मजदूर हैं उनको जो मजदूरी मिलती है, उनमें यह आशा बंधी है कि सारा दिन काम करने के बाद उनको अब पेट भर खाना तो मिल रहा है।

बीस सूत्री आर्थिक कार्यक्रम के अन्तर्गत भू आवंटन का कार्य सारे देश में चल रहा है। उसमे लोगों के मन में आशा जगी है। मैं मध्य प्रदेश की बात कहना चाहता हूं। अभी बिहार के एक माननीय सदस्य बता रहे थे कि वहां पर जो भू आवंटन हो रहा है उसमें एम० एल० एज० और एम पीज़ को कोई अधिकार नहीं है। मैं मध्य प्रदेश के बारे में कहना चाहता हूं कि जब हमारे यहां सेठी जी मुख्य मन्त्री थे तब वहां पर जिला स्तर की, तहसील स्तर की और राजस्व निरीक्षक स्तर की समितियां बनी थीं और उनको काफी अधिकार दिए गए थे। जिला समितियां अन्य समितियों के विभिन्न कार्यों को देखती हैं। तहसील समितियां सीमेंट, मिट्टी का तेल, कपड़ा, चीनी आदि आवश्यक वस्तुओं के वितरण के कार्य की देखभाल करती हैं। राज्य स्तर की समिति भूमि आवंटन का कार्य करती है और उसको इस सम्बन्ध में पूरे कानूनी अधिकार दिये गये हैं। तहसीलदार उस समिति के सामने सब रिकार्ड पेश करता है। समिति सब रिकार्ड देख कर पता लगाती है कि किसी गांव में कुल कितनी जमीन है, कहीं कोई जमीन छिपा कर तो नहीं रखी गई है और किसी जमीन पर गलत कब्जा तो नहीं है आदि। समिति मौके पर जाकर प्रबन्ध करती है।

इस व्यवस्था से बहुत लाभ हुआ है। राजस्व स्तर की समिति जमीन सम्बन्धी सभी झगड़ों के बारे में निर्णय करती है। अगर किसी आदमी ने दूसरे व्यक्ति की भूमि पर कब्ज़ा कर रखा है, तो उसको हटा दिया जाता है। यदि दूसरे राज्यों में भी यह व्यवस्था हो जाये, तो शायद थोड़ी बहुत गड़बड़ी तो हो सकती है, लेकिन शत-प्रतिशत गड़बड़ी नहीं हो सकेगी।

शासन ने भूमिहीनों को पांच एकड़ जमीन देने का निश्चय किया है, लेकिन सीलिंग कानून को लागू करने के पश्चात् बहुत कम जमीन बच पाई है, क्योंकि जिन लोगों के पास जमीनें थीं, उन्होंने पहले से ही अपने परिवार के लोगों के नाम कर रखी हैं। इसलिए ज़मीन नहीं मिल पा रही है। इससे सरकारी पड़त भूमि में से दो तीन एकड़ जमीन में कुआं नहीं खोदा जा सकता है। कहीं कहीं पथरीली ज़मीन होने के कारण कुआं नहीं खोदा जा सकता है। इसलिए भूमि का लाभ उन लोगों को तभी मिल सकता है, जब वहां सिंचाई की उपयुक्त व्यवस्था की जाये।

जहां तक छोटी सिंचाई योजना का सम्बन्ध है, नदी-नालों का बरसाती पानी बह जाता है और उसका कोई उपयोग नहीं हो पाता है। इस लिए अगर नालों में सीमेंट की पक्की पट्टी बना दी जाये, तो उस से बरसात के पानी को रोका जा सकेगा। फिर उस पानी को पम्प आदि के द्वारा निकाल कर जमीन को सींचा जा सकता है। टीकमगढ़ में ऐसा प्रयोग किया गया है। नदी-नालों में सीमेंट की पट्टी बनाने से एक तो उनमें पानी भरा रहेगा और दूसरे, उसके कारण कुओं का जल-स्तर भी नीचे नहीं जायेगा। इससे किसानों को यह लाभ होगा कि वे गर्मी की फ़सल भी पैदा कर सकेंगे।

1961 के सैन्सस के मुताबिक हमारे टीकमगढ़ ज़िले में 800 प्राचीन तालाब हैं। उनमें से अधिकतर तालाब टूटी-फूटी हालत में हैं। मैंने हिसाब लगाया है कि अगर एक तालाब पर एक लाख रुपया खर्च करके उसको उपयोग के लायक बनाया जाये, तो कुल 8 करोड़ रुपया खर्च होगा। यह रुपया खर्च करने से 8 लाख एकड़ जमीन की सिंचाई

[श्री नाथूराम अहिरवार]

होगी और 80,000 टन गल्ला अधिक पैदा होगा। जिन लोगों को जमीनें बांटी गई हैं, उनकी जमीनों में सिंचाई की व्यवस्था करने से उन की हालत भी बेहतर होगी और देश का उत्पादन भी बढ़ेगा।

मन्त्री महोदय के प्रयास से कुछ बड़ी नदियों के जल विवाद हल हुए हैं। राजघाट के सम्बन्ध में समझौता होने के कारण मध्य प्रदेश, और विशेषकर टीकमगढ़ की जनता उन की आभारी है। इससे टीकमगढ़, झांसी, बुन्देलखण्ड को पानी मिलने से वहा की गरीब जनता को बहुत लाभ होगा।

छोटे किसानों को बैंकों से ऋण नही मिल पा रहा है। छोटा धधा करने वालों और जो लोग ऋण मे मुक्त हुए हैं, उनको भी समय पर ऋण नहीं मिल रहा है। बैंक कहते है कि वे दस मील की सीमा से बाहर ऋण नही दे सकते हैं। जैसा कि मैने मन्त्री महादय को भी लिखा है, कोई ऐसी व्यवस्था की जाय कि सरकार की ओर से को-आपरेटिव सोसाय-टियों के पास तीन, चार, पाच हजार रुपये का फड रख दिया जाये। गाव में सब किसान कर्ज लेने वाले नही होते है। छोटे किसान, चमड़े आदि का छोटा धधा करने वाले और जिन लोगों को अब जमीन दी गई है, उन्ही लोगों को सौ, दो सौ रुपये की जरूरत होती है। हर एक व्यक्ति की क्रेडिट लिमिट निश्चित कर दी जाये। किताब में लिख दिया जाये कि अमुक व्यक्ति के मकान या भूमि की कीमत 500 रुपये है और इस लिए उसका इतना क्रेडिट है।

अब उनको 200 रुपये की जरूरत है तो वह उनको मिल जाय, उनकी किताब से उसको चढ़ा लें और उसको वह खर्च करें, बाद मे चुकता कर दें। मैंने अपने क्षेत्र में छतरपुर जिले के बिजावर तहसील हैडक्वार्टर पर जो स्टेट बैंक है उस बैंक से ढाई ढाई सौ रुपया बहुत सारे बांस और चमड़े का धंधा करने वालों को दिलाया। उन्होंने 6 महीने में उसको चुकता कर दिया और फिर ले आये। जहां बैंक के एजेंट के अच्छे और गरीबों से सहानूभूति रखने वाले हैं वहां यह सम्भव हो जाता है। अगर सभी बैंकों के ऐजेंट ऐसे हो जायें तो सरकार के ऊपर न इतना बोझ पड़े, न इतनी सरकार की आलोचना हो और जो गरीबों को सरकार ने साहूकारों से मुक्त कराया है वह उनके लिये वरदान साबित हो जाये। लेकिन आपके बैंक इस मामले मे आगे नहीं आ रहे है। तो मैं यह कह रहा था कि सहकारी समितियो के माध्यम से ऐसा किया जाय जिससे गरीबो को ऋण मिल सके क्योंकि आप हर जगह बैंक तो खोल नही सकते और न आसानी से उनके द्वारा यह काम हो सकता है। सहकारी समितियां हर जगह हैं। लेकिन दुर्भाग्य यह रहा है कि हमारा जो कोआपरेटिव डिपार्टमेंट रहा है, हमने देखा हैं कि उसके अन्दर अभी भी वही वर्ग हावी है जो जमीदारी करता था, जो साहू-कारी करता था और जो धन्ना सेठ थे उन्होंने ही उसको हथिया रखा है। उन्होंने जितना ऋण बैंका से लिया वह स्वय के खर्च मे ले लिया और गरीबो को दो रुपये तीन रुपये सैकडा मासिक ब्याज पर रुपया दिया। बैंक से 8—10 प्रतिशत सालाना पर ऋण लिया और उनको 25 प्रतिशत सालाना पर दिया। इसलिये कोआपरेटिव सोसायटी के कानून मे सशोधन होना चाहिये। जो एक बार सभा-पति हो जाता है वह वर्षों तक सभापति बना रहता है। अब से कानून मे ऐसा परि-वर्तन करना चाहिये कि कोई भी आदमी एक वर्ष से अधिक समय तक सभापति नही रहने दिया जाय जिससे दूसरों को मौका मिले गरीब आदमी उसमें आयें, पार्टिसिपेट करें और गरीबों का उसमें भला हो सके। इस दिशा में भी सरकार को कुछ करना चाहिये।

बुन्देलखण्ड बहुत ही पिछड़ा हुआ क्षेत्र है। मेरा निवेदन है कि वहां की जितनी

सिंचाई योजनायें केन्द्रीय सरकार के पास पड़ी हों उनके ऊपर विशेष ध्यान देने की कृपा करें। इन शब्दों के साथ मैं आपको धन्यवाद देता हूं।

श्री कमला मिश्र 'मधुकर' (केसरिया) : सभापति महोदय, मैं आपको धन्यवाद देता हूं कि आपने मुझे इस अनुदान पर बोलने का समय दिया। संयोग की बात यह भी है कि बाबू जी भी इस बैठक में उपस्थित हैं। मैं उनसे खास कर बिहार के बारे में निवेदन करूंगा। मैंने अभी हाल में बिहार की यात्रा की है। वहां पर भूमि सुधार कानून तो बना दिया है, कानून के अमल के लिए बहुत जोरदार वातावरण भी तैयार हो गया है लेकिन मैं आपको बताऊं, अभी हाल में चम्पारन जिले के अन्दर जहां गांधी जी का सत्याग्रह हुआ था, वहां आज भी जमीदारों की गोली से सात कृषि मजदूर मारे गये हैं इस बात के लिये कि एक जमीन को जोतने वाले किसान थे, जमीदार ने जबर्दस्ती फसल काटनी चाही, काटने के बाद सात किसान गोली से मारे गये। यह स्थिति आज भी वहां है। स्थानीय पुलिस अधिकारी उसमें शामिल थे जमींदार की मदद करने के लिये। लेकिन आपके ऊपर के अधिकारियों ने सहयोग किया जिससे अब न्याय मिलने की आशा है।

ऐसे ही खेत मजदूरों की समस्यायें हैं। मैंने सभी जगह घूम कर देखा है, 99 प्रतिशत गांव में आज भी आपका न्यूनतम मजदूरी कानून लागू नहीं हुआ है। मजदूरों के जीवन में आशायें जरूर जग गई हैं। वे उम्मीद कर रहे हैं कि प्रधान मंत्री के बीस सूत्री कार्यक्रम से उनके जीवन में कुछ तब्दीली आएगी। लेकिन कर्ज की व्यवस्था जो उन के लिये है उसमें उनको कर्ज मिल नहीं रहा है और उसके कारण उनके जीवन में कोई सुधार नहीं हो पाया है। यहां तक कि जो जमीन हदबन्दी से फाजिल उनको मिल भी रही है उस पर खेती करने के लिये जो व्यवस्था चाहिये वह नहीं होने से उस पर खेती करने में वही असुविधायें और कठिनाईयां उनके सामने मौजूद हैं जो पहले थीं। इसलिये इस पर बाबू जी को ध्यान देना चाहिए।

दूसरी बात बिहार की ही कह रहा हूं कि गंडक नहर, पश्चिमी कोसी नहर अथवा स्कीम और दूसरी उत्तरी बिहार की जो नदियां हैं उनके साधनों का समग्र रूप से इस्तेमाल अभी भी नहीं हो रहा है और आपसे एक वक्त हमने कहा था, अभी भी मैं कह रहा हूं कि जब तक नेपाल से समझौता नहीं करते हैं तब तक उत्तरी बिहार की बाढ़ का नियंत्रण और नदियों की तमाम जो जलराशि है उसका इस्तेमाल बिहार के लिये सम्भव नहीं है। गंडक नहर में सिंचाई की क्षमता आपने पैदा कर दी है लेकिन नहर की स्थिति यह है कि वाटर लागिंग के कारण सिंचाई की क्षमता का इस्तेमाल नहीं हो रहा है और ड्रेनेज विभाग का काम कछुये की गति से चल रहा है। इस के ऊपर आपको ध्यान देना चाहिये। आपने कहा भी था कि जो सिंचाई क्षमता प्राप्त हो जाये उससे सिंचाई की जाय और उसके बाद आगे उसको बढ़ाया जाय। अगर इसके ऊपर अमल करने की दिशा में आप कदम उठायें तो काम हो सकता है। मेरा सुझाव है कि इस नीति पर अमल करने की दिशा में कदम उठायें, ताकि कुछ काम हो सके।

16.30 hrs.

[SHRI VASANT SATHE *in the Chair*]

अब आपने प्रबोधिनी समिति बनाई है—यह एक अच्छा कदम है लेकिन इसमें स्थानीय एम० एल० ए० और एम० पी० को भी सम्मिलित कीजिये। आपकी योजनाओं में

[श्री कमल 'मिश्र मधुकर']

कितना काम हो रहा है—आपके अधिकारी लोग तो इस के बारे मे आपको सब्ज-बाग दिखलायेंगे, वास्तविकता आपके सामने नही आ सकेगी, स्थानीय सदस्य आपको सही स्थिति बतला सकेंगे ।

जहा तक भूमिगत जल का सवाल है—देश मे जितनी सम्भावनाये हैं उनका सही ढग से इस्तेमाल नही हो रहा है। कहते हैं कि 46 लाख हैक्टेयर भूमि मे सिंचाई की सुविधा प्राप्त कर ली गई है, लेकिन यदि देश की पूरी भूमि का अनुपात लिया जाय तो यह 35 प्रतिशत अधिक नही है। 30 सालो मे यदि हम 35 प्रतिशत मे ही इस सुविधा को प्राप्त कर सके तो पूरी भूमि मे सिंचाई की सुविधा व्यवस्था करने मे कितना समय लगेगा—आप स्वय अनुमान लगा सकते हैं। आपको जो नहरे हैं—जैसे गण्डक नहर है या दूसरी नहरे है, उन नहरो मे बहुत जगह पानी ही नही पहुच पाता है। अनेक माननीय सदस्यो ने बिहार की चर्चा की है, जहा इस तरह की स्थिति है। मेरा अनुरोध है कि आप वहा पर नलकूपो की व्यवस्था कीजिये। यदि आप नहरो पर ही आधारित रहेगे तो जहा पानी नही पहुचेगा वहा के किसानो का बहुत दिक्कत होगी। इस तरफ आपको शीघ्र ध्यान देना चाहिये।

खाद्यान्न उत्पादन के मामले मे आपने जरूर लाभकारी प्रगति की है और इस क्षेत्र में हम बहुत जल्दी आत्मनिर्भर हो जायेगे। लेकिन इससे मे ही हम सतोष नहीं कर लेना चाहिए। खेती मे आज जो सफलता मिली है— वह केवल आपकी नीतियो से मिली है, ऐसी बात नही है, प्रकृति ने भी आपका साथ दिया है, उसकी कृपा से भी काफी अच्छी फसल हुई है, उसमें कामप्लेसेन्सी नहीं आनी चाहिये, बल्कि हमे अपनी नीतियों को पूरे जोर से लागू करना चाहिये।

आज हम बाढ़ नियंत्रण की बात भी कर रहे हैं—बिहार में बाढ़ से काफी बरबादी हुई है। आपने अपनी रिपोर्ट में भी कहा है—पूरे देश में जितनी बरबादी हुई है उसका 56 प्रतिशत केवल बिहार में हुआ है। पटना की चर्चा भी आपने उसमें की है। बिहार में बाढ़ नियत्रण तभी हो सकता है जब कि बिहार में बहने वाली नदियों को, जिनका स्रोत नेपाल में है, बाधा जाय। उनको बाधने के लिये विभिन्न किस्म की योजनाओं को लागू किया जाना चाहिये ताकि उनका पानी नियत्रण में आ सके, उसका उपयोग सिंचाई में हो सके, उससे बिजली का उत्पादन किया जा सके। इन बातों की तरफ शीघ्र कदम उठाना चाहिये।

मैं मांग रहा हू कि भूमिसुधार के कार्यों में शीघ्रता लाइये, इस काम में केवल अधिकारियो पर ही निर्भर नहीं रहना चाहिये बल्कि निचले स्तर पर कुछ कमेटिया बनाइये, जो ऐसे विचारो से प्रबुद्ध हो। आप पचायत स्तर पर बनाइये और उसमे कांग्रेस के लोग, कम्यूनिस्ट पार्टी के लोगों को लीजिये, जो उन विचारो को मानते हैं, उनमे विश्वास रखते है ताकि भूमि सुधार के काम मे कोई गडबडी हो रही है, जिनकी चर्चा अभी हमारे माननीय सदस्य श्री सुखदेव प्रसाद वर्मा जी ने की है, अन्य सदस्यों ने भी उनका उल्लेख किया है, उनको रोका जा सके। जमींदार लोग मायावी की तरह से—जैसा रामायण मे कहा है—जानि न जाहि निशाचर माया—हर तरह से कानूनी सहायता लेकर, दूसरी तरह से, जमीन को छिपा रहे है। इसलिये मेरा अनुरोध है कि भूमि सुधार की तरफ विशेष ध्यान दिया जाना चाहिये।

आज कुछ कानूनी अड़चने भी ऐसी हैं जिनको दूर करने की जरूरत है। पंचायत स्तर पर जमींदार लोग पचायतो में आ जाते हैं, पचायतों के सेक्रेटरी बन कर उस का लाभ अपने हित में इस्तेमाल करते हैं, जिससे गरीब

किसान को कोई लाभ नहीं पहुंचता, बल्कि उसके ऊपर तरह-तरह के जुल्म होते हैं। अभी मैंने चम्पारन की कहानी आपको सुनाई है। इसलिये खेत मजदूरों की सहयोग समिति बनाई जानी चाहिये, खेत मजदूरों के लिये न्यूनतम मजदूरी लागू होने की दिशा में कदम उठाया जाना चाहिये।

नेपाल सरकार से आपने फिर वार्ता की है, उसको और आगे बढ़ाइये, ताकि उत्तर बिहार को संकट से बचाया जा सके। बाढ़ नियंत्रण के सम्बन्ध में एक राष्ट्रीय नीति बनाइये, ताकि यह तय हो सके कि किसको प्रायारिटी दी जाती है। वैसे ही विभिन्न नदी घाटी योजनाओं के सिलसिले में, उसकी देखरेख में वहां के स्थानीय एम०एल०एज० को शामिल कीजिये और गंडक कमान्ड के एरिया में पानी निकालने की व्यवस्था कीजिये।

वैसे ही बाढ़ नियंत्रण के सिलसिले में मुझे कहना है कि बिहार को बहुत क्षति हुई है, उसको विशेष सहायता दी जाय ताकि बचाव हो सके। इस बारे में आपकी देख-रेख भी होनी चाहिये कि आपने जो भी सहायता दी है उसका सही मायने में उपयोग हुआ है कि नहीं। क्योंकि हमारा अनुभव है कि बाढ़ नियंत्रण के कार्य में बहुत लूट होती है। इसका आपको ध्यान रखना चाहिये।

किसान की पैदावार की कीमत घटी है। इससे आम लोगों को फायदा हो रहा है। लेकिन आपको यह भी ध्यान रखना चाहिये कि किसानों को भी नुकसान न हो। किसान की पैदावार का मूल्य घट रहा है। आपने कहा है कि हम सपोर्ट प्राइस करेंगे और एक स्तर से नीचे दाम नहीं गिरने देंगे ताकि किसान को नुकसान न हो। लेकिन साथ ही आपको यह भी व्यवस्था करनी चाहिये कि किसान के काम में जो चीजें आती हैं जैसे कृषि औजार, उर्वरक, पेस्टीसाइड्स यह उसको उचित मात्रा में और उचित दाम पर मिलें जिससे पैदावार करने में किसान को सहयोग मिले और देश मजबूत हो।

गन्ने का सवाल है। बिहार में गन्ने की कीमत के लिये एजीटेशन चल रहा है। इस साल कम से कम ऐसा कीजिये जिससे गन्ने की कीमत एक निश्चित दर पर तय हो जाये जिससे किसानों को कुछ मुनाफा मिल सके। चीनी मिलों के राष्ट्रीयकरण के सिलसिले में 256 एम० पीज० ने आपको दरखास्त दी है, इसलिये चीनी मिलों के राष्ट्रीयकरण की मांग अब एक राष्ट्रीय मांग बन गई है। आपको इस पर ध्यान देना चाहिये। क्योंकि आप भी कहते हैं कि चीनी मिलों का राष्ट्रीयकरण किया जाएगा। इसलिये इस सवाल को आप लीजिये और राष्ट्रीयकरण कीजिये और बिहार को बाढ़ से बचाइये।

PROF. NARAIN CHAND PARASHAR (Hamirpur): Sir, I rise to support the Demands presented by the hon. Minister of Agriculture. Babuji has earned a name for himself, and the people of this great country are grateful to him, because whichever may be the department that he has supervised and guided, he has risen to new heights and the country has risen to new heights during his tenure.

Just as in emergency the trains are running on time, fortunately, the rains have also come on time, which is a sign of good luck for the country.

I would start by referring to one of the major recommendations of the Swaran Singh Committee, which is proposing certain cnostitutional amendments from our party side. I am happy to learn that they have proposed agriculture to be put in the Concurrent List. This is a major break-through because, henceforward, the Central Government is also expected to share the burden of the

[Shri Narain Chand Parashar]

rural development and also solve the problem of agriculture, because it is a major occupation in this country.

I will straightway come to rural development. It is a sign of the awareness in the intellectual circles of the problems in the rural areas that the Indian Science Congress, meeting at Waltair from 3rd to 7th January, adopted for discussion the theme of "rural development" and made certain major recommendations. The Science Congress, which was addressed by the hon. Prime Minister, was unanimous in calling for the constitution of a national agency for rural development, because so far little has been done in this direction. Although schemes of far-reaching importance were initiated on the birth-day of Gandhiji in 1953, known as the Community Development Programme, they have not been able to cut much ice. In this connection, I will refer to a speech made by the hon. Finance Minister, the strategy for rural development, issued to us by Shri C. Subramaniam.

I would like briefly to read from one of the paragraphs in this booklet, which is very valuable because it gives us a hindsight into what has happened.

"It would be fair to say, however, that in essence the programme of development have often been marked by a fragmented and compartmentalised approach in formulation on the one hand, and a 'top-down', inflexible, one way system of implementation, on the other. The Community Development/Panchayati Raj Programme attempted to break new ground, and to free planning from the limitations of a bureaucratic administration by building up local initiative and stimulating popular participation. But its impact was, by and large, limited. The two major stumbling blocks here were the weight of the colonial traditions of governmental administration and lack of a sound technological base for improving productivity and incomes of the rural population."

I would stress that these causes should be eliminated first. Today we are hearing the heartening news that the business community is coming forward to adopt villages, that the universities and medical colleges are being asked to adopt villages, but we must understand why the community development programme has failed for so many years. One of the reasons, as Shri Subramaniam has pointed out here, is the bureaucratic system of administration which has the weight of colonial administration behind it.

You, Mr Chairman, Sir, have been very kind in presenting to our Congress Parliamentary Party Executive a programme of action by the party because unless the people take it upon themselves that rural development is the *yuga dharma* or the call of the times, nothing can be done

Files have been there for hundreds of years Files come and go. And one scientist from Karnataka went so far as to carry out research as to how many days a file takes in ultimately getting processed. He came to the conclusion, if I am not wrong, that 289 days are required for any sensible processing of a file which does not necessarily result in a decision. A decision may or may not be there. This heavy delay in this system of decision-making has resulted in crushing initiative of the rural population and rural development, and the Indian Science Congress has come to this conclusion.

At the Indian Science Congress, the Prime Minister referred to Dr. Swaminathan's speech in which he had pointed out the anomaly of India having the third lagest stock of scientists and yet being regarded as under-developed. It is in fact under-

developed. Why is it so? Because the intellectual community of our country, the scientists have lived in the universities and have bothered little to look beyond the universities and go to the farmers.

In this connection, I would congratulate Babuji on one very interesting thing which has happened this year. An award has been given to a person who was responsible for making a very fine achievement, but not in a laboratory. I will read out from a brief note:

"Shri Chandra Shekhar Lohmi, a retired Headmaster of a primary school in Naukachhiatal, Nainital, U. P., has recently been awarded by the Indian Council of Agricultural Research for controlling this weed (*Lantana Camara*) by using the Lantana bug. He also proved that this bug did not cause any harm to cereal, horticultural and other crops and flowering plants and forests. This outstanding work will go a long way in encouraging scientists and others to use biological control methods of controlling various weeds."

No pesticide was involved. He thought of a certain insect which would eat the worms that were destroying crops. This is the way in which the the native wisdom of India has conquered the laboratory wisdom. I call it a major break-through in our scientific outlook towards agriculture today because in the far-flung areas of India there are people with a lot of experience, but because they cannot produce a degree or a certificate, nobody listens to them. Even a B.D.O. will refuse to listen if they suggest some herb or some new method of cultivation, because, whether in the field of academic research in the universities or creative literature or agriculture, we have refused to recognise the native wisdom of India. Unless it is testified by the laboratory, measured by the metre rod, weighed in a balance which is very sensitive, we do not recognise it. So, I congratulate the Indian Council of Agricultural Research that it has done a good thing, and I hope that this will not be the only and the last recognition of its kind, that the native wisdom of India would be appreciated. Let the scientists throughout the country and the agricultural universities, schools and colleges as also the extension officers follow this wisdom in the field to see what rural development requires from them.

Rural development is a noble task, but I must admit that so far, we have not thought in terms of practical proposition. For example, I say that the Community Development Programme was launched on 2nd October 1952, but nobody thought of providing even the limited telecommunication facilities like a telephone for a block development office. The community development block headquarter were recognised as a category station for the provision of PCO (Public Call Office) only on 19th July, 1974, that is after about 22 years of programming for community development.

Similarly, the local initiative through Panchayat samitis, has not been allowed to grow, because the officers felt, sometimes politicians also felt, that if the panchayats marched up, if they showed some genius, if they showed some ability, this kind of approach would out-wit them and they had to be discarded and ultimately dropped. I must stress the fact that people's initiative right from the Panchayat Raj institutions and upto the level of Parliament, the peoples' representatives and those non-laboratory methods, must be encouraged if we have to make any headway. I would rather stress the fact so much highlighted by the Indian Science Congress. It says, "Resource and talent utilisation at present is heavily oriented in favour of urban areas." I will only read this line and ask: Why is it oriented in favour of urban areas Because our scientists refused to go to the villages, because

[Prof. Narain Chand Parashar]

rural climate does not suit them? So, if we treat the block headquarter as this focal points for rural development, we must give all the facilities, we must have primary health centre, telephones, metalled roads, and model High schools. Then, of course, I think, people will be able to go there. And if Education and Agriculture, both these subjects, become concurrent subjects, then the Central Government will have to shoulder its responsibility. I must stress the concept of integrated development or what is called integrated rural development, because unless all the Ministries join—the Ministry of Industry has to play a role, the Ministry of Education has also to play a role—it is not possible to promote rural development.

Along time back, there was a talk of a model high school for each community development block. That has been discarded because of paucity of funds. But if we have to lift India up to the new heights expected by Gandhiji and hoped for by our national leaders like Jawaharlal Nehru and aspired to by the national leaders like Shrimati Indira Gandhi and Babuji, we must face the facts clearly that there must be a focal point of reference and that model point of reference for rural development can only be the village block or the headquarters of the community development blocks There are 5026 blocks in the country. Let us concentrate on focal points in each of these blocks in the farflung areas in the country and the result would be there.

As far as forests are concerned, these days, forests are forgotten, but we must not think that forests have been forgotten in India traditionally. Lord Buddha was the famous Indian saint who stressed the need to cultivate these and the western scholars are quoting now Lord Buddha in favour of forests He said,

"Let every one of my desciple and every one of the adherents of my faith, whether a layman or a monk plant a tree in every five years of his life"

I have seen in Nepal how at the time of celebration of Buddha Poornima and at the advent of rains, they just plant a tree and this is regarded as a token of worship. And we, who have been worshipping trees and people, must protect the plants. I must stress the fact that although 75 million hectares of land are available in India for cultivation, out of this total area of land, only 22.7 per cent is available for forest trees.

I am thankful to my Chief Minister, Dr Parmar who has written a very inspiring article in the *Tribune* published on the 15th of April. He has brought out certain latest scientific thinking on the subject of forests. The forests would give beauty to the landscope; they would bring coolness to the atmosphere and they would bring water right from the bottom up to the top This transpires into the atmosphere it would be very interesting to know "The water taken from trees from the sub soil transpires into an atmosphere and falls as rains A single eucalptus tree, 40 ft. high is said to transpire 80 gallons or 360 litres of water a day." He has proved in this article that the yield per acre is far better and more inspiring through the cultivation of forest, artificial and natural, than through multiple cropping or otherwise

So, it is time that we should pay attention to forestry and forest based industries because with the cutting of forests, soil erosion and silting—all the allied problems occur—with the result that the area for cultivation has shrunk. It is said that scientifically 40 per cent of the area in the plains and 60 per cent area in the hills must be covered by forests. But, in this country, as I told you, 22 per cent is only covered and that too is indiscriminately felled. How is that forestry been given only 1.6 per cent of our national income whereas in other

countries, the figure is as high as 80 per cent. We have paid little attention to it. Though the British Government made a Policy Resolution on forestry as far back as in 1894 and our Government, after India became Independent, made certain changes and formed a National Policy Resolution on Forestry in 1952, yet not much attention has been paid to it. Though the Indian Forest Service has been created, the "forests" remain a State subject. In the States, they do whatever they like and the private contractors fell trees indiscriminately. For the beauty of India, for the glory of India and for its traditions, I would plead that forestry be given much more attention than what has been given so far.

With these words, I support the Demands relating to the Ministry of Agriculture and Irrigation.

SHRI D. D. DESAI (Kaira): Mr. Chairman, Sir, while supporting the Demands for grants relating to the Ministry of Agriculture and Irrigation, I would like to make a few suggestions.

This year, we are grateful to nature and partly to our own scientific breakthrough that we have been able to achieve extraordinarily good results in respect of cereals and several other crops. But in 1970-71, we had a similar situation and we frittered away substantial amount of grains and other material with the result that we went through a period which was a very difficult one. Therefore, I would plead that this year we should at least have 15 per cent of our production stored in proper silos for our future needs because 1976-77 could is a bad year, if the cycle were to be repeated, and it could not be different from 1972-73.

There has been a talk of reduction in sugar production, in sugarcane production and in cotton production. On the one hand, we are saying that the weather has been favourable. How can it be unfavourable to sugarcane and a few other crops and favourable to cereals? This does not make much of a sense. The fact is, we did not give proper prices to sugarcane growers and to cotton growers and we suffered the consequences. Let us not repeat the mistakes of earlier periods. Give reasonable prices to farmers. Don't give extraordinary prices. If we give proper prices to farmers, whatever crop, whatever production we need, will be in abundance. The farmers will give the results which the country needs.

There are many river disputes. We are all aware of them. But recently I have been following some of the disputes and I have found that extraneous matters, other than those referred to the Tribunals, other than the terms of reference, are being dragged into and unnecessary time is wasted with the result that some of the disputes may not be resolved in a couple of years or three years or even longer period. This is one thing where the Government has to step in and take a very firm stand that nothing more than the terms of reference to the Tribunal would be dragged into the disputes and that judgments or awards are to be given promptly. This has a particular relevance to the Narmada river water dispute. We have a very limited reference to the Tribunal. But several items which have already been disposed of and finalised between the States are being dragged into the matter and, unfortunately, the time is going to be extended from one year to two years and I do not know how many more years will be taken.

We have talked about farmers' fate and problems in the past. Fortunately, this year, we are in a little better position. But we cannot be sure that farmers would not be called once again kulaks and rich farmers. Farmers once in a while become prosperous because of their own efforts But that prosperity disappears as soon as a bad year comes. From my own experience of a large number of

[Shri D. D. Desai]

farmers, I know that farmers are the greatest gamblers in the world. He gambles with his entire fortunes plus borrowed money. In case the crop fails, there is no compensation, there is no crop insurance. It is true that he gambles with Providence and, probably, Providence is sometimes favourable and sometimes not favourable. All that he can do is to cry within his heart, within himself, and not show his face outside and suffer the consequences of his risk. We should consider that the nation also has some share in it, and we should not leave him high and dry. Crop insurance, I know, is not yet organised, but the earlier we do it, the better off we would be because that would provide the insurance to farmers.

The Asoka Mehta Committee recommended some twenty years ago that announcement of the policies, support prices and other crop policies, should be done in advance of the sowing season But even upto this year, this has not been done Babuji has taken over this portfolio and I am quite sure that with his warmth and soft corner for the farmers, he would arrange for this (*Interruption*) For example, the support prices for cotton have not yet been announced..

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM): The market prices are more than the procurement prices

SHRI D. D. DESAI: I would not pick up an argument with Babuji because he is more knowledgeable, but all the same I would strongly urge upon the Government that, if this has not been done, they should try to do it, so that the farmers are able to decide what pattern of cropping they should take recourse to in the ensuing period. This was all that was in my mind.

We have reached the plateau of productivity in respect of certain crops. The other countries have also reached for instance the United States have reached the plateau in wheat. Having reached the plateau, we have now to go to biological development. We know of the ill-effects of fertilisers on ecology and water supply. Now, we have been shown that, if C4 type, i.e., carbon 4 type, of crops are taken, then the productivity is higher, the photosynthesis is greater; if C3 type is taken like wheat and rice, the productivity is less Sugarcane falls under C4, jowar falls under C4. C4 crops yield a higher energy return. Because the Sun is in abundance, the Sun is generous to this country, and with water and like CO_2, we can have an abundance of feed crops which could completely change our picture. In 1960 Mr. Subramaniam was able to see the advantage of hybrid seeds or cross-breed seeds—improved seeds—and we had the Green Revolution. Now we need a super-Green Revolution If Babuji introduces selective cropping, C4 crops, and also settles the genes which fix the nitrogen, we would not need so much of fertilisers which have become very costly, and in terms of foreign exchange, we are facing certain difficulties in procurement. Last year, our debit balance—the adverse trade balance—was of the order of Rs 1200 crores, and this year, we are threatened, we may have Rs 1400 crores or so Therefore, this may be looked into.

Grafting the nitrogen-fixing bacteria to cereal crops has been tried in several countries When we have collaboration in the field of industry, we can have collaboration in the field of agriculture also; we may have collaboration with those countries and get the know-how for speedy introduction of this technology in our country. After all, our scientists are well equipped to absorb this technology; they can study and graft it in this country without much delay. Therefore, we should fix up the collaboration.

I had written to Babuji about no-till farming. Babuji felt a little happy

or amused. I would like to say that we should not leave it at that No-till farming can offer us fantastic advantages; it cuts cost by fifty per cent, it gives us 25 per cent higher production, there is no problem of erosion, we will need less fertilisers and so many other things.

We have talked about *jhoom* farming in forest and other areas. 'No-till' will solve the problems of hill areas and also solve certain difficulties regarding forest-cutting and so on.

17 hrs.

We have talked about fishing. Fishing is very important. We are now talking of 200-mile coastal boundary. We should obtain the design for fishing ships, namely, the factory ships, with the associated fishing vessels. I know that Soviet Union some five or ten years ago had promised to give us the design. but subsequently what happened, nobody knows. Probably there has been some reservation when the offer was made or follow-up did not take place to the extent it was necessary.

As far as the forestry is concerned, I would say only this much that we have plenty of knowhow in the world today to develop forestry very fast and our own photosynthesis, plenty of sun and carbon dioxide would make us grow trees in 25 years which take 60 to 70 years in Northern climes This great advantage that God has given us, we cannot let it off.

With these words, I support the Demands for Grant of the Ministry of Agriculture and Irrigation.

SHRI SHIVAJI RAO S. DESHMUKH (Parabhani): Mr. Chairman, Sir, I rise to congratulate the hon. Minister of Agriculture and Irrigation, Babu Jagjivan Ram, for the most successful chapter he has turned in the history of Indian agriculture. While doing so, and supporting the Demands for Grants for the Ministry whole-heartedly, I personally wish to urge upon the sole champion of the down-trodden masses of this country to be a little more sympathetic towards them. These down-trodden masses have precisely and solidly stood behind him and have shed blood and tears in order to make his task successful. Even 90 per cent of the jawans who laid their lives for the defence of the country were farmers and cultivators and from backward classes, whose cause he has been championing. Now when he is Minister for Agriculture, the same rustic farmers and backward classes in the rural areas have solidly stood behind him to give him record production. I, therefore, say with a little sense of pride that whatever tremendous amount of political support these people have derived from Babu Jagjivan Ram Ji. in no small measure, they have been trying to return with the same sense of spirit. I urge upon him to be a little more sympathetic and to be a little more cooperative with the lot of these most unfortunate people in the whole country.

It is a fact, and even our enemies will acknowledge it that we had a record production of 114 million tonnes of foodgrains but it is also a fact and only a lion-hearted gentleman like Babu Jagjivan Ram will come forward to own it that had there been not a fall in the consumption of fertilizers, this record would have been still higher and still brighter and perhaps we would have beaten the best agriculturists in the world. And there has been fall in the consumption of fertilizers, because at one stroke of pen, the Government of India raised the price of fertilizers by 100 per cent. and every time they go on reducing by 1 per cent, they can say that within a span of one year, they have reduced it hundred times and yet they will come only at the stage from where they started. This nibbing of the problems of fertilizers cannot be allowed to remain in the hands of another Ministry. That is why, I have been plead-

[Shri Shivaji Rao S. Deshmukh]

ing time and again that all subjects concerned with agriculture should be under one control and under one Ministry. Unfortunately, when we heard that irrigation had been added to the Ministry of Agriculture so that there would be coordinated development of agriculture and irrigation because without that there cannot be a single handed development, we also heard that cooperation which happens to be the very soul of agriculture was handed over to some other Ministry. I do not wish to discuss individuals. It is true that Shri Pai may be more sympathetic than even the most sympathic Minister of Agriculture, but if the problems are tagged along with the Ministry of Industry, which is mostly concerned with the problems of rich people, the problems of poor people concerned with agriculture, and the cooperatives are bound to suffer. Therefore, instead of helping in the solution of the problem, it has made the problem a little more difficult.

Similar is the case of cotton and jute. We see that cotton production has fallen. Has cotton production come down because there has been a lack of in puts in cotton? Has it come down because there has been a lack of insecticides to protect the crop of cotton? Is it because of any fertiliser deficiency in cultivation? It is only because of the foolish pricing policy followed by us, that the cotton production has gone down and on that policy unfortunately the Ministry of Agriculture has no control. If the man who produces, is forced by somebodyelse to part away with it with a carrot and stick policy, I do not think agricultural production can increase in this country. Therefore, while on the one hand I appreciate the record production and also I further appreciate that it would have been a higher record, had there been enough fertilisers at competitive and economic prices available, we cannot forget the stark and naked fact that sugar production and cotton production in this country has fallen because of the foolish policies followed by us. Therefore, I wish that if a man of the stature of Babuji cannot rectify it even in the days of emergency no power on earth can rectify it and no power on earth can go to the rescue of the sugar-cane grower or the cotton grower. So, unless certain urgent steps are taken to improve the situation, I am afraid the situation instead of improving, may deteriorate further.

Fortunately, last year, we had record export of cotton. Even last year when we were exporting cotton, our mill-owners' association has been clamouring that we need not export cotton but instead we might convert them into textiles or ready-made garments and export thereby adding to the wealth of the country. The fact remains that merely by exporting cotton the country has earned a lot of foreign exchange. Then why was the specious plea put forward by the mill owners? For the simple reason that they wanted cotton prices to touch a rock bottom and when the cotton prices touch a rock botton, on the specious plea of exporting garments, they would say that the cotton garments exports have come down because of this policy or that policy, because of this tax or that tax and yet the country has been able to make valuable foreign exchange. So, there was a very wise decision taken. But this wisdom was limited to 2 lakhs bales only. Had this wisdom been a little more liberal, the country would have earned a lot more of foreign exchange. Even though this year we have a record carry-forward of cotton bales and even though production has not risen that high that we expected of textiles and other cotton products, yet here again the same plea has been made by the mill-owners' association that they want imported cotton so that by import of cotton, the prices of indigenous cotton should again touch the rock bottom.

We have applauded the Government of Maharashtra in the AICC for the monopoly trade in cotton. We thought that the Union Government which stood by the Maha-

rashtra Government in the party organization for enforcing a revolutionary scheme of monopoly procurement of cotton would stand by them but they struck by one blow the very heart of this scheme by denying them credit. The Reserve Bank of India imposed restrictions that they could not get credit even from commercial banks or even from Reserve Bank or from Government of India and they could not get even ways and means advance. Last year's arrears of cotton prices have to be paid even now. Show me any cultivator in any part of the country who has sold his produce at a particular price and then has to wait for the amount for 12 more months. Therefore, this has resulted in the simple fact that the cotton acreage in Maharashtra has gone down by 25 per cent and the total production of cotton in Maharashtra has gone down by 50 per cent.

Therefore, marketing of agricultural produce is the very heart of agricultural production and it is part and parcel of the process of production. Unless we do something to improve the marketing and unless we do something to see that no middleman is allowed to interfere, production cannot rise. Therefore, I urge upon Babuji that if to-day he speaks for the sugar-cane grower or the cotton grower, he will not be misunderstood and he will be in a position to remove the injustice for both the sugar-cane grower and the cotton grower. Let him take one simple step of taking over the Textile Commissioner's office which is the bane of all the ills of cotton-growers of this country. Why should cotton be handled by the Commerce Ministry which has nothing to do with cotton? It has everything to do with the Agriculture Ministry and jute and cotton should be taken over by the Agriculture Ministry to see that the production increases on account of the efforts put in by the farmers and that the benefits of production go to the proper quarters and the poor homes of cultivators for whom it is meant.

In these days of emergency and socialism and talks of progressivism, we have coined a new phrase called, 'sugar syndicate' as if the sugar cyndicate consists of poor co-operators! 85 per cent of them have got cane acreage of less than 3 acres and they are the richest persons on the face of earth and they are richer than the Tatas and Birlas and what not? Therefore, if we go to their rescue and if we allow them a little more margin and if they want a farthing more for a bushel of grain or a tonne of cane, we should curse them and say that we are pleading the cause of the sugar syndicate! Pleading this, as the cause of sugar Syndicate, I do not care whether you call it a Sugar Syndicate or you call it a Syndicate itself, I would say that the production of the sugar industry has come down from 48 lakh tonnes to 44 lakh tonnes this year. Even to-day at the rate of London Market of £200 a tonne, how much foreign exchange is lost, is a simple calculation to make. 50 per cent of it is the rupee profit earned by the Government of India at the cost of the toiling sugar cane growers.

We had series of Commissions right from the Sen Commission downwards in order to work out the price of sugar on a scientific basis. It was suggested that the all India average sucrose content should be considered at a particular level and any addition to that sucrose content should be in that proportion. Therefore, last year, Government announced a sugar cane policy of with a minimum sugar cane price, thereby saving that for 8.5 per cent recovery the price should be Rs. 85 as a tonne and for every one point increase thereon, one shall get Re. 1 more. But this proportional increase and fixing of sugar cane price as the minimum cane price has been set at nought by saying that the entire formula of price fixation on levy basis will be changed. Levy price will be calculated on the actual sugar cane price paid by the factories of that particular region. The actual cost, actual working conditions of the factoies set at nought the concept of

[Shri Shivaji Rao S. Deshmukh]

free sale and levy price. Under the garb of open sale and free sale we imposed total control on the sugar Industry. This total control has worked against the interests of the sugar industry, sugar cane growers and the sugar consumers. Why I say that it has worked against the sugar consumers is that if 44 lakh tonnes of production of sugar is subjected to 20 per cent excise duty @ average weighted price of Rs. 150 per bag, it works out to Rs. 30 per bag on levy sugar and 45 per cent of Rs. 300 per bag works out to Rs. 135 The average excise duty paid per bag works out to Rs. 67.50. To that purchase tax is added Rs. 16.50 which is charged by the State Government. The fact would reveal that 3/4th of excise duty which is shared by the Government of India is thrice the total public capital employed in the sugar factories. Even the purchase tax payable by one sugar factory in a full crushing season comes to the entire share capital subscribed by the concerned State Government. And yet those factories should survive? And because these factories should survive, the Government of India bad appointed the Sampaths Committee. The Sampaths Committee took a long time to give a Report. To arrive at a conclusion to accept the recommendations of the Committee, the all powerful Government of India aided by a large army of experts took one year i.e. 365 days. Even at the time of consideration, the nine—sugar factories which were basically covered under the Sampath Committee recommendations as public were not given incentive so far as excise duty was concerned. They had been assured that they will be covered under the Sampath Committee, but were left out from the Sampath Committee, because the Sampath Committee recommendations were applicable to these factories which had got f.o.r. cost of plant and machinery over Rs. 200 lakhs. The sugar industry which pays f.o.r. cost of Rs. 200 lakhs has to cover project cost of Rs. 4-1/2 crores. The total losses worked out on that basis of sugar factories having plant and machinery of f.o.r. cost of Rs. 200.00 lakhs or Rs. 160.00 lakhs come to more or less the same.

So, our basic request is that the Government should consider the case of 9 factories which were emotionally and officially covered by the Sampath Committee's recommendations. The slab, as I have already mentioned, should be brought down from 200 lakhs to 160 lakhs, (with proportional reduction in the incentives already announced). We went from door to door, we went to the Industrial Costs and Accounts Bureau, we called on Mr. Babuji We went and saw the hon. Prime Minister, and yet this simple thing which is a logical thing could not be acceded to

For the development of sugarcane in the sugar factory area there is a central sector scheme. 50 per cent of the purchase tax levied by the State Government should be reserved for village road development. The Maharashtra Government, instead of reserving that for development of village roads, has passed a Resolution, saying that sugarcane growers cannot use tarred roads for transport of sugarcane in bullock carts. They just want to cater to the needs of the air-conditioned transport, of the intelligentsia and the elite. I wish to state that any blatant violation of Sampath Committee's recommendations, which Committee was constituted by the Government of India themselves, should not be tolerated by them. Government should clamp it upon them with a heavy hand. Water and electricity should not be denied for the cultivation of sugarcane. The Government should come down with a firm hand in such matters and unless they allow sugarcane priority in respect of electricity, irrigation and fertilizers, and re-

serve fifty per cent. of the purchase tax for rural road development in the factory area, the Government of India should say clearly that they will not give the excise duty share to the State Government concerned. I hope Babuji will see to it that the grievances of the sugarcane growers are removed. Thank you.

श्री नरेन्द्र सिंह बिष्ट : (अल्मोड़ा) आदरणीय सभापति जी, मैं आपका आभारी हूं कि आपने मुझे कृषि मंत्रालय की अनुदानों की मांगों पर अपने विचार रखने का मौका दिया। मेरे पूर्व वक्ताओं ने कल से आज तक सभी विषयों पर प्रकाश डाला है। अब मैं थोड़ा सा अपनी कांस्टीटुएंसी की तरफ आप का ध्यान दिलाना चाहता हूं। उत्तर प्रदेश के 8 जिले जो पहाड़ी जिले हैं उनकी ओर ऐग्रीकल्चर का भी ध्यान नहीं गया और न इरीगेशन का ध्यान जा रहा है। मैं आपको बतलाना चाहता हूं कि जो पर्वतीय प्रदेश के इलाके हैं उनमें खेती में उनकी उन्नति होने के कोई साधन भी नहीं हैं। इसलिये मैं यहां हार्टिकल्चर की ओर सरकार का ध्यान दिलाना चाहता हूं। अगर वहां हार्टिकल्चर पर कुछ ध्यान दिया गया तो अच्छा हो। वहां सब किस्म के फल जो पहाड़ी हिस्सों में होते हैं, जैसे सेब, नासपाती, आड़ू, खुमानी, 5, 6 हजार फीट की ऊंचाई पर होते हैं। और जो नदी नाले हैं, उनमें मैदानी हिस्सों के भी फल पाये जाते हैं। अगर इन फलों की मार्केटिंग और ट्रांसपोर्ट का इंतजाम ठीक हों और टिनिंग तथा कोल्ड स्टोरेज की व्यवस्था हो तो काफी धनराशि वहां के लोगों को इससे मिल सकती है और काफी आर्थिक सहायता उनको होगी। तो मैं सब से ज्यादा जोर इस विभाग का हार्टिकल्चर की ओर दिलाना चाहता हूं। वैसे तो ऐग्रीकल्चर में भी बहुत जगहें ऐसी हैं जहां कि उपजाऊ भूमि है, और ऐग्रीकल्चर में भी सायल का सर्वे किया जाय तो कई किस्म के अनाज वहां आजकल की मौडर्न साइंस और हाइब्रिड सीड्स के जरिये पैदा किये जा सकते हैं और उस इलाके की तरक्की की जा सकती है।

इरीगेशन का जहां तक सवाल है वहां गूलों के जरिये होती है। और ज्यादा इरीगेशन लिफ्ट के जरिये हो सकती है, लेकिन यह तभी सम्भव हो सकता है जब कि वहां बिजली पर्याप्त मात्रा में लोगों को मिल सके। तो बिजली के द्वारा लिफ्ट इरीगेशन से सारी भूमि की सिंचाई की व्यवस्था हो सकती है। क्योंकि पर्वतीय प्रदेश में नदियां बहुत हैं लेकिन उनका पानी समुद्र में बह कर चला जाता है।

"Water, water, everywhere not a drop to drink."

पर्वतीय प्रदेशों में लोगों को पीने का पानी नहीं मिलता है और कितने ही गांव ऐसे हैं जहां पर महिलाएं दो दो तीन तीन मील से घरों में पानी भर कर लाती हैं। इसलिये मैं सरकार का ध्यान इस ओर आकर्षित करना चाहूंगा कि वह इरीगेशन की ओर ड्रिंकिंग वाटर की ओर विशेष ध्यान दे और पर्वतीय क्षेत्रों में इसके लिये विशेष व्यवस्था करने की आवश्यकता है क्योंकि आज के जमाने में अगर पीने के लिये पानी लोगों को न मिले, तो यह कोई अच्छी बात नहीं है।]

अब मैं पर्वतीय क्षेत्रों की आर्थिक हालत की ओर आपका ध्यान दिलाना चाहता हूं। पर-कैपिटा इन्कम के हिसाब से यह प्रदेश बहुत पिछड़ा हुआ है और अभी श्री शाह नवाज खां कह रहे थे कि वहां के लिये उन्होंने दो प्रोजेक्ट्स रखी हैं, एक पाड़ी के लिये और दूसरी टिहरी के लिये। मैं मंत्री जी से प्रार्थना करूंगा कि अल्मोड़ा और पिथौरागढ़ के लिये भी वे कोई योजना बनायें क्योंकि वे भी आर्थिक दृष्टि से बहुत पिछड़े हुये हैं।

[श्री नरेन्द्र सिंह बिष्ठ]

श्री जगजीवन राम : जमना का प्रोजेक्ट चल रहा है ।

श्री नरेन्द्र सिंह बिष्ट जमना का प्रोजक्ट चल रहा है यह सही बात है, और उसमें प्रगति हो रही है । इनके लिये मैं सरकार को धन्यवाद देता हू ।

इस के बाद मैं सरकार का ध्यान फौरेस्ट्स की तरफ आकर्षित करूंगा । आज पर्वतीय क्षेत्रो में पहाड बिल्कुल नगे हो गये हैं (अंग्रेजो के जमाने मे लडाई के समय बहुत रैकलसफ्लोलिंग हुई थी और उससे सारे पहाड नंगे हो गये है । आजकल भी बनो का एक्सप्लाइटेशन बहुत हुआ है और एफोरेस्टेशन का काम बहुत कम हो रहा है । तो सरकार को इन तरफ ध्यान देना चाहिये कि ये जो नंगे पर्वत हैं, उनमे जगल लगाने का काम ज्यादा से ज्यादा किया जाये ।

अब मैं एक दूसरी बात की तरफ सरकार का ध्यान आकर्षित करना चाहता हू । इनिमल हस्बेंड्री की उस इलाके मे काफी तरक्की हो सकती है । अभी मुझे मालूम हुआ है कि रूस मे काफी भेडे यहा पर लाई गई है और उनको राजस्थान मे रखा गया है । वे ठडे मुल्क से आई है और अगर उनको इन ठडे पहाडो में रखा जाता, तो मै समझता हू कि और भी तरक्की हो सकती थी । करसी मे एक शिपिंग ब्रियेरिंग का फार्म चल रहा है । ऐसा ही एक और फार्म वहां खोलने की जरूरत है क्योंकि पहले तिब्बत से काफी ऊन हमारे इलाके मे आ जाती थी जिससे वहा के लोगो का उद्योग धधा चलता था मगर जब से तिब्बत पर चीन का अधिपत्य हो गया है, वह ऊन आनी बन्द हो गई है और भोटियो मे इससे काफी बेरोजगारी हो गई है । पहले वे लोग अपने घरों में रह कर इस काम को करते थे लेकिन अब वे रिफ्यूजी हो गये हैं और उनके पास रोजी कमाने का और कोई जरिया नहीं है । जैसे कि यहां पर जुलाहों को मदद दे रहे हैं वैसे ही उन लोगों को भी रा-वूल दी जाय जिससे वे अपना काम कर सकें । अगर उनको इस मामले में सहायता दी जाय, तो काफी प्रगति हो सकती है । मैं आशा करता हू कि सरकार इस ओर ध्यान देगी ।

अब मैं कुछ शब्द फिशरीज के बारे में कहना चाहता हू । काश्मीर मे ट्राउट फिशिंग होती है । ट्राउठ फशिग का काम इस इलाके मे बहुत अच्छा चल सकता है और इनसे काफी टूरिस्ट ट्रेड बढ़ेगे और विदेशी लोग वहा आयेगे । इससे वहा के लोगों को काफी आर्थिक सहायता मिलेगी और देश मे आर्थिक और देशमे सम्पन्नता पैदा होगी ।

फ्रूट के लिये मुझे यह कहना है कि प्लान्ट प्रोटेक्शन का काम बहुत कम वहा हो रहा है । वहां पर पौधे दो चार साल में बर्बाद हो जाते है इस तरफ भी सरकार को ध्यान देना चाहिये केश क्रोप्स मे जैसे पोटेटू है कुछ वेजीटेबल्स है या टोमाटू हैं ये काफी पर्वतीयक्षेत्रो मे पैदा होती हैं और वहा से उनको ट्रान्सपोर्ट करने मे काफी नुकसान हो जाता है । अगर ट्रान्सपोर्ट वगैरह का ठीक इन्तजाम हो जाये, तो काफी राहत वहा के लोगो को इनसे मिल सकती है । पिछली मर्तबा हमारा सारा बजट फर्टिलाइजर के इम्पोर्ट मे चला गया, इस साल फिर से हमारे देश में काफी अन्न पैदा हुआ, इसलिये मैं विश्वास करता हू कि हम इसी तरह से अन्न हर जगह पैदा करेंगे और आत्म निर्भर बनेंगे जिससे कि हमें विदेशों का भविष्य मे परमुखापेक्षी न रहना पडे । अन्न सबसे बडी जरूरत है । जैसे मिडिल ईस्ट कन्ट्रीज

में पिछले सालों में भायल-से काफी तरक्की हुई है और भायल की काफी कीमत हो गई है, इसलिये मुझको जान पड़ता है कि दुनियां की आबादी जैसे बढ़ रही है, खास कर फेमिली प्लानिंग के बावजूद हिन्दुस्तान की आबादी बढ़ रही है, ऐसी हालत में भविष्य में अन्न बहुत आवश्यक चीज होगा। इस देश के लिये तो यह और भी आवश्यक चीज होगा और अन्न की कीमतें भी ऐसे ही बढ़ेंगी और इतनी तेजी से बढ़ेंगी जैसे कि तेल की कीमतें बढ़ी हैं। इसलिये अभी से हम लोगों को चाहिये कि इस ओर हम पूरा ध्यान दें।]

आखिरी बात मुझे तराई भावर के बारे में कहनी है। वहां जो जमीनें दी जा रही हैं उन पर पर्वतीय प्रदेश के भूमिहीनों को, हरिजनों को और भूतपूर्व सैनिकों को बसाया जाना चाहिये क्योंकि अगर इन लोगों को जमीन नहीं दी गयी तो उस इलाके के लोगों का आगे बढ़ना रुक जाएगा।

श्री परिपूर्णानन्द पैन्यूली (टिहरी गढ़वाल) : सभापति जी, कृषि मंत्रालय की मांगों का समर्थन करते हुये इस बात के लिये मैं बधाई देना चाहता हूं कि पिछले कुछ अर्से में अन्न के उत्पादन में आपने काफी सफलता प्राप्त की है। यद्यपि यह भी अनुभव होता है कि अन्न के उत्पादन में इटेंसिव कल्टीवेशन की ओर जितना ध्यान देना चाहिये था उतना नहीं दिया गया, अधिक ध्यान एक्सटेंसिव कल्टीवेशन की ओर दिया गया।

मान्यवर, अब समय आ गया है कि अन्न उत्पादन की दिशा में आत्म-निर्भर होने के लिये हम एक नेशनल फूड पालिसी अख्तियार करें ताकि आने वाली पीढ़ियां इस बात के लिये निश्चिन्त हो सकें कि हमें अनाज के मामले में दूसरे देशों पर निर्भर नहीं रहना पड़ेगा। अभी आज के अखबार में आया है कि अमेरिका के साथ एक समझौता हुआ है जिसके अनुसार हम वहां गेहूं और चावल का आयात करेंगे। मैं विश्वास करता हूं कि अगले वर्ष यह नौबत नहीं आयेगी कि हमें अन्न के मामले में अन्य देशों पर निर्भर रहना पड़े।

मान्यवर कमजोर वर्ग के सम्बन्ध में शिवरामन कमेटी ने अभी हाल में अपनी रिपोर्ट प्रस्तुत की है। उसमें कंजम्पशन क्रेडिट देने का जो सुझाव पेश किया है, मैं विश्वास करता हूं कि उसके कार्यान्वयन में उसके इम्प्लीमेंटेशन में आप बिलम्ब न होने देंगे और उसको जल्दी से जल्दी कार्यान्वित करने की कृपा करेंगे।

अब मैं बाबू जगजीवन राम जी का ध्यान हिमालय के उस क्षेत्र की ओर दिलाना चाहता हूं जहां कि आपने रक्षा मंत्री के नाते, हमारी उस सीमा रक्षा के लिए एक प्रहरी के रूप मे काम किया। उसी हिमालय क्षेत्र की ओर जो हमारा सेकिंड लाइन आफ डिफेंस है, ध्यान आकर्षित करना चाहता हूं। आज तक कभी भी कृषि मंत्रालय ने काश्मीर से लेकर, मणिपुर, मेघालय तक, समस्त हिमालय क्षेत्र के लिये जो कि हमारा सेकिंड लाइन आफ डिफेंस है, कोई सुदृढ़ नीति अख्तियार नहीं की जिससे कि वहां के लोग आत्म निर्भर हो सके। कृषि और दूसरे कार्यों पर यद्यपि अब तक अरबों रुपया इन क्षेत्रों में खर्च हो चुका है लेकिन मैं देख रहा हूं कि इन क्षेत्रों की तरक्की कछुये की चाल से हो रही है।

किसी भी क्षेत्र की तरक्की इस बात पर निर्भर करती है कि वहां पर फलों का उत्पादन कितना होता है और साथ साथ उनका कंजम्पशन कितना होता है। अमरीका में 445 पाउन्ड पर कैपिटा इनका कंजम्पशन है, इंग्लैण्ड में 82 पाउन्ड है और

[श्री परिपूर्णानन्द पैन्यूली]

हमारे देश मे केवल 22 पाउन्ड है। मुट्ठी भर लोग इसका उपयोग करते हैं। इसका कारण यह है कि फलो के विपणन के सम्बन्ध मे कोई व्यवस्था नही की गई है। नतीजा यह होता है कि उपभोक्ता तक फल पहुचते-पहुचते इतना महंगा हो जाता है कि वह उसकी पहुच से बाहर हो जाता है। हिमाचल मे, जम्मू काश्मीर मे, उत्तर प्रदेश के पर्वतीय क्षेत्र जो हैं उनका एक प्रकार से एकाधिकार है सेबो के उत्पादन मे। किन्तु एकाधिकार होते हुये भी स्थिति यह है कि कज्यूमर को वह चीज सुलभ नही हो पाती है, जो उत्पादन करने वाला है, जो उत्पादक है उसको उसका मूल्य ठीक नही मिल पाता है। इसका मुख्य कारण यह है कि इनफ्रा स्ट्रक्चर उसके लिये उपलब्ध नही है। सेब की माग है तो वहां सडकें नही हैं, सडकें हैं तो भरने के लिये पेटियो सुलभ नही हैं, पेटिया हैं तो उसकी मार्किटिंग की कोई व्यवस्था नही है। इस सबका नतीजा यह निकलता है कि जो बिचौलिया होता है वही लाभ उठा लेता है। कल परसो के अखबारो मे मैंने पढा है कि हिमाचल मे सेबो का ग्लट आने वाला है। यही स्थिति जम्मू काश्मीर और उत्तर प्रदेश के पवतीय क्षेत्रो की भी होने वाली है। यही स्थिति दूसरे फलो के सम्बन्ध मे भी होने वाली है। जिस प्रकार आपने काटन, गन्ने, दूसरे अनाजो के सम्बन्ध मे प्राइस स्पोट और प्राइस गारन्टी की नीति अख्तियार की है उसी तरह से इन पर्वतीय क्षेत्रो के बारे मे वहां जो कैश क्राप्स पैदा होती है आपने क्यो अख्तियार नही की है। उनके उत्पादनो के लिये भी कोई प्राइस स्पोर्ट और प्राइस गारन्टी होनी चाहिये—

श्री जगजीवन राम : कसेंट्रेट्स बनाने का इन्तजाम किया है।

श्री परिपूर्णानन्द पैन्यूली : वह तो ठीक है लेकिन प्राइस को भी आप देखें। उत्पादक को उससे कितना लाभ मिलने वाला है इसको भी तो आप देखें। कंसेंट्रेट जहां बनेंगे वहां बनेंगे, पैसा जहां लगेगा वहां लगेगा। हिमाचल में थोडा बहुत काम हो रहा है। लेकिन वास्तविक स्थिति यह है कि प्रोड्यूसर को ठीक कीमत नही मिल पाती है। मेरा निवेदन है कि जिस प्रकार गन्ने के लिये, काटन के लिए, गाउन्ड नट का उत्पादन करने वालों के लिए प्राइस गारटी और प्राइस स्पोर्ट की आपने व्यवस्था की है इसी प्रकार से पहाडी क्षेत्रो मे जो पैदावार होती है उसके लिये भी आप व्यवस्था करे। मैं मानता हूं कि आलू के सम्बन्ध मे आपने कुछ किया है। किन्तु आलू कहा का ? पजाब मे, महाराष्ट्र मे, उत्तर प्रदेश के कुछ इलाको मे जो पैदा होता है उसके लिये आपने किया है। लेकिन पहाडो पर जो आलू होता है जिसको सीड पोटाटो कहते हैं उसकी बिक्री के सम्बन्ध मे आपने कुछ नही होता है। पहाडो पर आप एरिया डिमार्केट कर दे और कह दे कि वहा बीज की वस्तुये पैदा होगी और जितना वहा पैदा होगा उसके विपणन की आप व्यवस्था करेगे। जैसा कि मैंने निवेदन किया है यह जो सेकिंड लाइन आफ डिफेंस है इसको मजबूत करने की जरूरत है, वहा के लोगो की आर्थिक स्थिति की सुधारने की जरूरत है।

आप नाथ ईस्टर्न एशिया को ले। वहा सत्तर हजार टन पाइन एप्पल होता है, अन्नानास होता है। उसको पच्चीस पैसे किलो के हिसाब से किसान से खरीदा जाता है। बिकता है दो रुपये किलो से लेकर तीन रुपये किलो तक। कज्यूमर को महगा मिलता है, उत्पादक को पैसा ठीक नहीं मिलता है और बिचौलिया ही लाभ उठाकर ले जाता है। चूकि हम लोगो की आवाज मजबूत नहीं है, सारे पर्वतीय क्षेत्र के लोग एक होकर बोलते नही हैं, इसलिये उनकी उपेक्षा की जाती है और चूकि वे आपको कम्पैल नही कर सकते हैं, इस वास्ते उनकी

कोई चिन्ता नहीं की जाती है। आपकी सभी पर्वतीय क्षेत्रों के लिये एक विशेष नीति होनी चाहिये। मैंने फलों की बात कही है।

आप पशु पालन को लें। वहां पर सौ ग्राम एब्रेज मिल्क का कंजम्पशन है जो कि आल इंडिया एब्रेज से बहुत ही कम है। हमारे यहां पशु दुधारू नहीं हैं। वैसे भी वे बहुत कम दूध देते हैं। छटांक दो छटांक दूध दिया तो क्या दिया। आपने कुछ व्यवस्था की भी है। एक दो आपने कास ब्रीडिंग सेंटर वहां दिये हैं। लेकिन इसे कुछ नहीं होगा। यूरोप के देशों में जिस प्रकार उन्होंने दुग्ध पालन को एक व्यवसाय बनाया है उसी प्रकार से आपको भी करना चाहिये। हमारे यहां पर फाडर की कमी है। चरागाहों की कमी है। ग्रीन लैण्ड का इस तरह से डिवेलपमेंट नही हुआ है अभी तक जिससे कि वहां पर दुधारू पशु या भेड़ें अच्छी नसल की पैदा हो सकें। विदेशों से अच्छी नसल की भेड़ें थोड़ी बहुत आई हैं। किन्तु एक तो फाडर की कमी है, दूसरे आपका मंत्रालय हो या उद्योग विभाग हो या प्रान्तीय सरकारें हों उनके बीच में कोई तालमेल नहीं है। पहाड़ों की बढ़िया ऊन जैसे मैरिनो, रमबैलों कहां जा कर इस्तेमाल होती है, पानीपत और करनाल की फैक्टरियों में जाती है। पहाड़ों के आदमियों को उससे कोई लाभ नहीं होता है। वहां की आप ऐसी अर्थ व्यवस्था बनायें ताकि पहाड़ों का आदमी आत्मनिर्भर हो सके। वहां पर लोगों को कोई उद्योग धंधा नहीं मिलता है, कोई रोजगार नहीं मिलता है। जिस प्रकार से आपने जूट कारपोरेशन आदि बनाये हैं उसी प्रकार से आपको चाहिये कि आप एक नेशनल कारपोरेशन आफ एपल डिवेलपमेंट बनायें। इसी प्रकार से भेड़ों के सम्बन्ध में आप स्पष्ट नीति अख्त्यार करें। आर्टिफिशियल इंसैमीनेशन सेंटर अधिक से अधिक संख्या में वहां बनायें। आप निश्चय कर लें कि आगामी पांच वर्ष में इन इलाकों में दूध और फल आदि के क्षेत्र में हमने ये ये काम करने हैं और उनको आप करें।

बकरी पालन का जो काम है इसको तो आप कतई बन्द करा दें। नेशनल कमीशन आन एग्रिकल्चर ने कहा है कि सत्तर लाख बकरियों की संख्या को घटा कर आपको चालीस लाख कर देना चाहिये। चालीस लाख भी आप समाप्त कर दें तो अच्छा है क्योंकि बकरियों ने बहुत ज्यादा उजाड़ा है वहां।

अन्त में दो चार बातें मैं सिर्फ बाढ़ के सम्बन्ध में कहना चाहता हूं। बाढ़ के कारण सारे देश की स्थिति बहुत खराब होती चली जा रही है। प्रत्येक प्लान में इनकी चर्चा होती है। अभी शायद 3 हजार करोड़ का पांचवीं फाइव इयर प्लान का है। जितना नुकसान हम को एक वर्ष में जन धन का हो जाता है उतना आप ने टोटल उस में प्रावधान किया हुआ है। बाढ़ की रोकथाम के लिये दीर्घकालीन योजना बनानी चाहिये।

चीन की मिसाल आप के सामने है, चीन एक तबाही वाला देश माना जाता है, उस में कितनी बाढ़े आती हैं। अमरीका में तबाही होती है बाढ़ के कारण। लेकिन उन्होंने एफोरेस्टेशन की निती अपनाई। उस की तुलना में हमारे देश में क्या स्थिति है, उत्तर प्रदेश के पर्वतीय क्षत्र की स्थिति मैं जानता हूं। वहां साढ़े 27 करोड़ की इनकम थी, लेकिन इस साल 38 करोड़ की इनकम हुई। 11 करोड़ की ज्यादा इनकम होने का कारण यह है कि वहां के जंगल काटकर इनकम बढ़ाई गई। इलिलसिट फैलिंग वहां पर होता है।

[श्री परिपूर्णानन्द पैन्यूली]

बस्तर के इलाके के बेचारे आदिवासी किसानों को उन जंगलों का शिकार होना पड़ता है और उसका मुनाफा उठाने वाले बड़े बड़े पूंजीपति, साहूकार और ठेकेदार लोग होते हैं। इसलिये मैं आपसे निवेदन करना चाहता हूं कि आपकी राष्ट्रीय वन नीति में आमूलचूल परिवर्तन करने की आवश्यकता है। पर्वतीय क्षेत्रों में सैकिंड लाइन आफ डिफेंस को मजबूत करने के लिये, वहां के लोगों की आर्थिक स्थिति सुधारने हेतु कृषि विभाग को अपनी नीति में आमूलचूल परिवर्तन करना चाहिये। अन्त में मैं यह निवेदन करना चाहता हूं कि वहां पर ऐसी चीजें ज्यादा पैदा करवानी चाहिये जो कैश क्राप के रूप में लोगों को ज्यादा पैसा दिया सके।

श्रीमती सहोदराबाई राय (सागर): सभापति महोदय, हमारे कृषि मंत्री बाबू जी और उनके सहायक, मेरे पूर्व वक्ता भाइयों ने सब कुछ कह दिया है, मैं तो थोड़ी बाबूजी से यह प्रार्थना करूंगी कि हमारे जो हरिजन आदिवासी हैं, उन की भी उन्नति अभी नहीं हुई है, वे बेचारे जैसे के तैसे पड़े हुए हैं। मैं पीछे हरिजन आदिवासियों की एक कमेटी में कई जगह गई थी। पंजाब और हरियाणा को छोड़कर सब जगह, गुजरात और महाराष्ट्र में जैसी हालत उन की पहले थी, वैसी ही अब भी बनी हुई है। वहां कुछ लोग ऐसे हैं जो हरिजन आदिवासियों को बढ़ने नहीं देते हैं, उन्हें कुचल देते हैं। अगर पुलिस की रिपोर्ट करवाई जाये तो पुलिस वाले भी उन लोगों के घर में ही ठहरते हैं, वहीं उन का खाना खाते हैं और हरिजनों को दबा देते हैं। हरिजनों की जो उन्नति होनी चाहिये थी, आज 27, 28 वर्ष हो गये लेकिन कुछ नहीं हो पाया है।

खेतों में महिलायें अधिक काम करती हैं, पुरुष उतना काम नहीं करते हैं लेकिन कोई मजदूरी उन की निर्धारित नहीं है। कहीं पर ढाई और कहीं पर 3 रुपये उन को दिया जाता है। अगर वह बेचारी कुछ कहती हैं तो उन को मार भी दिया जाता है। जहां दो चार घर इस तरह के हैं वहां उन का रहना भी कठिन होता है।

ऐसी हालत में बाबूजी से मेरी प्रार्थना है कि वह सारे हिन्दुस्तान के कृषि मंत्री हैं, जहां जहां भी उन्होंने कदम रखा है वहां उन्नति हुई है, उन्हें हरिजन आदिवासियों को भी उन्नति के पथ पर ले आना चाहिये जिस में वह अपने देश का विकास कर सकें। वैसे तो ब्राह्मण, ठाकुर, वैश्य सभी खेतों में काम करते हैं लेकिन हरिजन आदिवासी ज्यादा काम करते हैं और उन्हीं पर यह खेती का काम काफी निर्भर है। उन को जमीन भी नहीं मिलती है। अगर 4, 5 एकड़ दे भी देते हैं तो वह उलझन में पड़ जाते हैं। किसान कोर्ट में दरख्वास्त दे देते हैं और वहां से स्थगन मिल जाता है। दो दो साल लड़कर भी उनको वह जमीन नहीं मिल पाती है। ऐसी हालत में ऐसा कानून बनाया जाये जिस से जो 5, 10 एकड़ जमीन हरिजन आदिवासियों को मिले, वह उस पर तुरन्त काम कर सकें।

बाबूजी को सब बातें मालूम हैं, मेरे कुछ कहने की जरूरत नहीं है। वह जिस जिस विभाग में गये हैं, वहां काम हुआ है। कृषि मंत्रालय में भी काम हुआ है, कृषि की भी उन्नति हुई है। लेकिन हरिजन आदिवासियों की देहातों में तरक्की रुकी हुई है। जब तक वह इस बारे में कदम नहीं उठायेंगे, उन हरिजन आदिवासियों की तरक्की नहीं हो सकती है न उन को जमीन मिलती है, न कर्जा मिलता है। न उन के

लिये कुएं हैं और न बिजली। ऐसी हालत में वे बहुत परेशान हैं। ऐसी हालत में वे लोग बहुत परेशान हैं। अगर वे कलेक्टर के पास जाते हैं, तो उन्हें मुख्य मंत्री के पास जाने के लिये कहा जाता है। छोटे अधिकारियों को रिश्वत दिये बिना उन का कोई काम नहीं हो सकता है।

हरिजन आदिवासियों को बिजली और सिंचाई के साधन नहीं मिलते हैं। मंत्री महोदय को ऐसा कदम उठाना चाहिये कि जहां भी जमीन हो, वह उन लोगों को तुरन्त मिल जाये। लोगों ने सीलिंग की बहुत सी जमीन दबाई हुई है और इसलिये वह हरिजन आदिवासियों को नहीं मिल पा रही है।

गांवों में उन लोगों के पास रहने के लिये मकान भी नहीं हैं। अगर वे ठाकुर और क्षत्रिय लोगों का कोई काम न करें तो उन का सामाजिक बहिष्कार कर दिया जाता है और उन को सब सुविधाओं से वंचित कर दिया जाता है। इसलिये वे बेचारे फिर बड़ी जाति वालों के पांव पड़ते और कम से कम पैसे पर भी उन का काम करने के लिये मजबूर हो जाते हैं। बड़े लोगों के पास सब प्रकार के साधन हैं, जमीन है, मवेशी हैं। हरिजन उन लोगों के मवेशी चराता है और उस की औरत गोबर का काम करती है।

देहात की तुलना में शहरों में हरिजनों की अवस्था कुछ अच्छी है। शहरों में रहने वाले हरिजनों के संगठित होने के कारण उन की स्थिति में कुछ सुधार हो गया है। इस कारण अब गांवों के लोग शहरों की तरफ भाग रहे हैं। इसलिये मंत्री महोदय को इस बात का ध्यान रखना चाहिये कि हरिजन अपने गांवों में ही रहें और गांव खाली न हो जायें।

गांव में जो दो चार घर हरिजनों के होते हैं ठाकुर आदि बड़े लोग उन को धमकाते हैं परेशान करते हैं और उन से हर प्रकार का काम लेते हैं। थाने वाले उन की रिपोर्ट नहीं लिखते हैं और अदालत में फैसला होने में बरसों लग जाते है। देश भर में जितना काम हरिजन करते हैं, उतना बड़े लोग नहीं करते हैं।

मैं मंत्री महोदय से प्रार्थना करना चाहती हूं कि वह हरिजनों और आदिवासियों की उन्नति के लिए कदम उठायें। वह हम से ज्यादा जानते हैं। मुझे आशा है कि जो बातें मैंने उन के सामने रखी हैं, वह उन पर विचार करेंगे। वह इस बात की जांच करायें कि आज गांवों में हरिजनों की क्या हालत है। आज गांवों में बड़ी जाति के लोग उन को मारते-पीटते हैं। पुलिस वाले भी उन को तंग करते हैं। जब थानेदार गांव मे जांच के लिए आते हैं, तो वह बड़े लोगों के यहां ठहरते है, जहां उन को सोने के लिए पलंग और खाने के लिए मछली मिलती है। इस कारण वे उल्टे हरिजनों को धमकाते हैं कि तुम उन लोगों के साथ मिल कर क्यों नहीं रहते हो। हां, कई पुलिस वाले अच्छे होते हैं और हरिजनों की मदद करते हैं।

मैं चाहती हूं कि मंत्री महोदय हरिजन-आदिवासियों की उन्नति की तरफ ध्यान दें, ताकि यहां बड़े और छोटे लोग मिल कर काम करें, हमारे देश की प्रगति हो और उस का भविष्य उज्जवल हो।

SHRI K. LAKKAPPA (Tumkur): Mr. Chairman, Sir, whichever the Ministry that is headed by Babuji, he wins the laurels of the people. He became very popular when he headed

[Shri K. Lakkappa]

the Defence Ministry. Now, as the Minister of Agriculture and Irrigation, he is more popular because the nature has been kind to him and there was a good monsoon during the last year and there was a good crop. But I would like to point out that the results achieved through the scientific research have not been fully applied for agricultural development These results have not reached the farmers, with the help of which they can produce more This is one of the biggest subjects that we are discussing today and the demands are huge. The subjects we are discussing centre round the 20-point programme announced by the Prime Minister Various speakers have made many suggestions and also appreciated the work done But they have also pointed out how the farmers of this country have been completely neglected and how there is an exodus of farmers towards the cities Sir the economy of this country is based on agriculture Excellent research has been made by ICAR but the results have not reached the farmers I must pay my handsome tributes to Dr. Swaminathan who has done excellent work on agriculture Because of the land ceiling and land reforms we have thought of, the whole country is going through a social change We are making experiments in distribution of land to the landless and operating the land ceiling laws But after all this, the important aspect is whether the farmer is free from taxation and harssment As I said, farmers are running away from the villages to the towns and cities because various factors have created an anxiety among them. The economic condition of the rural farmer is not good I will give some figures about farm incomes in Karnataka and other States, which have been collected by an economist. I feel it is very relevant to the situation:

"Who has benefited by the green revolution and the several measures of agrarian development launched since the beginning of the planning era? Case studies in selected villages indicate the process of increasing economic disparities in Karnataka in the last 15 years....

"Excerpts from the studies made by Dr (Mrs) Scarlet Epstein released by the Economic Division of the Bureau of Economics and Statistics of the Karnataka Government are confined to two villages near the sugar town of Mandya

. The rich farmer in the dry village has also registered a two fold increase in net income per consumption unit at 1965 prices He has tended to substitute the costly rice for cheaper ragi in his household consumption and there is also a 15 per cent increase in the value of basic foods consumed per month placing the daily calorie intake per consumption unit at about 4 000 in the form of rice and ragi The increase in income has resulted in considerable household savings which he was invested on lands, bullocks, pumpset, rice mill etc The land holding of the middle farmer in the dry village remained the same In 1955 the value of rice and ragi accounted for about half of the household's food consumption he has cut down his overall expenditure per consumption unit by 10 per cent to manage to break even He is dependent on income derived from outside the village to keep his family going and without this, he would have great difficulty in making both ends meet.

The case of the poor farmer revealed that his subsistence output per consumption unit which was Rs 5 in 1955 had dwindled to Rs. 2 per unit by

the sale of half of his dry lands. The drastic fall in output forced him to cut down his food intake. He spends very little on other staple foods. A calorie intake of less than 2,000 per day is hardly sufficient to feed a working man.

While middle farmers have managed on the whole to hold their own, the cases studied of these farmers show that the greater a household's dependence on rural cash wages for meeting necessary expenditure, the greater has been the deterioration in the standard of living."

This is the condition that is prevailing in the villages in this country!

Even the economic help that you are rendering to the farmers is very meagre. What is happening now is that in spite of the incentives that have been announced, people in the rural areas are making distress sale of rice, ragi and paddy because they are not getting any remunerative price. The prices of inputs like pump-sets, fertilisers, etc. are very high. The small and marginal farmer cannot mechanise their farms because of small holdings. Even the taxes that you have levied have not helped the small farmers. The Raj Committee has recommended that the rich farmers should be taxed but the Government of India and the Agriculture Ministry have not taken note of those recommendations and the entire peasantry is in dolldrums. Still the primitive methods of cultivation are going on. Bullocks are still used for ploughing the fields. That system has not been changed in the rural part.

In every part of India, there are certain schemes for the benefit of small and marginal farmers but unfortunately, the marginal farmer cannot take advantage of those schemes because his holdings are small and cannot be mechanised. They have small holdings and sometimes, dry holdings. The harassment that is there by the Government officials is there both on marginal farmers as well as rich farmers. He has to auction his animals for paying a paltry amount to the Land Mortgage Bank. But today, the Government of India does not stand guarantee for him. They stand guarantee for the rich farmers, rich landlords, industrialists and for sick mills, but not for the poor farmers. Therefore, there should a rational thinking in understanding the plight of poor farmers. They should be given remunerative prices taking into consideration the cost of inputs. The prices of the inputs like tractor, etc. have not come down. I would like the Minister to take this point in view. Minor irrigation schemes have not been completed in all the States. In my own State, minor irrigation schemes are not forthcoming Therefore, how can you account for the economy of the rural sector when there is no mechanised farming. If the small-holder is to have the advantage of mechanized farming, the tractor—whether it is imported or manufactured here itself should be made available at a reasonable charge. This is not being done. Those people are not reducing their price. The pump sets which you supply are not conducive to the needs of the farmers. And its price is also not reasonable. The size of the tractor is also not suitable.

A study made in this connection has revealed as follows:

"In a sample study of indirect taxes of an 18-acre farm, it was found that the per acre indirect tax came to Rs. 209.62 and for the alternative oil-engine powered tubewell farms, it amounted to Rs. 254.37 per acre. The total liability works to Rs. 3,774.46 for the former and Rs. 4,580.99 for the latter, on the same farm."

This study also says that:

"This is exorbitant and more than in Japan and the Soviet Union even in the early stages of their development."

[Shri K. Lakkappa]

Therefore, the economic effect of the indirect taxation on farms should be subjected to a meaningful study There should be an enquiry into the taxation of the farmers, and the entire land should be categorised The taxation should be based on rational thinking, and the prices paid to the agriculturists should be remunerative

With these words, I support the Demands

SHRI DINESH CHANDRA GOSWAMI (Gauhati) While taking my stand here to support the Demands for Grants of the Ministry of Agriculture and Irrigation, I associate myself with the sentiments expressed by the other hon Members who have congratulated Babu Jagjivan Ram and his Ministry, for the tremendous improvement that we have seen during the last year In a country like ours, where the food bill constitutes a major share of the budget of an individual an improvement in the agricultural sector not only improves the total economy of the country, but it really brings relief to the common man From that point of view, one shall have to admit that the fate of the common man in this country during the last few months, because of improvement at the food front and also the Emergency and other measures taken after Emergency, has really improved and it is better compared to what it was about a year back My other colleagues who have spoken earlier have dealt with the various aspects of agriculture But I will draw the attention of the Ministry to the difficulties of my State and the other States which are suffering from the havoc of flood

17 58 hrs

[MR DEPUTY-SPEAKER *in the Chair*]

I come from a State which is continually suffering year after year, from the flood—not only once or twice, but sometimes even six times or more; only during the last year, there was some relief to the common man because, though Bihar and other States suffered heavily from flood, Assam was an exception. Brahmaputra is playing constant havoc with the population and property, so much so that to-day it has completely sapped the initiative of the farmer to go in for better farming methods, as he does not know what his fate awaits him because if there is flood all his efforts go in vain, I do not want to give statistics here about the loss or damage due to flood in the State of Assam or in other States It has been stressed in this House on many occasions But unfortunately, it has to be admitted that during all these years, only an *ad-hoc* attempt has been made to deal with the problem of flood, even though we have spent a considerable amount of money Since 1954, as the Report itself indicates we have spent about Rs 445 crores for the repair of embankments and other efforts to tackle the problem But unless some sort of comprehensive plans are taken up to tackle the problem of floods it will continue to remain in the same state of affairs as it has been today or as it was in the past, and year after year we will be only spending money which will go down the drain. Therefore I feel that the time is now ripe when we should take some planned measures and even though our resources may not be sufficient for it, we should go in for resources from other organisations like the World Bank or some other organisations Unless something is done in this direction, my own apprehension is that not only the people will continue to suffer and valuable property will be lost, but there will not be any systematic and planned development in the agricultural front in many areas

18 00 hrs.

In the House we were assured that the Brahmaputra Flood Control Bill would be taken up and that the Central Government would take up the responsibility of tackling Brahmaputra We know that it is not possible for the Central Government to tackle the Brahmaputra within one or two

years and that we shall have to live with the Brahmaputra for a considerable number of years. But we want that at least some sort of beginning should be made to tackle this problem. When it was announced here that the Brahmaputra Flood Control Bill would be taken up by the Centre, there was expectation in the minds of the people that at least concerted efforts would be made to tackle this problem. But, unfortunately, the Bill has not seen the light of day, even though a couple of years have passed. I feel that a proper tackling of the Brahmaputra can lead to growth-oriented projects for both irrigation and power. So, I would appeal to the hon. Minister of Agriculture and Irrigation to take this aspect seriously. I know that his answer may be that this is a problem for which the financial allocations will have to be made from the resources of the State. But, it is not possible for a State like Assam to deal with such a mighty river which, unfortunately, flows only through that State. How can we go to the people and say that the responsibility is either with the Centre or with the States? After all, the people want that their problems should be mitigated and, therefore, I feel that the Centre should take up this matter, in consultation with the State Government.

In that context I will come to the other problems of agriculture in my own region. It shall have to be admitted that there has been tremendous develpoment in agriculture, but development has been only in some areas. For example, there has been development in Haryana and Punjab, but in the eastern region development is still to go a long way. In fact, we are still continuing with the age-old processes of agriculture. I was horrified to find from the statistics, which are a few years' old—I do not have the present statistics with me—that while in the whole country more than 19 lakh pump-sets were being utilized, only somewhere near 137 pump-seats were in operation in the entire north-eastern region. The farmers in that region have not taken to irrigation, or power, or utilisation of other inputs. There is hardly any rural electrification in the eastern States, because the figure for that region is only 6 per cent.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): What is the reason?

SHRI DINESH CHANDRA GOSWAMI: One reason is that the climate has not been created for development. After all, the agricultural community is a conservative community. They continue with the age-old habits. So, a climate should be created where they could see for themselves the benefits of modern techniques so that they will adopt them themselves. But, unfortunately, such a climate has not been created. I would appeal to the Central Government to consider how we can create such a climate there.

Take, for example, rural electrification. According to Government statistics, for the entire north eastern region the average is somewhere in the region of 6 per cent whereas in Haryana it is 100 per cent and the All-India average is more than 30 per cent.

It is an admitted fact that today there is a lot of water resources in the north east region. In the Report itself the Ministry had admitted at page 8 that there is termendous potentialities for water development in the north-eastern region. The Report says:

> "The action programmes included steps for strengthening the surface water and ground water organisations in the States, monitoring of the programme in the eastern States where there is comparatively much larger potential for further development of ground water resources. ."

Unfortunately, because of the heavy rainfall in the eastern States, there was a feeling that irrigation is not necessary. But now it has been found out that the moisture content of the land is very low. Once the rain water

[Shri Dinesh Chandra Goswami]

flows out, the land becomes dry and irrigation becomes necessary. Therefore, the Central Government should take up very seriously the question of development of agriculture in the eastern region, and for that proper studies should be made and ways should be found out as to how the habits of the people, particularly the agriculturists, can be changed, from the age-old habits of agriculture to modern agriculture.

For example, we do not have better varieties of seeds. When the seeds that we get from long distances ultimately reach Assam, we find that they lose much of their quality and in many cases they are damaged. From the report I find that there are a number of projects in regard to seeds in other areas including four sub-projects but I find that there is no such project in the eastern region. If properly developed, the eastern region can really feed the rest of the country so far as rice is concerned. Therefore, I would request the hon. Minister to consider having some projects in this respect in the eastern region also.

Because of the moratorium on rural debt, today the availability of credit to the rural people has dried up, and the rural banks are not yet in a position to meet the needs of a large number of farmers. So, unless some alternative arrangements are made, the condition of the farmers will not only deteriorate, but it will affect the total economy of the country besides agriculture. Therefore, the Agriculture Ministry should draw up a plan of providing alternative credit to the rural people.

Since agriculture has become all-embracing, we should not be content with only discussing the Demands of the Ministry of Agriculture, but we should have an early opportunity of discussing integrated rural development schemes on which Mr. Subramaniam laid great emphasis in his Budget speech.

I hope the hon. Minister will take note of the points raised by me and try to do as much as possible for this region.

SHRI PURSHOTTAM KAKODKAR (Panjim): I rise to congratulate the Minister of Agriculture on the improvement achieved in agriculture production and procurement, proper planning and distribution of foodgrains and also providing the necessary infrastructure. I particularly refer to Babuji because this improvement we have seen only since he took over as Agriculture Minister. Many factors have contributed to this situation, like emergency, but they have also come only after he has taken over as Minister in charge of this portfolio.

Hon. Members have expressed their views and mentioned that the situation is better all over the country. I would like to see the same situation in Goa. I need not speak about the whole country. Since nobody has spoken about Goa, I shall take time only to say something regarding Goa.

Before liberation, in Goa there was no availability of fertilisers, good seeds, modern methods of cultivation or the necessary infra-structure, and yet the production of rice, which is the staple food of the Goans there, was sufficient for about seven months in the year. For the remaining five months, it had to be brought from outside. After liberation, now the availability of fertilisers is good.

We have plenty of fertilisers and a fertiliser plant is functioning in Goa. Then good seeds are also available. Some modern methods of cultivation are also available. But the production has gone down. The paddy production now is for five months instead of seven months. We have to bring rice from Karnataka and Andhra Pradesh and even from Nepal. What has happened to the funds there? What has happened to the technical knowledge? Only those people who are responsible in administration and for development

can say something about it. Naturally, it is misused and misused to such an extent that I don't think anywhere in the country, it is misused like this.

The 20-point programme has been there today in Goa and about it loud slogans are going on; it has been a farce, as far as its actual implementation is concerned. I belong to Goa I have moved with the people and have seen things with my own eyes. I have not seen anything regarding its implementation as such. But I have heard slogans about it and have read statements about it. I have also heard people saying just the opposite. If at all something has been done, it is done by some private parties at the cost of sacrificing their own interest.

For example, take the case of house sites. House sites have been announced by the Government. But I do not know how many house sites have been actually given to the tenants or the farmers. There is one person Mr. Desh Prabu who announced on 19th November last that he had given more than 300 house sites to the tenants without getting anything from them. He has also assured them that they should not pay a single paisa for those house sites. I do not remember the exact figure, but it is more than 300. He has also told them that they should not pay anything to him and those houses and some land are theirs. He gave it to them in writing.

But the Government of Goa, the party people and even those who are in power, ridiculed and criticised it. This is what is going on in Goa. If they had stopped these slogans and followed the 20-point economic programme as also its implementation. I would certainly have appreciated and praised it openly.

There is a sugar factory. I am not telling you what the people told me. But there are many concrete and factual things. I will read out only what is published in papers and what is published are the statements made by the Ministers in the Assembly. It was very recently, on 2nd April....

MR. DEPUTY-SPEAKER: Give a Summary. If you read the whole thing, it will take a long time.

SHRII PURUSHOTTAM KAKODKAR: I quote:

'The Development Minister told the Goa Assembly on 2nd April that the Sanjeevani Cooperative Sugar Factory incurred a loss of over 41.85 lakhs during 1973-74.

To a question whether the same Factory incurred Rs. 46.90 lakhs during 1974-75, the same Minister replied that it would not be fair to mention any figure, since the accounts of the Factory for that year had not been audited....

MR. DEPUTY-SPEAKER: Are these the proceedings of the Assembly there?

SHRI PURUSHOTTAM KAKODKAR: It says:

"The same Minister explained that at least seven factors were responsible for the losses and the enumerated like this:—

1. Inadequate supply of sugarcane; 2. high cost of transport charges; 3. low sugar recovery percentage; 4. low price of levy sugar paid by the Central Government; 5. higher price paid to the sugarcane producers compared to the one fixed by the Centre and due to inclusion of the depreciation of plant and macminery into the profit and loss account....

MR. DEPUTY-SPEAKER: Are these the proceedings of the Goa Assembly?

SHRI PURUSHOTTAM KAKODKAR: Therefore, I read it out.

MR. DEPUTY-SPEAKER: We should not discuss the proceedings of another Assembly here.

SHRI PURUSHOTTAM KAKODKAR: It is published in papers, it is reported in papers.

[Shri Purushottam Kakodkar]

MR DEPUTY-SPEAKER That is all right But we should not discuss them here

SHRI PURUSHOTTAM KAKODKAR Goa is a small territory The land is not very large The whole territory is small I would request the hon Minister to see that there is no further fragmentation

MR DEPUTY-SPEAKER Please try to conclude now

SHRI PURUSHOTTAM KAKODKAR Please give me a few minutes more

MR DEPUTY-SPEAKER You have taken 10 minutes

SHRI PURUSHOTTAM KAKODKAR I say this because, in 1964 there was the Tenancy Act and according to that Act a tenant had the right to pay only 1/6th to the owner and keep 5/6th for himself It was a good legislation But it was only on paper Practically he could keep for himself 5 6th of nothing There was no production Because in Goa there are *bunds* they are broken and saline water comes in In the past the land-owners the tenants and the Government also all together saw that the *bunds* were repaired But now nobody takes responsibility and saline water remains there No cultivation and no production That is one of the reasons why paddy production has gone down from seven months to five months Now it has become the nursery of prawns and it is the business in Goa There is no paddy production Sir there are rural institutions thousands of years of ago and at least there are statements that these *Camunidales* are going to be abolished

MR DEPUTY-SPEAKER Conclude now

SHRI PURUSHOTTAM KAKODKAR. This is what this Report also says

"Land holdings in this country are by and large fragmented and small to lend themselves to scientific cultivation"

All this is regarding the whole country Goa is a small territory If we go on fragmenting the land, it will not help anybody So, my request to the hon Minister is to appoint a high-powered committee of experts and find out how the best use can be made of the *Camunidales* so that paddy production can be acquired from the land, and Goa does not require to bring rice from other States

SHRI PATTABHI RAMA RAO (Rajamundry) Mr Deputy-Speaker Sir, I rise to support the Demands for Grants in respect of the Ministry of Agriculture and Irrigation, and I would like to make a few suggestions for what they are worth

The bumper harvest of the current season is a mixed blessing The fact that we have been able to produce nearly 115 million tonnes of grains shows that given the normal aids, the country is well on the way to self-sufficiency At the same time, the surplus has brought forth one or two more lessons

The first is that unless the other conditions are normal we cannot expect a good harvest Among these conditions, the most important is the supply of water which, in turn depends on the monsoon During the last three or four years we have had sufficient experience to know that, with the best of will in the world, the farmer cannot produce more in an intensive way without assured water supply This is the first lesson that we have learnt or should learn

The second lesson is that even a small surplus can be embarrassing when prices fall suddenly. This hurts the farmer in one way and the Government in another way It hurts

the farmer because he has purchased inputs like fertilisers and seeds at high prices in the expectation that he will be getting a certain return from the harvest and when this return falls or is reduced, he naturally loses the expected income, apart from the fact that this makes it difficult for him to return the loans that he has taken during the cultivation season. It also robs him of the incentive to produce more in future.

Government introduced the policy of compulsory purchase in one form or another of a part of the grains or, in some instances, all the grains at a particular price. The idea behind this purchase was that the consumer, especially in the urban areas, should get his food articles at a fairly cheap price. This involved a certain amount of subsidy in the interest of the consumer and at the expense of the taxpayer. The system worked well as long as the farmer was able to dispose of the balance of his produce at the market rate which was higher than the price at which Government purchases were made. But when, as a result of surplus grains, the prices fell, the position of the Government was reversed. Far from buying the grains from the farmer at a price which was lower than the market price, they had to buy from the farmer in order to support him and keep the price at a level which is bound to be higher than the market price. This is inevitable in the circumstances, but throw a huge burden on the Government. This raises several problems for the Government. The Government agencies are not equipped to buy all the grains offered and within the time that the farmer wishes to dispose them of. They do not have sufficient storage space and certain amount of wastage occurs thereby. Complaints have already been voiced in the surplus-producing areas that Government is not buying so as to meet the full supply offered.

The draw on credit is very high and the resources of the banks are being strained. Although a new situation has been created, it is put to the Government to see that this situation today and similar situations in the future are tackled in a proper manner without a sense of panic and without a feeling that it is a crisis. In other words, what is required is the normalisation of agricultural planning. A procedure should be put into the administration of agricultural supply and demand in such a way that neither deficit nor surplus poses any serious problem. Let it be remembered that agricultural production cannot be planned meticulously as in the case of industry. Variations from one's expectations are bound to occur even if there is no embarrassing surplus.

Incidentally I would like to mention that there is a misnomer about the quantity of the surplus and its impact on the economy. Some persons are of the mistaken view that the surplus is only three or four per cent and that, therefore, it is not very great. What matters in this context is not the percentage of the surplus but the actual quantity involved. It is five per cent of a hundred million tonnes; in terms of the actual quantities that arrive in the market, as a proportion of a total production, the quantity involved is almost one-fifth or one-sixth of the total quantity that can be absorbed by the market.

What then is the solution? As I said earlier, a method has to be devised which should be put into as a normal procedure. I venture to suggest that, instead of the Government being solely responsible for the purchase, the other agencies should also be made responsible for it, though not directly through the provision of credit. The other day I read an item of news that one of the leading banks in the South is constructing godowns to store grains. This, Sir, is an excellent move and should be copied by all banks. This is an advantage to everyone concerned. The banks benefit by using their funds in a constructive manner and by aiding the economy of the country. The Government benefits by reducing the

[Shri Pattabhi Rama Rao]

area of their responsibility, at the same time maintaining a hold indirectly on the quantities of grains available for distribution The farmer gains by not being compelled to sell at unremunerative prices but getting enough credit on his produce so as to tide over the immediate demand for money The authorities concerned should evolve a detailed plan for roping in the tanks in such a way that they build the godowns, give credit to the farmer for as long as necessary give him option to sell as he likes or all offering to the government at prescribed prices By this means, I think the surpluses can be taken care of without undue strain Indeed, Sir, I understand in some countries the credit slips given to the farmers are negotiable And the fact that the farmer is given option to sell of his own or offer the produce to the Government makes the scheme a practical one Perhaps the Government may try this in one or two highly surplus areas to begin with and see to what extent it can be made a normal practice of credit-cum-sale

I said earlier, that there can be no intensive production without water This is not the time to go into the merits or demerits of the way in which the States have held up many schemes in regard to the use of inter-State rivers This is an old story and the Narmada is always an example as to how much water goes waste for lack of inter-State understanding More recently, the Government have become aware of this problem, and thanks to Babuji for the dynamic lead he has been taking in this direction, the Government are taking steps to accelerate such understanding and push forward schemes for the full utilisation of the waters of inter-State rivers

I am myself concerned at present only with a small point Recently the Chief Minister of Andhra Pradesh agreed to augment the water supply of the city of Madras by giving some of the surplus water of the Krishna. This is but a beginning. What is really required is to link up the southern river so that a southern water grid is formed. I Suggest that immediate steps should be taken to connect the Godavari with the Krishna, the Krishna with the pennar and the pennar with the Cauvery This is not a grandoise scheme like the linking of the northern and the southern rivers but a simple and a practical one which can be implemented with the resources which are immediately available Between the Godavari and the Krishna there are hill streams wich cause a great deal of damage through a sudden flush of floods, they can be canalised It is notorious that most of the water of the Godavari is wasted into the sea during the monsoon months There is a large swamp in the Krishna and West Godavari districts called the Kolleru lake which also can be reclaimed for food production if this scheme is implemented I, therefore, suggest that this should be given the highest priority and a committee of experts appointed immediately to work out the details

Then, Sir, sugar is a big foreign exchange earner today But the position of the grower of the sugarcane or the producer of sugar in Andhra Pradesh is very bad The farmer does not get a remunerative price for his produce the producer loses heavily with the present levy price in Andhra Pradesh, which is the lowest in the country If the factory pays Rs 120 per tonne of cane, it is not quite remunerative to the grower Then even at that price, if the levy price per quintal of sugar is Rs 126, the factory loses heavily on every bag it produces I request the Government to re-examine the issue and give a remunerative price to the grower and a reasonable levy price to the producer

With these observations, I support the Demands and congratulate the Ministry for their best performance in the year gone by

श्री राजदेव सिंह (जौनपुर) : उपाध्यक्ष महोदय, कृषि और सिंचाई मंत्रालय की मांगों का समर्थन करते हुए मैं कहना चाहता हूं कि कृषि के मामले में अभी हमें बहुत लम्बा रास्ता तय करना है । आज भी हमारे देश में कृषि में 100 पीछे 70 आदमी लगे हुए हैं और जो कृषि में बहुत आगे बढ़े हुए देश हैं जो मेकेनाइज्ड फार्मिंग तक पहुंच गए हैं वहां सौ पीछे 6 या 7 व्यक्ति खेती में काम करते हैं । तो यह लम्बा सफर हमें तय करना है । साथ-साथ ग्रीन रेवोल्यूशन की बात आती है, लेकिन मैं समझता हूं कि ग्रीन रेवोल्यूशन नहीं बल्कि व्हीट रेवोल्यूशन अगर उस को कहा जाये तो अच्छा है क्योंकि और क्राप्स का जहां तक सवाल है उस को हम उतना आगे नहीं बढ़ा सके जितना कि व्हीट और राइस को बढ़ा सके हैं ।

इसके बाद कृषि के लिए सिंचाई बहुत जरूरी है । आज भी स्वराज्य के पहले जो सिंचाई की व्यवस्था थी, कुएं या नहरें इत्यादि थीं, और दूसरे तरीके थे और स्वराज्य के बाद जो हजारों करोड रुपया खर्च करने के बाद हम ने सिंचाई के साधन क्रियेट किए, उन सब को मिला कर भी 30 प्रतिशत से कम ही सिंचाई का इंतजाम हम कर सके हैं । तो इस मामले में भी हमें बहुत कुछ करना है और हम समझते हैं कि कृषि मंत्रालय इस मामले में सजग है और वह समय समय पर अपनी नीति इस दिशा में निर्धारित करता रहेगा ।

जब इरिगेशन का सवाल आता है—तो हम देखते हैं कि आज हमारे देश का किसान इतने साधन होने पर भी अच्छी खेती के लिये बादलों की तरफ देखता है, मानसून की तरफ देखता है कि वह आ रहा है या नहीं । हमारे देश में अभी सिंचाई के साधनों की बहुत कमी है, हमें उस कमी को पूरा करना है । इसमें सन्देह नहीं कि बहुत से बड़े-बड़े प्रोजेक्ट्स बन रहे हैं, लेकिन उन से उतना लाभ नहीं हो सकता, जितना छोटे-छोटे कुएं बनाने से, पम्पिंग सैट्स लगाने से हो सकता है । हमें इस तरफ विशेष ध्यान देना चाहिये ।

जिस समय हम फूड ग्रेन्ज की बात करते हैं तो हमारे दिमाग में यह तस्वीर भी आती है कि हमारे देश में बहुत सा फूड ग्रेन बरबाद होता है । एक तो हमारी खाने की जो आदत है, उस को बदलने की जरूरत है, अगर हमारी आधा किलो की खुराक है तो उस में फल, मीट-मछली का हिस्सा शामिल नहीं होता इस लिये हम को अपनी खुराक की आदत बदलनी होगी ताकि अन्न के ऊपर जो प्रैशर है, उन को कम किया जा सके ।

दूसरी बात—डिफेक्टिव स्टोरेज है, जिस से काफी अन्न खराब होता है । रोडेन्ट्स वगैरह काफी अनाज बरबाद करते हैं--हमारी समझ में नहीं आता कि सरकार इस के बारे में सजग क्यों नहीं है । आज ही अखबार में निकला है—एक ब्रिटिश साइन्टिस्ट हैं—पीटर काल्डवेल—उन का कहना है कि एक चूहा-चुहिया का जोड़ा साल में दो हजार अण्डे देता है । इस समय हमारी जितनी आबादी है, उस की कई गुना आबादी चूहे, चुहियों की है . . .

श्री जगजीवन राम : चुहिया अण्डे नहीं देती है बच्चे देती है आप कहां की बात कर रहे हैं ?

श्री राजदेव सिंह : मेरा मतलब आफ-स्प्रिंग्ज से है, मैंने उस को अण्डे कह दिया है । इस को रोकने का उपाय होना चाहिये ।

[श्री रामदेव सिंह]

हमारे देश में गावों में दुश्मनी निकालने के लिये लोग खलिहानों को जला देते है। आप कोई ऐसा इन्तजाम करें जिस से इन खलिहानों का जलाना बन्द हो सके, खलिहान जलाने वाले को सख्त से सख्त सजा दी जाय, इस तरह की कोई कानूनी व्यवस्था होनी चाहिये। इस तरह से खलिहानों में जो गल्ला जल जाता है, उस को बचाया जा सकेगा और हम को बाहर से मंगाना नही पडेगा।

अभी तक हमारे देश में 20 प्रतिशत किसान फर्टिलाइजर्स का इस्तेमाल करते हैं और एक एकड में जितने फर्टिलाइजर इस्तेमाल होना चाहिये, उतना नही कर पाते हैं। दुनिया में एक एकड़ में 95-96 किलोग्राम तक फर्टिलाइजर का इस्तेमाल होता है, लेकिन हमारे यहां की एवरेज केवल 6-7 किलोग्राम ही है। इस लिये फर्टिलाइजर का इस्तेमाल बढ़ाने के लिये अभी हम को बहुत लम्बा सफर करना है, इस को 95-96 किलोग्राम तक पहुंचाना है। दूसरी तरफ जो 20 प्रतिशत किसान इस का इस्तेमाल करते हैं, बाकी के 80 प्रतिशत किसानों मे इस का प्रचार करना है ताकि वे भी इस का इस्तेमाल कर के लाभ उठा सके। मैं इस बात को भी मानता हूं कि हमारे बहुत से किसान इतने गरीब है कि वे इस को खरीद ही नही सकते, लेकिन धीरे धीरे लोग इस के महत्व को समझने लगे हैं और इस का इस्तेमाल ग्रेजुअली बढ़ता जा रहा है। लेकिन इस के साथ ही हमे आर्गेनिक मैन्योर पर, ग्रीन मैन्योर पर भी जोर देना चाहिये। यह भी खेतों की पैदा करने की ताकत को ज्यादा बढाते है।

अब मैं फिशरीज के बारे में कहूंगा कि फिशरीज का ऐक्सपोर्ट बहुत बढ गया है और ज्यादातर मछली समुद्र से पकड़ते हैं। लेकिन इनलैंड फिशिंग को बिल्कुल इग्नोर कर रखा है। कोई गांव देश में ऐसा नहीं है जिस में छोटे मोटे तालाब न हों। उन को श्रमदान से गहरा किया जाना चाहिये और उस में फिशिंग के लिए छोटे छोटे बच्चे छोड़े जा सकते हैं जिन के बडे होने पर गांव सभाओं के लिये एक आमदनी का जरिया हो सकता है और साथ ही गांव वाले मछली खाना चाहें तो उन्हें सस्ते दाम पर मिल सकती है जिस से उन का स्वास्थ्य भी अच्छा हो सकता है। तो इनलैंड फिशरीज के बारे में केन्द्रीय सरकार को राज्य सरकारों को कहना चाहिये कि इस को बडे पैमाने पर डेवलप करे।

इस के बाद मैं फौरेस्ट के सम्बन्ध में कहना चाहता हूं। लोगो का मत है कि, विद्वानों और साइंटिस्टों का, देश का जितना एरिया हो उस का एक तिहाई फोरेस्ट होना चाहिये, इस से नेशन की हैल्थ पर अच्छा असर पडता है और जमीन की नमी बनी रहती है, अच्छी बारिश होती है और जमीन का कटाव रुकता है। इसलिये फोरेस्ट की तरफ ज्यादा ध्यान दिया जाय।

गत वर्ष एक सवाल पूछा गया था और यह जवाब मिला कि सरकार के पास यह ठीक ठीक आंकडे नही है कि हमारे देश में फौरेस्ट का एरिया क्या है। अभी तक हमारी सेन्ट्रल गवर्नमेंट को फौरेस्ट का ठीक ठीक रकबा मालूम नही है। इस तरफ विशेष ध्यान देना चाहिये, और जैसा कुछ लोगो ने बताया है कि बहुत से पेड जंगलों के काटे जा रहे हैं खेती करने के लिये, दूसरे कामों के लिये, इस को बन्द करना चाहिये। इस सम्बन्ध मे अभी यू० पी० मे पहाडों पर जंगलों के बारे में एक आन्दोलन चला था, चिपको आन्दोलन, जिस मे गांव की औरतें पेड़ से चिपक जाती थीं और कहती थीं कि पेड नहीं काटने देंगे। तब जा कर उन का

कटना रुका । तो फौरेस्ट कम से कम एक तिहाई रकबे में रहें ऐसी हमारी कोशिश होनी चाहिये ।

चीनी मिलों के बारे में मेरा यह कहना है कि यू०पी० और बिहार में चीनी मिलें काफी पुरानी हैं जब कि अन्य जगहें नई है क्योंकि वहां बाद मे खुली । हमारी सरकार कहती है कि चीनी मिलों को नेशनेलाइज करेंगे । जो मिल मालिक हैं वह इस डर से कि सरकार नेशनेलाइज करने जा रही है, नई मशीनें नही लगाते हैं । जो पुरानी घिसी पिटी मशीनें लगी हुई है उन की जिन्दगी खत्म हो गई है, उन्ही से काम ले रहे है और सरकार के डर के मारे मौडर्नाइज नही कर रहे है । पुरानी मशीनरी होने की वजह से शुगर रिकवरी भी कम होती है जिस का असर किसान को मिलने वाले दाम पर पडता है, और मिल वाले भी कोशिश करते हैं कि रिकवरी कम दिखा कर के कम से कम दाम किसान को दिया जाए । तो सरकार को चाहिये कि या तो इन को नेशनेलाइज कर ले या साफ साफ कह दे कि हम नेशनेलाइज नही करेंगे और मालिकों को मजबूर करें कि वह मिल को मौडर्नाइज करे ताकि शुगर की रिकवरी बढे और मिलें अच्छी तरह से चलें । जैसा माननीय सदस्यों ने कहा कि चीनी फौरेन ऐक्सचेंज अर्न करती है इसलिये इस का ऐक्सपोर्ट बढना चाहिये ।

फ्लड रिलीफ मेजर्स के बारे में मेरा निवेदन है कि जब सवाल आता है बाढ का और नदियों का तो सरकार कहती है कि यह स्टेट का मामला है । लेकिन शायद ही कोई ऐसी नदी हो बडी जो एक स्टेट मे बहती हो । जब नदियां कई स्टेट्स में बहती है तो राष्ट्रीय समस्या तो हो ही जाती है । और जब बाढ आती है तो वह भी राष्ट्रीय समस्या हो जाती है । इसलिये फ्लड और रिवर्स को सेन्ट्रल सबजेक्ट होना चाहिये, स्टेट सबजेक्ट नहीं । हम समझते हैं कि सरकार इस दिशा में जरूर सोचेगी ; बाढ और सूखा हर साल आती है जिस से करोडों रु० की फसल बरबाद हो जाती है । इसलिये देश की जितनी बडी बडी नदियां है उन का एक नेशनल ग्रिड बना दिया जाय । तो सूखे को हम कन्ट्रोल कर सकते हैं और बाढ को भी कन्ट्रोल कर सकते हैं जो उस के लिए बहुत ज्यादा रुपये की जरूरत है । हम आशा करते है कि वर्ल्ड बैंक इस में मदद करेगा और हमारी गवर्नमेंट भी इस काम को करने के लिए अगर और टैक्स लगाएगी, तो लोग देने के लिए तैयार हो जाएगे ।

इस के अलावा स्माल फारमर्स डेवलप-मेंट एजेन्सी की ओर की स्कीम चल रही है, मार्जीनल डेवलपमेंट एजेन्सी की भी कहीं कहीं स्कीम चल रही है । एरिया डेवलपमेंट प्रोग्राम और ड्राउट प्रान एरियाज की भी और की स्कीमें चल रही है । ये बडे काम की चीजें है और इन का काफी फैलाव होना चाहिए खास तौर से उन जिलों में जो कि बैकवर्ड जिले हैं और एकोनोमीकली पीछे है ।

अब मै दो चीजों की तरफ और आप का ध्यान दिलाना चाहता हूं । उत्तर प्रदेश में बिजली की जो चोरी होती है, वह चोरी बडे बडे कैपीटेलिस्ट्स और बडे बडे फारमर्स करते है लेकिन अब उत्तर प्रदेश की सरकार ने इस के जवाब मे यह किया है कि जो पम्पिंग सैटस चलाए जाएंगे उन को चाहे महीने मे दो या तीन दिन ही बिजली मिले, लेकिन उस को 15 रुपया फी हार्स पावर देना पडता है । यह उन किसानो पर बडी ज्यादती है और उस से किसान बहुत परेशान हैं । दूसरी बात यह है कि पम्पिंग सैट के लिए गवर्नमेंट ने लैंड मोर्गेज बैंक के माध्यम से किसानों को लोन दिया है और तीन चार पम्पिंग सैटों में उसे उस को लेना है । मेरा यह कहना है कि यह भी किसानों के ऊपर

[श्री राजदेव सिंह]

ज्यादती है क्योंकि जो पम्पिंग सैट उस को 4200 रुपये में मिलता है, उस के लिए उस को 5200 रुपये देने पड़ते हैं। जिस समय वह कर्ज लेने के कागज पर दस्तखत करता है उस समय वह रुपया उस का हो जाता है, तो उस को मार्केट में घूम कर अपनी तसल्ली का पम्पिंग सैट लेने की छूट होनी चाहिए। मेरा निवेदन यह है कि आप राज्य सरकार से इस बारे में बातचीत करें और किसानों को जो परेशानी हो रही है और उन की जो तबाही हो रही है, उस से उन को बचाएं। अब आखरी बात मैं आई० सी० ए० आर० के बारे में कहना चाहता हूं। यहां पर गजेन्द्रगडकर कमेटी की रिपोर्ट के बारे में चर्चा हुई है और श्री विनोद शाह ने जो आत्महत्या की थी, उस के बारे में वहां की व्यवस्था में जो गड़बड़ है, उस की जांच के लिए श्री गजेन्द्रगडकर, जोकि हिन्दुस्तान की सुप्रीम कोर्ट के एक्स चीफ जस्टिस थे, के नेतृत्व में एक कमेटी बनी थी। उस कमेटी की रिपोर्ट यह है .

The Committee submitted its report to the Government on January 19, 1973 suggesting certain radical changes in the existing organisational pattern of the Council and its personnel policy. These recommendations were under consideration of the Government of India.

तो परसोनेल पालीसी और आर्गेनाइजेशन के बारे में उन्होंने डिफ़ेक्ट बताए थे। और अपनी रिकमेंडेशन की थी। कोई बहुत बड़ा साइंटिस्ट हो, उस के बड़प्पन का हम स्वागत करते हैं और उस के बारे में हमें कोई शिकायत नहीं है लेकिन अपने मातहतों के साथ इस तरह का व्यवहार नहीं करना चाहिए। उन के जमाने में कई साइंटिस्टों ने सुसाइड किया है। ऐसी बात तो नहीं है कि सभी साइंटिस्टों का दिमाग खराब था। इसलिए इसमें बहुत गहराई में जा कर इंक्वायरी करने की जरूरत है।

इन शब्दों के साथ मैं कृषि और सिंचाई मंत्रालय की मांगों का समर्थन करता हूं।

श्री भोगेन्द्र झा (जयनगर) : उपाध्यक्ष महोदय, मैं ज्यादा समय न लेते हुए सभी बातों में न जा कर कुछ बातों की तरफ़ ही मंत्री जी, सरकार और सदन का ध्यान दिलाना चाहूंगा।

इस बीस सूत्री कार्यक्रम के जरिये इस आपातकालीन स्थिति के दौरान एक सुनेहला मौका हम को मिला है और जो सामंती और अर्द्धसामंती व्यवस्था आजादी के बाद इस देश में चल रही थी, उस को खत्म करने का, उस को निर्मूल करने का अवसर हमें मिला है। इससे यह भी मालूम पड़ता है कि नेतृत्व में कितनी अच्छाई है और राज्यों में भी हालत पहले से बेहतर है, इस में कोई दो राय नहीं हो सकती। मगर, उपाध्यक्ष महोदय, मैं इस बात की ओर ध्यान दिलाना चाहता हूं कि अभी भी कुछ राज्य ऐसे हैं जैसे कि तमिल नाडू राज्य, जिस ने पहले यह इंकार किया था कि वहां पर बंधुआ मजदूरी नहीं है। बिहार सरकार ने भी पहले यह पत्रों में एलान किया था और वहां के मुख्य मंत्री और श्रम मंत्री ने बारबार उल्लेख किया था कि वहां पर बंधुआ मजदूरी नहीं है रेडियो पर भारत सरकार द्वारा प्रसारण होता था कि वह राज्य बंधुआ मजदूरों से मुक्त हो गया है और सभी मजदूर वहां पर आजाद हैं। जब कुछ मजदूरों ने इस की आजमाइश की, तो उन की पिटाई की गई, उन के घरों को लूटा गया। मैं मिसाल देता हूं कि बिहार विधान सभा के अध्यक्ष, श्री हृदयनाथ मिश्र के गांव में है। इसी थाने में जाकर नालिश की गयी। उसने वहां के लेबर मिनिस्टर को लिखा, प्राइम मिनिस्टर को

लिखा और मुझको भी लिखा। मैंने चीफ़ मिनिस्टर को लिखा कि आपके गांव में हैं, और श्रम मंत्री तथा मेरे गांव में भी है। हरेक जिले में प्रखण्ड में जाकर आप जांच कर सकते हैं। बिहार सरकार एलान कर रही है कि बंधुआ मजदूर नहीं है। किसी भी क्षेत्र में आप चल कर देख लीजिए, मैं आपके क्षेत्र में भी चलने के लिये तैयार हूं। बीस में एक सूत्र का खुल्लम खुल्ला उल्लंघन हो रहा है। यह स्थिति कई राज्यों में है। पूर्वी उत्तर प्रदेश में भी है। वहां भी काम करने की आजादी नही है। बंगाल में ऐसी स्थिति है। आपको जब यह सुनहरा मौका मिला है, इसमें भी आप इस काम को पूरा नहीं कर सकते हैं। कम से कम आज तो इस काम को आप कर सकते हैं जिससे वह आजादी से रह सके। इस विल्लेन प्रथा को खत्म करने के लिए विलायत में चार्ल्स को फांसी दी गयी, फ्रांस में क्रांति हुई और बीसियों हजार जमींदारों को मार दिया गया। हम शांतिपूर्वक इस बात को करवाना चाहते हैं। आप कहते हैं कि यह सब है ही नहीं। यह कैसी कठोर विडम्बना है, बहुत बड़ा व्यंग्य है।

इसी तरह से मैं इस बात पर ध्यान दिलाना चाहूंगा कि बिहार में पिछले तीन-चार महीनों में मुख्य मंत्री ने एलान किया हम बिहार में हदबंदी के कम जमीन वालों की जमीन में बटाईदारी का कोई मौरूसी हक देने नहीं जा रहे हैं। उन्होंने यह भी कहा कि हम आर्डिनेंस करने जा रहे हैं। अब 1885 में जब बिहार बंगाल का हिस्सा था, 1901 में बटाईदारों को हक मिले, इसके लिए सैकड़ों शहीद हो गये, इसके लिये हजारों मुकद्दमें में फंसे, एक राज्य का मुख्य मंत्री मंत्री खुलेआम कानून की अवहेलना करे तो नीचे के अफसर कैसे कानून को लागू करेंगे। मैं जानना चाहता हूं मंत्री जी से क्या बिहार सरकार ने ऐसा कोई आर्डिनेंस भेजा है या भेज रही है? यह क्या बीस सूत्र में नया सूत्र शामिल हो गया है? मैंने अपने इलाके में देखा कि 70–75 वर्ष के बड़े जमीदार युवा कांग्रेसी बन गये। वे कहते हैं कि हम युवा कांग्रेसी हैं, यह बीस सूत्र गडबड़ है, चार सूत्र ठीक है। वे खुलेआम बोलते हैं। क्या मामला है? क्या बीस सूत्र खत्म कर दिया गया है, ये सूत्र रह गया है? क्या इसमें से बटाईदारों का हक खत्म हो जायेगा, क्या बटाईदारी का सामंती रिवाज कायम रखा जायेगा? मैं समझता हूं कि यह चीज आसानी से वहां खत्म नहीं हो रही है जिसके चलते बिहार में पिछड़ापन बाकी रहा है, गांव में अर्द्धगुलामी बाकी रही है, जनतंत्र पर चोट पड़ती रही है, बड़े भूस्वामियों द्वारा वोट देने के अधिकार पर चोट की जाती रही है। आज जब मौरूसी हक दिलाने का मौका है तब इस पर भी चोट पड रही है। हम जानते हैं कि अधिकार ऐसे ही नहीं मिलते। हम अगर जरूरत पड़ेगी तो जेल भी जाने के लिये तयार हैं और जेल गये है। खुलेआम रेडियो और अखबारों के जरिये एलान हो रहा है कि हम आर्डिनेंस पास करने जा रहे हैं। क्या केन्द्रीय सरकार ने इसके लिए स्वीकृति दी है? क्या इसके मायने यह हैं कि केन्द्रीय सरकार ने अपनी नीति बदल दी है? इसका मतलब है कि तीस एकड तक जमीन जहां बाकी है उसमे से 5, 6, 8 बालिग सन्तान वाले परिवार निकल जायेंगे। 16 साल वाला भी बालिग बन जायेगा, 12 साल वाला भी बालिग बन जायेगा। अगर ईमानदारी से जमीदार करे तो इसका मतलब यह है कि दो-ढाई सौ एकड़ तक जमीन खुलेआम रख सकेंगे। क्या आप बटाईदारी का रिवाज कायम रखना चाहते हैं? अगर नही तो कैसे ये बात हो रही हैं? बिहार में मुख्य मंत्री का एलान हुआ, भाषण हुए कि हम आर्डिनेंस करने जा रहे हैं। अभी पदयात्रा के सिलसिले में मैं बिहार गया था, वहां सूदखोरी के सम्बन्ध

[श्री भोगेन्द्र झा]

मे मैं मंत्री जी से कहना चाहूंगा कि मधुबनी प्रखण्ड मे, जयनगर प्रखण्ड मे चार हजार रसीदे मैंने देखी जिनमे 60 प्रतिशत, 45 प्रतिशत, 40 प्रतिशत सूद लगता रहा है। सूदखोर खुलेआम कानून का उल्लघन कर रहे हैं। लिखित रूप मे उन्होंने दे रखा है। वे सब रसीद मैंने जिला मजिस्ट्रेट को दी है। उनका कहना है कि हमे ऐसा कोई आदेश नही आया है और हम कोई कार्रवाई नही कर सकते है। बिहार मनीलैंडर्ज एक्ट 1937 का है जिसमे यह व्यवस्था की गई थी कि बारह परसेंट से ज्यादा सूद नही लिया जा सकता है लेकिन इन्होंने गरीब किसानों, दूसरे गरीब लोगो के जेवर आदि बधक रखे हुए है, उनकी बहू बेटियो के जेवर लेकर बधक रखे हुए हैं और जो उधार राशि दी है उस पर 18 परसेंट सूद वसूल कर रहे हैं। मैंने कुल मिला कर छ हजार रसीदें इकट्ठी की है। उनसे दरख्वास्ते दिलाई है। लेकिन अभी तक कोई काम इस विषय मे नही हो रहा है, कोई कार्रवाई नही हो रही है। मैं पद यात्रा मे आया हू। उस आधार पर मैं आपको बता रहा हूं। खुलेआम एमरजेंसी मे कानून का उल्लघन अधिकारी करते हैं यह कह कर कि हम कार्रवाई नही करेंगे चूकि हमें कोई सरकारी आदेश नही मिला है। हालांकि कानून बहुत पुराना है लेकिन उस पर अमल नही किया जाता है। मधुबनी प्रखंड की बात मैं कहता हूं। अगर आप समझते हैं कि कानून तोड़ने का सूदखोरों को फंडेमेंटल राइट प्राप्त है तब बात दूसरी है। और भी इस तरह के फंडेमेंटल राइट इस तरह के तत्वो ने ले हैं।

गल्ले की कीमत के बारे मे मैं कहना चाहता हूं। गल्ले की कीमत मे कमी हुई और इससे शहर के लोगों को ही नही देहात वालों को भी राहत मिली है। वहां पर भी बहुमत ऐसे लोगो का है जिन्होंने राहत की सास ली है। तीन चौथाई लोग गरीब किसान हैं, खेतिहर मजदूर हैं, मझोले किसान का भी एक हिस्सा है जो साल मे दो तीन या चार महीने खरीद कर खाते है। मैं चाहता हू कि एक बात की आप गारंटी जरूर दें। शहरो मे जो कारखाने हैं उनका माल भी सस्ता किया जायेगा, वहा जो साज सामान बनता है उसको भी सस्ता किया जायेगा। इसके साथ-साथ खेती का जो साज-सामान है, उसको भी सस्ता किया जायेगा। सरकार को इसका भी आश्वासन देना चाहिए कि सरकारी जो दर है उससे कम दर नहीं होने दी जायेगी। मुझे खुशी है कि इसका आपने कई बार आश्वासन दिया भी है कि इससे कम दाम आप नही आने देंगे। इसकी आप पूर्ति करें। साथ ही बहुत ज्यादा आप कीमत बढ़ने भी न दें और लोगो का मुनाफाखोरी करने का मौका न दें। फायदा जो है वह उपभोक्ता को मिलना चाहिए। साल भर शहर वालो और गाव वालो को फायदा मिलना चाहिए।

खेत मजदूर और गरीब किसानो के लिए आप सहयोग समितियां बनायें। इसकी बात बहुत दिनो से चल रही है। मैं चाहता हू कि इसको केन्द्र की ओर से अनिवार्य कर दिया जाना चाहिये सारे देश के लिए। मार्जिनल फार्मर जो हैं, एग्रिकल्चरल लेबर जो है, कोआप्रेशन से मैं यह नही कहता हू कि सारा मामला उनका हल हो जायेगा लेकिन कुछ लाभ इससे जरूर होगा। सहकारी समिति के काम करने से उनको कर्ज आदि की सुविधा प्राप्त हो सकेगी और वे इससे लाभ उठा सकेंगें।

जो आपके कार्यक्रम हैं इनको लागू करने के लिए आपको चाहिए कि स्टेचुटेबिली इम्प्लीमेंटेशन कमेटियां आप ब्लाक लेवल पर बनाय और इसके बारे में केन्द्र की ओर से

आदेश जाने चाहिये। पापुलर कमेटीज़ होनी चाहिये जो इनकी देख-भाल करें और इनको लागू करने में सहायता प्रदान करें। वर्ना जैसा शासन तंत्र है और जो राजनीति का हाल है उससे कोई आशा नहीं बंध सकती है औ कुछ हाथ नहीं लगेगा।

जहां तक सिंचाई का सम्बन्ध है मैं उत्तरी भारत का मामला आपके सामने रखना चाहता हूं। हिमालय से जो नाले-नदियां निकलती हैं वे बाढ़ भी लाती हैं और सूखा भी लाती हैं। उनका पानी जब समुद्र में चला जाता है तो वे सूखा लाती हैं और जब वह पानी लाती हैं तो बाढ़ आ जाती है। उत्तर बिहार में आप मिट्टी के बांध बना रहे हैं। इस में बहुत लूट होती है। मेहरबानी करके आप कोई स्थायी प्रबन्ध करें। आम किसान वहां इसके लिए तैयार हैं कि वे पांच साल और डूबेंगे लेकिन आप कोई स्थायी इलाज करें। बड़ा क्षेत्र वाली एक प्राजैक्ट है जहां से 18 लाख किलोवाट बिजली उत्पादन की बात थी और 38 लाख एकड़ सिंचाई का प्रबन्ध होना था और बाढ़ से भी रक्षा होनी थी। इसी तरह से कमलनामें शीशा पानी डेम और बागमती में नुनथा के पास बैरेज की बात थी। इनसे सिंचाई और बाढ़ नियंत्रण का काम लिया जाना था। उस समय जब यह बड़ा क्षेत्र वाली योजना थी तब कहा गया था कि हमें बिजली की आवश्यकता नहीं है। ऐसा कह कर हम ने जुर्म किया था। ऐसी योजनायें दस पंद्रह साल आगे देख कर बनती हैं। तब यह भी कहा गया था कि 38 लाख एकड़ की सिंचाई हम नहीं कर सकते हैं। मैं चाहता हूं कि उनको आप अब हाथ में लें और जो राष्ट्रीय सम्पत्ति की हानि होती है, उसको आप रोकें।

श्री गंगा चरण दीक्षित (खंडवा) : उपाध्यक्ष महोदय, जय जवान की घोषणा करते हुए देश ने बाबूजी के नेतृत्व में भारत की आन, बान और शान की रक्षा की थी। आज देश क्यों न आशान्वित हो कि जय किसान की घोषणा करते हुए बाबूजी के नेतृत्व में, हमारे किसान फिर सजीव, सशक्त और कर्मठ होते हुए भी जो आर्थिक तनाव से ग्रसित हैं, वह उससे मुक्त हो जायेंगे।

यह तो निर्विवाद बात है कि भारतीय अर्थ-व्यवस्था की रीढ़ हमारी कृषि है। लेकिन यह कहना कि केवल हमारी कृषि अर्थ-व्यवस्था ही हैं, मैं समझता हूं कि अनुचित होगा। कृषि हमारी संस्कृति है। कृषि हमारी जीवन-प्रणाली और जीवन-दर्शन हैं। अंग्रेजी के एग्रीकल्चर शब्द से यह ध्वनि निकलती है कि यह हमारी संस्कृति है, यह मूक कर्म की उपासक है, मौन पोषक है। कोई कुछ भी प्रचार करे, देश, धर्म, सम्प्रदाय और भाषा के नाम पर कोई भी आन्दोलन करे या कराये लेकिन हम ने कृषक को कभी नहीं पाया कि उसने कभी धर्म, सम्प्रदाय और भाषा के नाम पर नारेबाजी या हड़ताल करके देश में हिंसा का तांडव नृत्य किया हो। मुझे आशा है कि बाबूजी के नेतृत्व में हमारा कृषक और खेतिहर मजदूर शान के साथ अपना जीवन बितायेगा।

19 hrs.

यह बात जरूर है कि एक समय था, जब कि भयंकर महंगाई व्यापक बेरोज़गारी, अंशिक बरौजगारी, मौसमी बेरोज़गारी, न्यूनतम उत्पादन और अनार्थिक श्रम के कारण हमारे काश्तकार के कर्मठ तथा सशक्त हाथ बेबसी, बेकसी और बेरोज़गारी की जकड़न से जकड़े हुए थे। लेकिन आज हम देखते है कि 20-सूत्री कार्यक्रम के कारण हम में कुछ आशा के अंकुर प्रस्फुटित हुए हैं। मैं आशा करता हूं कि वे आशा के अंकुर पल्लवित होंगे और फल लायेंगे, और जो आर्थिक तनाव हमारी ग्रामीण व्यवस्था में दिन-प्रतिदिन बढ़ता जा रहा है, वह कम होता जायेगा।

हम ने हरित क्रान्ति लाई और वह फलवती हो रही है। लेकिन, जैसा कि मेरे

[श्री गगा चरण दीक्षित]

पूर्ववक्ता ने कहा हैं, अभी मंजिल बहुत दूर है, हमें अभी कई मंजिले पार करनी है। काश्तकार को जिस मात्रा मे फर्टलाइजर मिलना चाहिए, आज वह उसको नही मिल रहा है।

हमे यह कहते हुए बडा खेद होता है कि हम भारत को कृषि-प्रधान देश कहें, हम "शस्यश्यामलाम् मातरम" का गान गाये, लेकिन हमे "भिक्षा देहि, भिक्षा देहि" कहते हुए भिक्षा का पात्र लेकर विदेशो के सामने हाथ पसार कर भीख मागनी पडे। क्या हम इस स्थिति को दूर नही कर सकते है? क्या हम केवल यह कह कर सतोष कर लें कि हम अपने देश को आत्म-निर्भर बनायें? क्या हम यह कल्पना न करें कि बाबूजी के नेतृत्व मे हम अन्न के सम्बन्ध मे केवल आत्म-निर्भर ही न बनें बल्कि इतना अधिक अन्न उपजाये कि हम उसका निर्यात भी करके विदेशी मुद्रा कमाये, और जो विदेशी हमारा कच्चा माल लेकर गुलछर्रे उडाते है, वे धराशायी हो? अगर हम यह कल्पना करे, तो मुझे आशा है कि बाबूजी के नेतृत्व मे हम केवल आत्म-निर्भरता ही प्राप्त नही करेंगे बल्कि इतना अधिक अन्न उपजायेंगे कि हम उसका निर्यात करके विदेशो की आवश्यकता को पूरा करेंगे।

जापान हमारे राजस्थान के बराबर है। वहा केवल 16 प्रतिशत काश्तकार हैं, जबकि यहा पर 70 प्रतिशत काश्तकार है। लेकिन वहा 16 प्रतिशत काश्तकार इतना अन्न उत्पन्न करते है कि जापान को "भिक्षां देहि, भिक्षां देहि" की रट लगाते हुए विदेशो के पास नही जाना पडता है।

यह बात जरूर है कि 1972 मे हमारी तरह रशा, अमरीका, कैनेडा और आस्ट्रेलिया ने भी अन्न का आयात किया था। 1801 और 1901 के बीच मे हमारे देश मे 31 अकाल पडे थे, जिनमे करीब चार करोड आदमी काल-कवलित हो गये थे। 1945 कोई दूर का समय नहीं है, जबकि बगाल में 54 मिलियन आदमी अकाल मे काल-कवलित हो गये थे। आजादी मिलने के बाद हमने 1971 और 1972 देखा, जब कि देश में सूखा पडा था। उस समय हम ने 100 रुपये प्रति-मन के हिसाब से अनाज केवल इसलिए आयात किया कि हमारे देश मे 1801 तथा 1901 के बीच के, और 1945 के इतिहास की पुनरावृत्ति न हो। इस दिशा मे हम आज भी कोशिश कर रहे है।

लेकिन आज हमे यह कहते हुए शर्म आती है कि हम भारत को काश्तकारो का देश कहें, लेकिन बिजली काश्तकारो को कम मिले और औद्योगिक क्षेत्र को ज्यादा मिले, और औद्योगिक क्षेत्र को बिजली की कीमत कम देनी पडे तथा काश्तकारो को ज्यादा कीमत देनी पडे। यह तो बडे आश्चर्य की बात है कि हमारा एक कृषि-प्रधान देश है और काश्तकार को हमारी अर्थ व्यवस्था की रीढ कहा जाता है लेकिन उसको उद्योगपतियो की तुलना मे बिजली की दर अधिक देनी पडती है।

मैं जिस राज्य से आता हू, उसकी ओर मैं बाबूजी का ध्यान दिलाना चाहता हू। भौगोलिक दृष्टि से मध्य प्रदेश सब से बडा राज्य है—जनसख्या की दृष्टि से नहीं, लेकिन भौगोलिक दृष्टि से। उसकी 1,76,000 वर्ग मील भूमि मे से 66,000 वर्ग मील भूमि वनो से आच्छादित है। सयुक्त राष्ट्र सघ के कृषि और खाद्य विशेषज्ञ, प्रो० ट्विस्ट, ने कहा है कि मध्य प्रदेश से 92 मिलियन घन मीटर औद्योगिक लकडी पैदा हो सकती है, लेकिन आज हम केवल 9 मिलियन घन मीटर लकडी पैदा कर रहे हैं।

इसका कारण यह है—मुझे यह कहते हुए खेद और आश्चर्य होता है—कि जब जब यह राज्य भिक्षा का पात्र लेकर केन्द्र के पास आता है तो उसका पात्र रीता रहता है वह

भग नहीं जाता है। उसकी जनसंख्या में पिछड़ी जातियों की बहुलता और उसके साधनों की विपुलता को देखते हुए भी, उसकी कई विशाल योजनायें अपने आकार के कारण नही, बल्कि वित्तीय व्यवस्था की कमी के कारण रुकी पड़ी है।

इस राज्य के विशाल भूखंडों में भिन्न-भिन्न क्षमतायें हैं। कोई खंड चावल का भंडार है, तो कोई खंड गेहू के सम्बन्ध में विश्व में प्रख्यात है। वहा पर खनिजों का इतना विशाल भंडार है कि हम कह सकते है कि मध्य प्रदेश का छत्तीसगढ भारतवर्ष का ग्लासगो हो सकता है।

जहां तक सिंचाई का सम्बन्ध है, अंग्रेजी में कहते हैं कि "वाटर, वाटर एव्रीव्हेयर, नाट ए ड्राप टु ड्रिंक", और अगर मैं मध्य प्रदेश के लिए कहूं कि "वाटर, वाटर एव्रीव्हेयर, नाट ए ड्राप टु इरिगेट मध्य प्रदेश", तो कोई अत्युक्ति नहीं होगी। मध्य प्रदेश में महानदी, ताप्ती, नर्मदा, वेणुगंगा और चम्बल आदि बड़ी-बड़ी नदिया हैं। वे नदियां दूसरे राज्यों को तो जीवन देती हैं, लेकिन हम अपने राज्य के लिए उनमें से एक बूंद भी नहीं ले सकते है।

नर्बदा बांध की योजना बरसों से पड़ी हुई है। मुझे आशा है कि बाबूजी के असर और प्रयत्न से नर्बदा योजना सफल होगी, और उसका जल हमारे प्रदेश के काम में आयेगा। कुछ योजनाओं के बारे में समझौता हुआ है, लेकिन अभी भी हमारी कुछ योजनाओं के झगड़े पड़े हुए हैं। जिन्होंने हमारी योजना के पानी का उपयोग कर लिया, उन्होंने पहले यह वचन दिया था कि हम उसके लिए पैसा देंगे। लेकिन अभी तक उसका पैसा नहीं मिल रहा है। हीराकुद और रिहंद के बारे में हमें वचन दिया था. . . .

श्री जगजीवन राम : वह पुराना झगड़ा खत्म हो गया। उसको छोड़िए।

श्री गंगा चरण दीक्षित : तो इस प्रकार के जितने झगड़े थे वे बाबू जी के नेतृत्व में खत्म होंगे, ऐसी हमें आशा है।

काश्तकार के सम्बन्ध में मैं निवेदन करना चाहता हूं कि जब हम उसकी बात करते हैं तो भौतिक पूंजी के निर्माण की तरफ ज्यादा ध्यान हमारा रहता है बनिस्बत इसके कि हम मानव पूंजी का भी निर्माण करें। सन् 1960 तक जापान में 830 हाई स्कूल ऐसे थे जहां से करीब 59 हजार लडके कृषि शिक्षा प्राप्त करके प्रति वर्ष निकलते थे और 30 राष्ट्रीय विद्यालय ऐसे है जहा से 6 हजार लड़के प्रति वर्ष कृषि का ज्ञान प्राप्त करके निकलते हैं। चीन में जब लडका माध्यमिक शिक्षा प्राप्त करके निकलता है तो उसको कहा जाता है बैक टु विलेजेज। तीन साल हर लडके को गांवों में जाना पड़ता है पढ़ाने के लिए नहीं, पढ़ने के लिए। हमारा भारत देश कृषि प्रधान देश है लेकिन यहां पर कृषि शिक्षा पर ध्यान नहीं दिया जाता।

हमारे मध्य प्रदेश के अंदर सब से बड़ी समस्या आवागमन की है। बड़े दुर्गम स्थल हैं। वहां बहुत से खनिज पदार्थ भरे पड़े है लेकिन आवागमन न होने से उनका उपयोग नहीं हो पाता है। इसलिए वहा आवागमन के साधन बनाये जाने चाहिएं जिससे वे खनिज पदार्थ बाहर आ सके, हम आदिवासियों को धन दे सके, जन दे सके और उनकी मदद कर सकें। इतना कह कर मैं इस मांग का समर्थन करता हूं।

श्री हरी सिंह (खुर्जा) : उपाध्यक्ष महोदय, आज सदन में कृषि और सिंचाई विभाग की मांगों पर बहस और चर्चा चल रही है। मंत्रालय के प्रयत्नों से आज देश अन्न के मामले में आत्म-निर्भर होता नजर आ रहा है। जो हिन्दुस्तान अन्न के लिए दूसरे मुल्कों की तरफ देखता था, बाहर से गेहूं और अनाज मंगाने की जो एक प्रवृत्ति

[श्री हरी सिंह]

बनी हुई थी सरकार के प्रयत्नो से उस को ठेस पहुची है और हिन्दुस्तान मे वह दिन अब दूर नही जब यहा के किसान इतना अन्न पैदा करेंगे जो न केवल यहा खाने पीने पर खर्च करने के लिए काफी होगा बल्कि हम उस को बाहर भी भेज सकेंगे। अगर किसान को सारी सहूलियतें सिंचाई की, खाद की, बीज की दी जायें और खेती के जो अन्य साधन हैं वह सब उस के लिए उपलब्ध किए जाये तो अकेले पजाब, हरयाणा और उत्तर प्रदेश इतना अन्न पैदा कर सकते है कि सारे देश के भोजन का प्रबन्ध उस से हो सकता है। आवश्यकता इस बात की है कि जो खेती के लिए आवश्यक चीजें है वे उस को मिलनी चाहिए।

मैं इस मौके पर सिंचाई विभाग की तरफ आप का ध्यान आकर्षित करना चाहता हू। जिला बुलन्दशहर मे तहसील सिकन्दराबाद है उस के अदर जितने रजबहे बहते थे उन को खारिज कर दिया गया है और उस के बदले मे कोई सिंचाई का इनजाम वहा नही किया गया है। जिस का नतीजा यह हुआ है कि उस एरिया से जो हजारो बीघे जमीन मे गन्ने की पैदावार होती थी वह समाप्त हो गई है और वहा पर दीमक पैदा हो गई है जिस से कि कोई फसल वहा पैदा नही हो सकती है। सारे किसान गरीब होते चले जा रहे हैं।

श्री जगजीवन राम राज्य सरकार को लिखा आप ने ?

श्री हरी सिंह उस सरकार को भी लिखा है और केन्द्रीय सरकार को भी लिखा है लेकिन अफसोस यह है कि उसकी तरफ कोई ध्यान नही दिया गया है।

मेरा निवेदन है कि सिंचाई के लिए माकूल प्रबन्ध की बहुत आवश्यकता है। हमारे जिले में आप जा कर देखें तो अनेक ट्यूबवैल बिना बिजली के बेकार पड़ रहते हैं। सिंचाई के लिए पानी नहीं मिल सकता है। देश के अदर अनेक सिंचाई के डिस्प्यूट्स थे जिन का आज फैसला हो गया है। यह बडी खुशी की बात है कि अनेको नदियो के पानी के बटवारे के जो झगड़े थे, उन मे से कुछ के फैसले हो गये हैं। मैं इस मौके पर खास तौर से रावी और व्यास के पानी का जो झगडा था, उस का जिक्र करना चाहता हू। यह मामला हरियाणा और पजाब के बीच था और अभी कुछ दिन पहले इस को तय कर दिया गया। यह मामला दस साल से चल रहा था। लेकिन मुझे खेद होता है—यह कहते हुए कि अब फिर से इस मामले को रिवाइव करने के प्रयत्न किये जा रहे है। आखिर इन झगडो का कही अन्त होगा या नही ? इस तरह से राष्ट्र का बडा अहित होता है। मैं मंत्री महोदय से अनुरोध करना चाहता हू—पानी के सम्बन्ध में जो इस तरह के झगडे हैं और जिन के फैसले हो चुके है उन को फिर से रिओपन न किया जाय। मैं चाहता हू कि मंत्री महोदय इस सदन मे आश्वासन दें कि इस तरह के जो भी झगडे हैं, जिन पर एवार्ड दिया जा चुका है फैसला किया जा चुका है उन पर रिवीजन या अपील न की जाय, बल्कि उन फैसलो को जल्द से जल्द कार्यान्वित किया जाय, उन को लागू किया जाय। इस तरह की दृढ नीति अपनाने से न केवल सिंचाई का काम ठीक तरह से चलेगा, बल्कि जो विघटनकारी प्रवृत्तिया हैं उन को ठेस पहुचेगी। इसी सन्दर्भ से मैं यह भी निवेदन करना चाहता हू कि पानी के जो झगडे बाकी रह गये हैं उन को भी तेजी से समाप्त करना चाहिये। उन के लिये शीघ्र फैसले किये जाने चाहियें।

मेरे जिले मे चीनी और गेहूं बहुत अच्छे पैमाने पर पैदा की जाती है, लेकिन खेद

यह है कि हमारे जिले में चीनी की सिर्फ एक ही मिल है और उस पर भी करीब-करीब एक करोड़ रुपया किसानों का बाकी है। किसान नियम के अनुसार अपने गन्ने से गुड़ नहीं बना सकता, खाण्ड नहीं बना सकता, लाजमी तौर पर उसे गन्ना शुगर मिल को देना पड़ता है, लेकिन पैसे के लिये उसे मारे-मारे फिरना पड़ता है। पेमेन्ट की कोई सहूलियत नजर नहीं आती है—इस सम्बन्ध में सरकार को आगे आकर उन की मदद करनी चाहिये और उन का पेमेन्ट मिल से कराना चाहिये। सब से पहले तो मैं यह कहूंगा कि ऐसी मिलों को सरकार को अपने हाथ में ले लेना चाहिये या ऐसी पाबन्दी लगा देनी चाहिये कि जो शुगर मिल किसानों का पैसा अदा न करें, तो किसानों को छूट होगी कि वे अपने गन्ने का चाहे गुड़ बनायें या दूसरी चीज बना कर अपना पैसा वसूल करें। मैं तो पुनः आप से यही अनुरोध करूंगा कि ऐसी मिलों का राष्ट्रीयकरण करके ऐसी समस्याओं का हल किया जा सकता है।

खुर्जा जंक्शन के पास एक साइलो बनाना स्वीकार किया गया था, काफी दिन पहले उस को मन्जूरी दी गई थी, लेकिन अभी तक उसके निर्माण का काम ठीक तरह से शुरू नहीं हुआ है। हमारे यहां स्टोरेज का बहुत संकट है—सरकार ने जो स्कीम स्वीकार की है, वहां की कठिनाई को देखते हुए, उसे जल्द से जल्द पूरा किया जाना चाहिये।

आज हमारा किसान केवल खेती की आय पर निर्भर नहीं रह सकता, खास तौर से जो छोटे-छोटे किसान हैं—उन के लिये सरकार को प्रयत्न करना चाहिये कि जो एलाइड काम हैं, जैसे डेयरी, पिगरी, फिशरी, ऐसे कामों की तरफ किसानों को प्रोत्साहित करना चाहिये, जिस से खेती के साथ साथ, उस से ही सम्बन्धित अन्य कामों को भी वह अपने हाथ में ले सकें और उस की आमदनी बढ़ सके। इस चीज को बढ़ावा देने के लिये हमें खुद किसानों के पास जाना चाहिये।

मेरे जिले में इस वक्त गेहूं की खरीदारी का काम बहुत जोरों से चल रहा है। मुझे बड़ी खुशी है, मैं पिछले तीन-चार दिनों में अनेकों जगहों पर गया, लेकिन मैंने पाया कि हमारा किसान बहुत परेशान है। एफ० सी० आई० के कर्मचारी चक बनाते वक्त बिन्दी छोड़ देते हैं या रुपया ठीक से नहीं भरते हैं या कोई और गल्ती कर देते हैं, जिससे उस को पेमेन्ट नहीं हो पाता और वह परेशान मारा-मारा फिरता है। उसके गेहूं को, जौ की मात्रा अधिक है ऐसा कह कर, रिजेक्ट कर देते हैं, दूसरी तरह के ऐब निकाल देते हैं जिस से उस को बाध्य हो कर अपने माल को सस्ते दामों पर मंडियों में बेचना पड़ता है। मैंने व्यक्तिगत रूप से मिल कर इस बात की ओर उन का ध्यान खींचा था। मेरी कांस्टीचूएन्सी यहां से दस मील की दूरी पर है—आप स्वयं चल कर देखें कि वहां पर क्या हालत है। आज किसान हमारी तारीफ़ नहीं करता है, वह कहता है कि हमारे गेहूं में जबरदस्ती दोष निकाला जाता है, जिस से मजबूर होकर हमें अपना माल सस्ते दामों पर मंडियों में बेचना पड़ता है। फिर वही मंडियों के लाला लोग उसी माल को एफ० सी० आई० को बेच देते हैं।

आपके एफ० सी० आई० के बारे में मेरी कभी अच्छी राय नहीं रही है। मगर हमारे जिले में एफ० सी० आई० के जो कर्मचारी हैं, वे वहीं के रहने वाले हैं, वहीं नौकरी करते हैं, उन को पता होता है कि हमें किस आढ़तिये को कैसे मदद करनी है। एफ० सी० आई० को अनाज की प्राक्योरमेन्ट का जो श्रेय मिलना चाहिये, वह नहीं मिल रहा है, क्योंकि उस का काम ठीक ढंग से नहीं चल रहा है।

[श्री हरी सिंह]

हमारे जिले मे लक्षावटी कृषि कालेज है, उसके पास बडी जमीन है। मेरी माग है कि उसको कृषि विश्वविद्यालय बनाया जाय। मैं मन्त्री महोदय से प्रार्थना करता हू कि वह उस कालेज को एग्रीकल्चर विश्वविद्यालय बना दें। विश्वविद्यालय बनाने के लिये जो भी उपर्युक्त चीजें होती हैं वह सब लखावटी कालेज मे मौजूद हैं।

छोटे किसानो के पास सबसे बडी दिक्कत यह है कि दो बार उनके पास पैसा आता है साल मे और बाकी दिन प्रतिदिन के खर्चे के लिये उसके पास पैसा नही होता है। केन्द्रीय सरकार कोई फण्ड कायम करे जिससे किसान को अपनी जरूरत के लिये दिन प्रतिदिन खर्च के लिये पैसा मिल सके, इसकी व्यवस्था करनी चाहिये।

इन शब्दों के साथ मैं इन मागो का समर्थन करता हू।

श्री एम० राम गोपाल रेड्डी (निजामाबाद) उपाध्यक्ष महादय, मुझे माननीय भोगेन्द्र झा के भाषण पर बडा आक्षेप है। उन्होने कहा कि बाबूजी बिहार के हैं। अगर कोई कहे कि सूर्य की रोशनी बिहार की है और दूसरी जगह की नही तो वह मजाक जैसी बात है। बाबूजी पूरे देश के हैं और वह पूरे देश की हालत समझते हैं। इस वास्ते नेशनल लीडर्स का किसी एक ही प्रान्त के साथ नही जोडना चाहिये।

बाबूजी खुशकिस्मत रहे और साथ ही देश भी। वह जब रक्षा मन्त्री थे तो एक हजार साल मे हमे जो कामयाबी दुश्मनो पर नही मली वह कामयाबी उनके जमाने मे मिली। अब कृषि मन्त्रालय आपके हाथ मे है और एक साल के अन्दर 10 परसेंट अनाज का उत्पादन बढा है। 104 मिलियन टन से 114 मिलियन टन हो गया है। जो भी मिट्टी छूते हैं वह सोने मे बदल जाती है। इसलिये मैं बाबूजी को और उनके सहयोगियो को बधाई देता हू।

114 मिलियन टन फूड ग्रेन हुआ है। यह कहना कि हम आत्म-निर्भर हो गये हैं यह सही नही है। क्योकि बाबू जी अपनी जवानी के जमाने मे एक गाना गाते थे कि मेरी माता के सर पर ताज रहे, घर घर मे सब के अनाज रहे। तो 114 मिलियन टन क्या सब के घर मे पहुच सकता है, यह हमे सोचना है। पूरी दुनिया के साथ अगर फूड ग्रेन कजम्पशन का हिसाब लगावे तो पूरी दुनिया मे 3 आदमी एक टन अनाज खाते हैं और हमारे पास

45 persons consume about one tonne of foodgrains Therefore, our consumption is lower by 40 per cent as compared to world standards

इस वास्ते यह कहना है कि हमे अनाज और ज्यादा पैदा करना चाहिये। हम को पर एकड यील्ड का बढाना चाहिये क्योकि जमीन ज्यादा होनी नही।

इसके अलावा एक और बात कहनी है जो बहुत खतरनाक है, हमारे दुश्मन से भी ज्यादा खतरनाक और वह यह कि जमीन की फर्टिलिटी गिर रही है क्योकि हमारे फौरेस्ट कट रहे हैं और ग्रीन मैन्योर नही मिल रहा है। हमारे पूरे भारतवर्ष की किस्मत एक फीट या 2 फीट जमीन के अन्दर है न कि एक्सटेंसिव लैंड पर। इस वास्ते जमीन की फर्टिलिटी को हमें हर कास्ट पर बनाये रखना है। तो जो फर्टिलिटी आफ स्वायल कम हो रहा है, उससे देश को बडा खतरा है। इस वास्ते इस ओर सरकार को ध्यान देना चाहिए।

दूसरी बात यह है कि 1966-67 मे हमारी शूगर की पैदावार सबसे कम हो गयी थी। उस वक्त यह 22 लाख टन तक चली गई थी लेकिन बाबू जी पहले आदमी हैं। जिन्होने लेवी शूगर और फ्री सेल शूगर का सिस्टम

इन्ट्रोड्यूस कर के एक साल के अन्दर इसका प्रोडक्शन 44 लाख टन कर दिया। गुजिश्ता साल में इसका प्रोडक्शन 48 लाख टन था। इस साल 44 लाख टन हुआ है और महाराष्ट्र में 2 लाख टन शक्कर की पैदावार गुजिश्ता साल के मुकाबले मे ज्यादा की है। इसलिए मैं महाराष्ट्र के किसानों को, वहां की को-आपरेटिव सोसाइटीज को और को-आपरेटिव सोसाइटीज के मैनेजरों को बधाई देता हूं। कुछ लोग हमेशा महाराष्ट्र की निन्दा करते रहते हैं कि व शूगर मेगनेट हैं। जो आदमी ज्यादा पैदा करता है, उस की निन्दा नही करनी चाहिए बल्कि उसको बधाई देनी चाहिए। इस सिलसिले मे मैं बाबूजी से प्रार्थना करके कहता हूं कि हमारी शूगर की कीमत 117 रुपये लैवी वाली शूगर की थी और गन्ने की कीमत हम 120 रुपये दे रहे हैं और किसानों को और ज्यादा देने का वायदा किया है। 117 रुपये कीमत होने से बहुत सी फैक्टरीज को बहुत नुकसान हो गया है। मैं आपको यह बताना चाहता हू कि पूरे देश मे गजिश्ता साल मे फैक्टरियो को काफी

73 per cent of the factories have suffered losses ranging from Rs. 30 lakhs to Rs. 80 lakhs. The Shakti Sugars in Tamil Nadu have suffered a loss of Rs. 80 lakhs.

नुकसान हुआ है तो मैं यह कहता हू कि इस तरह से अगर लौस होता गया तो यह शूगर इंडस्ट्री इस देश मे नही रह सकती है। इस साल शूगर की पैदावार मे जो चार लाख टन की कमी हुई है, उस से हमारे देश को फारेन एक्सचेंज का कोई 300 करोड़ रुपये क नुकसान हो गया है। बाबु से हमारजी स हमारी चीफ़ मिनिस्टर श्री बैंगल राव ने, श्री देवराज उसने और महाराष्ट्र के चीफ मिनिस्टर श्री चव्हाण की जी ने बहुत प्रार्थना की है कि लैवी प्राइस को जरा ऊचा उठाना चाहिए। हमने 150 से 160 रुपये की मांग की थी ना की है और अगर इतना हमें मिल जाता है तो उससे हम सन्तुष्ट हो जाएंगे।

इनसेंटिव्ज के बारे में सम्पत कमेटी की जो रिपोर्ट है, उसको ज्यों का त्यों कबूल नहीं किया गया है। उसमें कुछ चेंजेज किये गये हैं। अप्रैल, 1974 के बाद से जो भी फैक्टरीज प्रोडक्शन में आई हैं, उन सब को इनसेंटिव मिलना चाहिए **इरेसपेक्टिव आफ दि कोस्ट**। कोई होशियारी अपनी फैक्टरी की कोस्ट को कम करता है, तो उस आदमी को इनसेंटिव नहीं मिल रहा है। अगर ज्यादा खच कर के, या के या दोबारा खर्च करके या बेहिसाब पैसा खर्च करके, कोई आदमी शुगर फैक्टरी बनाता है, तो उस को इनसेंटिव मिल रहा है। तो मैं यह चाहता हूं कि **एफीशियेन्सी शुड नाट बी पिनेलाइज्ड**। हमारे सूयनारायण जी की फैक्टरी है उनको इनसेंटिव नहीं मिला। इसी तरह से 9 शूगर फैक्टरियां हैं जिन को वह नही मिला। 9 एम० पीज चाहते हैं, तो सीधी सीधी बात इफेक्टिवली बाबूजी के सामने क्यो नही ला रहे हैं। अगर सीधी सीधी बात करें तो उन फैक्टरियो को जरूर फ़ायदा होगा। सजीवनी फैक्टरी लौस मे जा रही है। इसकी वजह यह है कि 6 करोड़ रुपये एक फैक्टरी मे खर्च होता है और 6 करोड़ रुपये पर 70 लाख रुपया इन्ट्रेस्ट होता है।... (**व्यवधान**)... मैं महालिंगम शक्ति शुगर मिल के बारे मे कह रहा हूं।

इसके अलावा मैं यह कहना चाहता हू कि जिन फेक्टरियों मे एक्सपेंशन किया गया है और जिन को मोडर्नाइज किया गया है उनको सम्पत कमेटी के अनुसार कुछ इनसेंटिव मिलना चाहिए। इससे गवर्नमेंट के ऊपर कुछ ज्यादा असर नही पडता है। ज्यादा प्रोडक्शन होने से टैक्स भी ज्यादा आएगा, फारेन एक्सचेंज भी ज्यादा आएगी क्योंकि यह चीज साफ़ हो गई है कि जब 97 परसेन्ट इन्कम टैक्स लगता था, तो इन्कम टैक्स आमदनी कम थी। जब 76 हो गया और 65 हो गया तो हमारा टैक्स रेवन्यू बढ़ेगा। इसी तरीके से यह जो 70 लाख टन शूगर का जो प्रोडक्शन होता है, अगर ज्यादा जमीन गन्ने के अन्दर

[श्री एम० रामगोपाल रेड्डी]

लाकर के, अण्डर केन कल्टीवेशन लाकर के होना है ता इससे दूसरी क्राप्स को नुकसान होता है। इस वास्ते हम को ज्यादा जमीन मे ज्यादा गन्ना पैदा करने का इन्तजाम करना चाहिए। 1942 से जमीन ऐसा था कि 65 पर एकड एवरेज आता था तो आज वह 45 टस नही रहा है। महाराष्ट्र मे बेहतरीन से बेहतरीन 45 टस से बहतर नही है। जब हम दूसरे के साथ कम्पेग्रर करेंगे तो हमारा कास्ट आफ प्रोडक्शन बहुत कम है। हम मौजूदा जमीन पर 70–80 लाख टन शूगर पैदा कर सकते हैं। इस वास्ते बाबूजी से मैं प्रार्थना करता हू कि इस चीज पर ज्यादा ध्यान दे ताकि देश सफिशियेट हो जाय। यह कहना कि हम सेट परसेट सफिशियेट हो जाय यह ठीक नही है। हर देश दूसरे देशो पर कुछ न कुछ निर्भर होता है। इसलिये मैं कहता हू कि हमारा देश आगे बढ रहा है और यह हमारी खुशकिस्मती है कि हमारे देश को बेहतरीन लीडर मिले हैं। हमारा प्रोडक्शन ज्यादा हो रहा है। हमारे यहा हर लहाज से खुशहाली आ रही है।

अर्जुन सागर के बारे मे बाबूजी आप जानते है कि हम लोगो ने दो सौ करोड रुपये के ऊपर खर्च किये। यह रकम हमारे वास्ते ही खर्च नही की, पूरे देश के वास्ते की है। यह पूरे देश को अन्न देने के वास्ते खर्च की है।

One million tonnes of rice we are giving this year If you wait, we will give another one million tonnes.

SHRI C K CHANDRAPPAN (Tellicherry) Sir, I take this opportunity to bring to the notice of the hon Minister one or two points Firstly, I would like to know from the Government what is the final decision about setting up a coconut Board, because it it a fact known to Babuji, Shindeji, everybody, that coconut cultivation in our country is a small farmers' cultivation and that the coconut trees are badly affected by a disease. So, our productivity is one of the lowest in the world Therefore, there is every reason for making a co-ordinated effort so that coconut cultivation in our country could be saved There was a very useful discussion in Delhi and the Government seem to have made up their mind to come forward for the setting up of this Board So, I would like to Government to make a categorical statement during this discussion of the budget on that issue

Secondly, there is the question of sea erosion Kerala is a State, having a long coastline, which is badly affected by sea erosion The subject of sea erosion is dealt with by the Department of Flood Control Since there is a constant demand made by the Kerala State Government that the problem of sea erosion should get special attention from the Central Government —a separate department should be set up to look into this matter

Unless this problem of sea erosion is tackled on a war footing, it is going to have very serious effects Just as we send army to defend our borders from the enemies, we should defend the borders of the country from sea erosion Otherwise, the Arabian Sea will gradually take away the coast of Kerala

So, I think Government should pay some serious attention to this problem and spend more money on saving our coast from sea erosion

In this connection, I would like to say that there are ways other than constructing bunds to protect the land from sea erosion Recently I had opportunity to go to Viet Nam in a Parliamentary delegation There, I found that instead of building bunds, which is very expensive, they cultivate a kind of tree and protect the land I was told that a similar thing is done in China also So, why can we not try similar methods? I hope the Government will look into it

On the question of the development hilly areas, I feel very strongly that the neglected area of Wynad in Central malabar should be taken into consideration—not because it is in my constituency or any such thing, but because it is a very badly neglected area. The waters of the Cauveri, Manantarvadi etc., flowing through Wynad are a subject of inter-State dispute to which Kerala is also a party. All the irrigation schemes in respect of these waters which are presented to the Centre are not sanctioned because of this dispute

So, I would like the Government to take this also into consideration and settle the inter-State water dispute as soon as possible. so that these projects may be cleared.

I am very thankful to you for giving this opportunity

19.32 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Wednesday May 5, 1976/Vaisakha 15, 1898(Saka)

GMGIPND—PMR—611—LS.—IC—801—22-6-76—978.